

C O N T E N T S

**Fifteenth Series, Vol. XXX, Twelfth Session, 2012/1934 (Saka)
No. 18, Tuesday, December 18, 2012/Agrahayana 27, 1934 (Saka)**

<u>S U B J E C T</u>	<u>P A G E S</u>
ORAL ANSWERS TO QUESTIONS	
* Starred Question No.341 to 343	3-33
WRITTEN ANSWERS TO QUESTIONS	
Starred Question Nos.344 to 360	34-83
Unstarred Question Nos. 3911 to 4140	84-602

* The sign + marked above the name of a Member indicates that the Question was actually asked on the floor of the House by that Member.

PAPERS LAID ON THE TABLE	603-612 786-787
MESSAGES FROM RAJYA SABHA	613
COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE	
Minutes	614
COMMITTEE ON ETHICS	
2nd Report	614
STANDING COMMITTEE ON INFORMATION TECHNOLOGY	
38th to 41st Reports	615
STANDING COMMITTEE ON ENERGY	
31st and 32nd Reports	616
STANDING COMMITTEE ON FOOD, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION	
24th and 25th Reports	616
STANDING COMMITTEE ON RAILWAYS	
Statements	617
STANDING COMMITTEE ON RURAL DEVELOPMENT	
(i) 34th to 37th Reports	
(ii) Statement	617-618

STATEMENTS BY MINISTERS

- (i) Status of implementation of the recommendations contained in the 24th Report of the Standing Committee on Coal and Steel on Demands for Grants (2012-13), pertaining to the Ministry of Coal.
Shri Sriprakash Jaiswal 619
- (ii) Status of implementation of the recommendations contained in the 25th Report of the Standing Committee on Coal and Steel on Demands for Grants (2012-13), pertaining to the Ministry of Mines.
Shri Dinsha Patel 620
- (iii) Status of implementation of the recommendations contained in the 161st Report of the Standing Committee on Home Affairs on Demands for Grants (2012-13), pertaining to the Ministry of Home Affairs.
Shri Mullapally Ramachandran 621-622
- (iv) Status of implementation of the recommendations contained in the 34th Report of the Standing Committee on Agriculture on Demands for Grants (2012-13), pertaining to the Department of Agriculture and Cooperation, Ministry of Agriculture.
Dr. Charan Das Mahant 623
- (v) Incident of gang rape in South Delhi on 16th December, 2012
Shri Sushil Kumar Shinde 696-697

MOTION RE: JOINT COMMITTEE TO EXAMINE MATTERS RELATING TO ALLOCATION AND PRICING OF TELECOM LICENSES AND SPECTRUM	624
BUSINESS ADVISORY COMMITTEE 43rd Report	625
SUBMISSIONS BY MEMBERS	
(i) Incident of gang-rape in South Delhi	626-632
(ii) Implementation of recommendations of Sachar Committee Report	633-635
MATTERS UNDER RULE 377	648-676
(i) Need to implement the guidelines of Mahatma Gandhi National Rural Employment Guarantee Scheme in Madhya Pradesh to facilitate timely payment of wages to workers under the scheme. Shri Narayan Singh Amlabe	648-649
(ii) Need to declare Sircilla as a Special Economic Zone Area by setting up a Textile Park in Karimnagar parliamentary constituency, Andhra Pradesh. Shri Ponnamm Prabhakar	650
(iii) Need to take suitable measures to facilitate growth of powerloom and handloom industry in Nagpur, Maharashtra. Shri Vilas Muttemwar	651-652
(iv) Need to check the operation of Chemical factory set up in Nagda tehsil of Madhya Pradesh polluting the environment of the area. Shri Premchand Guddu	653

- (v) Need to monitor the Corporate Social Responsibility expenses by Public Sector Undertakings and other units.

Shrimati Botcha Jhansi Lakshmi

654-655

- (vi) Need to include Braj Bhasha in the Eighth Schedule to the Constitution.

Shri Ratan Singh

656

- (vii) Need to rationalize the new LPG policy, provide adequate LPG connections and subsidized cylinders to families and social organizations receiving Government aid.

Shrimati Sumitra Mahajan

657

- (viii) Need to allot adequate quota of houses under Indira Awaas Yojana to Madhya Pradesh.

Shri Ganesh Singh

658

- (ix) Need to augment railway facilities and provide additional stoppage of important trains at railway stations in Purvi Champaran parliamentary constituency, Bihar.

Shri Radha Mohan Singh

659-669

- (x) Need to expedite the procurement of paddy by FCI from farmers in Bihar at remunerative price.

Dr. Bholu Singh

670

- (xi) Need to augment rail connectivity to Ayodhya in Uttar Pradesh.

Shri Brijbhushan Sharan Singh

671

- (xii) Need to set up a Kendriya Vidyalaya in Sambhal district, Uttar Pradesh.

Dr. Shafiqur Rahman Barq 672

- (xiii) Need to provide funds for cultivation of medicinal and aromatic plants in the country.

Dr. Ratna De 673

- (xiv) Need to strengthen bilateral relationship between India and Maldives.

Shri Tathagata Satpathy 674

- (xv) Need to undertake cleaning of irrigation canals in Bijnor parliamentary constituency, Uttar Pradesh.

Shri Sanjay Singh Chauhan 675

- (xvi) Need to start a new railway line between Madurai and Sengottai via Peraiyur, Vathirayiruppu, Sundarapandiyapuram, Srivilliputhur, Rajapalayam, Seththur, Sivagiri, Puliyangudi town Panchayat, Idaikal and Tenkasi in Tamil Nadu.

Shri P. Lingam 676

CONSTITUTION (ONE HUNDRED-EIGHTEENTH AMENDMENT) BILL, 2012

699-785

(Insertion of New Article 371J)`

Motion to Consider 699

Shri R.P.N. Singh 699-700,
729

Shri Ananth Kumar 702-703

Shri K. Jayaprakash Hegde 704

Shri H.D. Devegowda	705
Shri S. Pakkirappa	706
Shri Shivarama Gowda	707-708
Shri Shailendra Kumar	709
Shri Tathagata Satpathy	710
Shri N. Dharam Singh	711-712
Shri Sharad Yadav	713
Prof. Saugata Roy	714-715
Shri Mallikarjun Kharge	716-717
Shri Anant Gangaram Geete	718
Shri Asadduddin Owaisi	719-720
Shri Nama Nageswara Rao	721
Shri M.B. Rajesh	722
Shri Lalu Prasad	723
Shri Prabodh Panda	724
Dr. Baliram	725
Shrimati Putul Kumari	726
Shri R.K.Singh Patel	727
Shri Ajay Kumar	728
Clauses 2 and 1	746-772
Motion to pass	773-785

BANKING LAWS (AMENDMENT) BILL,2011	788-868
---	----------------

Shri Anurag Singh Thakur	789-793
Shri S.S. Ramasubbu	794-795
Shri Shailendra Kumar	796
Dr. Baliram	797
Shri Jagdish Sharma	798-800
Prof. Saugata Roy	801-804

Shri Khagen Das	805-807
Shri Bhartruhari Mahtab	808-811
Shri Anandrao Adsul	812-814
Shri Prasanta Kumar Majumdar	815-816
Shri Gurudas Dasgupta	817-824
Shri S. Semmalai	825-826
Shri Prem Das Rai	827-828
Shri Ajay Kumar	829
Shri Badruddin Ajmal	830-831
Shri P. Chidambaram	832-841
Clauses 2 to 18 and 1	842-868
Motion to Pass	868
RE: LAND ACQUISITION, REHABILITATION AND RESETTLEMENT BILL,2012	870-873
COMPANIES BILL,2011	874-981
Motion to Consider	874
Shri Sachin Pilot	874-880
	933-981
Shri Shivkumar Udasi	881-888
Shri Sanjay Nirupam	890-895
Shri Shailendra Kumar	897-900
Shri Vijay Bahadur Singh	901-902
Prof. Saugata Roy	903-905
Sk. Saidul Haque	906-908
Dr. M. Thambidurai	909-911
Shri Bhartruhari Mahtab	912-917
Shri Ajay Kumar	918-919
Shri Nishikant Dubey	920-925
Shri Abhijit Mukherjee	926-929

Shri H.D. Devegowda	930-932
Clauses 2 to 470 and 1	944-980
Motion to Pass	981

ANNEXURE – I

Member-wise Index to Starred Questions	983
Member-wise Index to Unstarred Questions	984-988

ANNEXURE – II

Ministry-wise Index to Starred Questions	989
Ministry-wise Index to Unstarred Questions	990

OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Meira Kumar

THE DEPUTY SPEAKER

Shri Karia Munda

PANEL OF CHAIRMEN

Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Francisco Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Dr. Girija Vyas

Shri Satpal Maharaj

SECRETARY GENERAL

Shri T.K. Viswanathan

LOK SABHA DEBATES

LOK SABHA

Tuesday, December 18, 2012/Agrahayana 27, 1934 (Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

...(व्यवधान)

श्री सैयद शाहनवाज़ हुसैन : महोदया, दिल्ली के अंदर कानून व्यवस्था खत्म हो गयी है।...(व्यवधान)

अध्यक्ष महोदया : प्रश्न संख्या 341।

...(व्यवधान)

MADAM SPEAKER: I will give you chance during the 'Zero Hour'.

... (Interruptions)

अध्यक्ष महोदया : हम आपको शून्य प्रहर में समय देंगे। यह बहुत गंभीर मामला है। बहुत ही जघन्य कृत्य हुआ है, हम आपको समय जरूर देंगे। शैलेन्द्र कुमार जी, आपको भी समय देंगे। तम्बिदुरई जी, मुलायम सिंह जी आपको समय देंगे। शून्य प्रहर में आपको समय देंगे। अब प्रश्नकाल चलाइये।

प्रश्न संख्या 341 श्री पूर्णमासी राम - अनुपस्थित

श्री नीरज शेखर

...(व्यवधान)

श्री मुलायम सिंह यादव (मैनपुरी) : महोदया, मुसलमानों की दशा ज्यादा गंभीर है।...(व्यवधान) स्पष्ट कहा है कि मुसलमानों का आरक्षण नहीं होगा।...(व्यवधान)

अध्यक्ष महोदया : हम आपको जीरो ऑवर में समय दे देंगे।

...(व्यवधान)

अध्यक्ष महोदया : आप क्यों खड़े हो गये? आप बैठ जाइये।

...(व्यवधान)

अध्यक्ष महोदया : आप शून्य प्रहर में इसे अच्छे तरीके से बोल लीजिएगा।

...(व्यवधान)

श्री निशिकांत दुबे (गोड्डा) : महोदया, धर्म के आधार पर आरक्षण कैसे हो सकता है?...(व्यवधान)

11.04hrs

अध्यक्ष महोदया : नीरज शेखर जी आप बोलिये।

(Q. 341)

श्री नीरज शेखर : महोदया, मैं आपके माध्यम से मंत्री जी से जानना चाहता हूँ कि क्या हम लोग आजकल किसानों को जानबूझकर पीड़ित करना चाहते हैं? मैंने देखा है कि गेहूँ का उत्पाद वर्ष 2007-08 में कम हुआ था और हम लोगों को गेहूँ आयात करना पड़ा था। उसके बाद किसानों ने मेहनत करके आज हम लोगों को बहुत बड़ी सफलता दी है। इस सरकार ने प्राइसिंग को फ्रीज़ कर दिया है, 1285 रुपये पर उसे फ्रीज़ कर दिया गया है और कहा है कि उसे बढ़ाने की जरूरत नहीं है। अगर किसान उत्पाद ज्यादा करता है तो प्राइस ज्यादा बढ़ाना चाहिए और किसानों को ज्यादा बढ़ावा दिया जाना चाहिए, लेकिन हमारी सरकार उसे और कम करने का प्रयास कर रही है। उसकी लागत ज्यादा आ रही है, डीजल की लागत ज्यादा आ रही है, पांच रुपये प्रति लीटर डीजल के दाम बढ़े हैं, खाद के दाम, डीएपी के दाम, सब कुछ बढ़े हैं। स्वामीनाथन कमीशन और बड़े-बड़े लोग कह रहे हैं कि इसके दाम डेढ़ गुने होने चाहिए, गेहूँ का प्रति क्विंटल दाम 1800 रुपया होना चाहिए। मैं मंत्री जी से यह जानना चाहता हूँ कि उसे 1285 रुपये पर क्यों रोका जा रहा है? जबकि आदरणीय शरद पवार जी ने कहा है कि दाम और बढ़ने चाहिए, लेकिन जो सीएसीपी है, वह कहती है कि नहीं, दाम इतने ही होने चाहिए। मैं मंत्री जी से जानना चाहता हूँ कि क्या इसके दाम 1285 रुपये से बढ़ाये जायेंगे या नहीं?

THE MINISTER OF AGRICULTURE AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD PAWAR): Madam, whatever prices were there last year, the CACP has recommended that the same prices should be made applicable this year also. They also have given the reasons for the same. वे कारण ऐसे हैं कि देश में गेहूँ का स्टॉक ज़्यादा है लेकिन गेहूँ का स्टोर करने की कैपेसिटी लिमिटेड है और पिछले साल की जो कीमत है, इस कीमत में भी आज की कॉस्ट ऑफ कल्टिवेशन देखने के बाद किसानों को 14 प्रतिशत लाभ होता है। ...(व्यवधान)

अध्यक्ष महोदया : आप सुन लीजिए। मंत्री जी को उत्तर तो पूरा करने दीजिए। ऐसे कैसे होगा?

...(व्यवधान)



MADAM SPEAKER: Let him complete his reply. What is this? आप बैठ जाइए।

(Interruptions)

SHRI SHARAD PAWAR: Madam, these are reasons which have been given by the CACP. The recommendation of the CACP was not accepted by us. We have taken a decision that this is not a correct approach and we will not be able to give proper price to the farmers and that is why, ultimately, the Government took a decision to send the proposal back to the CACP and they should give a fresh recommendation. ... *(Interruptions)*

अध्यक्ष महोदया : माननीय सदस्य को दूसरा सवाल पूछने दीजिए।

...*(व्यवधान)*

MADAM SPEAKER: Nothing else will go on record except what Shri Neeraj Shekhar is saying.

(Interruptions) ...*

श्री नीरज शेखर : माननीय अध्यक्ष जी, मैं फिर से जानना चाहूँगा कि मंत्री जी कहते हैं कि किसान को अभी भी फायदा हो रहा है। अगर 1285 रुपये प्रति क्विंटल गेहूँ का दाम रखा जाएगा, तब भी कहते हैं कि 150 रुपये किसान को फायदा हो रहा है। मैं नहीं जानता कि किस मैथमैटिक्स से सीएसपी ने यह निकाला है कि किसान को अभी भी फायदा हो रहा है। हम लोग जो देखते हैं, जो किसानों से बात करते हैं, किसानों के बीच रहते हैं, वह किसान कहता है कि आज हम लोगों की लागत ज्यादा लग रही है, डीज़ल के दाम बढ़े हैं और डीएपी के दाम तिगुने हो चुके हैं। यूपीए सरकार हमेशा कहती है कि हमने पिछले आठ साल में दाम दुगुने कर दिये हैं। डीएपी के दाम कितने बढ़े हैं, डीज़ल के दाम कितने बढ़े हैं? पाँच रुपये डीज़ल में आज तक कभी नहीं बढ़े होंगे। उत्तर प्रदेश और विशेषकर जहाँ छोटे-छोटे किसान हैं, वहाँ अनाज का कितना उत्पाद होता होगा? बिहार, उत्तर प्रदेश और पंजाब में तो बड़े किसान हैं, लेकिन हम लोगों के यहाँ उत्तर प्रदेश और बिहार में छोटे किसान हैं जिनकी सारी ज़मीन ही एक-दो एकड़ होती है। उनको कितना फायदा होगा? ये लोग कहते हैं कि 150 रुपये प्रति क्विंटल अभी भी उसको फायदा होगा। मैं जानता हूँ कि अगर 100 टन एक अच्छा किसान उत्पादन कर रहा है तो उसको कितना फायदा हुआ? मैं यही जानना चाहता हूँ कि सरकार की सोच किसान के बारे में क्या है? पिछले 15 सालों में तीन लाख किसान आत्महत्या कर चुके हैं। क्या सरकार यह चाहती है कि 10 लाख किसान और आत्महत्या कर लें,

* Not recorded.

उसके बाद किसानों के बारे में सोचा जाएगा? आज उत्तर प्रदेश के किसान भी आत्महत्या करने लगे हैं। ...(व्यवधान) आज हर कोई अपनी मर्ज़ी से कीमत बढ़ाता है, आज हवाई जहाज़ के टिकट की कीमत कोई कंपनी अपनी मर्ज़ी से बढ़ा सकती है, लेकिन किसान को समर्थन मूल्य बढ़ाने की बात होगी तो न इस सदन में बात होती है, न कहीं और बात होती है। कई पार्टियों ने तो छोड़ दिया कि एफ.डी.आई. पर हम सत्ता छोड़ रहे हैं लेकिन किसान के बारे में कौन बात करेगा? किसान की जब तक बात नहीं होगी, तब तक कुछ होने वाला नहीं है। मैं मंत्री जी से जानना चाहता हूँ कि क्या जो कहा है कि 1800 रुपये न्यूनतम मूल्य गेहूँ का होना चाहिए, वह सरकार कब देगी? बार-बार यह नहीं कहे कि हमने दुगुना कर दिया है।

श्री शैलेन्द्र कुमार : धान का भी बताइए, धान की स्थिति भी बहुत खराब है।

श्री शरद पवार : यह विषय धान का नहीं है, विषय व्हीट का है। सीधी बात यह है कि जो सीएसीपी की रिकमंडेशन है, वह रिकमंडेशन हम लोगों ने एक्सेप्ट नहीं की है। ...(व्यवधान) हमारा आब्ज़र्वेशन यह है कि किसानों को इससे ठीक तरह से लाभ नहीं होता है। आज देश में जो टोटल नंबर ऑफ फार्मर्स हैं और उनके पास जो ज़मीन है, वह एवरेज 1.16 हैक्टेयर है। 1.16 हैक्टेयर में यह कीमत जो रिकमंड की है धान के लिए, 1250 रुपये की, वह लेने के बाद किसानों को पूरे सीज़न के 2527 रुपये मिलते हैं। इसमें एग्रीकल्चर मिनिस्ट्री का व्यू है कि जहाँ व्हीट की क्रॉप लेते हैं, वहाँ शायद यह सैकेन्ड क्रॉप होगी और पहली क्रॉप धान की हो सकती है। मैं एक उदाहरण देता हूँ। धान की आज की जो कीमत है और टोटल उत्पादन है 1.16 हैक्टेयर में, इससे 2527 रुपये किसानों को नेट इनकम होती है। ...(व्यवधान)

श्री हुक्मदेव नारायण यादव : 2257 रुपए से क्या होता है?...(व्यवधान)

श्री शरद पवार: आप पहले हमारी पूरी बात सुन लीजिए।

अध्यक्ष महोदय: आप पहले मंत्री जी को अपनी बात पूरी कर लेने दीजिए।

...(व्यवधान)

श्री शरद पवार: धान से 2527 रुपए और गेहूँ से 5345 रुपए यानी टोटल 1.16 हैक्टेयर हैक्टेयर का उनका जो लाभ होगा, वह 7872 रुपए होगा।...(व्यवधान) यह जो अमाउंट है, यह पूरा नहीं है। इससे किसान अपने परिवार की समस्या हल नहीं कर सकता. इसलिए यह कीमत उचित नहीं है, इसमें सुधार होने की आवश्यकता है। यह बात मेरी मिनिस्ट्री ने स्वीकार की है। यह बात स्वीकार करके हमने सीएसीपी को यह कहा है कि हम आपकी रिकोमेंडेशन एक्सेप्ट करने की परिस्थिति में नहीं हैं, इसमें सुधार होने की आवश्यकता है।...(व्यवधान)

SHRI R. DHURUVANARAYANA : Madam Speaker, the Minimum Support Price given to coconut is very low. At present, the Government of India is giving Rs.1400 per quintal for copra coconut. My request to the hon. Minister, through you, Madam, is to kindly enhance the Minimum Support Price for coconut. It is my humble request to the hon. Minister.... (*Interruptions*)

SHRI SHARAD PAWAR: For coconut, I require a separate notice.

MADAM SPEAKER: Yes. Next, Shri Dushyant Singh.

SHRI DUSHYANT SINGH : I would like to know from the hon. Minister of Agriculture by when the CACP will revert back to the Ministry of Agriculture. I come from Rajasthan. We have a big production of wheat in our State. Last year, the farmers produced wheat in a large area but the price for wheat was not the right price. Right now, the hon. Minister has said that about Rs.285 per quintal has been given. Shri Neeraj ji has just mentioned that the prices of DAP, Urea and Diesel have gone up. I must say that the power price is also going up. What is the Government doing for the wheat producing farmers of the entire country? By when will you revert back and tell the people of India that the CACP will give better prices to the farmers?

SHRI SHARAD PAWAR: The CACP is a recommending body. The CACP's recommendation is not accepted.... (*Interruptions*) The CACP's recommendation was not accepted and we have requested them that they should give second thought to it. They have submitted the fresh report. They have suggested another Rs.40 as bonus with certain conditions. We have not taken a final view on this. I honestly feel that this is not the sufficient price; this is not the remunerative price where the farmers will be able to resolve all their problems.

श्री गोरखनाथ पाण्डेय : अध्यक्ष महोदया, मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहूंगा कि सीएसीपी की जो रिपोर्ट आई है, उस आधार पर लागत लग रही है। हम लोग गांव से आते हैं। गांवों में इस समय किसानों की स्थिति यह है कि उसे डीएपी तीन गुना महंगा, डीजल महंगा, बीज महंगा और वह मिल भी नहीं रहा है। बिजली आ ही नहीं रही है। किसान किसी तरह से लग करके उत्पादन करता है।

उत्पादन हुआ तो उसे रखने की जगह नहीं है। क्रय केन्द्रों पर भी खरीद नहीं हो रही है। गेहूं सड़ रहा है और गांवों का गरीब भूखा है। बड़ी विषम स्थिति है। एक तरफ किसान की लागत दिनोंदिन बढ़ रही है। उत्पादन बढ़ रहा है, लेकिन उसे रखने के लिए स्टोरेज नहीं है। गेहूं सड़ रहा है। दूसरी तरफ जो लागत मूल्य है, वह भी उसे नहीं मिल पा रहा है।

माननीय मंत्री जी ने इस बात को स्वीकार किया है कि 1285 रुपए की सीएसीपी ने जो रिपोर्ट दी है, उससे वह संतुष्ट नहीं हैं। उससे संतुष्ट होना भी नहीं चाहिए, क्योंकि जिस तरह से लागत मूल्य बढ़ा है, उससे लोगों में असंतोष बढ़ा है। किसान भुखमरी के कगार पर हैं। वे आत्महत्या कर रहे हैं।

अध्यक्ष महोदया, मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहूंगा, आपने इस सिफारिश में सुधार करने की बात स्वीकार की है। क्या इसे बढ़ा कर दो हजार रुपए या उससे अधिक करने की आपकी कोई योजना है? और कब तक इस सिफारिश को, आप इस योजना को लागू करने के लिए, क्रियान्वित करने के लिए काम करेंगे, यह बताने की कृपा करें? ...(व्यवधान)

श्री गणेश सिंह : अध्यक्ष जी, प्रति क्विंटल गेहूं पैदा करने में 2400 रुपये खर्च होते हैं। आज खेती का धन्धा घाटे का धन्धा है। कब तक किसान इसी तरह से लुटता रहेगा, इसका जवाब मंत्री जी को देना चाहिए? ...(व्यवधान)

श्री शरद पवार: वॉल्यूम ऑफ प्रोडक्शन की जहां तक यहां बात कही गई, सी.ए.सी.पी. का एक सिस्टम है। हर राज्य की कॉस्ट ऑफ कल्टीवेशन का आकलन किया जाता है। ...(व्यवधान) इस कॉस्ट के बारे में जो सी.ए.सी.पी. को राज्य सरकारों ने इन्फोर्मेशन दी, इसके माध्यम से बिहार में 717 रुपये कॉस्ट ऑफ कल्टीवेशन की बात कही गई है, छत्तीसगढ़ की 1232 रुपये की है, गुजरात सरकार ने 724 दिया है...(व्यवधान)

अध्यक्ष महोदया: क्या हो गया? आपको बोलने का मौका देंगे।

श्री शरद पवार: हरियाणा ने 580 रुपये इन्फोर्म किया है, राजस्थान ने 666 रुपीज़ इन्फोर्म किया है। उत्तर प्रदेश ने 673 रुपये इन्फोर्म किया है। उत्तराखण्ड ने 349, वेस्ट बंगाल ने 1475 और इसका ए 2 एम एल पेटेंट एवरेज 716 आता है। सवाल यह है कि हर राज्य की स्थिति अलग है, लेकिन जब हम नेशनल लेवल पर कीमत तय करते हैं तो जिन राज्यों की कॉस्ट ऑफ कल्टीवेशन कम है, इसे सैण्ड्रल लेवल पर हम नहीं कर सकते...(व्यवधान)

अध्यक्ष महोदया: आपको मौका दे रहे हैं न, आप बैठिये तो सही। ऐसा मत करिये। आप क्यों खड़े हैं ? हम आपको बोलने का चांस दे देंगे। आप बोलिये।

श्री हुक्मदेव नारायण यादव : हम किसान हैं, इसलिए बोल रहे हैं।...(व्यवधान)

अध्यक्ष महोदय: अभी आपका नाम बुलाएंगे, आप बार-बार क्यों खड़े हो रहे हैं। आप बैठिये।

श्री शरद पवार: आपकी राज्य का कॉस्ट मैंने बताया है।

श्री हुक्मदेव नारायण यादव : हमारी सरकार को पता है...(व्यवधान)

श्री शरद पवार: ठीक है। राज्य सरकार को हम टोटली नज़रअंदाज नहीं कर सकते। राज्यों में जो स्थिति है, यह मैंने सदन के सामने रखी है। स्टेट में जो लागत अनुमानित है, वह मैंने सदन के सामने रखी है, मगर भारत सरकार का कहना यह है कि किसानों का लागत खर्च इससे ज्यादा आता है और इसलिए इसमें सुधार करने की आवश्यकता है।...(व्यवधान)

श्री हुक्मदेव नारायण यादव : 2100 रुपये गेहूं के लिए हम समर्थन मूल्य मांग रहे हैं।...(व्यवधान)

श्री जगदीश शर्मा : महोदय, आप भी बिहार के सासाराम से आती हैं, वह धान का कटोरा है, यह दोनों चीजों का मामला भी है। यह धान की भी कीमत और गेहूं की भी कीमत का मामला है। जब से मैं सदन में हूँ, केन्द्र सरकार बार-बार राज्य सरकार की बात करती है, पर आपको मूल्य तय करना है, दाम आपको देना है। हम माननीय मंत्री शरद पवार साहब को धन्यवाद देना चाहते हैं कि उन्होंने सच्चाई स्वीकार की, वे किसान नेता भी हैं, आपने सच्चाई स्वीकारी है तो क्या आप धान और गेहूं का मूल्य, जो लागत आज के दिन में है, डीजल, खाद, कीटनाशक, जुताई और जो श्रमिक काम करते हैं, सब चीजों में जबरदस्त बढ़ोत्तरी हुई है। आज किसान पलायन कर रहे हैं, किसानों को, खेती को आज करना नहीं चाहते हैं। आज के दिन लोग चपरासी की नौकरी करना चाहते हैं, लेकिन किसान नहीं बनना चाहते हैं।

अध्यक्ष महोदय: अब प्रश्न पूछिये।

श्री जगदीश शर्मा : मैं आपके माध्यम से सरकार से यह जानना चाहता हूँ कि क्या सरकार दो सप्ताह के अन्दर सर्वदलीय मीटिंग बुलाकर धान और गेहूं का समर्थन मूल्य तय करने का विचार रखती है? पूरी लोक सभा में सभी किसानों के प्रतिनिधि हैं, इसलिए आप एक सर्वदलीय मीटिंग बुलाइये। सी.ए.सी.पी. जो मूल्य तय करती है, उस सी.ए.सी.पी. को खेती की कोई जानकारी नहीं है। सब विदेशी लोग यहां बैठे हुए हैं। हम एक ही बात जानना चाहते हैं कि क्या माननीय मंत्री महोदय इस सदन की सर्वदलीय मीटिंग बुलाकर एक सप्ताह के अंदर धान और गेहूं दोनों का समर्थन मूल्य निर्धारित करना चाहते हैं? धान की कीमत कम से कम दो हजार रुपया प्रति क्विंटल हो तथा गेहूं का 2500 रुपया प्रति क्विंटल हो।



श्री शरद पवार : जहां तक धान की बात है, धान की कीमत जब खरीफ की कीमत तय करते हैं, उसके साथ तय हुयी। गेहूं की जो कीमत है, रबी क्रॉप की कीमत जिसकी रिकमेंडेशन सीएसपी ने की है, रबी क्रॉप में धान नहीं आता है। ...(व्यवधान)

श्री जगदीश शर्मा : धान का भी तो समय है। ...(व्यवधान)

श्री शरद पवार : धान की कीमत खरीफ क्रॉप में आती है। आज जो क्वेश्चन है, वह रबी क्रॉप तक सीमित है, इसलिए यहां गेहूं या बाजरे की बात है। जहां तक गेहूं की कीमत की रिकमेंडेशन की बात है, इसे हमने स्वीकार नहीं किया। इसमें बदलाव करने की आवश्यकता है। यह भूमिका मिनिस्ट्री की है, इसलिए सीएसपी को हमने यह प्रपोजल वापस भेजकर रिवाइज्ड रिकमेंडेशन मांगी थी।

SHRIMATI HARSIMRAT KAUR BADAL : Madam, the hon. Minister, in his reply, said that the CACP has recommended the freezing of wheat MSP due to several reasons. Now, one of the reasons that he listed was including excess supply of wheat in the country. Is that the farmer's fault if there has been excess production? He says that another reason is buffer stock norms. Who is storing this buffer stock and why? There are people dying of starvation. But the Government is increasing its buffer stock. How is the farmer responsible for this? Another reason is scarcity of scientific covered storage space. How is this the farmer's fault if the Government cannot create enough scientific storage space?

So, these are the reasons given for freezing the MSP. On top of that, he also says that the Commission has recommended an increase of Rs. 40 per quintal subject to liquidation of 15 million tonnes of wheat by April, 2013. Now, is the farmer going to liquidate the stock or is the Government going to liquidate the stock? For all the reasons cited by the CACP, the Government is supposed to take action. Why should the farmer be made to suffer when his price is going up regularly every year? They are saying that they are going to increase it by Rs. 40 per quintal. From the last time they calculated the MSP, the price of diesel has gone up by Rs. 10 per litre, the price of potash has gone up 2 ½ times, the price of urea has gone up by 80 per cent, the cost of labour has become double and we are giving an increase of only Rs. 40 per quintal. If the *babus* sitting in the offices

have to calculate the MSP of farmers, then what are we all doing over here? The hon. Minister himself is a very tall leader of the farmers. He understands this better. Why should he not give the farmer a better deal? He should tell the CACP to change the price because an increase of only Rs. 40 per quintal is a joke for the farmer.

Madam, last year I had asked the Minister as to on what basis they calculate this price. I was told by the Minister that they calculate on the basis of the cost incurred on human labour, bullock labour, machine labour and including the cost of seeds, fertilizer, manure, irrigation charges and the lease paid on land. They have calculated the lease paid on land as Rs. 17,945 per hectare which is approximately Rs. 7,100 per acre. I come from the State of Punjab which is the granary of our nation. Nowhere in our State can we get lease of land on Rs. 7,100 per acre. It starts from Rs. 14,000 per acre and can go up to even Rs. 50,000 per acre. So, from which angle are these prices being calculated? They calculate this without looking at the reality and a State-wise picture of what it is. They are talking of farmers' suicide, but they are, in a sense, encouraging the farmers to commit suicide by not increasing the MSP to farmers. They are the ones who are forcing the farmers to commit suicide.

So, why does the Government not take immediate action to give the excess stock to the poor people without waiting for the Food Security Bill to come into existence? Why do they not distribute the grain to poor people and create more storage space so that the farmer can get his MSP? They should do it as early as possible. How soon will they do it?

SHRI SHARAD PAWAR: Madam, the Government is not accepting the arguments on the issues that have been communicated by the CACP, for instance they say that there is an excess production. In fact, there is a Grow-More Campaign from the Government. If the farmers are going to support this campaign, they are going to work hard, they are going to improve productivity and production and it is a service to nation. So, we are not accepting these

recommendations and these reasons. Here the farmer is not responsible, rather what he is doing is a good job and serving the nation.

Secondly, with regard to shortage of warehouses, here also the farmer is not responsible.

Thirdly, with regard to the liquidation of stock, in fact, if the Food Corporation of India has got surplus stock, it is their responsibility to liquidate it as early as possible and to see that the godowns are free. So, these reasons which have been communicated by CACP are not accepted and that is why we have requested them to give a second thought to these issues.

Now, the CACP has recommended Rs.40 per quintal as a bonus with certain conditions. In fact, that is also not acceptable and that is why it is the desire of the Government to take a final view as early as possible because sowing operation has already been started and the farmer should know what exact price he will get. But our efforts will be to give him remunerative price.

(Q. 342)

SHRI ASADUDDIN OWAISI : Madam Speaker, with the emergence of newer and wide ranging forms of media, whether electronic, social, there is a greater need than ever to ensure that the news and information, which flows to the receiver, is unbiased in all aspects.

Madam, the part one of my first supplementary is, does the hon. Minister agree with me that the Cable Television Network Regulation Act 1995, which regulates the operation of cable television networks came into force, has some lacunae that exist in these codes. The lacunae pertains to very important things that it does not give guidelines on issues like paid news, unfair reporting, vendetta reporting, etc.

I would like to ask the hon. Minister whether his Ministry or the Government has any plans to review these codes, including specific provisions on paid news and other unethical practices.

Part two of my first supplementary is that in the answer which has been given to the august House, he talks about broadcast...

MADAM SPEAKER: You ask one question.

SHRI ASADUDDIN OWAISI : I am on my first supplementary, Madam.

MADAM SPEAKER: You ask your first question. Have you asked it?

SHRI ASADUDDIN OWAISI : Madam, I just wanted to ask the hon. Minister that as far as the Statutory Independent Regulator or the Broadcasting Service Regulation Bill is concerned, whether the Government has any plans to include a statutory mechanism to look into violations of advertising and programme codes by channels, including news channels and whether they will set up independent regulator for looking into such complaints, especially, in the light of the recent confrontation between an industrial house and Zee TV.

MADAM SPEAKER: Please ask your question.

SHRI ASADUDDIN OWAISI : Yes, Madam. A sting operation was done, extortion had happened, money was demanded and all that. So, I am of the

opinion that it is very important to have a statutory independent regulator. Does the hon. Minister agree with me?

SHRI MANISH TEWARI: Madam Speaker, the hon. Member has raised certain very important issues. But before I set out to answer the part (a) and part (b) of his first supplementary, may I, with your permission, put this issue in a certain perspective?

When we talk about regulating content, essentially what is that we are referring to? We are referring to policing the remit, which Article 19 of the Constitution lays down. Article 19 has given the Fundamental Right of Speech and Expression to every individual. Article 19(2) caveats that right and allows the Government to impose certain reasonable restrictions. Some parts of that caveat are very easy to administer, but there are certain parts of that caveat where there is an element of subjectivity which does emerge.

That is why the Parliament, in its wisdom when it enacted the Cable Television Networks Act 1995, incorporated in the rules an advertisement code and a content code. Over a period of time from 1995 till 2012 various efforts have been made in order to refine and update that code; the Broadcasting Bill of 1997, after that the Convergence Bill of 2001 and it did not see the light of the day.

In 2004, when the UPA Government was formed, a Committee was set up under the then Secretary, Mrs. Asha Swaroop, to see as to how the content and advertising code could be updated. The Committee deliberated for three years and in October 2008, it submitted a very comprehensive report.

After that, consultations were held with stakeholders, but unfortunately, there was no consensus which emerged. But the Government did not let up. After that a Task Force was constituted and between 2009 and 2010, that Task Force also held a series of meetings with the stakeholders.

Now, what emerged as a process of that consultation was that the first two tiers... (*Interruptions*) of the recommendations with regard to the self-regulatory

structure have been accepted by the stakeholders and both in the news and in the non-news sector, you have self-regulatory mechanism, which has been set up.

Insofar as the question of paid news is concerned, which the hon. Member specifically referred to, there are wide ranging consultations which are taking place. The Press Council of India is also involved in those consultations. The Election Commission also has its own view. So, the Ministry continues to remain engaged with this issue and we will try and see as to how the content code or the advertising code, if required, can be suitably amended to see that we can incorporate these aberrations also.

Insofar as the second part of the question is concerned, Madam Speaker, with regard to whether there is a need for an independent regulator... *(Interruptions)* मैं जवाब ही दे रहा हूँ।...(व्यवधान) सब्र कीजिए, सुन लीजिए। उन्होंने दो सवाल पूछे हैं।...(व्यवधान)

Madam, Speaker, insofar as the independent regulator is concerned, I share the concern of the hon. Member, but I must confess that there is no consensus with regard to an independent regulator amongst the various stakeholders. They have accepted the first two recommendations of the Asha Swaroop Committee. Self-regulatory structures have been set up, but insofar as statutory regulation is concerned, whether through a Broadcast Regulatory Authority of India or an appellate structure, unfortunately, we have not been able to find a common ground with the various stakeholders.

SHRI ASADUDDIN OWAISI : Madam Speaker, with your permission, I would like to quote what Justice Katju has said in relation to the hon. Minister's reply on self-regulation:

“Self-regulation is no regulation and news organisations are private bodies, whose activities have a large influence on the public and they must also be answerable to the public.”

Now, let me ask this to the hon. Minister on the answer which he has given to us. Does he condone or does he condemn what happened between hon.

Member, Shri Naveen Jindal and Zee News case? He has talked about NBA; he has stated that the NBA has formed Broadcasting Standards Authority. In the light of this controversy, does the hon. Minister agree with me whether it is satisfied with the Government's checks and balances placed on the broadcasting authority through self-regulation guidelines even though these voluntary authorities do not have much powers with them?

The hon. Minister talked about Press Council and everything. The Press Council of India, in 2010, has presented a report on paid news. They made various recommendations, including creation of a single entity to regulate the print as well as the electronic media and made paid news a punishable malpractice. What is the opinion of the hon. Minister on this; whether his Government is considering the option of creating a single independent media council that will become the single designated authority to maintain and improve the standards of newspapers so that these malpractices, unethical practices, including, paid extortions come down?

Yesterday, in Gujarat, Election Commission has 126 cases of paid news that have happened; the Election Commission will take care of that. I would specifically ask you, Mr. hon. Minister, what is your opinion on self-regulation in the light of Naveen Jindal and Zee News case, IBN's fake string on teachers, and also the 2010 Press Council in which they themselves have said that there is a need to establish a single independent media council.... *(Interruptions)*

श्री कल्याण बनर्जी: * को प्रेस काँसिल ऑफ इंडिया से हटाएं...(व्यवधान)

MADAM SPEAKER: This will not go in record.

(Interruptions) ...*

MADAM SPEAKER: Hon. Minister, address the Chair.

... (Interruptions)

SHRI MANISH TEWARI: My apologies, Madam Speaker.

* Not recorded.



Madam Speaker, the hon. Member has asked a series of supplementary questions which are contained in the overarching framework of his second supplementary. Let me deal with them one by one. Insofar as the alleged episode of incident between a private industrial house and a private broadcaster is concerned, I entirely share his concern. It is something which is extremely disturbing. But, as we speak, there is a criminal investigation process which is playing itself out. A criminal investigation process should be allowed to reach its logical culmination. I do not think it is fair on the part of the Government to possibly second-guess the manner in which it unfolds. However, having said that, I think it would be my duty to inform the House that when a complaint was received in the Information and Broadcasting Ministry, we referred it to the News Broadcasters Standards Authority which is headed by a former Chief Justice of the Supreme Court of India. They in their wisdom must have applied their mind. To the best of my information, they have got back to the Ministry saying that the matter is *sub judice*. But, notwithstanding what the NBSA has done, we have a concurrent mechanism called the Inter-Ministerial Committee. That Inter-Ministerial Committee has deferred to the self-regulatory mechanism over the last two years because it is a belief and conviction that you require to give institutions time in order to flourish and in order to find route. But where we find that there is an aberration which has taken place, which does warrant our intervention, we have never hesitated to intervene in the past. As we speak, there is a meeting of the Inter Ministerial-Committee tomorrow. I am sure that the Inter-Ministerial Committee in its wisdom will apply itself to it.

Insofar as the other parts of your question are concerned, with regard to paid news, I have already said that it is something which troubles us as much as it troubles you. But we remain engaged with the Election Commission of India, with the Press Council of India to try and find a common ground which can then be translated into a legal formulation which then can be successfully administered. It is because, the challenge as all of us understand in this is to find and determine

that what constitutes or qualifies as paid news. Therefore, once we have answered that fundamental question and put a legal formulation onto it, I think the rest of the process will become easy.

SHRIMATI BIJOYA CHAKRAVARTY: Madam Speaker, it is seen that advertisement code has not been strictly followed. That is why abnormality is very much visible in the case of advertisements. So, my pointed question is this. I would like to know whether the Government has got any regulatory process which is strictly implemented in the case of the parties who are violating all the codes. My next question is this.

MADAM SPEAKER: Why are you asking so many questions? Everybody is asking so many questions.

SHRIMATI BIJOYA CHAKRAVARTY: Madam, it is a part of the same question. It is not my second question. I would like to know whether the Minister has got any specific information or data regarding blackmailing.

SHRI MANISH TEWARI: Madam, with your permission, may I inform the august House that the Cable Television Network Rules, 1995 contain a specific provision called Rule 7 which deals with the advertising code. Any violation of the advertising code is, in the first instance, dealt by the Advertising Standards Council of India called ASCI. ASCI is an overarching body of the entire advertising sector. If they, in their wisdom, *suo motu* detect the violation of the code or if the Ministry detects the violation or if a specific complaint comes to us, we make a reference to them. Then, they accordingly, in consonance with their own code, which is not in conflict with the Government's code, do take certain actions in terms of asking the advertisements to be taken off the air or if it is in the print, not to be repeated. But if the Government finds that the action is inadequate, then as I earlier mentioned, under Section 20 of the Cable Television Networks Regulation Act, we have an Inter-Ministerial Committee. That Inter-Ministerial Committee then steps in and takes whatever action it deems to be appropriate. Yes, we have been extremely cautious and circumspect when it comes to

Government's intervention because, as I earlier pointed out and I would most humbly like to submit that when you are dealing with content, you are actually trying to regulate the mandate of Article 19 of the Constitution. Eventually whatever you do or you do not do, has to stand the test of the code. Therefore, that is why, we in our wisdom thought that in the first instance, we allow the self-regulatory mechanisms to take route. It is because, if there is a peer review, that peer review would be the best way of doing it. But, if there is an aberration, then the Government does step in.

चौधरी लाल सिंह : मैडम, सारे हाउस को 14वीं लोक सभा का पता है कि जब 10 एमपीज यहां से निकाले थे, इन्होंने स्टिंग-ऑपरेशन किया था और हमारी पार्लियामेंट ने एक झटके से उन्हें बाहर निकाल दिया, उनका सारा कैरियर बर्बाद कर दिया। यह जो ऑपरेशन नवीन के साथ इन्होंने किया है, अब मैं जानना चाहता हूं कि यहां से इनका लाइसेंस क्यों नहीं कैंसिल होता है, तकलीफ क्या है, क्या परेशानी है? इतनी बड़ी बेइंसाफी और सरेआम लूटपाट मची है। आज मीडिया का क्या हाल है, ये लोग डरते होंगे, हमें किसी का डर नहीं है और यह जो हालत मीडिया ने लोगों की की है और चैनल जो हाल लोगों का करते हैं। केबल का हाल देखो कि रात को गंदी पिक्चरें, गंदे काम, गंदे धंधे और इतनी लूटपाट मची है, इसलिए अगर आप इस पर नकेल नहीं लगाओगे तो मंत्री साहब, मैं आपसे कहना चाहता हूं कि आपका मंत्री बनने का कोई फायदा नहीं है। इसे कैंसिल करो ।


श्री मनीष तिवारी: मैडम स्पीकर, जो माननीय सदस्य के ख्यालात हैं.....(व्यवधान)

अध्यक्ष महोदया : आप मंत्री जी की बात सुन लीजिए, उन्हें बोलने दीजिए। आप लोग क्यों खड़े हो गये। आप बोलिये।

...(व्यवधान)

श्री मनीष तिवारी : माननीय मंत्री जी के जो ख्यालात हैं मैं उनसे इत्तफाक रखता हूं। जो उन्होंने संवेदनशीलता जताई है, वह बिल्कुल सही है, उससे कोई व्यक्ति मुकर नहीं सकता है। जहां तक कार्रवाई का सवाल है, माननीय अध्यक्षा जी, एक फौजदारी की कार्रवाई चल रही है, एक क्रीमिनल इन्वेस्टीगेशन इस समय चल रही है। सरकार का यह उत्तरदायित्व बनता है कि जब अपने अख्तयारों का वह इस्तेमाल करे तो उसे इस तरह से इस्तेमाल करना चाहिए कि अगर उसे किसी भी कसौटी पर कसा जाए तो वह खरा निकले। जब माननीय सदस्य ने पहले सवाल पूछा था तो मैंने उसका जवाब देते हुए कहा था कि हमारे मंत्रालय में, हमारी सरकार में एक इंटर-मिनिस्ट्रीअल कमेटी की बैठक है और हम यह मानते हैं कि वे इस

मामले को अपने संज्ञान में लेंगे और अपने विवेक के अनुसार जो भी उचित लगेगा, किसी निष्कर्ष पर पहुंचेंगे। मुझे नहीं लगता है कि यह मेरे लिए ठीक रहेगा इस समय पर, चाहे जितनी उत्तेजना इस मामले पर हो, *that I try to second-guess a decision in any manner.*

श्री शरद यादव: अध्यक्ष महोदया, इस सवाल में कई चीजें चारों तरफ से उठाई गई हैं। मैं आपके माध्यम से विनती करना चाहता हूं कि ब्यूरोक्रेसी से लेकर प्रधानमंत्री तक को लोकपाल के दायरे में लाया जा रहा है। मनीष तिवारी जी जिस तरह से एक फंसा हुआ आदमी, चारों तरफ की मजबूरी से घिरा हुआ आदमी होता है। अकेले यही नहीं बल्कि दूसरे लोग भी इसी हालत में खड़े रहे। चाहे प्रिंट मीडिया हो या विजुअल मीडिया हो, ये बहुत-से अच्छे काम भी करते हैं लेकिन अच्छे और बुरे की  गान बिना एकाउंटेबिलिटी के नहीं हो सकती है। अध्यक्ष महोदया, मैं आपसे निवेदन करूंगा कि अगर इनकी आजादी बनी रही, तो देश की आजादी खत्म होगी। हम लोग तो दिन भर इनके टारगेट बनते रहते हैं, लेकिन इनसे कोई पूछने वाला नहीं है। मीरा राडिया ने कितने लोगों को एक्सपोज किया? कौन-कौन, बड़े-बड़े लोग जैसे फन्ने खाँ बैठ कर पूछ रहे थे। उस महिला ने सभी को एक्सपोज कर दिया। उसने अच्छा किया या बुरा किया, इस बहस में मैं नहीं जाना चाहता। मैं कहना चाहता हूं कि प्रैस काउंसिल ने कई बार कहा, आपने क्यों ऐसे बंदर या जानवर रखे हुए हैं, जिसके पास कोई दांत या कुछ नहीं है। आप उसे अधिकार दो। अच्छा और बुरा यहां भी हो रहा है तथा सारे देश में हो रहा है। लेकिन यह जो मीडिया है, जैसे जंगल का टाइगर छोड़ दिया है, जो चारों तरफ घूम रहा है। मैं एनडीए की सरकार में प्रधानमंत्री जी से, आडवाणी जी से तथा दूसरे लोगों को भी कहता रहा, मैंने मनमोहन सिंह जी से भी कहा कि यह क्या तमाशा है। पुलिस और राजनीतिक आदमियों का तो इन्होंने इकबाल ही खत्म कर दिया है। दिन-भर क्रिकेट के बारे में दिखाते रहते हैं कि हार हो गई या जीत हो गई। हिंदुस्तान की आजादी के लिए जिन्होंने अपनी जिंदगी दे दी, उनके लिए कुछ नहीं दिखाते हैं, लेकिन जो मरे हुए कलाकार हैं या जो भी अच्छे या बुरे कलाकार थे, दिन-भर उनकी मुहब्बत दिखाते रहते हैं। यह क्या बात है? बिल्कुल अजीब हालत है।

महोदया, मैं आपके माध्यम से मनीष जी से कहना चाहता हूं कि बिना जोखिम के दुनिया नहीं चलती है। आप जोखिम उठाइए। एक लाख 83 हजार करोड़ रुपयों की कोल में लूट हो गई, इस छोटी-सी बात को आप उससे अलग नहीं कर सकते हैं। चाहे लाल सिंह जी हों या कोई और हो। छोटी-सी चीज में आप जो करना चाहें, वह कीजिए। यहां सदन में लोग बैठे हैं और आप इतने बड़े मामले को खिसकाना चाहते हैं। यह मामला नहीं खिसकेगा। मैंने आपके पास नोटिस दिया है। मैं मानता हूं कि आपकी मजबूरी है, लेकिन चर्चा तो होनी ही चाहिए। मंत्री जी अब जोखिम उठाएं। क्या तमाशा देश में हुआ है। दिन-भर हमारी

माँ, बहन और बेटी को नंगा करके दिखाया जाता है। ऐसे डांस दिखाते हैं कि देखते ही नहीं बनता है। हमारी सरकार हो या आपकी सरकार हो, ऐसे कैसे चल सकती है? आपकी पार्टी और बीजेपी के लोग बहुत डरते हैं। आप क्यों डरते हैं? क्या ये नेता बनाएंगे? मनीष जी, मेरी आपसे विनती है कि पिक और चूज मत कीजिए। आप या तो प्रेस काउंसिल को बंद कीजिए या उसे दांत दीजिए या इस सदन को दीजिए। एक भी ऐसा पत्रकार नहीं है, जिसे तनखाह मिलती हो। अधिकांश क्षेत्रीय अखबार वाले उन्हें एक धेला नहीं देते हैं और उनसे कहते हैं कि किसी तरह से भी जा कर एंठ लाओ। जो लोग ऊपर बैठे हैं, इनकी कोई गलती नहीं है।...(व्यवधान) इस बारे में बहस होनी चाहिए।...(व्यवधान)

अध्यक्ष महोदया : इस विषय पर बहस कराने के लिए आप नोटिस दीजिए।

...(व्यवधान)

श्री शरद यादव : महोदया, देश तबाही की कगार पर है। अमरीका के राष्ट्रपति के चुनाव को यहां दिखाया जा रहा है।...(व्यवधान)

श्री शैलेन्द्र कुमार : महोदया, इस पर चर्चा कराई जानी चाहिए।...(व्यवधान)

श्री मनीष तिवारी : यह एक बहुत ही संवेदनशील विषय है।...(व्यवधान)

श्री शैलेन्द्र कुमार : अध्यक्ष महोदया, यह बहुत ही संवेदनशील मामला है और इस विषय पर चर्चा करायी जानी चाहिए।...(व्यवधान)

MADAM SPEAKER: Please do not do this.

... *(Interruptions)*

अध्यक्ष महोदया : ठीक है, आप नोटिस भेजिए कि इस पर चर्चा करायी जाए।

...(व्यवधान)

श्री मनीष तिवारी : अध्यक्ष महोदया, इस विषय पर सदन में बहुत उत्तेजना है। इसलिए आप अगर ठीक समय और अगर समय मिल पाए तो हम इस पूरे मामले के ऊपर विस्तृत चर्चा करने के लिए भी तैयार हैं क्योंकि हम भी जो इन सबके ख्याल हैं,...(व्यवधान) उस ख्याल से इतिफाक रखते हैं लेकिन जहां तक शरद यादव जी ने जो प्रेस काउंसिल की बात की, मैं शरद यादव जी की व्यक्तिगत तौर पर बहुत इज्जत करता हूं लेकिन मैं साफ तौर पर यह कहना चाहता हूं कि अगर किसी के मन में इस तरह का कोई ख्याल है कि प्रेस काउंसिल के पास दांत नहीं हैं या प्रेस काउंसिल के पास अख्तियार नहीं है तो वह जो ख्याल है, मैं बहुत अदब और सत्कार से कहता हूं कि वह ठीक नहीं है। प्रेस काउंसिल ने पहले भी कार्यवाही की

लेकिन जहां तक ब्रॉडकास्टिंग का सवाल है, ...(व्यवधान) इस मुल्क में...(व्यवधान) 852 चैनल हैं। 852 में से 400 चैनल न्यूज के हैं। हम सबको इस बात पर बहुत गंभीरता से विचार करना पड़ेगा। जो सैल्फ रेगुलेटरी मैकेनिज्म है जिसको पनपने का, फूलने-फलने का यूपीए की सरकार ने पिछले दो साल में मौका दिया है...(व्यवधान) क्या उसको और समय दिया जाए? क्या किसी तरह का रेगुलेटरी ढांचा तैयार किया जाए? जहां तक प्रैस काउंसिल का सवाल है, क्या जो उसका अख्तियार है, वह प्रिंट मीडिया तक रखा जाए?...(व्यवधान) उसका जो दायरा है, क्या वह बड़ा किया जाए? यह बहुत संगीन सवाल है। जैसा मैंने कहा कि हम भारत के संविधान में दिये हुए मूलभूत हक के साथ जुड़े हुए हैं। अगर आप अपने विवेक से ठीक समझें, सरकार इसके ऊपर विस्तृत चर्चा के लिए तैयार है। जो भी सेंस ऑफ दि हाउस होगा, हम उस सेंस ऑफ दि हाउस के साथ चलने के लिए तैयार हैं।...(व्यवधान)

श्री लालू प्रसाद : अध्यक्ष महोदया, प्रैस काउंसिल को और पॉवरफुल बनाना चाहिए।...(व्यवधान)

अध्यक्ष महोदया: ठीक है।

(Q.343)

श्री अर्जुन राम मेघवाल : अध्यक्ष महोदया, देश का प्रत्येक नागरिक...(व्यवधान) किसी न किसी रूप में उपभोक्ता होता है।...(व्यवधान) जब कोई व्यक्ति अपनी आवश्यकता के अनुरूप सामान खरीदता है तो वह उपभोक्ता की श्रेणी में आता है और यदि वह किसी संस्थान की सेवाएं लेता है तो भी वह उपभोक्ता की श्रेणी में सम्मिलित होता है।...(व्यवधान) उपभोक्ता उचित गुणवत्ता वाला उत्पादन नहीं मिलने पर मिलावटी सामान प्राप्त होने पर, नापतौल में कम सामान प्राप्त होने पर उचित मूल्य के बजाए सौदेबाजी के आधार पर अधिक मूल्य पर सामान मिलने पर अपने आप को ठगा सा महसूस करता है। उपभोक्ताओं के हितों की रक्षा के लिए ...(व्यवधान) 1986 में उपभोक्ता संरक्षण अधिनियम बनाया गया।...(व्यवधान) उसके बाद 1993 में, फिर 1991 में और फिर 2002 में संशोधन हुआ।...(व्यवधान) इस सबके बावजूद भी अभी भी उपभोक्ता ठगा सा महसूस करता है।...(व्यवधान)

अध्यक्ष महोदया : आप क्या कर रहे हैं?

...(व्यवधान)

अध्यक्ष महोदया : यह क्या कर रहे हैं? लालू जी, ऐसे मत करिए। नहीं, ऐसे मत करिए।

...(व्यवधान)

MADAM SPEAKER: Let the House be in order, Shri Lalu ji.

... (Interruptions)

श्री लालू प्रसाद : अध्यक्ष महोदया, आप *.....(व्यवधान)

अध्यक्ष महोदया : ऐसे आप क्यों बोल रहे हैं? क्या बोल रहे हैं? ऐसा क्या कर दिया?

...(व्यवधान)

श्री लालू प्रसाद : आप *...(व्यवधान)

MADAM SPEAKER: What is happening?

... (Interruptions)

MADAM SPEAKER: What is happening?

... (Interruptions)

अध्यक्ष महोदया : यह क्या हो रहा है? अगर आपको चाहिए कि हम सदन चलाएं तो हमें सदन चलाने दीजिए। हमने क्या कहा है? यह क्या हो गया?

...(व्यवधान)

श्री अर्जुन राम मेघवाल : यह चेयर का अपमान है।...(व्यवधान)

MADAM SPEAKER: Nothing will go on record.

(Interruptions)* ...

MADAM SPEAKER: Let the House be in order.

Laluji, please.

... (Interruptions)

MADAM SPEAKER: What is this happening?

... (Interruptions)

MADAM SPEAKER: Please just stop.



... (Interruptions)

MADAM SPEAKER: Please. What is this happening?

... (Interruptions)

MADAM SPEAKER: Nothing will go on record.

(Interruptions)*...

MADAM SPEAKER: There is no politics involved here. I am sorry; Please do not make it a political issue. I just requested him because I wanted to run the House smoothly, Please do not make it a political issue to run down any Member. मेरे लिए हर सदस्य बहुत सम्मानित है इसलिए मैं वह नहीं होने दूंगी, चाहे लालू जी हों या कोई और सदस्य हो। सदन चलाने के लिए मुझे किसी को कभी भी कुछ बोलना पड़ जाता है।

...(व्यवधान)

श्री लालू प्रसाद : ठीक है।

* Not recorded.

अध्यक्ष महोदया : ठीक है की बात नहीं है। मैं कह रही हूँ कि मेरे लिए सभी सदस्य सम्मानित हैं। मैं कभी नहीं चाहूंगी कि मैंने अगर किसी पर टिप्पणी की है तो उस पर किसी प्रकार की राजनीति हो। यह मेरे लिए दुखद होगा।

...(व्यवधान)

श्री अर्जुन राम मेघवाल : अध्यक्ष जी, धन्यवाद। मैं आपके माध्यम से मंत्री जी से कहना चाहता हूँ कि जिला, प्रदेश, राष्ट्रीय स्तर पर उपभोक्ताओं के प्रकरण के निस्तारण के लिए एक तंत्र बना हुआ है। यह तंत्र समुचित ढंग से काम नहीं कर रहा है जिससे उपभोक्ताओं के प्रकरण में निस्तारण नहीं होने से इस तंत्र के प्रति उपभोक्ताओं की रुचि कम होती जा रही है। क्या सरकार ने कहीं भी इस संबंध में जानने का प्रयास किया है? इस तंत्र को ठीक करने के लिए सरकार क्या कदम उठाने जा रही है? ...(व्यवधान)

11.57hrs

At this stage Shri Jagdish Sharma, Shri Ramkishun, Shri Kalyan Banerjee and some other hon. Members came and stood on the floor near the Table.

...(व्यवधान)

PROF. K.V. THOMAS: Madam, as the House is aware..... (*Interruptions*)

MADAM SPEAKER: What is this happening?

... (*Interruptions*)

श्री दारा सिंह चौहान : यूपी में किसान की हालत बहुत खराब है।...(व्यवधान)

MADAM SPEAKER: Please do not do this.

... (*Interruptions*)

PROF. K.V. THOMAS: Madam, as the House already knows... (*Interruptions*)

MADAM SPEAKER: Nothing will go on record.

(*Interruptions*)* ...

MADAM SPEAKER: The Question Hour is over.

* Not recorded.

12.00 hrs

PAPERS LAID ON THE TABLE

MADAM SPEAKER: Now, the House will take up Papers Laid on the Table.

... (*Interruptions*)

12.01 hrs

At this stage, Shri Jagdish Sharma, Shri Ramkishun, Shri Kalyan Banerjee and some other hon. Members went back to their seats.

... (*Interruptions*)

THE MINISTER OF COAL (SHRI SHRIPRAKASH JAISWAL): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (1) Review by the Government of the working of the Singareni Collieries Company Limited, Khammam, for the year 2011-2012.
- (2) Annual Report of the Singareni Collieries Company Limited, Khammam, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 8044/15/12]

THE MINISTER OF MINES (SHRI DINSHA PATEL): I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
 - (a) (i) Review by the Government of the working of the National Aluminium Company Limited, Bhubaneswar, for the year 2011-2012.
 - (ii) Annual Report of the National Aluminium Company Limited,

Bhubaneswar, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 8045/15/12]

- (b) (i) Review by the Government of the working of the Bharat Gold Mines Limited, Kolar Gold Field, for the year 2011-2012.
- (ii) Annual Report of the Bharat Gold Mines Limited, Kolar Gold Field, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 8046/15/12]

- (c) (i) Review by the Government of the working of the Hindustan Copper Limited, Kolkata, for the year 2011-2012.
- (ii) Annual Report of the Hindustan Copper Limited, Kolkata, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 8047/15/12]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru Aluminium Research Development and Design Centre, Nagpur, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru Aluminium Research Development and Design Centre, Nagpur, for the year 2011-2012.

[Placed in Library, See No. LT 8048/15/12]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Rock Mechanics, Kolar Gold Fields, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Rock Mechanics, Kolar Gold Fields, for the year 2011-2012.

[Placed in Library, See No. LT 8049/15/12]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Miners' Health, Nagpur, for the year 2011-2012, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Miners' Health, Nagpur, for the year 2011-2012.

[Placed in Library, See No. LT 8050/15/12]

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION
(SHRI AJAY MAKEN): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (1) (i) Review by the Government of the working of the Hindustan Prefab Limited, New Delhi, for the year 2011-2012.
- (ii) Annual Report of the Hindustan Prefab Limited, New Delhi, for the year 2011-2012, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 8051/15/12]

- (2) (i) Review by the Government of the working of the Housing and Urban Development Corporation Limited, New Delhi, for the year 2011-2012.
- (ii) Annual Report of the Housing and Urban Development Corporation Limited, New Delhi, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 8052/15/12]

THE MINISTER OF CULTURE (SHRIMATI CHANDRESH KUMARI): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Rampur Raza Library, Rampur, for the year 2010-2011, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rampur Raza Library, Rampur, for the year 2010-2011.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 8053/15/12]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Khuda Bakhsh Oriental Public Library, Patna, for the year 2010-2011, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Khuda Bakhsh Oriental Public Library, Patna, for the year 2010-2011.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 8054/15/12]

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): I beg to lay on the Table a copy of the Removal of (Licensing requirements, Stock limits and Movement Restrictions) on Specified Foodstuffs (Amendment) Order, 2012 (Hindi and English versions) published in Notification No. S.O. 2320 (E) in Gazette of India dated 27th September, 2012 under Section 3 of the Essential Commodities Act, 1955.

[Placed in Library, See No. LT 8055/15/12]

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH): I beg to lay on the Table:-

- (1)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi National Institute of Youth Development, Sriperumbudur, for the year 2009-2010, along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi National Institute of Youth Development, Sriperumbudur, for the year 2009-2010.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 8056/15/12]

(3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Hindustan Shipyard Limited, Visakhapatnam, for the year 2011-2012.
- (ii) Annual Report of the Hindustan Shipyard Limited, Visakhapatnam, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 8057/15/12]

- (b) (i) Review by the Government of the working of the Garden Reach Shipbuilders and Engineers Limited, Kolkata, for the year 2011-2012.
- (ii) Annual Report of the Garden Reach Shipbuilders and Engineers Limited, Kolkata, for the year 2011-2012, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 8058/15/12]

- (c) (i) Review by the Government of the working of the Mazagon Dock Limited, Mumbai, for the year 2011-2012.
- (ii) Annual Report of the Mazagon Dock Limited, Mumbai, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library ,See No. LT 8059/15/12]

- (d) (i) Review by the Government of the working of the Bharat Electronics Limited, Bengaluru, for the year 2011-2012.
- (ii) Annual Report of the Bharat Electronics Limited, Bengaluru, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 8060/15/12]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi National Institute of Youth Development, Sriperumbudur, for the year 2010-2011, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi National Institute of Youth Development, Sriperumbudur, for the year 2010-2011.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

[Placed in Library, See No. LT 8061/15/12]

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI MANISH TEWARI): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Broadcast Engineering Consultants India Limited, New Delhi, for the year 2011-2012.
- (ii) Annual Report of the Broadcast Engineering Consultants India Limited, New Delhi, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 8062/15/12]

- (b) (i) Review by the Government of the working of the National Film Development Corporation Limited, Mumbai, for the year 2011-2012.
- (ii) Annual Report of the National Film Development Corporation Limited,

Mumbai, for the year 2011-2012, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 8063/15/12]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Children's Film Society, India, Mumbai, for the year 2011-2012, along with Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Children's Film Society, India, Mumbai, for the year 2011-2012.

[Placed in Library ,See No. LT 8064/15/12]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Satyajit Ray Film and Television Institute, Kolkata, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Satyajit Ray Film and Television Institute, Kolkata, for the year 2011-2012, for the year 2011-2012.

[Placed in Library,See No. LT 8065/15/12]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Film and Television Institute of India, Pune, for the year 2011-2012, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Film and Television Institute of India, Pune, for the year 2011-2012, for the year 2011-2012.

[Placed in Library, See No. LT 8066/15/12]

(5) A copy each of the following Notifications (Hindi and English versions) under Section 34 of the Prasar Bharati (Broadcasting Corporation of India) Act, 1990:-

- (i) The Prasar Bharati (Broadcasting Corporation of India) Salaries, Allowances and other Conditions of Service of Chairman, Whole-time Members and Part-time Members (Second Amendment) Rules, 2012 published in Notification No. G.S.R. 884(E) in Gazette of India dated 7th December, 2012.
- (ii) The Prasar Bharati (Broadcasting Corporation of India), Authorities for Disciplinary Proceedings Regulations, 2012 published in Notification No. A-10/178/2012-PPC in Gazette of India dated 22nd November, 2012.

[Placed in Library, See No. LT 8067/15/12]

- (6)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Prasar Bharati (Broadcasting Corporation of India), New Delhi, for the year 2009-2010.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Prasar Bharati (Broadcasting Corporation of India), New Delhi, for the year 2009-2010, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Prasar Bharati (Broadcasting Corporation of India), New Delhi, for the year 2009-2010.
- (7) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

[Placed in Library , See No. LT 8068/15/12]

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM (DR. K. CHIRANJEEVI): I beg to lay on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the National Council for Hotel Management and Catering Technology, Noida, for the year 2011-2012, along with Audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Hotel Management and Catering Technology, Noida, for the year 2011-2012.

[Placed in Library , See No. LT 8069/15/12]

MADAM SPEAKER: Shri R.P.N. Singh—Not present.

कृषि मंत्रालय में राज्य मंत्री तथा खाद्य प्रसंस्करण उद्योग मंत्रालय में राज्य मंत्री (डॉ. चरण दास महंत):
महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

- (1) राष्ट्रीय डेयरी विकास बोर्ड अधिनियम, 1987 की धारा 50 के अंतर्गत राष्ट्रीय डेयरी विकास बोर्ड कर्मकार (नियुक्ति, वेतन और भत्ते) (संशोधन) विनियम, 2012 जो 22 अक्टूबर, 2012 के भारत के राजपत्र में अधिसूचना संख्या डीईएल: एनडीडीबी-02/12 में प्रकाशित हुए थे, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 8076/15/12]

- (2) (एक) इंडियन ग्रेप प्रोसेसिंग बोर्ड, नई दिल्ली के वर्ष 2011-2012 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
(दो) इंडियन ग्रेप प्रोसेसिंग बोर्ड, नई दिल्ली के वर्ष 2011-2012 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 8077/15/12]

कृषि मंत्रालय में राज्य मंत्री तथा खाद्य प्रसंस्करण उद्योग मंत्रालय में राज्य मंत्री (डॉ. चरण दास महंत):

महोदया, मैं श्री तारिक अनवर के स्थान पर निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

- (1) कंपनी अधिनियम, 1956 की धारा 619क की उपधारा (1) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) -

(क) (एक) स्टेट फार्म्स कारपोरेशन ऑफ इंडिया लि०, नई दिल्ली के वर्ष 2011-2012 के कार्यकरण की सरकार द्वारा समीक्षा।

(दो) स्टेट फार्म्स कारपोरेशन ऑफ इंडिया लि०, नई दिल्ली का वर्ष 2011-2012 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

(Placed in Library, See No.LT8078/15/12)

(ख) (एक) नेशनल सीड्स कारपोरेशन लि०, नई दिल्ली के वर्ष 2011-2012 के कार्यकरण की सरकार द्वारा समीक्षा।

(दो) नेशनल सीड्स कारपोरेशन लि०, नई दिल्ली का वर्ष 2011-2012 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

(Placed in Library, See No.LT8079/15/12)

(2) (एक) नेशनल काउंसिल फॉर कोऑपरेटिव ट्रेनिंग, नई दिल्ली के वर्ष 2010-2011 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(दो) नेशनल काउंसिल फॉर कोऑपरेटिव ट्रेनिंग, नई दिल्ली के वर्ष 2010-2011 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन।

(तीन) नेशनल काउंसिल फॉर कोऑपरेटिव ट्रेनिंग, नई दिल्ली के वर्ष 2010-2011 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(3) उपर्युक्त (2) में उल्लिखित पत्रों को सभापटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library, See No.LT8080/15/12)

(4) (एक) नेशनल कोऑपरेटिव डेवलपमेंट कारपोरेशन, नई दिल्ली के वर्ष 2011-2012 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(दो) नेशनल कोऑपरेटिव डेवलपमेंट कारपोरेशन, नई दिल्ली के वर्ष 2011-2012 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखा परीक्षा प्रतिवेदन ।

(तीन) नेशनल कोऑपरेटिव डेवलपमेंट कारपोरेशन, नई दिल्ली के वर्ष 2011-2012 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library, See No.LT8081/15/12)

(5) (एक) नेशनल इंस्टिट्यूट ऑफ एग्रीकल्चरल एक्सटेंशन मैनेजमेंट, हैदराबाद के वर्ष 2011-1012 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(दो) नेशनल इंस्टिट्यूट ऑफ एग्रीकल्चरल एक्सटेंशन मैनेजमेंट, हैदराबाद के वर्ष 2011-1012 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन ।

(तीन) नेशनल इंस्टिट्यूट ऑफ एग्रीकल्चरल एक्सटेंशन मैनेजमेंट, हैदराबाद के वर्ष 2011-1012 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library, See No.LT8082/15/12)

(6) (एक) नेशनल ऑयलसीड्स एण्ड वेजिटेबल ऑयल डेवलपमेंट बोर्ड, गुड़गांव के वर्ष 2011-2012 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे ।

(दो) नेशनल ऑयलसीड्स एण्ड वेजिटेबल ऑयल डेवलपमेंट बोर्ड, गुड़गांव के वर्ष 2011-2012 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library, See No.LT8083/15/12)

(7) कंपनी अधिनियम, 1956 की धारा 619क के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(एक) कर्नाटक कैश्यू डेवलपमेंट कारपोरेशन लि0, मंगलोर के वर्ष 2011-2012 के कार्यकरण की सरकार द्वारा समीक्षा।

(दो) कर्नाटक कैश्यू डेवलपमेंट कारपोरेशन लि0, मंगलोर के वर्ष 2011-2012 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक- महालेखापरीक्षक की टिप्पणियां।

(Placed in Library, See No.LT8084/15/12)

12.02hrs

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL: Madam, I have to report the following messages received from the Secretary-General of Rajya Sabha:-

- (i) “In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 14th December, 2012 agreed without any amendment to the North-Eastern Areas (Reorganisation) Amendment Bill, 2012 which was passed by the Lok Sabha at its sitting held on the 3rd September, 2012.”
 - (ii) “In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 17th December, 2012 agreed without any amendment to the Prevention of Money-Laundering (Amendment) Bill, 2012 which was passed by the Lok Sabha at its sitting held on the 29th November, 2012.”
 - (iii) “In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Constitution (One Hundred Seventeenth Amendment) Bill, 2012, which has been passed by the Rajya Sabha in accordance with the provisions of article 368 of the Constitution, at its sitting held on the 17th December, 2012.”
2. Madam, I lay on the Table the Constitution (One Hundred Seventeenth Amendment) Bill, 2012, as passed by Rajya Sabha on the 17th December, 2012.
-

12.02 ½ hrs**COMMITTEE ON ABSENCE OF MEMBERS FROM THE
SITTINGS OF THE HOUSE****Minutes**

DR. RATNA DE (HOOGHLY): I beg to lay on the Table minutes (Hindi and English versions) of the 8th Sitting of the Committee on Absence of Members from the Sittings of the House held on 13 December, 2012.

12.03hrs**COMMITTEE ON ETHICS****2nd Report**

श्री माणिकराव होडल्या गावित (नन्दुरबार): महोदया, आचार समिति का दूसरा प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूं।

12.03 ½ hrs**STANDING COMMITTEE ON INFORMATION TECHNOLOGY****38th to 41st Reports**

RAOINDERJIT SINGH (GURGAON): I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Information Technology (2012-13):-

- (1) Thirty-eighth Report on Action Taken by the Government on the Recommendations/Observations of the Committee contained in their Thirty-third Report (Fifteenth Lok Sabha) on Demands for Grants (2012-13) relating to the Ministry of Communications and Information Technology (Department of Posts).
 - (2) Thirty-ninth Report on Action Taken by the Government on the recommendations/observations of the Committee contained in their Thirty-fourth Report (Fifteenth Lok Sabha) on Demands for Grants (2012-13) relating to the Ministry of Communications and Information Technology (Department of Electronics and Information Technology).
 - (3) Fortieth Report on Action Taken by the Government on the Recommendations/Observations of the Committee contained in their Thirty-second Report (Fifteenth Lok Sabha) on Demands for Grants (2012-13) relating to the Ministry of Information and Broadcasting.
 - (4) Forty-first Report on Action Taken by the Government on the Recommendations/Observations of the Committee contained in their Thirty-first Report (Fifteenth Lok Sabha) on Demands for Grants (2012-13) relating to the Ministry of Communications and Information Technology (Department of Telecommunications).
-

12.04hrs

**STANDING COMMITTEE ON ENERGY
31st and 32nd Reports**

श्री मुलायम सिंह यादव (मैनपुरी): महोदया, ऊर्जा संबंधी स्थायी समिति (2012-13) के निम्नलिखित प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूँ:-

- (1) नवीन और नवीकरणीय ऊर्जा मंत्रालय की वर्ष 2012-13 के लिए अनुदानों की मांगों के बारे में 27वें प्रतिवेदन में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की गई कार्रवाई संबंधी 31वां प्रतिवेदन।
 - (2) ऊर्जा मंत्रालय की वर्ष 2012-13 के लिए अनुदानों की मांगों के बारे में 28वें प्रतिवेदन में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की गई कार्रवाई संबंधी 32वां प्रतिवेदन।
-

12.04 ½ hrs

**STANDING COMMITTEE ON FOOD, CONSUMER AFFAIRS AND
PUBLIC DISTRIBUTION**

24th and 25th Reports

SHRI VILAS MUTTEMWAR (NAGPUR): I beg to present the Twenty-fourth and Twenty-fifth Reports (Hindi and English versions) of the Standing Committee on Food, Consumer Affairs and Public Distribution (2012-13) on Action Taken by the Government on the Observations/ Recommendations contained in the:-

- (1) Seventeenth Report of the Committee (2011-12) on Demands for Grants (2012-13) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).
 - (2) Eighteenth Report of the Committee (2011-12) on Demands for Grants (2012-13) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs).
-



12.05 hrs

STANDING COMMITTEE ON RAILWAYS
Statements

SHRI T.R. BAALU (SRIPERUMBUDUR): I beg to lay the following statements (Hindi and English versions) of the Standing Committee on Railways:-

- (1) Action Taken by Government on the Recommendations contained in Chapter-I and final replies in respect of Recommendations contained in Chapter V of the 13th Report of the Standing Committee on Railways (15th Lok Sabha) on Action Taken by Government on the Recommendations contained in the 11th Report of Standing Committee on Railways (15th Lok Sabha) on 'Demands for Grants – 2011-12 of the Ministry of Railways'.
- (2) Action Taken by Government on the Recommendations contained in Chapter-I and final replies in respect of Recommendations contained in Chapter V of the 16th Report of the Standing Committee on Railways (15th Lok Sabha) on Action Taken by Government on the Recommendations contained in the 12th Report of Standing Committee on Railways (15th Lok Sabha) on 'New Railway Recruitment Policy'.

12.05 ½ hrs

STANDING COMMITTEE ON RURAL DEVELOPMENT
(i) 34th to 37th Reports

SHRIMATI SUMITRA MAHAJAN (INDORE): I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Rural Development (2012-13):-

- (1) Thirty-fourth Report on Action Taken by the Government on the Recommendations contained in the Twenty-seventh Report (Fifteenth Lok Sabha) on Demands for Grants (2012-13) of the Ministry of Drinking Water & Sanitation.

(2) Thirty-fifth Report on Action Taken by the Government on the Recommendations contained in the Twenty-eighth Report (Fifteenth Lok Sabha) on Demands for Grants (2012-13) of the Ministry of Rural Development (Department of Land Resources).

(3) Thirty-sixth Report on Action Taken by the Government on the Recommendations contained in the Twenty-ninth Report (Fifteenth Lok Sabha) on Demands for Grants (2012-13) of the Ministry of Panchayati Raj.

(4) Thirty-seventh Report on Action Taken by the Government on the Recommendations contained in the Thirtieth Report (Fifteenth Lok Sabha) on Demands for Grants (2012-13) of the Ministry of Rural Development (Department of Rural Development).

(ii)Statement

SHRIMATI SUMITRA MAHAJAN : I beg to lay on the Table the Statement (Hindi and English versions) showing further follow up action on the Recommendations contained in the 23rd Action Taken Report (Fifteenth Lok Sabha) on 'Demands for Grants (2011-12), of the Ministry of Drinking Water and Sanitation.

12.06 hrs

STATEMENTS BY MINISTERS

(i) Status of implementation of the recommendations contained in the 24th Report of the Standing Committee on Coal and Steel on Demands for Grants (2012-13),
pertaining to the Ministry of Coal*

THE MINISTER OF COAL (SHRI SHRIPRAKASH JAISWAL): I beg to lay this statement on the status of implementation of recommendations contained in the 24th Report of Parliamentary Standing Committee on Coal and Steel (15th Lok Sabha) in pursuance of Rule 389 of the Rules and Procedure and Conduct of Business in the Lok Sabha, and of the directions of the hon. Speaker, Lok Sabha issued vide Lok Sabha Parliamentary Bulletin – Part II, dated September 1, 2004.

Action taken statements on the recommendations/ observations contained in the report of the Committee have been sent to the Standing Committee on Coal and Steel.

The present status of implementation of the various recommendations made by the Committee is indicated in the annexure to my statement which is laid on the Table of the House. I would not like to take the valuable time of the house to read out all the contents of this Annexure. I would request that this may be considered as read.

* Laid on the Table and also placed in Library, See No. LT 8085/15/12

12.06 ½ hrs**(ii) Status of implementation of the recommendations contained in the 25th Report of the Standing Committee on Coal and Steel on Demands for Grants (2012-13), pertaining to the Ministry of Mines. ***

खान मंत्री (श्री दिनशा पटेल): महोदया, मैं निम्नलिखित वक्तव्य सभा पटल पर रखता हूँ -

कोयला एवं इस्पात संबंधी स्थायी समिति की 25वीं रिपोर्ट को 08.05.2012 को लोक सभा में पेश किया गया, जो वर्ष 2012-13 के लिए खान मंत्रालय की अनुदान मांगों से संबंधित था। इस पर की गई कार्रवाई की सूचना समिति कार्यालय को 17.08.2012 को भेज दी गई है। समिति की 25वीं रिपोर्ट में 22 सिफारिशें थीं, जिस पर सरकार की ओर से कार्रवाई अपेक्षित थी।

कार्यान्वयन की स्थिति को मेरे वक्तव्य के अनुलग्नक - 1 में दर्शाया गया है, जो सदन के पटल पर रखा गया है। अनुलग्नक को पढ़ने हेतु मैं सदन का बहुमूल्य समय नहीं लेना चाहता, एवं आग्रह करता हूँ कि इसे पढ़ा हुआ समझा जाए।

* Laid on the Table and also placed in Library, See No. LT 8086/15/12

12.07 hrs

- (iii) Status of implementation of the recommendations contained in the 161st Report of the Standing Committee on Home Affairs on Demands for Grants (2012-13), pertaining to the Ministry of Home Affairs.*

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): I beg to lay this statement on the above subject in pursuance to rule 389 of the Rules of Procedure and Conduct of Business of Lok Sabha issued by the hon. Speaker, Lok Sabha vide Lok Sabha Bulletin Part-II dated September 1, 2004.

The meetings of the Department-related Parliamentary Standing Committee on Home Affairs were held on 28th March, 2012 and 4th April, 2012, to examine the Demands for Grants for 2012-13 of the Ministry of Home Affairs. Thereafter, the Committee submitted its 161st Report on 30th April, 2012.

The Committee in its 161st Report made as many as eighty (80) recommendations [Paragraph No.2.21.1; 2.21.4; 2.21.8; 3.2.15; 3.2.16; 3.2.17; 3.2.18; 3.3.8; 3.3.9; 3.4.5; 3.4.6; 3.5.3; 3.5.4; 3.6.4; 3.7.5; 3.8.3; 3.9.4; 3.10.8; 3.10.9; 3.10.10; 3.11.23; 3.11.24; 3.11.25; 4.1.12; 4.1.13; 4.1.19; 4.1.20; 4.1.25; 4.1.26; 4.1.35; 4.1.36; 4.1.37; 4.1.42; 4.1.43; 4.1.48; 4.1.56; 4.1.57; 4.1.62; 4.2.19; 4.2.20; 4.2.21; 4.2.22; 4.2.23; 4.2.24; 4.3.15; 4.3.16; 4.3.17; 4.3.18; 4.3.19; 4.4.12; 4.4.13; 4.4.14; 4.4.15; 4.5.7; 4.5.8; 4.5.9; 4.5.40; 4.6.18; 4.6.19; 4.6.20; 4.6.21; 5.1.10; 5.1.11; 5.1.12; 5.1.13; 5.1.14; 5.1.15; 5.2.7; 5.2.8; 5.2.9; 5.2.10; 5.3.4; 5.3.5; 5.4.22; 5.4.23 (I to XII) 5.5.3; 5.5.4; 5.6.10; 5.6.11; and 5.7.2] in respect of which the Ministry of Home Affairs was required to take action. The ATRs have been sent to Rajya Sabha Secretariat by MHA.

The Ministry has accepted 79 recommendations fully/ partially or with slight modifications and did not accept one recommendation out of 80 contained in the Report. In respect of some recommendations, the Ministry is taking necessary

* Laid on the Table and also placed in Library, See No. LT 8087/15/12

action for the implementation of the same in consultation with various agencies. It may be mentioned that action to be taken by the Ministry in respect of a number of recommendations are of continuing nature and necessary action has since been taken or is being taken accordingly.

A detailed statement showing the action taken/ being taken with reference to the recommendations contained in various paragraphs of the 161st Report of the Committee is laid on the Table.

12.07 ½ hrs

(iv) Status of implementation of the recommendations contained in the 34th Report of the Standing Committee on Agriculture on Demands for Grants (2012-13), pertaining to the Department of Agriculture and Cooperation, Ministry of Agriculture.*

कृषि मंत्रालय में राज्य मंत्री तथा खाद्य प्रसंस्करण उद्योग मंत्रालय में राज्य मंत्री (डॉ. चरण दास महंत): महोदया, मैं निम्नलिखित वक्तव्य सभा पटल पर रखता हूँ -

कृषि संबंधी स्थायी समिति (15वीं लोक सभा) की चौतीसवीं रिपोर्ट 30.04.2012 को लोक सभा में प्रस्तुत की गई। यह रिपोर्ट वर्ष 2012-13 हेतु कृषि मंत्रालय, कृषि एवं सहकारिता विभाग की अनुदान मांगों की जांच से संबंधित है और इसमें 17 सिफारिशें हैं। ये सिफारिशें मुख्यतया निधियों के आबंटन और उपयोग, कृषि में निवेश, बारहवीं पंचवर्षीय योजना की मुख्य पहलों एनएफएसएम, विपणन अनुसंधान तथा सूचना तंत्र, ग्रामीण भण्डारण योजना, भारत में नाशीजीव प्रबंधन का सुदृढीकरण और आधुनिकीकरण, विस्तार सुधारों हेतु राज्य विस्तार कार्यक्रमों को समर्थन, राष्ट्रीय बागवानी मिशन और गुणवत्ताप्रद बीजों के उत्पादन तथा वितरण के लिए अवसंरचना सुविधाओं का विकास एवं सुदृढीकरण से संबंधित है। समिति की रिपोर्ट में निहित सिफारिशों/प्रेक्षणों पर की गई कार्रवाई की विवरणी दिनांक 30.07.2012 को कृषि से संबंधित समिति को भेजी गई थी।

समिति की 17 सिफारिशों के क्रियान्वयन की वर्तमान स्थिति का उल्लेख मेरे वक्तव्य के अनुबंध में किया गया है जिसे सभा पटल पर रखा गया है। मैं इस अनुबंध की विषय-वस्तु को पढ़ने में सदन का बहुमूल्य समय नहीं लेना चाहूंगा, इसे पढ़ा हुआ समझा जाए।

* Laid on the Table and also placed in Library, See No. LT 8088/15/12

12.08 hrs

**MOTION RE: JOINT COMMITTEE TO EXAMINE MATTERS
RELATING TO ALLOCATION AND PRICING OF
TELECOM LICENCES AND SPECTRUM**

SHRI P.C. CHACKO: I beg to move the following:-

“That this House do extend upto the last day of the Budget Session 2013, the time for presentation of the report of the Joint Committee to examine matters relating to allocation and pricing of telecom licences and spectrum.”

MADAM SPEAKER: The question is:

“That this House do extend upto the last day of the Budget Session 2013, the time for presentation of the report of the Joint Committee to examine matters relating to allocation and pricing of telecom licences and spectrum.”

The motion was adopted.

12.08 ½ hrs

**BUSINESS ADVISORY COMMITTEE
43rd Report**

THE MINISTER OF URBAN DEVELOPMENT AND MINISTER OF
PARLIAMENTARY AFFAIRS (SHRI KAMAL NATH): I beg to present the
43rd Report of the Business Advisory Committee.

12.09 hrs**SUBMISSIONS BY MEMBERS****(i) RE: INCIDENTS OF GANG-RAPE IN SOUTH DELHI**

MADAM SPEAKER: Now, we take up 'Zero Hour'. Shrimati Sushma Swaraj.

...(व्यवधान)

श्री शैलेन्द्र कुमार (कौशाम्बी): मैडम, आपने पहले माननीय नेता जी को बोलने देने के लिए कहा था।

...(व्यवधान)

अध्यक्ष महोदया : यह महिलाओं का विषय है और लीडर ऑफ अपोज़िशन की रिक्वेस्ट थी। इसके बाद आपको बुला देते हैं।

श्रीमती सुषमा स्वराज (विदिशा): अध्यक्ष जी, दिल्ली देश की राजधानी है। राजधानी होने के नाते यहां की कानून व्यवस्था राज्य सरकार के नीचे नहीं है बल्कि सीधे केंद्र सरकार के नीचे है। लेकिन बहुत दुख होता है, जब अखबारों में सुर्खियां छपती हैं और दिल्ली की कानून व्यवस्था पर टिप्पणी कर के यह कहा जाता है कि यह शहर महिलाओं के लिए सबसे ज्यादा असुरक्षित शहर है। यह टिप्पणी उस समय ज्यादा कष्टदायक हो जाती है, जब यह पता लगता है कि यहां की मुख्यमंत्री एक महिला है। आए दिन नई-नई वारदातें होती हैं। बजाय कानून व्यवस्था को सुधारने के, महिला मुख्य मंत्री की तरफ से एक बयान आता है कि मेरी सलाह है कि रात को लड़कियां अकेले न निकलें। ...(व्यवधान)

अध्यक्ष जी, कल रात जो घटना घटी, वह रात्रि 9.30 बजे की है। महिला अकेली नहीं थी, उसके साथ उसका पुरुष मित्र भी था। इसलिए न तो घटना देर रात की है और न लड़की अकेली थी। 23 वर्ष की फ़िज़ियाथैरेपिस्ट महिला द्वारका जाने के लिए 9.30 बजे एक बस में बैठती है। अंदर जो बैठे हैं, उनमें से कोई भी यात्री नहीं हैं। वे एक तरह का नापाक इरादा ले कर बैठे हैं। वे उस महिला के साथ छेड़खानी करते हैं। उसका पुरुष मित्र रिसिस्ट करता है, लड़ाई लड़ने की कोशिश करता है, तो उसके सिर पर रॉड्स मारते हैं, लोहे की छड़ें मारते हैं और उसके बाद उस बच्ची के साथ दुष्कर्म करते हैं। गैंगरेप करके उसे बस से नीचे फेंक देते हैं। कल हमारे यहां से कुछ महिलायें, हमारी महिला मोर्चा की अध्यक्षा वहां देखने के लिए गयीं, डाक्टर ने उन्हें मिलने नहीं दिया, लेकिन बाहर उसकी दास्तान सुनायी कि लड़की वेंटिलेटर पर है। उसके इंटेस्टाईंस पूरे डेमेज हो चुके हैं। वह बचेगी या नहीं, यह कहा नहीं जा सकता है। आज सुबह पीठ से आपने एक शब्द इस्तेमाल किया - जघन्य कृत्य। शायद इससे ज्यादा उपर्युक्त शब्द इस घटना के लिए नहीं हो सकता है।

अध्यक्षा जी, यह कोई एक अकेली घटना नहीं है, आए-दिन ये घटनायें हो रही हैं और इसीलिए आज हम लोगों ने प्रश्नकाल स्थगित करके इस प्रश्न को उठाना चाहा था, लेकिन चूंकि आपने कहा कि आप शून्य प्रहर में इसे उठाने देंगी और स्वयं जब आपने कहा कि यह जघन्य कृत्य है तो हमें लगा कि ज्यादा शांति से इस मसले को उठाया जाना जरूरी है। बहुत बार मैंने इस तरह के कृत्यों के लिए कहा है कि ऐसे लोगों को फांसी की सजा होनी चाहिए। लोग कहते हैं कि कैपिटल पनिशमेंट खत्म हो जानी चाहिए। आप मुझे बताइए कि इस तरह की घटना की शिकार महिला न जिंदा में रही और न मरे में रही। वह एक जीवित लाश बनकर अपना जीवन जियेगी, अगर बच गयी तो, अभी वह जीवन और मौत का संघर्ष झेल रही है, पता नहीं वह बचेगी या नहीं। अगर वह बच गयी तो पूरी जिंदगी एक जिंदा लाश की तरह से गुजारेगी। क्या ऐसे लोगों का फांसी की सजा नहीं होनी चाहिए?

कई माननीय सदस्य : होनी चाहिए।

श्रीमती सुषमा स्वराज : मैं कहना चाहती हूं कि अभी तो सब लोग गिरफ्तार भी नहीं हुए हैं, केवल दो लोग गिरफ्तार हुए हैं, लेकिन दिल्ली पुलिस क्या कर रही है, केंद्र की सरकार क्या कर रही है, गृह मंत्री क्या कर रहे हैं और दिल्ली की मुख्यमंत्री क्या कर रही हैं? यह सलाह देकर कि लड़कियां रात को अकेले न जाएं, जो महिलायें कॉल सेंटर्स में काम करती हैं, पेट की भूख उनको रात में वहां ले जाती है क्योंकि कॉल सेंटर्स रात में ही चलते हैं। ये मध्यमवर्गीय परिवारों की लड़कियां हैं। मैंने कहा कि कल की वारदात तो देर रात की भी नहीं है। वह अकेली भी नहीं है, इससे ज्यादा वह क्या करे? रात के साढ़े 9 बजे वह एक पुरुष मित्र के साथ चलती है, लेकिन उसके साथ इस तरह की घटना घटती है।

अध्यक्षा जी, आप स्वयं बताइए कि किन शब्दों में इसकी निंदा की जाए? कोई शब्द इसकी निंदा करने के लिए नहीं बचता है, इसलिए मैं आपके माध्यम से कहना चाहती हूं कि गृह मंत्री सदन में आएँ और इस पर वक्तव्य दें। क्या कार्रवाई केंद्र की सरकार इस पर कर रही है, इसके बारे में बतायें। यह पूरा सदन इसकी पुरजोर भर्त्सना करे और ऐसी घटनाओं की पुनरावृत्ति न हो, इसके बारे में गृह मंत्री क्या कर रहे हैं, इसके बारे में हमें आश्वासन दें। मुझे यही आपसे कहना है। ...(व्यवधान)

अध्यक्ष महोदया : डॉ. गिरिजा व्यास।

SHRI T.K.S. ELANGO VAN (CHENNAI NORTH): I want to speak on this. We want to associate with this issue.

MADAM SPEAKER: Please associate yourself with this. Please send your name.

श्री जय प्रकाश अग्रवाल (उत्तर पूर्व दिल्ली): महोदया, यह दिल्ली का मसला है, मुझे भी इस पर बोलने का समय दे दीजिए। मुझे केवल दो मिनट का समय दे दीजिए।

SHRI BASU DEB ACHARIA (BANKURA): I want to associate with this issue.

अध्यक्ष महोदया : श्री शिवराम गौड़डा, श्री जोसेफ टोप्पो, श्री रामकिशुन, श्री यशवीर सिंह, श्री नीरज शेखर, श्री धनंजय सिंह, श्री रमेन डेका, श्रीमती सुमित्रा महाजन, श्री दिलीपकुमार मनसुखलाल गांधी, श्रीमती दर्शना जरदोश, श्रीमती जयश्रीबेन पटेल, श्री पी.टी.थॉमस, डॉ. मिर्ज़ा महबूब बेग, श्री शिवकुमार उदासी, श्री राजेन्द्र अग्रवाल, डॉ. संजय जायसवाल, श्री वीरेन्द्र कुमार, श्री एम.बी.राजेश, श्री पी.के.बिजू, श्री अर्जुन राम मेघवाल, श्रीमती ज्योति धुर्वे, श्रीमती हरसिमरत कौर बादल और प्रो. सौगत राय अपने आपको श्रीमती सुषमा स्वराज जी के विषय के साथ सम्बद्ध करते हैं।

डॉ. गिरिजा व्यास(चित्तौड़गढ़) : महोदया, पहले मैं बोलूंगी। यह महिला का विषय है। दिल्ली से ज्यादा महिला का विषय है।

अध्यक्ष महोदया : कृपया, उनको बोल लेने दीजिए। यह विषय ऐसा है कि इसमें बीच में डिस्टर्ब न करें तो ठीक रहेगा। आप बोलिये।

डॉ. गिरिजा व्यास : महोदया, मुझे नहीं पता कि मैं पीड़ा से, दुख से, शर्म से, लज्जा से या क्रोध, किस भावना से आज अपनी बात को इस सदन में रखूंगी। माननीया सुषमा जी ने जो विषय उठाया, वह विषय हर एक के दिल में है। मैं अपने भाई से माँफी चाहती हूँ, लेकिन मैं सोचती हूँ कि प्रत्येक महिला आज लज्जा से भी, क्रोध से भी और निश्चित तौर पर हम लोग एक ऐसे भय के वातावरण में हैं, आज उन सबकी तरफ से मैं यहां पर निवेदन करना चाहती हूँ। चाहे मुंबई हो, चाहे कलकत्ता हो, चाहे मैट्रो सिटीज हों, चाहे दूर-दराज के गांव हों, चाहे पंजाब हो, चाहे कोई भी स्टेट हो, आज जिस तरह महिलाओं के साथ रेप की घटनायें बढ़ती ही चली जा रही हैं और विशेषकर दिल्ली पर तो इसलिए ज्यादा ध्यान जाता है क्योंकि दिल्ली में सारे देश की महिलायें, बच्चियां, यहां पर पढ़ने भी आती हैं, कामकाज के लिए भी आती हैं और यहां पर निश्चित तौर पर अपने भविष्य के लिए भी आती हैं और अपने पेट की भूख को मिटाने के लिए, रोजगार के लिए भी यहां आती हैं। पहले सुनने में आता था और मैं तो इसकी गवाह हूँ, महिला आयोग में रोज़मर्रा का कार्य था कि हर दूसरे-तीसरे दिन इस प्रकार की घटना हो जाती थी। लेकिन कारों में या बस में, बड़ी बस में यह घटना घटती है तो निश्चित तौर पर आज बहुत सारे प्रश्नों पर दिमाग जाता है कि इसका कारण क्या है। महोदया, मैंने स्वयं रात को चैक किया था। अभी का तो मुझे पता नहीं लेकिन आज से दो साल पहले तक इन बसों में एक कांस्टेबल जाया करता था। ट्रेन स्टेशन्स पर भी मैंने सिक्यूरिटी

देखी थी, लेकिन कल की घटना के बाद मैंने देखा, इसका पता किया तो मुझे पता चला कि बसों में किसी तरह की कोई सिक्यूरिटी नहीं है। दूसरी बात यह है कि पेट्रोलिंग के लिए रात को जो कारें चला करती थीं, उनमें कमी हुई है। तीसरी बात यह है कि कुछ प्रोन इलाके हैं जो बस से संबंधित भी हैं और जो उन झुग्गी झोपड़ियों में या दूसरे इलाके हैं जो इसके लिए प्रोन माने गए हैं, वहाँ भी पुलिस की जिस तरह से चौकसी होती थी, वह चौकसी भी गायब है। मैं आज दिल्ली की बात तो कर ही रही हूँ, लेकिन तीन सालों के देश के आँकड़े हमें यह सोचने पर मजबूर करते हैं कि हम लोग जहाँ दूसरे विषयों के प्रति तो जागरूक हैं, लेकिन महिला की अस्मिता के प्रति जागरूक नहीं हैं। इसके लिए मैं केवल एक बात कहना चाहती हूँ कि सुप्रीम कोर्ट के जज साहब एक बार जब *साक्षी वर्सेज़ यूनियन गवर्नमेंट* के संबंध में अपना जजमेंट देने लगे थे तो उन्होंने कहा था कि कभी कोई औरत मरती है या मारी जाती है तो वह एक बार मरती है, लेकिन जब किसी औरत का रेप होता है, बलात्कार होता है तो वह प्रत्येक पल मरती है। आज इसलिए इस विषय को गंभीरता के साथ लिए जाने की आवश्यकता है।

महोदया, मैं दुख के साथ निवेदन करना चाहती हूँ, मैंने यह मामला उठाना भी चाहा था और हमने इस पर सैक्सुअल असॉल्ट बिल बनाकर बहुत पहले सरकार को भेजा हुआ है। वह आपकी सूची में भी है। मैं आपके माध्यम से आज संसदीय कार्य मंत्री जी से और विशेषकर अपोज़ीशन की लीडर और सभी माननीय सदस्यों से निवेदन करना चाहती हूँ कि अविलंब उस बिल को सदन में लाकर पास किया जाए। इंडियन पिनल कोड में रेप की जो परिभाषा है, वह भी परिवर्तित होनी ज़रूरी है क्योंकि अब तक केवल एक्चुअल रेप को ही रेप माना जाता है लेकिन *ईव-टीज़िंग* के नाम पर जो घटनाएँ होती हैं, मैं उसको भी इसमें जोड़ना चाहूँगी। एक केस मेरे पास आया था। मैडिकल कॉलेज की फाइनल ईयर की लड़की थी, उस लड़की ने अचानक कॉलेज जाना बंद कर दिया और हर पाँच मिनट बाद वह नहाने के लिए गुसलखाने में घुस जाती थी। माँ मेरे पास लाई। मैंने उसकी कुछ काउंसलिंग की और तब निकलकर आया कि गरीब घर की बच्ची है, एक टीचर की बच्ची है, किसी तरह मैडिकल कॉलेज में पढ़ने के लिए जाया करती थी और बस में उसके शरीर का कोई भी हिस्सा ऐसा नहीं होता था जिसके साथ छेड़छाड़ न हो। और उसकी मानसिक हालत ऐसी स्थिति में पहुँच गई थी कि वह हर पल सोचती थी कि मैं अशुद्ध हो गई हूँ और मुझे नहाना चाहिए। बहुत मुश्किल से वह बच्ची ठीक हुई। महोदय, इस विषय को गंभीरता से लेना चाहिए। यह विषय इसका या उसका, इधर का या उधर का, महिलाओं का या पुरुष का, किसी एक स्टेट का या दूसरी स्टेट का, किसी एक वर्ग का या दूसरे वर्ग का नहीं है। यह महिलाओं का सवाल है, औरतों का सवाल है। माननीय पूर्व राष्ट्रपति जी ने इस पर एक कमेटी सभी गवर्नर्स को लेकर बनाई थी। मैं आपसे निवेदन करना

चाहती हूँ और सरकार से भी निवेदन करना चाहती हूँ कि पहले भी जो कमेटी बनी थी, उनकी भी मीटिंग नहीं हुई, उस संबंध में हम लोग चर्चा करें।

महोदया, इसमें पाँच चीज़ें बहुत ज़रूरी हैं। पहला होता है कानून का कड़ा होना। कानून है लेकिन आई.पी.सी. में बहुत परिवर्तन की आवश्यकता है। दूसरी बात यह है कि इसमें पुलिस का जो एक्ज़ीक्यूशन पार्ट है, उस पार्ट में ट्रेनिंग भी शुरू हुई थी, लेकिन उस ट्रेनिंग का हश्र क्या हुआ? किसी भी राज्य में अब पुलिस की कोई ट्रेनिंग नहीं हो पा रही है। महोदया, यह राज्य का विषय है। मैं आपके माध्यम से राज्यों से केन्द्र सरकार की तरफ से निवेदन करना चाहती हूँ कि आप कहें कि वे इस पर ट्रेनिंग शुरू करें। तीसरा, एक्ज़ीक्यूशन पार्ट का हाल यह है कि जो रेप के एक्चुअल केसेज़ भी हैं, उनको भी पता नहीं किन धाराओं में वे केस बना देते हैं कि वे जल्दी से छूट जाते हैं। राजस्थान की एक घटना है कि सात साल की एक बच्ची से रेप करने वाला कुछ दिनों के लिए जेल गया। धाराएँ ऐसी छोटी थीं कि छूटकर आया और छूटने के 15 दिन बाद ही उसने फिर से रेप किया, लेकिन इस बार वह रेप उसने तीन साल की बच्ची के साथ किया और उस बच्ची को उसने मार भी डाला। इसलिए मैं इस बात को नहीं कहती क्योंकि अगर मौत की सज़ा होने लगी तो उन बच्चियों को मारने की घटनाएँ भी होंगी। लेकिन जो सैक्सुअल असॉल्ट बिल है, उसमें इस सबकी बात है। तीसरा होता है अवेयरनेस का प्रोग्राम, ट्रेनिंग का प्रोग्राम और सैल्फ डिफेंस का प्रोग्राम। यह सैल्फ डिफेंस का प्रोग्राम दिल्ली पुलिस भी करती थी, और राज्य भी करते थे, लेकिन सैल्फ डिफेंस के प्रोग्राम मुझे इन दिनों न किन्हीं राज्यों में और न दिल्ली राज्य में दिखाई देते हैं। उस कार्यक्रम के लिए आप सरकार को निर्देश दें कि प्रत्येक राज्य सरकार से कहें कि इस प्रकार के सैल्फ डिफेंस के कार्यक्रम भी हों। महिलाएं तो जाएंगी, रात को भी नौकरी करेंगी। नर्सस भी रात को जाती हैं। आज ही मीडिया कर्मी की एक शिकायत मेरे सामने आई है कि रात को दस बजे वह मीडिया कर्मी बच्ची किसी अपने कार्यक्रम को कर रही थी, उसके साथ छेड़छाड़ की गई। यह छेड़छाड़, ईव टीजिंग को भी सैक्सुअल एसॉल्ट में एक तरह से रेप के समकक्ष ही माना गया है और एक दंड की प्रक्रिया, जब तक दंड बहुत मजबूत नहीं होगा, हमें अपनी न्यायपालिका पर पूरी तरह से विश्वास है, क्योंकि बहुत से ऐसे केसेस हुए हैं, बहुत से ऐसे मामलात हैं, जिनमें उन्होंने उन्हें मृत्युदंड तक का दंड दिया। चाहे कोलकाता का ही मामला हो, जो बहुत दिनों बाद तक निकल करके, बहुत सालों बाद हुआ है, लेकिन प्रक्रिया इतनी लम्बी है कि उसमें दस-दस, बीस-बीस साल लग जाते हैं। इसलिए फास्ट ट्रैक की जरूरत है।

अध्यक्ष महोदया, पांच कदम कर लें। पहली बात यह है कि प्रिवेंशन के लिए सैल्फ डिफेंस हो। उसी के साथ-साथ सुरक्षा कर्मी हर जगह पर हों। सैल्फ डिफेंस के साथ-साथ पहले से वे प्रोन एरियाज़ पर सरकार, प्रशासन एवं विशेषकर पुलिस की निगाह हो। दूसरी बात यह है कि यदि घटना घट जाती है तो

तुरंत प्रभाव से उनको पकड़ा जाए। उनको सजा के लिए ले जाया जाए। 164 के तहत उस महिला या बच्ची का बयान हो। उसी समय उसका मेडिकल हो, क्योंकि विलम्ब से मेडिकल घटना को आगे बढ़ा देता है और फिर फास्ट ट्रैक कोर्ट हो। ...(व्यवधान)

अध्यक्ष महोदया, मैं आपके माध्यम से दिल्ली की माननीय मुख्य मंत्री जी की एक बात पर तारीफ करना चाहूंगी।...(व्यवधान) आप मेरी बात सुन लीजिए, मेरे जितना कड़ा कोई नहीं बोला है। फास्ट ट्रैक कोर्ट बने, उन्होंने इस बात को कहा है। मैं चाहती हूँ कि आप उन पर दबाव डालें कि फास्ट ट्रैक कोर्ट न केवल दिल्ली में, बल्कि प्रत्येक राज्य में फास्ट ट्रैक कोर्ट बन सकता है। ...(व्यवधान) जब राजस्थान डेढ़ महीने में इस पर फैसला सुना सकता है।...(व्यवधान) दस-दस साल तक रेप की बच्चियाँ कहां जाएं? तीसरी और आखिरी बात यह है कि रेप विक्टिम के संबंध में...(व्यवधान) शांत रहिए, मैं कोई राजनीति नहीं कर रही हूँ। आप महिला के दर्द को सुनिए।

अध्यक्ष महोदया, डेढ़ महीने में इसका फैसला एक राजस्थान की कोर्ट ने सुनाया था। कोर्ट चाहे तो इस पर फैसला कर सकती है। प्रसिद्ध दार्शनिक ने कहा था - You can and that is why you should. सरकार और प्रशासन भी कर सकता है। इसलिए उन्हें करना चाहिए। चौथी बात यह है कि इसमें सिविल सोसायटी की भूमिका है। हम केवल यहां बैठ कर चर्चा न करें। अपने इलाकों में इसकी निगरानी में भी हमारी भागीदारी हो और मीडिया की भूमिका, जिसमें मैं मीडिया की तारीफ करना चाहूंगी कि उनके द्वारा कम से कम इन बातों का पता हमें चलता है। ये सब बातें होने के लिए आज आपका इंटरवेंशन बहुत आवश्यक हो गया है। मैं फिर कहूंगी, फिर दोहराऊंगी कि बहुत शर्म और लज्जा के साथ मैं एक औरत के दर्द को यहां पर, इस सदन में रख रही हूँ। यह दर्द और पीड़ा कोई राजनीति से प्रेरित नहीं है, यह दर्द और पीड़ा केवल महिला होने के नाते नहीं है, यह दर्द और पीड़ा एक मानवीयता के नाते है। हम लोग कोई भीख नहीं मांग रहे, हम भी इंसान हैं और इंसान के साथ जीना चाहते हैं।

अध्यक्ष महोदया : श्री पन्ना लाल पुनिया और श्री एस.एस. रामासुब्बू अपने आपको डॉ. गिरिजा व्यास के विषय के साथ सम्बद्ध करते हैं।

कल जो घटना हुई है, वह रोंगटे खड़े कर देने वाली है। पूरे देश और समाज के लिए शर्म से सिर झुका लेने वाली घटना है कि हम अपने समाज को किस और ले जा रहे हैं, जहां स्त्रियों का सम्मान नहीं होता।

मैं सरकार के पक्ष से यह निवेदन करना चाहती हूँ, पूरे सदन की यह भावना है कि इस पर तुरंत सख्त कदम उठाए जाएं। कोई विलम्ब न हो, कोई ऐसा संदेश न जाए कि इसमें विलम्ब हो रहा है।

शहरी विकास मंत्री तथा संसदीय कार्य मंत्री (श्री कमल नाथ): मैडम, मैं आपकी भावनाओं से और सदन की भावनाओं से अपने आप को जोड़ना चाहता हूँ। मैं यह कहना चाहता हूँ कि सरकार की तरफ से सख्त से सख्त से कदम उठाए जाएंगे। इसमें कोई कमी नहीं होगी। ये जो घटना हुई है, इस घटना से केवल ये सदन ही चिन्तित नहीं है, आज देश का हर सिटिजन बहुत चिन्तित है।

**(ii)RE: IMPLEMENTATION OF RECOMMENDATIONS OF
SACHAR COMMITTEE'S REPORT**

श्री मुलायम सिंह यादव (मैनपुरी): अध्यक्ष महोदया, मैंने पिछले सत्र में भी सवाल उठाया था और कहा था कि देश में सबसे खराब हालत और गिरी हुई हालत मुसलमानों की है। यह हम नहीं कह रहे हैं, राजेन्द्र सच्चर जी की जो कमेटी बैठी, उस कमेटी की रिपोर्ट में यह आया है कि अनुसूचित जाति से और जनजाति से भी खराब हालत मुसलमानों की है, इसलिए मुसलमानों की संख्या के अनुसार आरक्षण किया जाये।

जहां तक मुसलमानों का सवाल है, देश की सुरक्षा के लिए भी उन्होंने आगे बढ़कर काम किया है। अब्दुल हमीद ने हिन्दुस्तान की शान को कायम रखा। मौलाना अबुल कलाम आजाद जैसे स्वतंत्रता संग्राम सेनानी देश के लिए कुर्बानी करने में पीछे नहीं रहे। आज सबसे ज्यादा दस्तकारी 80 फीसदी मुसलमानों के हाथों में है। आज सबसे अच्छा कपड़ा बुनने वाले मुसलमान, बनारसी साड़ी बनाने वाले मुसलमान, भदोही के कारपेट बनाने वाले मुसलमान, बढ़िया से बढ़िया शेव बनाने वाले मुसलमान और अच्छे बाल काटने वाले मुसलमान हैं। हिन्दुस्तान के अन्दर आज भी 80 फीसदी दस्तकारी मुसलमानों के हाथों में है। ताले बनाने वाले भी, मिसाइल बनाने वाले भी, रेल के डिब्बे बनाने वाले, बस बनाने वाले, हर स्तर पर, साइकिल से लेकर सारे दस्तकारी के काम आज मुसलमानों के हाथों में हैं। देश के विकास में अगर हिन्दुस्तान में किसी का योगदान है तो दो वर्गों का है, एक मुसलमान और एक किसान। इन दोनों ने देश की तरक्की के लिए काम किया है। इन 80 फीसदी लोगों ने देश के विकास के लिए काम किया है, लेकिन आज मैं अफसोस के साथ कहना चाहता हूँ कि मुसलमानों की इतनी गिरी हुई हालत होते हुए भी, पहले सत्र में भी हमने सवाल उठाया था और पिछले साल के और पिछले साल भी सवाल उठाया था और उस पर विचार करने के लिए सरकार ने वायदा किया था कि हम विचार करेंगे, गम्भीरता से विचार करेंगे। हम सरकार से पूछना चाहते हैं कि सरकार ने क्या विचार किया? सच्चर कमेटी की रिपोर्ट आपके पास है, आपकी सरकार ने ही सच्चर कमेटी बिठाई और रंगनाथ मिश्र आयोग भी और उन्होंने भी लिखा है, लेकिन जस्टिस सच्चर ने तो स्पष्ट लिखा है कि इनको आरक्षण मिलना चाहिए।

सरकार ने यहीं सदन के अन्दर वायदा किया था, प्रधानमंत्री जी ने भी कहा था कि हम इस पर विचार करेंगे। सरकार ने आरक्षण के सम्बन्ध में क्या विचार किया, आपका विचार क्या है, जबकि सच्चर कमेटी आपकी सरकार ने बिठाई? कांग्रेस सरकार के अन्दर ही सरकार के पास उन्होंने अपनी सिफारिशें और रिपोर्ट भेजी है। आपके पास रखी हुई रिपोर्ट है। उस रिपोर्ट पर क्या कार्रवाई की और आखिर क्या वजह है कि इतना बड़ा वर्ग, जो देश के विकास में सबसे ज्यादा अहम भूमिका निभा रहा है, उसके आरक्षण

में आज तक क्या देशी हो रही है? जो सच्चर कमेटी ने भी और अन्य कमेटियों ने भी, रंगनाथ मिश्र आयोग ने भी, सब ने यह स्वीकार किया है कि मुसलमानों की हालत सबसे ज्यादा हिन्दुस्तान में गिरी हुई है, वे अनुसूचित जाति और जनजाति से भी ज्यादा निम्न स्तर पर हैं, वे आज रिक्शा चला रहे हैं और बनारसी साड़ी और अच्छा कपड़ा बुनने वाले हैं, सबसे ज्यादा रिक्शा चलाने वाले मुसलमान हैं और उम्र से पहले अपनी जान दे देते हैं तो उन मुसलमानों के बारे में जब देश के विकास के लिए, देश की रक्षा के लिए और देश में अच्छे हथियार बनाने के लिए, मिसाइल बनाने के लिए मुसलमानों की अहम भूमिका रही है तो आखिर सरकार इनके आरक्षण पर क्यों नहीं तैयार हो रही है? हमारी मांग है कि मुसलमानों के हालात तभी सुधरेंगे, जब मुसलमानों की संख्या के अनुसार उनका आरक्षण सरकारी नौकरियों से लेकर, चाहे विधान सभा हो या लोक सभा हो, इसमें निश्चित रूप से आरक्षण किया जाये।

अध्यक्ष महोदया, आप इसमें हस्तक्षेप कीजिए। यह मामूली बात नहीं है कि आज मुसलमानों की हालत गिरती चली जा रही है। आज मुसलमान रिक्शा चला रहे हैं, सफाई कर रहे हैं, नालियां साफ कर रहे हैं और बड़े-बड़े घरानों में जाकर भी सफाई कर रहे हैं, गंदगी दूर कर रहे हैं, नालियों की गंदगी दूर कर रहे हैं, देश के अन्दर आजादी के बाद इस स्तर पर मुसलमानों को पहुंचा दिया है, इसलिए आज हमारी अपील है, आपसे प्रार्थना है कि आप स्वयं हस्तक्षेप करके मुसलमानों के आरक्षण पर जोर देकर उनका आरक्षण सारे स्तरों पर करायें। यह हमारी मांग है।

SHRI BASU DEB ACHARIA (BANKURA): Madam today is the Minority day.

... (Interruptions)

MADAM SPEAKER: Shri Kamal Nath Ji will speak. Shri Acharia ji, let the hon. Minister intervene. Acharia ji, hon. Minister is intervening, please allow him.

... (Interruptions)

MADAM SPEAKER:  Nothing will go on record.

(Interruptions)* ...

अध्यक्ष महोदया : कमल नाथ जी, आप बोलिए।

...(व्यवधान)

* Not recorded.

शहरी विकास मंत्री (श्री कमल नाथ): मैडम, जहां तक जस्टिस सच्वर कमेटी की रिपोर्ट की बात है, गवर्नमेंट ने उसके कई मुद्दों पर एक्शन लिया है और जो बाकी बचे हैं, उन पर हम गंभीरता से विचार कर रहे हैं और विचार करेंगे। ...(व्यवधान)

श्री मुलायम सिंह यादव : विचार नहीं, उसे लागू कब कर रहे हैं? ...(व्यवधान)

अध्यक्ष महोदया : डॉ. एम.तम्बिदुरई, आप बोलिए।

...(व्यवधान)

अध्यक्ष महोदया : उनको बोलने दीजिए, आप बैठ जाइए।

...(व्यवधान)

MADAM SPEAKER: Shri Kamal Nath Ji, are you still answering it?

... *(Interruptions)*

श्री कमल नाथ : मैडम, मैंने अभी कहा था कि इस रिपोर्ट पर हमने कई कदम उठाए हैं और उसकी जानकारी आपको है और पूरे सदन को भी है। उनकी बाकी जो सिफारिशें थीं, हम उन पर गंभीरता से विचार कर रहे हैं। सबसे चर्चा करके ...(व्यवधान)

श्री मुलायम सिंह यादव : आरक्षण के बारे में क्या राय है? सच्वर आयोग ने साफ कहा है कि बिना आरक्षण के ...(व्यवधान)

श्री धर्मेन्द्र यादव (बदायूँ): उसे लागू कब करेंगे?

श्री कमल नाथ : मैडम, हम आरक्षण के कोई मुद्दे को नजरंदाज नहीं करना चाहते हैं। मैंने कहा है कि कुछ कदम हमने उठाये हैं, वह आप भी जानते हैं। बाकी कदम जो हमें उठाने हैं, उन पर हम आपस में विचार कर रहे हैं, गवर्नमेंट में उनकी चर्चा हो रही है। ...(व्यवधान) मुझे अपनी बात खत्म करने दीजिए। ...(व्यवधान)

श्री हुस्मदेव नारायण यादव (मधुबनी): बहुत सी सिफारिशें नहीं लागू कर रही है यह सरकार, ...(व्यवधान) सच्वर कमेटी की सिफारिशें बाद में आयीं। ...(व्यवधान)

श्री कमल नाथ : मैडम, सच्वर या ...(व्यवधान)

MADAM SPEAKER: What is happening here? I have asked Shri Thambidurai ji to speak. Nothing else will go on record.

(Interruptions) ...*

* Not recorded.

अध्यक्ष महोदया : आप बैठ जाइए।

...(व्यवधान)

DR. M. THAMBIDURAI (KARUR): Madam Speaker, hon. Chief Minister of Tamil Nadu, Dr. Puratchi Thalaivi Amma had revived the Tamil Nadu Arasu Cable TV Corporation which is a Government of Tamil Nadu's fully-owned Public Sector Undertaking.... (*Interruptions*)

MADAM SPEAKER: No, he is speaking. Please sit down. Shri Thambidurai is speaking, please take your seat. Shri Deve Gowda Ji, please take your seat.

... (*Interruptions*)

DR. M. THAMBIDURAI: This corporation is providing hundred channels at a cost of Rs. 70 per month per subscriber. Because of that, nearly 60 lakh subscribers have enrolled in the Tamil Nadu Arasu TV Cable Corporation. We have also applied for getting the DAS licence.

Madam, I want to make it very clear that Tamil Nadu Government got the permission in 2008 to have this kind of a system. Our hon. Chief Minister launched this Tamil Nadu Arasu Cable TV Corporation which is catering to the needs of a lot of poor people. The private operators, who are doing this business, are charging Rs. 250 per month per subscriber. The private operators are providing only 30 channels but the Tamil Nadu Corporation which is providing one hundred channels charges only Rs. 70. The Government of India subsequently amended the Act and modified the Conditional Access System Area into the Digital Addressable System Area. Accordingly, the Tamil Nadu Arasu Cable TV Corporation has taken all the efforts to start its operations in Digital Mode in Chennai city also. This Corporation has placed orders for the supply of Set Top Boxes, Conditional Access System, Subscriber Management System and erection of Head End at a cost of about Rs.50 crore.

The Tamil Nadu Arasu Cable TV Corporation has applied for Digital Addressable System licence to the Ministry of Information and Broadcasting on 5.7.2012. The issue of the licence is still pending. It is learnt that the Ministry of Information and Broadcasting had issued the Digital Addressable System licence

to nine Multi-System Operators in Tamil Nadu. All these people had applied for licence, after the Tamil Nadu Arasu Cable TV Corporation had applied.

It is pertinent to mention here that the hon. Madurai Bench of the Madras High Court has also passed orders on 6.12.2012 stating that the process of issue of licence to Tamil Nadu Arasu Cable TV Corporation may go on and the licence may also be issued.

Here, what I want to mention to you is this. On behalf of my Party and on behalf of my hon. Chief Minister of Tamil Nadu, I would request and urge the Government of India, Ministry of Information and Broadcasting to issue the licence at the earliest to see that the people are benefited. We have represented to the hon. Minister many times. We, all the MPs, met and requested him but the delay is taking place. Therefore, I would humbly request you that this is only for the common cause. This is a public sector undertaking. It is not a private company. The Tamil Nadu Govt. is not monopolising it. Even private operators are also allowed to operate in Tamil Nadu. Then why is the Indian Government denying and delaying that? I would like to know whether they are having any vested interests in that. We are having a doubt about that. That is why, we would once again request the Government of India, the Ministry of Information and Broadcasting to give the DAS licence at the earliest to see that the Tamil Nadu Arasu Cable TV Corporation is able to launch the programme and benefit the people. This Government of Tamil Nadu's undertaking has the largest network coverage in Tamil Nadu. That is why, we would expect that the Government will encourage and see that the licence is given at the earliest.

MADAM SPEAKER: Shri K. Sugumar is allowed to associate with the matter raised by Dr. M. Thambidurai.

SK. SAIDUL HAQUE (BARDHMAN-DURGAPUR): Madam, through you, I would like to draw the attention of the Government to the grave miscarriage of justice to scores of Muslim youth who were and are being wrongly arrested and charged in cases related to terror attacks in different parts of the country. In some

cases, these young men have been incarcerated for ten to 14 years as under trials and then finally acquitted by Courts as being innocent. This happened in Delhi; this happened in Kashmir; this happened in Uttar Pradesh, in Bihar, Andhra Pradesh, Maharashtra and other parts of the country. The recent example is of the Lajpat Nagar incident case. Several groups of concerned citizens and organizations who have collected details of these cases have revealed how the Court judgments themselves have strongly indicted the investigation agencies for the biased mentality against the Muslim youth and in several cases, the manipulation and presentation of concocted evidence against innocent young men.

Muslim youths are now the most vulnerable targets today. That is why, I demand from the Government to punish those officers who have put them in jails and also to give compensation and rehabilitation for the innocent persons who are implicated in such cases. At the same time, there should be a provision of Special Courts with time bound procedures to settle the cases within a year. The draconian provisions of the Unlawful Activities (Prevention) Act must be reconsidered and removed. This is my humble submission to the hon. Minister. ... (*Interruptions*)

MADAM SPEAKER: Shri M.B. Rajesh is allowed to associate with the matter raised by Prof. Saidul Haque.

डॉ. संजय सिंह (सुल्तानपुर): माननीय अध्यक्ष महोदया, मैं आप के माध्यम से उत्तरप्रदेश में आज बैंक लोन और एजुकेशन लोन की जो स्थिति है उसके बारे में सदन का ध्यान आकृष्ट करना चाहता हूं। उत्तरप्रदेश में एक बहुत अच्छी परिस्थिति का विकास हुआ है कि आज गरीब भी किसी भी कीमत पर अच्छी से अच्छी शिक्षा अपने बच्चों को देना चाहता है। उसी की वजह से बैंकों से 4 लाख रुपये तक के लोन की व्यवस्था हुई है कि बच्चों को एजुकेशन लोन देना चाहिए। दुर्भाग्य से बहुत से प्रयासों के बाद भी आज बैंक ऐसे कार्य के लिए उत्साहित नहीं हैं जिसमें उन्हें घूसखोरी का फायदा न हो। आज बहुत सारे बच्चों का पढ़ाई के लिए एडमिशन होता है। वे कोशिश करते हैं कि उन्हें समय पर लोन मिल जाए लेकिन बैंक इतना तंग करते हैं कि उन्हें 8-10 बार भागना पड़ता है। हमने इस बारे में मंत्री जी को लिखा, प्रयास किया और तमाम अधिकारियों से भी सम्पर्क किया, लेकिन इसका कोई उत्साहवर्धक परिणाम नहीं मिल रहा है।



मैं माननीय सदन के माध्यम से यह निवेदन करना चाहता हूँ कि मंत्री जी इसके लिए कोई विशेष व्यवस्था करें कि यह जो नियम लागू हुआ है, इसका क्रियान्वयन भी समय पर हो जाए जिससे गरीब विद्यार्थियों का बहुत लाभ हो सकता है। मेरा सदन के माध्यम से अनुरोध है कि इस स्कीम को प्रभावी बनाने के लिए ऐसा कोई सिस्टम बने जिससे बैंकों की मनमानी न चले और विद्यार्थियों को लाभ हो सके।

अध्यक्ष महोदया : श्री पन्ना लाल पुनिया और श्री कमल किशोर 'कमांडो' अपने आपको डा. संजय सिंह के विषय के साथ सम्बद्ध करते हैं।

श्री हरिभाऊ जावले (रावेर): अध्यक्ष महोदया, मैं आपके माध्यम से सदन के सामने देश के दूध उत्पाद किसानों की समस्या रखना चाहता हूँ। आज पूरे देश में किसान और दूध उत्पादक बड़ी मात्रा में दूध का उत्पादन कर रहे हैं। कई सहकारी संघ और प्राइवेट कंपनियां दूध खरीदते हैं। देश में हर रोज जितना दूध जमा होता है, उसमें से 60-70 प्रतिशत दूध की बिक्री होती है और बाकी बचे हुए दूध का पाउडर हर संघ और उत्पादक बना देते हैं। दूध के संकलन और बिक्री में आज भी ज्यादा तफावुत आ रही है। इसके कई कारण हो सकते हैं जिसमें बनावट, दूध का उत्पादन भी बड़ी समस्या है। दूध का ज्यादा उत्पादन और कम बिक्री से संकलन करने वाले असमर्थता की स्थिति में हैं। मैं उदाहरण के तौर पर बताना चाहता हूँ कि मेरे जलगांव जिले का एक दूध संघ जो हर रोज ढाई लाख लीटर दूध का संकलन करता है, उसमें से डेढ़ लाख लीटर दूध की बिक्री होती है और बाकी के एक लाख लीटर दूध का पाउडर बनाना पड़ता है। आज पूरे देश में दूध पाउडर का रेट 130 रुपये प्रति किलो है और उसके बनाने का खर्च 180 रुपये प्रति किलो है। बीच में सरकार ने कुछ दूध पाउडर निर्यात भी किया था और उसके लिए सब्सिडी दी थी। लेकिन बाद में सब्सिडी बंद हो गई और निर्यात भी बंद हो गया।

मैं आपके माध्यम से सरकार से निवेदन करना चाहता हूँ कि छोटे दूध उत्पादक जो किसान भी हैं, जिनका पूरक व्यवसाय दूध है, अगर उन्हें बचाना है तो दूध पाउडर एक्सपोर्ट होना चाहिए। उसके लिए सरकार को सब्सिडी देनी चाहिए। इससे सहकारी संघ बचेंगे और दूध उत्पादकों को भी मदद मिलेगी।

अध्यक्ष महोदया : श्री हंसराज गं. अहीर, श्री दिलीपकुमार मनसुखलाल गांधी और श्री दुष्यंत सिंह अपने आपको श्री हरिभाऊ जावले के विषय के साथ सम्बद्ध करते हैं।

SHRI M.B. RAJESH (PALAKKAD): Madam Speaker, I would like to draw the attention of the Government to a serious issue regarding the indefinite delay in the implementation of rail coach factory project in Palakkad. Palakkad rail coach factory was announced along with Rail Coach Factory, Raebareli in the Rail

Budget of 2008-09. However, Rail Coach Factory, Raebareli has already started production and implementation of Palakkad coach factory is still being delayed.

The Government of Kerala had handed over the requisite land to the Railways free of charge. The earlier Government of Kerala also had made all arrangements. The foundation stone laying ceremony was held a year ago. The then Railway Minister had assured that the Rail Coach Factory project will be implemented in a time-bound manner, that global tender will be called within six months and a joint venture company will be formed. However, almost a year has passed since then but the Government has done nothing. This is a long-pending and genuine demand of the people of Kerala. This Government has betrayed the people of Kerala by not implementing this project. I would like to urge the Government to keep its word and fulfill the promise it made to the people of Kerala. This is a discrimination against Kerala. This is happening time and again with regard to each and every project related to Kerala. This is a matter of serious concern. I would urge the Government to give an assurance that the rail coach factory project in Palakkad will be implemented soon in a time-bound manner. There should be an assurance from the Government that this project will be implemented in a time-bound manner.

MADAM SPEAKER: Shri P. T. Thomas, Shri P.L. Punia and Shri P.K. Biju are allowed to associate with the issue raised by Shri M.B. Rajesh.

SHRI ANANDRAO ADSUL (AMRAVATI): I would like to raise a matter of urgent public importance. Late Jagannath Nana Shankarshet, 1803-1865, was an eminent philanthropist and an educationalist. He was a great Indian, associated with the Peninsular Railway which had operated between Mumbai and Thane. He was instrumental in the major reconstruction efforts in Mumbai. He was also nominated for the Legislative Council of Mumbai in 1861. As an eminent and a national leader, he deserves national respect and recognition. Through you, I would request the hon. Minister of Home Affairs, to re-name the Mumbai Central Railway Station as Nana Shankarshet Railway Station.

श्री निशिकांत दुबे (गोड्डा): अध्यक्ष महोदया, मैं संथाल परगना के जिस एरिया से आता हूं, पहले ऐसा होता था और कहा जाता था कि भारत विश्व गुरु है, धर्म गुरु है, तो अंदाजा नहीं होता था, क्योंकि लोगों को लगता था कि मैथिलॉजी है, रामायण में और महाभारत में जो बातें लिखी हुई हैं, वे गलत हैं। लेकिन जो मोहनजोदड़ो और हड़प्पा की सभ्यता की लिपि मिली है, यदि उसकी भाषा का क्लियरेंस हुआ है तो वह दिखाता है कि संथाल की भाषा मोहनजोदड़ो और हड़प्पा से काफी हद तक मिलती है। इसी कारण हमारे यहां जो मंदार पहाड़ है, जहां की पुतुल देवी जी सांसद हैं। वहीं पर देवों और दानवों में समुद्र मंथन हुआ था, जिसमें अमृत मिला, एरावत मिला और लक्ष्मी जी मिलीं। यह मैथिलॉजी साइंस के आधार पर, बीरबल साहनी जो बहुत बड़े ज्योलोजिस्ट थे, उन्होंने इसे प्रूव किया है। सन् 1940 से लेकर 1948 तक उन्होंने संथाल परगना जो कि अंग प्रदेश का अंग है, उसमें उन्होंने काफी रिसर्च किया। रिसर्च करने के बाद उन्होंने यह देखा कि साहबगंज की जो पहाड़ी है, उसमें डायनासोर युग के जीवाश्म हैं। 15 लाख से 20 लाख करोड़ वर्ष पुराने जीवाश्म मिलते हैं। यदि मंदार पहाड़ को आप देखेंगे, यदि इसकी तुलना करेंगे कि वहां जीवाश्म मिला है अंग प्रदेश में, यह बीरबल साहनी ने साइंस के आधार पर प्रूव किया है। लेकिन उस जीवाश्म को रखने के लिए, उसके प्रिजर्वेशन के लिए आज तक भारत सरकार या राज्य सरकार ने कोई काम नहीं किया है। यही कारण है कि खनन माफिया के द्वारा अंधाधुंध उस इलाके में पत्थर तोड़ने का व्यवसाय हो रहा है। इस कारण वे जीवाश्म दिन-प्रतिदिन खत्म होते जा रहे हैं। उसे भी पत्थर माफिया यह कहकर तोड़ रहा है कि यह भी पत्थर का ही कोई अंग है। इस पर आईआईटी खड़गपुर के, लखनऊ के बीरबल साहनी इंस्टीट्यूट के प्रोफेसर, वहां की स्थानीय सिद्धु कानू यूनिवर्सिटी और भागलपुर विश्वविद्यालय के प्रोफेसर हैं, लगातार प्रधान मंत्री को लिख रहे हैं। मैंने भी पर्यावरण मंत्री जयंती नटराजन जी से और नारायण स्वामी जी, जो कि यहां बैठे हुए हैं, उनसे मिला, लेकिन आज तक इस बारे में कुछ नहीं हुआ। पिछले 50-60 साल से वैज्ञानिक, वहां के स्थानीय लोग, वहां के जनप्रतिनिधि लगातार लड़ाई लड़ रहे हैं। मैं आपके माध्यम से यह बताना चाहता हूं कि यह देश की बात है। मैं कनाडा गया था, वहां केलेग्री, एक छोटी सी जगह है। वहां पर पूरे देश भर के डायनासोर युग के जीवाश्म हैं। उस म्यूजियम को देखने के लिए दुनिया भर से पर्यटक आते हैं। मेरी आपके माध्यम से रिक्वेस्ट है कि आप इसमें इंटरवीन करें, सरकार को आदेश दें कि इस जीवाश्म की कैसे रक्षा होगी। वहां कैसे म्यूजियम बनाया जाएगा। वहां पर्यटन और साइंस के लिए कैसे व्यवस्था होगी। यदि यह हो जाता है तो संथाल परगना और अंग प्रदेश के लिए बड़ा काम हो जाएगा।

अध्यक्ष महोदया: श्री निशिकांत दुबे ने जो विषय उठाया है, श्रीमती पुतुल कुमारी, श्री शिवकुमार उदासी, श्री भर्तृहरि महताब, श्री रविन्द्र कुमार पाण्डेय और श्री पी.एल. पुनिया अपने आपको उससे सम्बद्ध करते हैं।

योगी आदित्यनाथ (गोरखपुर): अध्यक्ष महोदया, मैं आपके माध्यम से उत्तर प्रदेश के किसानों की समस्या की ओर सरकार का ध्यान आकर्षित करना चाहता हूँ। उत्तर प्रदेश गन्ना उत्पादन में अग्रणी प्रदेश रहा है लेकिन दुर्भाग्य से आज वह पिछड़ता जा रहा है। उत्तर प्रदेश जो कभी शुगर उत्पादन का कटोरा माना जाता था, सात सरकारों की उपेक्षा के कारण कोओपरेटिव क्षेत्र की मिलें कुछ तो बंद हो गयी हैं और कुछ चीनी के कगार पर हैं। तमाम मिलों पर गन्ना किसानों का करोड़ों रुपया बकाया है। मैंने सरकार को इस बारे में लिखा भी था लेकिन सरकार का एक गलत जवाब इस संबंध में आया कि चीनी मिलों पर किसी प्रकार का कोई बकाया नहीं है जबकि सभी चीनी मिलों पर 14 करोड़ रुपये से लेकर 30-40 करोड़ रुपये तक प्रत्येक चीनी मिल पर किसानों का बकाया है। एक तरफ चीनी मिलों पर गन्ना किसानों का बकाया है, दूसरी तरफ जो समर्थन मूल्य घोषित होना चाहिए था वह भी सरकार ने मात्र 40 रुपये प्रति क्विंटल के हिसाब से बढ़ाया है। चीनी का दाम तिगुना हो गया है, 12 रुपये किलो की चीनी आज 36 रुपये किलो बिक रही है। आखिर उसी तर्ज पर गन्ने का मूल्य किसानों को क्यों नहीं मिल पा रहा है?

अध्यक्ष महोदया : योगी आदित्यनाथ जी, आपने नोटिस तो कुछ और दिया है और आप बोल कुछ और रहे हैं।

योगी आदित्यनाथ : किसानों पर नोटिस होगा।

अध्यक्ष महोदया : अब आप देखकर आइये, फिर बोलिये। आपका इश्यू खत्म हो गया।

योगी आदित्यनाथ : मैं अपने मूल विषय पर आ रहा हूँ।

अध्यक्ष महोदया : नहीं, आप इतना इधर-उधर घूम रहे हैं और फिर कह रहे हैं कि मूल विषय पर आ रहा हूँ।

श्री दारा सिंह चौहान (घोसी): मैडम, महात्मा लोग तो इधर-उधर घूमते ही रहते हैं।


योगी आदित्यनाथ : मैडम, मेरा विषय वही है। गन्ना किसानों की समस्या..

अध्यक्ष महोदया : आपने नोटिस गन्ना किसानों पर नहीं दिया है।

योगी आदित्यनाथ : मैडम, मैंने क्वेश्चयन आवर सस्पेंशन का नोटिस इस पर दिया था और मैंने एलपीजी से संबंधित जीरो-आवर का नोटिस दिया था। ...(व्यवधान) मैं सरकार से मांग करना चाहता हूं कि गन्ना किसानों को गन्ने के मूल्य का पूर्ण भुगतान किया जाए और जो उनका बकाया है उसका भी भुगतान किया जाए।

अध्यक्ष महोदया : आप अब बैठ जाएं, आपकी बात पूरी हो गयी है, अब आपकी बात समाप्त हो गयी है।
श्री कामेश्वर बैठा। -उपस्थित नहीं।

डॉ. भोला सिंह (नवादा): अध्यक्ष जी, आज चंदवा के चाँद की चांदनी से आसन आलोकित है और उसी आलोक में मैं सदन के माध्यम से सरकार का ध्यान आकर्षित कराना चाहता हूँ। मैडम, 2000 ईस्वी से बिहार अंधेरे में है और 22 वर्षों से बिहार की कोख से बिजली की एक किरण नहीं निकल रही है और मैं समझता हूँ कि 2015 ईस्वी तक बिहार अंधेरे में रहने के लिए विवश है। मैं आपके माध्यम से भारत सरकार को धन्यवाद देते हुए कहना चाहता हूँ कि भारत सरकार ने पिछले दिनों चार वर्ष पहले, हमारा क्षेत्र जो नवादा है जो पिछड़ेपन से अभिशप्त है, उस राजौली को विद्युत ताप केन्द्र के रूप में चयनित किया। सर्वेक्षण भी हुए और उसके बाद भारत सरकार ने बिहार सरकार को लिखा कि आपके यहां आबादी तो घनी नहीं है, ठीक है, सकारात्मक है लेकिन पानी की कमी है। हमारे मुख्यमंत्री श्री नीतीश कुमार जी ने दो-दो बार राष्ट्रीय विकास परिषद् में भारत सरकार को आश्वस्त किया कि वहां की जो नदी है उसमें डैम बनाकर पानी की व्यवस्था करके, इस योजना को कार्यान्वित करने के लिए हम आपसे आग्रह करते हैं। बिहार सरकार के बार-बार आग्रह करने के बाद भी भारत सरकार अभी तक इस मामले में कोई कार्रवाई नहीं कर पाई है। मैडम, मैं अपनी पीड़ा को इसीलिए व्यक्त करना चाहता हूँ। बिहार एक्ट करता है, रिएक्ट नहीं करता है।

महोदया, बिहार का मौन आने वाले तूफान को निमंत्रण देता है, इसलिए मैं आपसे आग्रह करना चाहता हूँ कि भारत सरकार को हमारी भावना का, क्योंकि हमारी भावना केवल एक क्षेत्र की भावना नहीं है बल्कि सम्पूर्ण बिहार की सियासत है, सम्पूर्ण बिहार की जो सांस्कृतिक चैतन्य आत्मा है, ध्यान रखना चाहिए। उसकी पीड़ा को हम आपके माध्यम से सदन के सामने रखना चाहते हैं। हम आशा करते हैं कि हमारी संवेदना का समादर करते हुए आपके माध्यम से भारत सरकार राजौली में आणुविक विद्युत ताप  की स्थापना करेगी।

*SHRI P. LINGAM (TENKASI) :Hon'ble Madam Speaker, It was announced in the Railway Budget 2011-2012 that second unit of Integral Coach Factory(ICF), Perambur, Chennai will be established to expand railway's services in our country and to manufacture good quality coaches. But, this second unit of Integral Coach Factory has not been established till today. Many coaches in trains are not properly maintained. Rats and bedbugs that are present in coaches cause inconvenience to passengers. Moreover, people like to have new trains and new services from the railways. At this juncture, the non establishment of Integral Coach Factory at Perambur, Chennai, as announced in the Railway Budget 2011-2012, is really disheartening.

Madam, the Integral Coach Factory at Perambur, Chennai is the best of its kind. The coaches that are manufactured in the Integral Coach Factory at Perambur, Chennai are of the best quality. In this way, this coach factory's performance is the most outstanding among the thirteen coach factories of the country.

Even then, the second unit of the factory at Chennai, has not been established. Manufacturing process in this unit did not take place. It is really disappointing. Madam, last year, one thousand five hundred and twenty four coaches were manufactured at Integral Coach Factory, Perambur, Chennai. Earlier, sixteen thousand employees had worked in the manufacture of one thousand coaches. But now, only eleven thousand employees had worked in the manufacture of one thousand five hundred and twenty four coaches. There is shortage of staff in this Integral Coach Factory at Chennai. The employees are overloaded now. They have been forced into this situation. Their trade union rights are denied. Minority trade unions are not recognized.

Therefore, Madam, through this House, I would like to request the Union Government and the Ministry of Railways that the second unit of Integral Coach

* English translation of the speech originally delivered in Tamil.

Factory at Perambur, Chennai, as announced in the Railway Budget 2011-2012, had to be established without further delay. The employees working at the factory have to be given all kinds of trade union rights. The problem of shortage of staff needs to be addressed. The grievances of employees have to be looked after. I also request that the railway service of the country has to be upgraded and expanded as per the needs of passengers and in such a way to provide them comfortable journey. Madam, once again, I request the Ministry of Railways to look into these issues.

SHRI M.K. RAGHAVAN (KOZHIKODE): Madam, Speaker, thank you for giving me this opportunity to raise an issue with pain which is dear to all of our hearts.

Madam, I would like to draw the kind attention of this august House, through you, regarding the dishonour the country has done to the supreme sacrifice made by missing Flying Officer K.P. Muralidharan in the 1971 Indo-Pak war.

Recently the nation celebrated the Vijay Divas on 16th December, 2012 commemorating our victory of the Indo-Pak war. But as a set back to the brave deeds of the IAF, a very indolent and bizarre reply of the Government has prompted me to raise the issue and it is regarding the denial of Mahavir Chakra to Flying Officer K.P. Muralidharan of the No. 20 Squadron of the IAF even after 41 years. He had undertaken a daring air raid over the Peshawar Air base resulting in destruction of many hangars, airfield buildings etc. during which act he laid his life. His brave act has even found praise in Pakistan Wg. Cdr.(Retd.) Salim Baig's memoir "Air Battles – December 1971, My experience" who had shot down the aircraft.

13.00hrs

But, unfortunately, the Indian Government could neither honour the supreme sacrifice of the young officer but also disgraced the entire act and the officer by refusing to honour him with a MVC stating that the conferring should



be done within two years of the act. Such bizarre and unapologetic statements were never expected while denying the honour even when Squadron Leader A.B. Devayya was decorated with the same honour posthumously 23 years later.

Why has this double standard been adopted? If there is a two year barrier, then why no action has been taken on the defaulters? Does martyrdom have an expiry date in this world? These are some points to be answered.

Therefore, I take this occasion to urge the Government to reconsider their decision and bestow the honour to the departed soldier as a mark of respect of the nation to his brave deeds and also request to rise to the occasion by not disgracing our war heroes in this fashion.

*SHRI THOL THIRUMAAVALAVAN (CHIDAMBARAM): Hon'ble Madam Speaker, I would like to express my heartfelt thanks for giving me this opportunity. In India, the population of Scheduled Castes and Scheduled Tribes is more than twenty five crores. They had to rely only on the Government and the law of the country for their survival. But, even after 65 years of Independence, caste atrocities are increasing day by day. The life of Dalits is unsafe. I would like to cite some recent incidents of caste violence against Dalits.

In a village by name Lakshmipet at Srikakulam, in Andhra Pradesh, some Dalits belonging to 'Malla' community had involved in agricultural activity in Government-owned land. Due to their involvement in such activity, they had been attacked by some casteists belonging to 'Kappu reddy' community, a few months ago. These 'Kappu reddy' community people had entered the streets of Dalits and had attacked them instantaneously. Five Dalits had been killed in this attack. The entire village had suffered bloodshed. I had visited the village to give consolation to the victims of casteist violence. Such atrocities are increasing day by day, in every state.

* English translation of the speech originally delivered in Tamil.

Recently, three Dalit villages by name Natham, Anna Nagar and Kondampatti, had been attacked in Dharmapuri district of Tamil Nadu. More than three thousand casteists had vandalized these three villages. They had destroyed the villages in large-scale arson and looted much of their property. They had committed these acts in broad day light. They had entered these villages around 4 p.m. in the evening and their vandalism had extended till 10 p.m. at night. That is, they had involved in destruction continuously for six hours. They had caused heavy damage to the properties of Dalits deliberately. Three villages were severely affected. The police department did not take any preventive step to protect the Dalits. Still people are unable to reside in these villages. Law and order is severely affected in Tamil Nadu. In fact, law and order is paralysed in Tamil Nadu. Dalits are unsafe. Dalits are affected everywhere in the country.

....(*Interruptions*)

MADAM SPEAKER: Shri P. Lingam is also associating with Shri Thol Thirumaavalavan.

DR. M. THAMBIDURAI (KARUR): Madam, the police of the State Government has taken action.... (*Interruptions*) His statement is wrong and he is misleading the House.... (*Interruptions*)

MADAM SPEAKER: The House stands adjourned to meet again at 2 p.m.

.13.03hrs

*The Lok Sabha then adjourned till Fourteen
of the Clock.*

14.00 hrs

*The Lok Sabha re-assembled after Lunch at Fourteen
of the Clock*

(Mr. Deputy-Speaker *in the Chair*)

14.01 hrs

MATTERS UNDER RULE 377*

MR. DEPUTY-SPEAKER: Hon. Members, the Matters under Rule 377 shall be laid on the Table of the House. Members who have been permitted to raise the Matters under Rule 377 today and are desirous of laying them may personally hand over slips at the Table of the House within 20 minutes. Only those Matters shall be treated as laid for which slips have been received at the Table of the House within the stipulated time. The rest will be treated as lapsed.

**(i) Need to implement the guidelines of Mahatama Gandhi National Rural
Employment Guarantee Scheme in Madhya Pradesh to facilitate timely
payment of wages to workers under the scheme**

श्री नारायण सिंह अमलाबे (राजगढ़): भारत सरकार की एक अति महत्वपूर्ण योजना मनरेगा है जिसके लिए केन्द्र सरकार द्वारा अरबों रूपयों का बजट प्रत्येक राज्य को आबंटित किया जाता है तथा जिन राज्यों में मनरेगा योजना का सुचारु संचालन हुआ है वहां के निवासियों के जीवन स्तर में व्यापक सुधार हुआ है। जिसका ज्वलंत उदाहरण मेरे संसदीय क्षेत्र माँ जालपा की नगरी राजगढ़ का है। जहां के ग्रामीण लोग पूर्व में एक वर्ष में लगभग आठ महीने राजस्थान के कोटा तथा अन्य जिलों में अपने परिवार के साथ मजदूरी करने जाते थे जिससे उनका साल भर के लिए जीवन यापन करने हेतु मात्र राशन-पानी की ही व्यवस्था हो

* Treated as laid on the Table.

पाती थी । लेकिन आज मनरेगा ने मेढ़ बंधान एवं कूप निर्माण, भूमि सुधार जैसी योजनाओं के माध्यम से उनके जीवन में आमूलचूल परिवर्तन ला दिया है ।

इसमें एक बहुत बड़ी विसंगति है जो मध्य प्रदेश राज्य में आ रही है । जहां पर राज्य शासन द्वारा समय पर एम.आई.एस. न करने के कारण तकनीकी कारणों से केन्द्र सरकार द्वारा पर्याप्त राशि जारी नहीं की जा सकती है । प्रदेश सरकार की इस गलती का खामियाजा मनरेगा के मजदूरों को भुगतना पड़ रहा है

, इस संबंध में मेरा अनुरोध है कि भारत सरकार के द्वारा पूरे देश में इस महत्वपूर्ण जीवन दायिनी योजना की समीक्षा की जावें तथा राज्य समय पर एम.आई.एस. न करें अथवा मनरेगा की राशि किसी अन्य योजना में उपयोग कर ले जैसाकि मध्य प्रदेश राज्य करता आ रहा है । ऐसे राज्यों में जिस प्रकार भारत सरकार के रेलवे, हवाई यातायात और दूरदर्शन जैसे विभाग, बिना राज्य सरकार के हस्तक्षेप के स्वतंत्र रूप से संचालित होते हैं । उसी प्रकार इस मनरेगा योजना के समुचित संचालन हेतु भी केन्द्र सरकार का अमला, ऐसे राज्यों में स्थापित किया जाना चाहिए जिससे इस महत्वपूर्ण योजना का लाभ सीधे हमारे देश के मजदूर वर्ग को ही मिले और राज्य सरकारें केन्द्र शासन की ऐसी महत्वपूर्ण योजनाओं का दुरुपयोग न कर पाएं ।

(ii) Need to declare Sircilla as a Special Economic Zone Area by setting up a Textile Park in Karimnagar parliamentary constituency, Andhra Pradesh

SHRI PONNAM PRABHAKAR (KARIMNAGAR): I would like to draw the attention of the House regarding the dire need to set up a Textile Park in Siricilla, which falls in my Karimnagar Parliamentary Constituency in Andhra Pradesh. In this regard, it is evident that the problems being faced by weavers in Siricilla are plenty. There are about 2,50,805 handlooms and 45,064 power looms in Andhra Pradesh. Sircilla area is pre-dominantly a power loom centre as there are about 35,000 power looms and 220 handloom units. More than 18,500 weavers are working as power loom weavers and almost all are running in losses resulting in the incidents of suicides. Recently, there are high incidents of suicides by the power loom weavers in Siricilla and the reasons are a) lack of regular jobs, b) inadequate wages, c) indebtedness and resultant harassment by the micro-finance companies, d) closure of power loom units on account of piling of unlifted stock and non-availability of loans from banks to face the competition from multinational companies. They are suffering with lack of pension plan, ESI and EPF schemes and they need exemption from paying VAT on yarn including silk and zari so that they are not burdened with income tax also. They need a handloom policy and implement Handloom Reservation Act. Already, the proposal is pending for the necessary approval of a Detailed Project Report (DPR) for the setting up of a Textile Park in Sircilla. It is pointed out that society & farmers loans were waived off but the Government is not waiving off loans of individual weavers. I, therefore, request the Hon'ble Minister for Textiles to declare Sircilla as Textile Special Economic Zone by setting up a Park in my Karimnagar Parliamentary Constituency.

(iii) Need to take suitable measures to facilitate growth of powerloom and handloom industry in Nagpur, Maharashtra

SHRI VILAS MUTTEMWAR (NAGPUR): Nagpur city was once known as the Manchester of India. A large number of small weavers, private sector companies had set up large textile plants such as Empress Mill and Model Mill about 120 years back and also number of small units along Nagpur in Hinganghat, Amravati, Akola, Achalpur and Pulgaon.

Unfortunately, the current situation is very dismal as all the textile mills have either closed down or been declared sick. There are now about 50000 weavers left in Nagpur and over one lakh in other parts of Vidarbha who are engaged in this profession. The weavers and weaving industry is facing stiff challenges and are struggling to survive and make their ends meet, thus forcing many weavers to search for other avenues of earning their livelihood or to face unemployment.

Urgent measures need to be initiated by the Government to help the weavers survive and compete in the market. The weavers have inter-alia been urging upon the Government to facilitate the growth of their industry by providing incentives and benefits such as supply of electricity at subsidized rates; financial assistance from State and Central Government for the upgradation of their machinery; loan at concessional rates; land under group work-shed scheme at the prescribed Government rates; setting up of cotton-thread sales counters at reasonable rates; purchase of their products directly by the State Government; setting up of testing laboratories, design centres and training centres for workers; special financial assistance to weavers belonging to backward and minority communities; houses for workers and introduction of insurance scheme for workers.

In view of the above, I would urge upon the Government to depute a delegation to Nagpur to assess the magnitude of problems being faced by the handloom and power loom weavers and recommend suitable measures to be undertaken with a view to not just save but to facilitate growth of this cottage industry which has a tremendous potential of generating employment for the poorest section of the society.

(iv) Need to check the operation of Chemical factory set up in Nagda tehsil of Madhya Pradesh polluting the environment of the area

श्री प्रेमचन्द गुड्डू (उज्जैन): मेरे संसदीय क्षेत्र अंतर्गत मध्य प्रदेश राज्य की नागदा तहसील में स्थित रसायन उद्योग द्वारा नियमों का उल्लंघन कर मानव जीवन के साथ खिलवाड़ करने का सिलसिला जारी है । यह एक खतरनाक उद्योग की श्रेणी में है । मैं इस संबंध में पूर्व में हुई अनियमितताओं के बारे में सदन को अवगत करा चुका हूँ, लेकिन अभी तक इस पर कोई कार्यवाही नहीं हुई है ।

अभी 7 दिसम्बर की रात की घटना है । इस उद्योग से निकली क्लोरीन गैस पूरे नागदा क्षेत्र में फैल गई । तेज गंध से परेशान लोग बैचन होकर घरों से बाहर निकल आए । दहशत के मारे लोगों ने मुंह पर कपड़ा बांध लिया । इसका ज्यादा पता, जिनके यहां शादियां थी, उन लोगों को लगा । इस उद्योग से इतनी भयानक गैस निकलती है जिससे आंखें खराब होकर व्यक्ति अंधा हो जाता है तथा श्वास नली के द्वारा गैस को ग्रहण करने से मृत्यु भी हो सकती है । ग्रेसिम उद्योग में एक श्रमिक की मृत्यु भी हो चुकी है । 04 अक्टूबर, 2010 को उद्योग में एसिड लीक होने से दो मजदूर घायल भी हुए थे । इनसे निकलने वाले प्रदूषित पानी से किसानों की उपजाऊ जमीन बंजर बनती जा रही है ।

इस उद्योग द्वारा प्रदूषित पानी की बोरिंग करके जमीन में ही डाला जा रहा है जिससे आसपास के क्षेत्र का पानी दूषित हो गया है । वहां का पानी पीने से कैंसर जैसी गंभीर बीमारी फैल गई थी जिसके कारण इस क्षेत्र में 12 व्यक्ति कैंसर से पीड़ित पाए गए । अब स्थानीय नागरिक जमीन का पानी नहीं पी रहे हैं । प्रशासन ने बोरिंग पानी पीने पर प्रतिबंध लगा दिया है । मैं जब भी क्षेत्रीय भ्रमण पर जाता हूँ तो जनता की एक ही मांग रहती है, इस उद्योग से हमें निजात दिलाओ । मेरे पास उनके इस सवाल का कोई जवाब नहीं होता । इस उद्योग में जो भी अनियमितताएं थी उसको दिसम्बर, 2011 तक पूर्ण करने के निर्देश केन्द्रीय एवं राज्य प्रदूषण बोर्डों ने दिए थे लेकिन उद्योग में सेफ्टी के उपाय आज तक भी पूर्ण नहीं किए गए हैं ।

भोपाल गैस त्रासदी होने से पहले लोगों ने प्रशासन को पत्र लिखे थे लेकिन उन्हें प्रशासन ने अनदेखा कर बहुत बड़े कांड को निमंत्रण दिया था । मुझे इस उद्योग के अंदर उसी महाविनाशकारी कांड की पुनरावृत्ति दुबारा नजर आ रही है । मेरा अनुरोध है कि इस उद्योग का लाइसेंस तुरंत प्रभाव से निरस्त किया जाना चाहिए ताकि जन-जीवन को बचाया जा सके ।

(v) Need to monitor the Corporate Social Responsibility expenses by Public Sector Undertakings and other units

SHRIMATI BOTCHA JHANSI LAKSHMI (VIZIANAGARAM): I wish to bring an important issue of effective implementation of Corporate Social Responsibility (CSR) scheme to the notice of august House. About 250 Public Sector Undertakings are under various Ministries of Government of India and 10 major private Sector houses are also in India at various places. In addition to these Central Government Undertakings, several undertakings are there under the control of State Governments also.

Public Sector Companies earmark a specific amount in their budgets for CSR activities for the betterment of the society and for fulfillment of social obligations. Every PSU will allocate funds to the tune of 3-5% of its net profit if its turnover is less than Rs. 100 crore, if the turnover is between Rs. 100 crore to Rs. 500 crore then 2%-3% (subject to a Min. of 3 cr) and if its turnover is 500 crore and above they have to spare 0.5%-25% of their net profit. As of now, individual PSUs are allocating funds under their extant CSR policies. Thousands of crores are being contributed and spent in the name of social need and community development under CSR scheme. But these are not monitored and efforts are not being made to find out the reliability of NGOs/Organizations entrusted with CSR activities, by which the targeted results are not being achieved.

Since, every organization is contributing a considerable amount for the development of the society, Central Government should create an authority/body or a Board, under which all the allocations towards CSR activities must be amalgamated yearly and under its authority only all the community/society developmental works should be undertaken throughout the country in a transparent manner. The present system of individual allocation of CSR funds and its execution is lacking transparency. Nobody knows the exact quantum of works undertaken under CSR activities. Someone should monitor the activities undertaken through CSR. In order to plug the wasteful expenditure and to bring

transparency in the CSR policy, there is an urgent need to create a body for meaningful implementation of CSR Scheme.

I, therefore, urge upon the Government to create a separate body to look after the affairs of CSR activities, so as to keep track of proper monitoring, evaluation and implementation of CSR projects in a transparent manner.

(vi) Need to include Braj Bhasha in the Eighth schedule to the Constitution

श्री रतन सिंह (भरतपुर): ब्रज भाषा पूरे देश भर की ऐसी भाषा है जिसमें काफी मिठास है और इसे प्रेममयी एवं रसीली भाषा के रूप में जाना जाता है और इस भाषा में शब्दों में कई आकर्षण देखने को मिलते हैं। संक्षेप में ब्रज भाषा के बिना हिंदी की कल्पना करना असंभव है। भगवान श्री कृष्ण के अधिकांश ग्रंथ एवं काव्य इस ब्रज भाषा में है। यह भाषा उत्तर प्रदेश, मध्य प्रदेश, राजस्थान, हरियाणा एवं दिल्ली के ग्रामीण क्षेत्रों में करोड़ों भारतवासियों द्वारा बोली जाती है। आठवीं अनुसूची में इस भाषा को अभी तक शामिल नहीं किया गया है जिसके कारण ब्रज भाषा क्षेत्रों में रहने वाले लोगों में काफी असंतोष है। भक्ति काव्य अधिकांश ब्रज भाषा में है और महाभारत ग्रंथ का मूल उत्थान ब्रज भाषा के द्वारा हुआ है। अमीर खुसरो, रसखान एवं सूरदास के ग्रंथ एवं अन्य महाकाव्य भी ब्रज भाषा में है और हिंदी के प्रयोग में ब्रज भाषा के शब्दों का प्रयोग किया जाये तो हिंदी को और अधिक कारगर ढंग से लोकप्रिय बनाया जा सकता है। अभी तक ब्रज भाषा को आठवीं अनुसूची में शामिल नहीं किया गया है जबकि संविधान की आठवीं अनुसूची में शामिल होने के लिए जो मापदंड है, ब्रज भाषा इन सभी औपचारिकताओं को पूरा करती है।

सरकार से अनुरोध है कि भारतीय संविधान की आठवीं अनुसूची में ब्रज भाषा को शामिल किया जाये।

(vii) Need to rationalize the new LPG policy, provide adequate LPG connections and subsidized cylinders to families and social organizations receiving Government aid

श्रीमती सुमित्रा महाजन (इन्दौर): मैं पेट्रोलियम एवं प्राकृतिक गैस मंत्री का ध्यान आकर्षित करना चाहूंगी। वर्तमान में देशभर में लगातार बढ़ रही महंगाई एवं गैस सिलेण्डरों की बढ़ती हुई कीमतों से आम आदमी त्रस्त है। इस महंगाई के दौर में सरकार द्वारा एल.पी.जी. गैस सिलेण्डरों के संबंध में रियायती दर पर साल में केवल 6 (छः) एल.पी.जी. गैस सिलेण्डरों तथा एक परिवार एक गैस कनेक्शन की बनाई गई वर्तमान नई नीति आम आदमी, संयुक्त रहने वाले परिवारों के साथ-साथ गृहणियों पर किया जा रहा प्रहार है। मैं बताना चाहूंगी कि हम भारत जैसे संस्कारवान देश में रहते हैं और हमारे यहां संयुक्त परिवार की परंपरा रही है। घर के सभी सदस्य चाहे वो चार भाई क्यों न हो, एक ही घर में रहते हैं। उन परिवारों का खाना भी एकत्र बनाया जाता है। उन परिवारों को टिकाए रखना हमारी प्राथमिकता होनी चाहिए। ऐसे कई उदाहरण मेरे सामने आए हैं जिसमें एक बड़े भवन में जिसका एक ही नंबर है जिसमें अनेक परिवार निवास करते हैं तथा उनके निवास स्थान का पता भी एक ही हो जाता है। सरकार द्वारा वर्तमान एल.पी.जी. गैस सिलेण्डरों के संबंध में बनाई गई इस नई नीति के कारण ऐसे परिवारों के एक ही पते पर अनेक कनेक्शन दर्शाते हुए उनके गैस कनेक्शन बंद कर दिए गए हैं। इंदौर में ही ऐसे एक भवन में करीब 50 अलग-अलग परिवार निवास करते होने से उन्हें भी इस समस्या को झेलना पड़ रहा है तथा संबंधित कंपनियों को यह स्थिति स्पष्ट करने के उपरांत भी तेल कंपनियां तथा उनके वितरक उन परिवारों की किसी भी प्रकार से सहायता करने को तैयार नहीं है। मैं सरकार से अनुरोध करना चाहूंगी कि वे साल में रियायती दर पर 6 गैस सिलेण्डरों एवं एक परिवार एक गैस कनेक्शन की बनाई गई नीति/नियमों में जल्द से जल्द बदलाव/परिवर्तन करें एवं साल में रियायती दर के गैस सिलेण्डरों की संख्या को भी बढ़ाया जाए ताकि भविष्य में देशभर में रह रही गृहणियों, आम आदमी एवं संयुक्त रह रहे परिवार को संकटों का सामना न करना पड़े। मैं सरकार से यह भी अनुरोध करना चाहूंगी कि महोदया देश के विभिन्न भागों में चलाए जा रहे अनाथालय, वृद्धा आश्रम जैसी कई सामाजिक संस्थाएं जो अनुदान पर चलाई जाती हैं जिसमें हजारों की संख्या में लोग रह रहे हैं। उन संस्थाओं के लिए रियायती दरों के सिलेण्डरों हेतु अलग नियम बनाए जावे जिससे इन संस्थाओं को साल में रियायती दरों पर ज्यादा से ज्यादा सिलेण्डर उपलब्ध हो सके।

**(viii) Need to allot adequate quota of houses under
Indira Awaas Yojana to Madhya Pradesh**

श्री गणेश सिंह (सतना): ग्रामीण क्षेत्रों में निवास करने वाले देश के बी.पी.एल. परिवारों को जिनके पास रहने के लिए आवास नहीं है जिनकी पहचान पंचायत-वार सभी राज्यों ने विशेषकर मध्य प्रदेश ने करवाई है। उसी अनुसार इंदिरा आवास की मांग केन्द्र सरकार से लगातार की जा रही है। परंतु जो राज्य को इंदिरा आवास का कोटा दिया जा रहा है, वो अन्य राज्यों की तुलना में अत्यंत कम दिया जा रहा है।

मध्य प्रदेश सरकार ने इंदिरा आवास योजना सामान्य के लिए 3.38 लाख आवास, वनाधिकार पट्टाधिकारियों के लिए 1.60 लाख आवास एवं इंदिरा आवास होम स्टेड के लिए 105020 आवासों की मांग भारत सरकार से की गई है। किंतु वर्ष 2012-13 के लिए मध्य प्रदेश को 3490 अनुसूचित जाति, 5860 अनुसूचित जनजाति, 885 अल्पसंख्यक, 9405 सामान्य एवं 371 विकलांगों के लिए स्वीकृति दी गई है जो कि अत्यंत कम है जबकि कई राज्यों को जहां की आबादी कम है उन राज्यों को लाखों की संख्या में इंदिरा आवासों का आबंटन दिया गया है।

मैं प्रदेश सरकार की मांग के अनुसार इंदिरा आवास के नए आबंटन दिए जाने की मांग करता हूं।

(ix) Need to augment railway facilities and provide additional stoppage of important trains at railway stations in Purvi Champaran parliamentary constituency, Bihar

श्री राधा मोहन सिंह (पूर्वी चम्पारण): भारतीय रेल हमारी जीवन रेखा है। मध्य पूर्व रेलवे एक महत्वपूर्ण जोन है। जिसकी रेल लाइनें उत्तर बिहार की नेपाल सीमा क्षेत्र से लगी हुई है। उत्तर बिहार की राजधानी कही जाने वाली मुजफ्फरपुर जंक्शन से मेहसी, चकिया, पिपरा, जीवधारा, बापूधाम मोतिहारी स्टेशनों से गुजरती हुई गाड़ियाँ नेपाल की ओर भी जाती है और दिल्ली भी आती है। उपरोक्त स्टेशनों पर यात्री सुविधा का घोर अभाव है। पहुँच पथों की हालत जर्जर है, इनके निर्माण की आवश्यकता है। चकिया रेलवे स्टेशन एक आदर्श एवं बी ग्रेड सुविधा प्राप्त स्टेशन है। यहाँ पर मुजफ्फरपुर-आनंद विहार गरीब रथ, मुजफ्फरपुर-पोरबंदर एक्सप्रेस, मुजफ्फरपुर-मडुवाडीह एक्सप्रेस, जनसाधारण एक्सप्रेस का ठहराव आवश्यक है। पिपरा जैसे अति महत्वपूर्ण स्टेशन पर भी जो गाड़ी गोरखपुर से हाजीपुर जाती है उसका ठहराव होना चाहिए। सप्तक्रांति रेलगाड़ी जो मुजफ्फरपुर से दिल्ली आती है, इस मार्ग से गुजरने वाली यह एक महत्वपूर्ण गाड़ी है जो किसी मायने में किसी प्रीमियम ट्रेन से कम नहीं है। इस महत्वपूर्ण मार्ग से राजधानी, दूरंतों जैसे कोई अन्य द्रुतगामी गाड़ी नहीं चलती है। सरकार से मेरा अनुरोध है कि सप्तक्रांति ट्रेन में प्रथम, द्वितीय एवं तृतीय श्रेणी की ए.सी. बोगियाँ जोड़ी जाए तथा इस रेल खंड पर दिल्ली की ओर जाने के लिए एक और द्रुतगामी ट्रेन चलाई जाए।

(x) Need to expedite the procurement of paddy by FCI from farmers in Bihar at remunerative price

डॉ. भोला सिंह (नवादा): बिहार में कृषि में अभूतपूर्व क्रांति हुई है जो बिहार अन्न के मामले में केंद्र पर आश्रित था आज वह लाखों टन धान और गेहूँ केंद्रीय पूल में देने के लिए प्रयासरत है । केंद्र पंजाब, हरियाणा को ही सरप्लस राज्य के रूप में खाद्यान्न के मामले में जानता था । अब उत्तर प्रदेश, बिहार भी पंजाब और हरियाणा से उत्पादन के मामले में बढ़त हासिल करने के लिए आतुर है । लाखों टन धान होने के बावजूद भारतीय खाद्य निगम किसानों से धान खरीदने से आनाकानी कर रहा है । किसानों को डिस्ट्रेस सेल करने के लिए मजबूर होना पड़ रहा है । किसानों को लाभप्रद मूल्य नहीं मिलने के कारण उनकी खेती मुसीबत बनती जा रही है । जहाँ धान का मूल्य 1250/- रुपये निर्धारित किया गया है पर उस मूल्य पर किसानों से धान नहीं खरीदी जा रही है । किसान हमारी कृषि व्यवस्था की रीढ़ है। केंद्रीय सरकार के भारतीय खाद्य निगम के इस दृष्टिकोण से किसानों में आक्रोश है । आत्महत्या करने जैसे कदम उठाने के लिए बाध्य हो रहे हैं ।

अतः केंद्र सरकार से हमारी मांग है कि वह निर्धारित मूल्यों पर बिहार के किसानों से पैक्स के द्वारा धान खरीदने की एक वृहद योजना बनाएं । इस ओर मैं सरकार का ध्यान आकृष्ट करता हूँ ।

(xi) Need to augment rail connectivity to Ayodhya in Uttar Pradesh

श्री बृजभूषण शरण सिंह (कैसरगंज): अंतर्राष्ट्रीय महत्व के धार्मिक एवं ऐतिहासिक स्थल अयोध्या की भारतीय रेलवे द्वारा रेल सेवाओं को बढ़ाए जाने की अति आवश्यकता है। अयोध्या जंक्शन रेलवे स्टेशन को आदर्श स्टेशन एवं यहाँ पर व्यवसायिक परिसर बनाने की रेल मंत्रालय की घोषणाएं अभी तक कार्य रूप में परिणत नहीं हुई हैं। इस स्टेशन पर प्लेटफार्म की कमी और नई रेलगाड़ियों को चलाने के लिए वाशिंग लाइन तथा पानी भरने की व्यवस्था नहीं हो पाई है। अयोध्या के लिए दक्षिण भारत के प्रांतों केरल, तमिलनाडू, आंध्र प्रदेश आदि से यहाँ के लिए कोई सीधी रेलगाड़ी की सुविधा नहीं होने के कारण वहाँ के यात्रियों को यहाँ आने-जाने में अत्यधिक कठिनाइयों का सामना करना पड़ता है और उनके समय एवं साधन का अपव्यय होता है। अयोध्या में लगने वाले मेलों में सबसे अधिक तीर्थयात्री तराई बेल्ट के जिलों से आते हैं परंतु आज तक अयोध्या को सीतापुर, बहराइच, पीलीभीत आदि को सीधी रेल सेवा से जोड़ा नहीं जा सका है। इसी तरह मैलानी, दुधवापार्क, बहराइच, गोंडा छोटी लाइन का अभी तक आमान परिवर्तन नहीं किया गया जबकि पिछले कई रेल बजटों में इसका उल्लेख किया गया। इस परियोजना को शीघ्र पूरा कराकर अयोध्या से सीधी रेल सेवा से जोड़ने की आवश्यकता है। इसी तरह सिद्धार्थनगर, बलरामपुर, श्रावस्ती आदि जिलों के तीर्थ यात्रियों को केवल बस सेवा का ही सहारा रहता है। इसलिये बढ़नी, बलरामपुर, गोंडा रेल लाइन का आमान परिवर्तन के बाद इन स्टेशनों को अयोध्या से सीधी रेल सुविधा से जोड़ा जाए। मैं माननीय रेल मंत्री से मांग करता हूँ वह इस समस्या के समाधान हेतु शीघ्र प्रभावी कार्रवाई करें।

(xii) Need to set up a Kendriya Vidyalaya in Sambhal district, Uttar Pradesh

डॉ. शफ़ीकुर्रहमान बर्क (सम्भल): सरकार का ध्यान मैं अपने संसदीय क्षेत्र व जिला संभल में केंद्रीय विद्यालय न होने की तरफ़ दिलाना चाहता हूँ। करीब 5-6 साल पहले यहां सरकार ने केंद्रीय विद्यालय मंजूर किया था तब से अब तक इस दिशा में कोई कार्यवाही नहीं हुई। जिसका बेहद अफ़सोस है। जहां सरकार पढ़ाई की तरफ़ हजारों करोड़ रुपया खर्च कर रही है वहीं मेरे इस ऐतिहासिक संसदीय क्षेत्र को नजरअंदाज कर रही है। जबकि अब यह जिला भी बन गया है और तमाम सरकारी दफ़्तर व बैंक भी नए खुले हैं। मेरे क्षेत्र की जनता कई सालों से केंद्रीय विद्यालय खुलने का बेसब्री से इंतज़ार कर रही है।

आपसे गुज़ारिश है कि मेरे संसदीय क्षेत्र व संभल में 5-6 साल पहले मंजूर हुए केंद्रीय विद्यालय को जल्द से जल्द खुलवाने की मेहरबानी करें।

(xiii) Need to provide funds for cultivation of medicinal and aromatic plants in the country

DR. RATNA DE (HOOGHLY): It is astonishing that we have 6,198 medicinally important plant species including aromatic plants. It is a fact that the National Medicinal Plants Board is implementing a centrally sponsored scheme on Medicinal Plants since 2008-09. As a professional, though not in this specific field, I welcome it. I would request the Hon'ble Minister to ensure sufficient funds for enriching our medicinal and aromatic plants further to use it in a better fashion and make some innovative methods to assist various stakeholders e.g. West Bengal in commercial cultivation of medicinal and aromatic plants.

(xiv) Need to strengthen bilateral relationship between India and Maldives

SHRI TATHAGATA SATPATHY (DHENKANAL): Bilateral relations between Indian and the Republic of Maldives have been friendly and close in strategic, economic and military cooperation. India contributed to maintaining security on the island nation and has forged an alliance with respect to its strategic interests in the Indian ocean. Rajeev ji had also helped their government overcome a coup some years ago.

Today, we stand alienated. Geography will not change. We support corporate entities that do not help us in the neighborhood. Indian High Commissions for being termed as a traitor and enemy of Maldives by their Presidential spokesperson is a matter of great concern. Such anti-India remarks by a key presidential aide are against diplomatic protocol.

India should not stop giving assistance. The matter should be diluted and our unfriendly neighbours to the North must not be allowed to get entry into Maldives. Hence, I urge the Government to take appropriate action as they may deem necessary in this regard.

**(xv)) Need to undertake cleaning of irrigation canals in
Bijnor parliamentary constituency, Uttar Pradesh**

श्री संजय सिंह चौहान (बिजनौर): मैं बताना चाहता हूं कि मेरे संसदीय क्षेत्र बिजनौर की नहरें रजवाहें जगह-जगह क्षतिग्रस्त हुए पड़े हैं और अधिकांश नहरों व रजवाहों की सफाई भी नहीं की गई है। केन्द्र सरकार द्वारा इन नहरों व रजवाहों की सफाई हेतु पर्याप्त मात्रा में धन भेजा जाता है, मगर प्रदेश सरकार द्वारा नहरों व रजवाहों के समयानुसार सफाई न होने के कारण नहरों व रजवाहों का पानी बाहर निकल कर नष्ट हो जाता है और किसानों को पर्याप्त मात्रा में पानी भूमि तक नहीं पहुंच पाता है जिससे किसानों की फसलें सूख कर नष्ट हो जाती है। मैं सरकार से अनुरोध करता हूं कि सरकार नहरों व रजवाहों की सफाई हेतु इस संबंध में उत्तर प्रदेश सरकार को उचित निर्देश दें।

**(xvi) Need to start a new railway line between Madurai and Sengottai via
Peraiyur, Vathirayiruppu, Sundarapandiyapuram, Srivilliputhur,
Rajapalayam, Seththur, Sivagiri, Puliyangudi town
Panchayat, Idaikal and Tenkasi in Tamil Nadu**

SHRI P. LINGAM (TENKASI): Southern Railway is one of the profit earning Divisions of Indian Railways. In the Southern Railway, Madurai Division occupies a special place in serving the general public. After the railway lines were changed to broad gauge, many of the railway routes that existed before the change, were not operated. One such route was between Virudhunagar and Sengottai. People of this area are much affected because of the discontinuation of rail services. It is a densely populated area and many important towns are located around. Also many towns are without rail connectivity. A new rail link between Madurai and Sengottai via Peraiyur, Vathirayiruppu, Sundarapandiyapuram, Srivilliputhur, Rajapalayam, Seithur, Sivagiri, Puliyangudi Town Municipality (which is without a railway station), Idaikal and Tenkasi, spread over a length of 200 kilometers, is the need of the hour and it should become operational as soon as possible.

I urge upon the Railway Ministry to take necessary action in this regard in order to make a new railway line operational between Madurai and Sengottai at the earliest.

14.02hrs

BANKING LAWS (AMENDMENT) BILL,2011....contd.

MR. DEPUTY-SPEAKER: Now, the House will take up Item No. 28. Shri Anurag Singh Thakur.

Motion Moved:

“That the Bill further to amend the Banking Regulation Act, 1949, the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980 and to make consequential amendments in certain other amendments be taken into consideration. ”

श्री अनुराग सिंह ठाकुर (हमीरपुर, हि.प्र.): माननीय उपाध्यक्ष महोदय, मैं माननीय मंत्री जी से पूछना चाहता हूँ कि जो अमेंडमेंट मूव किए गए थे, क्या माननीय मंत्री जी ने अमेंडमेंट विदझा कर लिए हैं?...(व्यवधान)

SHRI BASU DEB ACHARIA (BANKURA): Mr. Deputy-Speaker, Sir, I am on a point of order.

उपाध्यक्ष महोदय : जब डिसकशन होगा तब विचार होगा। अभी नहीं होगा।

...(व्यवधान)

श्री अनुराग सिंह ठाकुर : महोदय, मैं चाहूंगा कि मंत्री महोदय पहले इस पर जवाब दें।

PROF. SAUGATA ROY (DUM DUM): Sir, is this Discussion on the Banking Laws (Amendment) Bill?... *(Interruptions)*

MR. DEPUTY-SPEAKER: Yes.

श्री अनुराग सिंह ठाकुर: माननीय उपाध्यक्ष महोदय, मैं आपके माध्यम से आग्रह करना चाहता हूँ कि जो अमेंडमेंट्स फाइनेंस मिनिस्टर ने मूव किए हैं...(व्यवधान)

उपाध्यक्ष महोदय : जब डिसकशन होगा तब बोलिएगा।

...(व्यवधान)

श्री अनुराग सिंह ठाकुर : मुझे लगता है कि सब सदस्यों का एकमत है।...(व्यवधान)

उपाध्यक्ष महोदय : डिसकशन के समय आपको मौका दिया जाएगा।

...(व्यवधान)

श्री अनुराग सिंह ठाकुर : महोदय, मैं वही प्रश्न उठा रहा हूँ और बाकी सदस्यों का भी यही मत है।...(व्यवधान)

उपाध्यक्ष महोदय : बाद में मौका दिया जाएगा।

...(व्यवधान)

SHRI BASU DEB ACHARIA : Sir, he has Tabled a new amendment.

MR. DEPUTY-SPEAKER: Please sit down.

SHRI BASU DEB ACHARIA : This Bill should be referred to the Standing Committee.

MR. DEPUTY-SPEAKER: Now, the hon. Minister to speak.

श्री अनुराग सिंह ठाकुर : मैं आपके माध्यम से मंत्री महोदय से पूछना चाहता हूँ कि जो अमेंडमेंट इन्होंने मूव किया था, क्या वे पावर्ड कांट्रेक्ट और बाकी अमेंडमेंट विदझा कर चुके हैं? मुझे लगता है कि बाकी सदस्य भी यही जानना चाहते हैं। अगर मंत्री महोदय पहले उल्लेख कर दें तो उसका लाभ मिलेगा।

उपाध्यक्ष महोदय : आपने नोटिस दिया है, जब क्लॉज़ बाइ क्लॉज़ डिसकशन होगा तब मौका दिया जाएगा। इसमें कोई व्यवस्था का प्रश्न नहीं उठता है।

...(व्यवधान)

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): Shri Saugata Roy and Shri Basu Deb Acharia, please sit down for a minute.... (*Interruptions*)

SHRI BASU DEB ACHARIA : I am on a point of order.

SHRI P. CHIDAMBARAM: I have taken his leave. He has asked me to speak.

Sir, in response to the suggestions made during the course of consultation, although the new clause was recommended by another Standing Committee, since the rest of the Bill is important, I have already given notice that that new clause will not be pressed.

Therefore, the discussion should continue. We will debate the rest of the Bill.

प्रो. सौगत राय : सर, मिनिस्टर जो कह रहे हैं...(व्यवधान) मेरी बात सुनिये।...(व्यवधान)

उपाध्यक्ष महोदय : इनके कहने के बाद कुछ नहीं बचता, उन्होंने बोल ही दिया है।



श्री शरद यादव (मधेपुरा): उपाध्यक्ष जी, आप मेरी बात सुनिये। पाइंट ऑफ आर्डर उन्होंने उठाया है, मंत्री जी ने जवाब दिया है। मैं आपसे कहना चाहता हूँ कि पाइंट ऑफ आर्डर को आप अवॉइड नहीं कर सकते।

उपाध्यक्ष महोदय : हम एवॉइड नहीं कर रहे हैं।

श्री शरद यादव : लेकिन आप सौगत राय की बात सुनिये। पाइंट ऑफ ऑर्डर उसी समय होगा, जिस क्षण वह उठाया जा रहा है। उसी समय उसका निर्णय होगा आप रूलिंग दीजिए। एक्सैप्ट करें या न करें, यह आपका अधिकार है। लेकिन सौगत राय को बोलने तो दीजिए, जो पाइंट ऑफ ऑर्डर उठा रहे हैं।
...(व्यवधान) वह क्या बोलना चाहते हैं, बोलें।...(व्यवधान)

प्रो. सौगत राय : मुझे बोलने दिया जाए।...(व्यवधान)

उपाध्यक्ष महोदय : आपने जो लिखकर दिया है, उसके अनुसार जब क्लोज बाई क्लोज डिस्कशन होगा, तब आपको मौका मिलेगा।

...(व्यवधान)

प्रो. सौगत राय : सर, आप दूसरों को मत सुनिये, मेरी बात सुनिये। मैं रूल 376 के अनुसार पाइंट ऑफ ऑर्डर उठा रहा हूँ। रूल 376 क्या बोलता है कि हाउस में जो बिजनेस है, उस पर चर्चा के लिए अगर कोई सवाल उठाना चाहता है तो उसे पाइंट ऑफ ऑर्डर कहा जाता है। The point of order shall relate to interpretation or enforcement of Rule 376. ... (*Interruptions*)

I would advise Shri Sanjay Nirupam not to be part of the shouting brigade of the party. There are other people who can be part of. ... (*Interruptions*) The point of order probably relates to Rule 80 on the question of amendment. ... (*Interruptions*) I need a ruling. The following conditions shall govern the admissibility of amendments to clauses or schedules of a Bill – (i) an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates.

I gave a written point of order, which you should have allowed me before allowing the Minister to speak. But may I further say that this point of order relates to the amendment No.3 proposed by Shri Chidambaram. He proposed insertion of new clause regarding introduction of forward trading by the banks. Then, he also moved an amendment – Amendment No.18 – to say this rule which I just quoted, should be suspended so that he could move it. It is gracious of you that you have accepted this point, that you should not insert a new clause. ... (*Interruptions*)

SHRI P. CHIDAMBARAM: I have not said the point of order is correct. I have not interrupted the point of order. ... (*Interruptions*) You are attributing that I have accepted the point of order. Don't say I have accepted it.

PROF. SAUGATA ROY : You are interrupting me. Is this the proper parliamentary practice? ... (*Interruptions*)

उपाध्यक्ष महोदय : आपको बोलने का समय दिया है, अब आप समाप्त कीजिए।

PROF. SAUGATA ROY : Mr. Deputy Speaker, Sir, you must give a ruling for posterity. The whole point is that Ministers are introducing the Bill in the House and after introduction the Bill is referred to the Standing Committee. The Standing Committee sends back a Report and on the basis of that Report or otherwise, the Minister may introduce any number of amendments. There is no problem with that. The problem arises that even after the Report of the Standing Committee if the Minister comes and says that I will insert certain new clauses which have not been considered by the Standing Committee. The problem comes because under the Rules of the House there is no rule under which you can again refer the Bill to a Standing Committee. So, the introduction of new clause *suo motu* by the Minister is not deliberated by the Standing Committee.

I want a ruling from you. This may relate to Mr. Jairam Ramesh's Bill also later that after the Report of the Standing Committee, the Ministers are coming and saying that they want to introduce new clauses. It should be made a rule in the House that no new insertion of new clauses should be made after the Report of the Standing Committee is presented and the amendments are placed because that will take away the privilege of the Standing Committee to consider it properly.

MR. DEPUTY-SPEAKER: Please conclude now.

प्रो. सौगत राय : सर, आपको मुझे बोलने देना चाहिए था। आपने ऐसा न कर के मेरे साथ अन्याय किया है। ... (*Interruptions*) Sir, I gave a notice before the House re-assembled. So, I want you to give a ruling on this.

उपाध्यक्ष महोदय : जब अमेंडमेंट आएगा तब आपको बोलना है। आप पूरा एक्सप्लेन किए जा रहे हैं।

...(व्यवधान)

प्रो. सौगत राय : सर, मुझे कंप्लीट करने दीजिए। ... (व्यवधान) आप धीरज खो रहे हैं। मैं एक मिनट में अपनी बात समाप्त करता हूँ। ... (व्यवधान)

उपाध्यक्ष महोदय : इसमें धीरज खोने का सवाल नहीं है।

PROF. SAUGATA ROY : Sir, let me complete.

Sir, it is good that Mr. Chidambaram has withdrawn the new clause. But this should not happen in future.

उपाध्यक्ष महोदय : अब आप अपनी बात कंक्लूड कीजिए।

PROF. SAUGATA ROY : Sir, suspension of Rule 80 (i) should not be done by the Ministers in future. This is not the way to run the business of the House violating all the norms. ... (*Interruptions*) You cannot have after thoughts. If you want to insert new clause, you should bring another amendment here. Let it be passed by the House. I have no objection. But this is not the way to do it. In future, Ministers should not come and introduce new clauses as an after thought.

सर, आप यह समझने की कोशिश कीजिए। भविष्य काल में लोग आपकी रूलिंग पढ़ेंगे कि डेप्यूटी स्पीकर ने एक अच्छी रूलिंग दी थी, जिससे संसद की महिमा रखी जाएगी। अभी स्पीकर नहीं हैं, लेकिन आपको उस चेयर पर पूरी पॉवर है। आप भविष्य के लिए एक रूलिंग दीजिए कि यह कभी और नहीं किया जाएगा। This is an abuse of the Rules of the House.

SHRI P. CHIDAMBARAM: Mr. Deputy-Speaker, Sir, let me reply to the point of order. I would like to make it clear that I am not pressing that clause. I am withdrawing the clause in deference to the wishes expressed by different sections of the House. In a parliamentary democracy, there has to be some give and take and we have agreed that if a section of the House believes that, this clause should not find a place now and more discussion is required, although another Committee chaired by another hon. Member in which every party was represented unanimously recommended the clause, I am not standing on prestige and we have said, 'All right, we will not have the clause'.


But the point of order, with great respect to my dear and noble friend Prof. Saugata Roy, is completely misplaced. ... (*Interruptions*) I only said, 'misplaced'; I have not said anything else.

Sir, Rule 80 is intended for the contingency of introducing a new clause in the House when official amendments are moved. Ever since this Parliament came into being, there are hundreds and hundreds of examples of invoking Rule 80 to introduce a clause which is a new clause. Only the other day, 10 minutes before this Bill was taken up, three times Rule 80 was invoked and three new clauses were introduced.

PROF. SAUGATA ROY : It is wrong.

SHRI P. CHIDAMBARAM: Just a moment. The Chair should say whether it is right or wrong. Neither you nor I can say that. ... (*Interruptions*) You have explained your point very well. Let me explain the other point of view.

Rule 80 is intended for the purpose when some official amendments cannot be introduced as an amendment to the existing Clause. Some official amendments have to be introduced only in the form a new Clause. I do not want to go back into history. When I did discuss with the Leaders of Opposition, I brought to their notice that Rule 80 had been invoked so many times. I have given examples, where Rule 80 has been invoked... (*Interruptions*)

उपाध्यक्ष  महादय : मंत्री जी को बोलने दीजिए।

...(व्यवधान)

PROF. SAUGATA ROY : Not Rule 80, but suspension of Rule 80.

SHRI P. CHIDAMBARAM: Rule 80 is invoked to suspend the Rules of the House to enable a new Clause to be introduced.

There are hundreds of examples. I have in my hand examples of recent times where Mr. Yashwant Sinha, Mr. Pramod Mahajan, Mr. Aruj Jaitely, Mr. Suresh Prabhu, Mr. Srinivas Prasad, Mr. Jaswant singh, Dr. Murli Manohar Joshi, Mr. Anant Gangaram Geethe, have all invoked Rule 80. There are hundreds of examples... *(Interruptions)*

SHRI GURUDAS DASGUPTA (GHATAL): Is it a bipartite agreement?

SHRI P. CHIDAMBARAM: It is not a bipartite agreement, just allow me to complete... *(Interruptions)* I am just giving examples... *(Interruptions)*

SHRI GURUDAS DASGUPTA : Why does not he give the examples of Ministers of his own Party?... *(Interruptions)*

MR. DEPUTY-SPEAKER: Please, let him speak.

... *(Interruptions)*

SHRI SUDIP BANDYOPADHYAY (KOLKATA UTTAR): Sir, you give your ruling... *(Interruptions)*

SHRI P. CHIDAMBARAM: I have given examples of non-Congress Ministers. There are hundreds of examples when Congress Government was here and there is my own example of last week; three times we invoked Rule 80; this House passed the Bill after introducing three new Clauses.

Please give the ruling, Sir, that Rule 80 can be invoked in such circumstances... *(Interruptions)*

उपाध्यक्ष महोदय : मैं रूलिंग दे रहा हूँ।

...*(व्यवधान)*

प्रो. सौगत राय : महोदय, मुझे एक छोटी सी बात कहनी है।...*(व्यवधान)*

उपाध्यक्ष महोदय : आपकी बात छोटी नहीं होती है।

...*(व्यवधान)*

प्रो. सौगत राय : महोदय, तब स्टैंडिंग कमेटीज चालू नहीं हुई थीं। स्टैंडिंग कमेटीज हाउस में रिलेटिवली न्यू कॉसेप्ट है।

उपाध्यक्ष महोदय : आप मंत्री जी के बोलने के बाद कितना बोलेंगे?

प्रो. सौगत राय : महोदय, मंत्री जी ने कोई खास बात नहीं बोली है, आपकी असली बात है।

उपाध्यक्ष महोदय : हम रूलिंग दे रहे हैं। आप बैठेंगे तभी तो हम रूलिंग देंगे।

प्रो. सौगत राय : मंत्री जी क्या बोलेंगे, आप बोलेंगे।

उपाध्यक्ष महोदय : आप बैठिए, तब हम रूलिंग देंगे।

प्रो. सौगत राय : महोदय, मेरी बात सुनिये। स्टैंडिंग कमेटीज चालू होने के बाद अगर ऐसा हुआ है तो गलत हुआ है। स्टैंडिंग कमेटी के बिना नया क्लॉज एडीशन नहीं किया जा सकता है। अगर पहले ऐसा हुआ है तो गलत हुआ है। किसी भी मिनिस्टर ने किया है तो वह गलत किया है। You give a ruling for finality, for posterity... *(Interruptions)*

SHRI BASU DEB ACHARIA : Sir, he is advising you on what ruling you should give... *(Interruptions)*

MR. DEPUTY-SPEAKER: Please sit down.

SHRI GURUDAS DASGUPTA : Sir, I will just take one minute. I am only saying that this is the mindless way in which the Government is running. In order to get their Bills passed they make compromises with different Parties and this politics of compromise in spite of ... *(Interruptions)*

SHRI BASU DEB ACHARIA : This is politics of compromise... *(Interruptions)*

MR. DEPUTY-SPEAKER: Please sit down.

SHRI GURUDAS DASGUPTA : Sir, the hon. Minister should be honest enough... *(Interruptions)*

MR. DEPUTY-SPEAKER: Please sit down.

SHRI GURUDAS DASGUPTA: Sir, in order to buy the support,... *(Interruptions)*

MR. DEPUTY-SPEAKER: Please sit down.

श्री शरद यादव : आप उन्हें रूलिंग देने दीजिए।...(व्यवधान)

उपाध्यक्ष महोदय : यह मुद्दा श्री सौगत राय जी के द्वारा गलत समय पर उठाया गया है। यह प्वाइंट ऑफ ऑर्डर नहीं है।

...(व्यवधान)

प्रो. सौगत राय : प्वाइंट ऑफ ऑर्डर नहीं है।

उपाध्यक्ष महोदय : एक मिनट, अभी हमने रूलिंग नहीं दी है, आप सुन तो लीजिए। यह केवल एक सुझाव है, फिर भी मैं अपनी रूलिंग दे रहा हूँ।

“In this context, I would like to inform the House that whenever requests are received from the Government for suspension of the Rule 80(1), the practice has been to allow the Minister concerned to move the motion. Therefore, as per the past practice and as per existing Rule 388 the hon. Speaker has permitted the hon. Minister to move the motion for suspension of Rule 80(1).”

... (Interruptions)

SK. SAIDUL HAQUE (BARDHMAN-DURGAPUR): Sir, the Bill should be referred to the Standing Committee... (Interruptions)

उपाध्यक्ष महोदय : हमने रूलिंग दे दी है।

...(व्यवधान)

उपाध्यक्ष महोदय : रूलिंग चैलेंज नहीं होती है। हमने रूलिंग दे दी है, रूलिंग चैलेंज नहीं होती है।

...(व्यवधान)

उपाध्यक्ष महोदय : आपने रूलिंग देने के लिए कहा, मैंने रूलिंग दे दी है। आप फिर चैलेन्ज कर रहे हैं। ऐसे कैसे चलेगा?

...(व्यवधान)

MR. DEPUTY-SPEAKER: I have given the ruling. You do not challenge it.

... (Interruptions)

MR. DEPUTY-SPEAKER: Speaker's ruling cannot be challenged.

... (Interruptions)

14.20 hrs

At this stage, Shri M.B. Rajesh and some other hon. Members came and stood on the floor near the Table.

... (Interruptions)

उपाध्यक्ष महोदय : आप लोग अपनी सीट्स पर वापस जाइए। आप लोग बैठ जाइए। हमने रूलिंग दे दी है। आप उसको चैलेन्ज नहीं कर सकते हैं। आप बैठ जाइए।

...(व्यवधान)

उपाध्यक्ष महोदय : श्री अनुराग ठाकुर, आप शुरू करें। सिर्फ अनुराग ठाकुर जी की बात रिकार्ड पर जाएगी।

(Interruptions) ...*

श्री अनुराग सिंह ठाकुर : माननीय उपाध्यक्ष जी, आपने अपनी रूलिंग दी है, लेकिन जैसा आपने देखा कि हाउस में सभी सदस्यों ने, भारतीय जनता पार्टी की ओर से या बाकी दलों के सदस्यों ने, सभी ने इस बात का विरोध किया कि माननीय मंत्री जी ने जिस तरह से अमैन्डमेंट मूव किया है, उसको किसी ने भी अपना मत नहीं दिया और यही कहने के लिए हमने पहले भी बात कही थी कि अगर माननीय मंत्री जी ने सभी दलों को नाराज़ करके इस बिल को लाना था तो ऐसे बिल का क्या लाभ है और ऐसे पीसमील अमैन्डमेंट्स का क्या लाभ है जिससे न बैंकिंग सेक्टर को लाभ होने वाला है और न ही सदन के बाकी दल आप और मुझसे सहमत रहेंगे। अगर आप अभी भी देखेंगे तो अधिकतर दल इसका विरोध कर रहे हैं। आपने अपनी रूलिंग दे दी, लेकिन माननीय मंत्री जी ने जो बात कही कि उन्होंने जो अमैन्डमेंट्स इंट्रोड्यूस किए हैं, उसको विदज़ा करने के लिए वे तैयार हैं, लेकिन अगर हाउस ही ऑर्डर में नहीं होगा ...(व्यवधान)

उपाध्यक्ष महोदय : अनुराग ठाकुर जी के अलावा किसी की बात रिकार्ड में नहीं जा रही है।

(Interruptions) ...*

श्री अनुराग सिंह ठाकुर : उपाध्यक्ष जी, न मैं कुछ सुन पा रहा हूँ, न मैं इससे ज्यादा ज़ोर से बोल सकता हूँ। ...(व्यवधान) यह बहुत महत्वपूर्ण बिल है। पीसमील अमैन्डमेंट्स लाने के बजाय अगर मॉडर्न बैंकिंग लॉ लाते तो शायद सदन के सभी सदस्य इससे सहमत होते। ...(व्यवधान)

आदरणीय उपाध्यक्ष महोदय, न आप मेरी बात सुन सकते हैं ...(व्यवधान) क्या आप मेरी बात सुन सकते हैं?... (व्यवधान)

MR. DEPUTY-SPEAKER: The House stands adjourned to meet again at 2.45 p.m.

14.22 hrs

*The Lok Sabha then adjourned till Forty-Five Minutes past
Fourteen of the Clock.*

* Not recorded.

14.45 hrs

The Lok Sabha re-assembled at Forty-Five Minutes past Fourteen of the Clock.

(Shrimati Sumitra Mahajan in the Chair)

BANKING LAWS (AMENDMENT) BILL, 2011--contd.

सभापति महोदया: अनुराग जी, आप बोलिए। आप एक मिनट बात को समझ लीजिए।

...(व्यवधान)

14.45½hrs

At this stage, Shri M.B. Rajesh, Shri C. Sivasami and some other hon. Members came and stood on the floor near the Table.

... (Interruptions)

सभापति महोदया: उन्होंने अमेंडमेंट को विदझा कर लिया है, बिल कैसे विदझा करें?

...(व्यवधान)

श्री अनुराग सिंह ठाकुर : आदरणीय सभापति महोदया, आपने मुझे बहुत महत्वपूर्ण विषय पर अपनी बात रखने का मौका दिया है, इसके लिए मैं आपको धन्यवाद देता हूँ। बैंकिंग लॉ अमेंडमेंट बिल, यह पहली बार नहीं आया है। सन् 2005 में भी बैंकिंग लॉस अमेंडमेंट बिल को पेश किया गया, लेकिन 14वीं लोक सभा के खत्म हो जाने के कारण ये बैंकिंग बिल बीच में ही पड़ा रहा। सन् 2011 में तत्कालीन वित्त मंत्री, आदरणीय प्रणब मुखर्जी जी एक बार फिर लोक सभा में बैंकिंग लॉस अमेंडमेंट बिल लेकर आए, जिसको स्टैंडिंग कमेटी को रेफर कर दिया गया। स्टैंडिंग कमेटी ने इसमें अपने बहुत महत्वपूर्ण सुझाव देते हुए वापस भेजा है। लेकिन मुझे खेद इस बात का है कि माननीय वित्त मंत्री जी ने इस बिल को लाने से पहले कुछ अमेंडमेंट्स साथ में मूव कर दीं। उनकी वजह से, आज इस सदन के अधिकतर दल उन अमेंडमेंट्स के खिलाफ थे।...(व्यवधान) फारवर्ड काँट्रैक्ट की जो बात 3-ए के अंतर्गत कही गई, वह न भारतीय जनता पार्टी को मंजूर थी और न ही बाकी दलों को मंजूर थी। हम लोग उसका लगातार विरोध करते रहे। ... (व्यवधान) आज माननीय मंत्री जी ने सदन में आकर अफसोस किया है कि जो अमेंडमेंट्स उन्होंने मूव की थीं, उन अमेंडमेंट्स को ये विदझा कर रहे हैं। ... (व्यवधान)

सभापति महोदया, मैं आपके माध्यम से पूछना चाहता हूँ कि जो सुझाव हमारी स्टैंडिंग कमेटी ने माननीय यशवंत सिन्हा जी की अध्यक्षता में भेजे थे, उनमें से अधिकतर सुझाव माने गए हैं।...(व्यवधान) आज ये जो अमेंडमेंट्स हैं, ये कोई कॉंप्रीहेंसिव मार्डन बैंकिंग लॉ नहीं है।...(व्यवधान) आज देश को ये अमेंडमेंट नहीं चाहिए, देश कॉंप्रीहेंसिव मार्डन बैंकिंग लॉ का इंतजार कर रहा है। ...(व्यवधान) अगर हम कम्पनीस लॉ बिल को एवं अन्य बिलों को ला रहे हैं तो देश के हित में यह होगा कि मार्डन बैंकिंग बिल लाया जाए, तब देश को लाभ मिलेगा।...(व्यवधान)

मैडम, मैं आपके माध्यम से सदन में कहना चाहता हूँ कि बैंकिंग की जहां तक बात है, बैंकिंग कोई आज की बात नहीं है। ...(व्यवधान) अगर हम प्राचीन समय की बात करें तो इतिहास गवाह है। ...(व्यवधान) हमारे वेदों में भी लिखा हुआ है कि शुद्रों का काम पैसा कर्जे पर देने का होता था। ये आज कोई नयी बात नहीं हुई है। ...(व्यवधान) कई बार यह देखने को मिलता है, आम आदमी को लगता है।...(व्यवधान)

सभापति महोदया: कृपया आप एक बात समझ लें, आपने अपनी बात भी रखी थी, प्वाइंट ऑफ आर्डर भी रखा था, अध्यक्ष महोदया ने भी अपनी बात बता दी है। आपने यह भी कहा, मंत्री जी ने वह क्लॉज वापस भी ले लिया है, ये सब बातें हो गई हैं। यह बिल महत्वपूर्ण है।

...(व्यवधान)

सभापति महोदया: आपको इस बिल को हल्ले में ही पास करना हो तो हमें इसे हल्ले में पास करना पड़ेगा। आपकी बात मान ली गई है। This will not do.

...(व्यवधान)

श्री अनुराग सिंह ठाकुर : मैडम, आम आदमी को यह लगता है कि शायद अंग्रेज भारत में आये, तभी बैंकिंग देश में आया, लेकिन ऐसा नहीं है।...(व्यवधान) जैसे मैंने वेदों का उदाहरण देकर कहा, मनु स्मृति में भी स्पष्ट शब्दों में कहा गया है कि किस तरह से उस समय शूद्र कर्जा देने के लिए भी आगे आया करते थे, ...(व्यवधान) उनका जिम्मा होता था, लेकिन जब सोशल बैंकिंग का नाम कहीं न कहीं जुड़ता है तो मैं यह कहना चाहता हूँ कि सोशल बैंकिंग कहने की आवश्यकता नहीं है।...(व्यवधान) बैंकिंग का उद्देश्य ही सोशल कार्य करना है, सामाजिक कार्य करना है, ...(व्यवधान) लेकिन शायद हमने बैंकों को केवल इन्वैस्टमेंट तक सीमित कर दिया है।...(व्यवधान) यह बिल बहुत महत्वपूर्ण है, यह केवल बैंकों के मर्जर के लिए ही महत्वपूर्ण नहीं है। आज भी देश में लगभग 75 हजार ऐसी बस्तियां हैं, ...(व्यवधान) जो दो हजार से ज्यादा जनसंख्या वाली हैं, लेकिन उन गांवों में बैंकों की ब्रांचेज़ नहीं खुली हैं।...(व्यवधान) सरकार कैश ट्रांसफर

की बात करती है, उसका लाभ लेने की बात तो करती है, ...(व्यवधान) लेकिन क्या आज गांवों में बैंक ब्रांच खुली हैं, क्या सरकार उस दिशा में कोई काम कर पाई है?... (व्यवधान) आज भी अगर आप देखें तो पूरी दुनिया में 51 प्रतिशत लोगों के बैंक खाते हैं ...(व्यवधान) और विकासशील देशों में देखें तो 41 प्रतिशत लोगों के बैंक खाते हैं, लेकिन अगर भारत को देखा जाये तो एक रिपोर्ट के मुताबिक केवल 35 प्रतिशत लोगों के बैंक खाते हैं।...(व्यवधान) इन सारे आंकड़ों से यह पता चलता है कि इनमें से अधिकतर बैंकिंग खाते शहरों या छोटे शहरों तक सीमित हैं।...(व्यवधान) ग्रामीण भारत में अभी तक 10 से 20 परसेंट से ज्यादा बैंकिंग खाते नहीं हैं तो क्या हम बैंकों के मर्जर की जो बात कर रहे हैं, ...(व्यवधान) इससे आम आदमी को लाभ होगा या नुकसान होने वाला है? ...(व्यवधान) अगर एक बड़ा बैंक छोटे बैंक को खरीदता है या डूबते हुए बैंक को खरीदता है...(व्यवधान) और दूसरे बैंक की शाखा उससे लगभग दो किलोमीटर दूर है तो क्या वे दोनों ब्रांचेज़ चलेंगी या एक ब्रांच को बन्द करके उसके कर्मचारी दूसरी ब्रांच में काम करेंगे।...(व्यवधान) यह बहुत महत्वपूर्ण है, इसे जानने की आवश्यकता है।...(व्यवधान) आखिर इसमें ऐसे क्या-क्या पाइंट्स हैं? मैं चाहूंगा कि एक-एक पाइंट पर विस्तार से चर्चा की जाये, ...(व्यवधान) लेकिन दुर्भाग्य यह है कि शायद न आप मेरी बात सुन पा रही हैं, न मंत्री जी मेरी बात सुन पा रहे होंगे और मुझे भी जितनी जोर-जोर से बोलना पड़ रहा है, ...(व्यवधान) मैडम, इसके लिए हाउस को ऑर्डर में लाना होगा, नहीं तो मैं अपनी बात नहीं कह पाऊंगा।...(व्यवधान) इस पर मुझे बहुत ज्यादा बातें करनी हैं। इसमें बहुत सारे विषय हैं।...(व्यवधान) मुझे यह भी सुनाई नहीं दे रहा कि आप क्या कह रही हैं।...(व्यवधान)

सभापति महोदय : आपने अगर अपनी बात पूरी कर ली हो तो मैं बिल पास करा लूं।

श्री अनुराग सिंह ठाकुर : मेरी बात अभी कम से कम 40 मिनट में पूरी होगी। अभी मेरी बात पूरी नहीं हुई।...(व्यवधान) अगर बैंकिंग के ऊपर हम बात कर रहे हैं तो सबसे महत्वपूर्ण बात है, जो वोटिंग राइट अब बढ़ाये गये हैं।...(व्यवधान) वोटिंग का अधिकार क्यों बढ़ाया गया, इसकी आवश्यकता क्यों पड़ी, इसमें स्पष्ट शब्दों में लिखा हुआ है, It says:

“The Bill proposes that the voting rights of the shareholders of private sector banks be made proportionate to their shareholding rights. It has been felt that this would help the private bank to access capital for the development of the banking business.”

इसलिए मैं आपसे कहना चाहता हूँ कि बैंकिंग में जो अधिकार शेयर होल्डर्स के वोटिंग राइट का था, ...(व्यवधान) वह 10 परसेंट से बढ़ाकर 26 परसेंट किया गया है। पहले जब यह 10 प्रतिशत हुआ करता था तो 10 प्रतिशत की वजह से जो शेयर होल्डर्स थे, ...(व्यवधान) वे सब्सिडियरीज़ बनाते थे और अपना 50 परसेंट का अधिकार करते थे, ...(व्यवधान) अपने शेयर्स जो थे, वोटिंग राइट 50 परसेंट का करते थे, लेकिन अब केवल 26 परसेंट किया है।...(व्यवधान) इससे कोई बड़ा अन्तर नहीं पड़ने वाला, लेकिन इतना अन्तर जरूर पड़ेगा कि यह वीटो करने के काम आएगा।...(व्यवधान) यह 26 परसेंट होने के बाद कहीं न कहीं मुझे लगता है कि अपनी बात रखने का उन शेयर होल्डर्स को मौका मिलेगा, ...(व्यवधान) उन लोगों को, जिन्होंने बैंकिंग में पैसा लगा रखा है, इसलिए बहुत महत्वपूर्ण है कि कहीं न कहीं यह 10 परसेंट से बढ़ाकर जो 26 परसेंट किया गया है, ...(व्यवधान) for the time being इसका बहुत लाभ मिल सकता है, इसलिए इसको 26 परसेंट करना चाहिए और आने वाले समय में देखना चाहिए कि किस तरह हमें आगे और क्या निर्णय लेना है।...(व्यवधान)

14.54 hrs

At this stage, Shri Kalyan Banerjee and some other hon. Members came and stood on the floor near the Table.

श्री अनुराग सिंह ठाकुर : एक और जो बहुत महत्वपूर्ण विषय है कि कम्पटीशन कमीशन ऑफ इंडिया के परव्यू से इस बात को बाहर निकाल दिया गया है।...(व्यवधान) जो बैंकिंग का मर्जर है, उस मर्जर को कम्पटीशन कमीशन ऑफ इंडिया के परव्यू से निकाल कर आर.बी.आई. को एंथॉरिटी बना दिया जाये।...(व्यवधान) मैडम, मैं इसमें यह बात कहना चाहता हूँ कि कम्पटीशन कमीशन ऑफ इंडिया का आखिर काम क्या है? My next point is related to the exemption from the purview of the Competition Commission of India. The Competition Act, 2002 mandates the Competition Commission of India to scrutinise and regulate acquisition/merger/amalgamation/absorption of companies including banking companies. However, Section 2 of the Bill under discussion today seeks to exempt all banks whether the private or nationalise or Gramin or Cooperative from all such scrutiny or control by or regulation or supervision of the Competition Commission instead of merger/acquisition and amalgamation.

Madam, what does the Government wish to accomplish here? आखिर कम्पटीशन कमीशन ऑफ इंडिया के प्रिव्यू से क्यों निकाला जा रहा है? ...(व्यवधान) आरबीआई जिसकी बात हो रही है, मैं यह कहना चाहता हूँ, ...(व्यवधान) आरबीआई को यह अधिकार दिया गया है। आखिर कम्पटीशन कमीशन ऑफ इंडिया के पास तो शायद आम आदमी चला भी जाये, लेकिन क्या आरबीआई के पास आम आदमी जाकर अपनी बात रख सकता है? ...(व्यवधान) इस सदन में पिछले पांच वर्षों से मैं अपनी बात रख रहा हूँ, लेकिन बैंक की नयी ब्रांच नहीं खुलती है। ...(व्यवधान) जो बैंक से हम लोन लेते हैं, कर्ज जिस दर पर मिलता है, सरकार ने दस बार कह दिया होगा, लेकिन आरबीआई आज भी उसकी ब्याज दर कम करने के लिए राजी नहीं है। ...(व्यवधान) यह बहुत महत्वपूर्ण है। ...(व्यवधान) आरबीआई को हम अधिकार तो दे रहे हैं, लेकिन आरबीआई इसमें करने क्या वाला है? ...(व्यवधान) इसको सिर्फ कुछ समय तक देना चाहिए, ताकि कुछ समय के बाद यह चर्चा जरूर की जाये कि क्या कम्पटीशन कमीशन ऑफ इंडिया और आरबीआई इसे ज्वाइंटली देखे, ताकि ऐसा न हो कि मर्जर्स के नाम पर हमारे देश के बैंक जो एक विस्तार कर रहे थे, वे शायद उतना नहीं कर पायेंगे। ...(व्यवधान) डिपॉजिटर एजुकेशन एंड अवेयरनेस फंड की बात यहां पर कही गयी। ...(व्यवधान) इसमें सबसे महत्वपूर्ण बात यह है ...(व्यवधान)

Now, I come to Depositors' Education and Awareness Fund.

The Bill proposes to establish Depositors' Education and Awareness Fund. The Fund will take over the depositors' accounts, which have not been claimed or operated for a period of 10 years or more. मैडम, केवल दस वर्षों की यहां बात कही गयी है। ...(व्यवधान) मैं बताना चाहता हूँ कि वर्ष 2005 में यह अमेंडमेंट लायी गयी थी ...(व्यवधान) इसको नोटीफाई बिल में किया गया था ...(व्यवधान) लेकिन आज अगर आप देखें ...(व्यवधान) आरटीआई के माध्यम से जानकारी मिली है कि एक करोड़ लोगों का पैसा पूरे देश भर में ...(व्यवधान) जिसमें दो हजार चार सौ इक्यासी करोड़ रुपए पड़े हैं। ...(व्यवधान) मैडम, यह कोई छोटी एमाउंट नहीं है। ...(व्यवधान)

सभापति महोदय : प्लीज कांक्ल्यूड करें।

...(व्यवधान)

श्री अनुराग सिंह ठाकुर : मैडम, नो योर कस्टमर, के.वाई.सी. नॉर्म्स की बात कही है, क्या उसको हम लागू कर पा रहे हैं? ...(व्यवधान) अगर उसको हम लागू नहीं कर पा रहे हैं, तो मैं आपसे पूछना चाहता हूँ कि ...(व्यवधान) 482 करोड़ रुपए बैंकों में पड़ा है, क्या वह आम आदमी को कभी मिलेगा? माननीय वित्त मंत्री जी यह बतायेंगे कि वह पैसा लोगों को क्यों नहीं मिल रहा है? ...(व्यवधान) मैडम, इस पर मैं कुछ

सुझाव देना चाहता हूं। ...(व्यवधान) आखिर किन बैंकों के पास यह पैसा पड़ा हुआ है, केनरा बैंक के पास चार सौ करोड़ रुपए, यूनियन बैंक ऑफ इंडिया के पास तीन सौ छः करोड़ रुपए, पंजाब नेशनल बैंक के पास दो सौ सत्तर करोड़ रुपए, फॉरेन बैंक्स के पास चालीस करोड़ रुपए, प्राइवेट बैंक्स के पास ...(व्यवधान)

MADAM CHAIRMAN: The House is not in order. The House stands adjourned to meet again at 3.15 p.m.

15.59 hrs

*The Lok Sabha then adjourned till
Fifteen Minutes past Fifteen of the Clock.*

15.15 hrs

The Lok Sabha re-assembled at Fifteen Minutes past Fifteen of the Clock.

(Shrimati Sumitra Mahajan in the Chair)

BANKING LAWS (AMENDMENT) BILL,2011...Contd

MADAM CHAIRMAN: Please let the discussion start.

... (Interruptions)

SHRI GURUDAS DASGUPTA : Madam, please listen to me. I have to make a suggestion to the Government.

I am suggesting to the Government that the discussion on the Banking Bill may kindly be postponed for some time. Let them discuss with some of us, those who have serious misgivings, and I assure them that after the discussion, whatever may be the result, we will express our views and if necessary, we shall call for a division, but everything will be in the way everybody likes.

THE MINISTER OF URBAN DEVELOPMENT AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI KAMAL NATH): Madam, the hon. Member has requested that he needs to discuss this, he wants to clarify certain things and he wants to hear our views. He has also assured, and I appreciate him assuring on the floor of the House, that the Bill will be taken up after some time.

Madam, it will be passed today because we would like to take this Bill to Rajya Sabha. ... *(Interruptions)*

MADAM CHAIRMAN: All of you should not shout.

SHRI KAMAL NATH: Madam, if this is an agreement, if we can agree on this and this is an understanding, then Government has no objection on this. We can take up the next item, the Constitution (Amendment) Bill.

Prior to that, the Leader of the House, if you permit, may be allowed to make a statement.

MADAM CHAIRMAN: Yes.

15.17 hrs

STATEMENTS BY MINISTERS.....contd
(v) Incident of gang rape in South Delhi in South Delhi on 16th

December,2012

THE MINISTER OF HOME AFFAIRS (SHRI SUSHILKUMAR SHINDE):
Madam, in response to the Chair's direction and the assurance given by my Parliamentary Affairs Minister, I am making this Statement on the incident of gang-rape that took place in Delhi on 16th December, 2012.

A student of physiotherapy and her friend took a lift at Munirka Bus Stand on the Outer Ring Road at around 9.15 p.m. on 16th December, 2012 in a chartered bus which was not authorised to pick up passengers. During the journey, these six persons beat up the couple ... (*Interruptions*) Instead of couple, I will put it as girl and her friend – you can correct it – and gang-raped the girl, injuring her grievously, robbed them of their belongings and clothes and left them by the side of NH-8 in Mahipalpur area. The victims were immediately taken to Safdarjung Hospital by PCR. The boy was discharged after treatment on the same day. The girl is admitted in the hospital and is recuperating according to the doctors.

Delhi Police immediately launched an investigation, identified and seized the bus and arrested the main accused Ram Singh who is 33 years old, the regular driver of the bus. He disclosed the names of the other five persons involved. Three of them have already been apprehended, bringing the total arrest to four. The arrest parties have been set to nab the remaining two persons. The bus DL-1PC-0149 belongs to a private transporter and is used to transport children of Birla Vidya Niketan School in Pushp Vihar, Saket.

The case was detected without loss of time and four of the six accused have been arrested. It is proposed to have this case tried by a fast track court, with a request for day to day hearing so that the trial does not linger.



I will take a detailed review with the Delhi Police officers and ensure that all the necessary steps which need to be taken are taken to make Delhi safer for women.

If there are any lapses, strict action will be taken against the police officers concerned.

Some facts about the steps taken by the Delhi Police for making Delhi a safer place for women at night:-

- a. All roads are covered by PCR vans at night. The frequency of patrolling kept as high as possible;
- b. Specific routes have been identified which are used by women returning from their work places like call centres/BPOs at night, and the number of Emergency Response Vehicles and PCR Vans on these routes has been increased; apart from introducing motorcycle patrols;
- c. Delhi Police has issued orders to BPOs and other establishments that at night they must drop their workers at their door-step; and
- d. Three dedicated help-lines have been set up for women and publicised.

A special Task Force at the level of Home Secretary will be constituted to look into the safety issues for women in Delhi by taking into consideration the suggestions which have been made by the hon. Members of Rajya Sabha, which is why I am mentioning it here, in the House. If there are any suggestions from Lok Sabha also, I will include them also.

A Criminal Law Amendment Bill, 2012 has already been introduced in the Lok Sabha on 4th December, 2012 with the objective of rationalizing the various sections of the IPC and the Indian Evidence Act dealing with sexual offences against women so that the conviction rate is improved.

In this Bill, you must have seen that we have enhanced the punishment for rape also. Thank you. ... (*Interruptions*)

सभापति महोदया : यह आज डिसकशन का विषय नहीं है।

... (व्यवधान)

PROF. SAUGATA ROY (DUM DUM): He has not mentioned the word 'gang-rape'. What is wrong in using that word?

SHRI GURUDAS DASGUPTA (GHATAL): The word 'gang-rape' is not there.

... (*Interruptions*)

MADAM CHAIRMAN : Please let there be no discussion on this; I am sorry.

... (*Interruptions*)

सभापति महोदया : प्लीज़, आप बैठ जाइए।

... (व्यवधान)

सभापति महोदया : इस स्टेटमेंट पर अभी कोई चर्चा नहीं होगी। ऐसे नहीं होता।

... (व्यवधान)

PROF. SAUGATA ROY He has not mentioned the word 'gang-rape'. ... (*Interruptions*)

SHRI GURUDAS DASGUPTA : That word should be there. ... (*Interruptions*)

SHRI RAJIV RANJAN SINGH *ALIAS* LALAN SINGH (MUNGER): We need some clarifications. ... (*Interruptions*)

SHRI GURUDAS DASGUPTA : Please listen to me. ... (*Interruptions*)

MADAM CHAIRMAN: There can be no discussion on the Statement please. Now, the hon. Minister of Parliamentary Affairs has requested the Chair to take up Item No. 31 because अभी यह बात हो गई है कि इसे थोड़ा पोस्टपोन किया जाए।

... (*Interruptions*)

15.23 hrs

**CONSTITUTION (ONE-HUNDRED AND EIGHTEENTH
AMENDMENT) BILL, 2012
(Insertion of New Article 371j)**

MADAM CHAIRMAN: If the House agrees, we shall now take up consideration of another Bill, that is, Constitution (One-Hundred and Eighteenth Amendment) Bill.

SEVERAL HON. MEMBERS: Yes.

MADAM CHAIRMAN: The hon. Minister.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): Madam Chairman, I have given notice of my intention to move a Motion for consideration and passing of the Bill for insertion of Article 371j in the Constitution.

I beg to move:

“That the Bill further to amend the Constitution of India be taken into consideration.”

The erstwhile State of Hyderabad which was under Nizam's rule was extremely backward in terms of socio-economic development. In 1956, during the reorganization of States on linguistic basis, the Hyderabad-Karnataka region which was formed as part of the erstwhile Hyderabad State was integrated with the State of Karnataka and the Bellary District which was under the Madras Presidency and was transferred to Karnataka. The Union of India attempted to improve the status of Marathwada and Telangana areas by giving them special constitutional status in 1956 by bringing in Constitutional amendments to the Article 371. The Government of Karnataka has, as early as 1998, had sought similar provisions in respect of the Hyderabad-Karnataka region.

Subsequently, the Government of Karnataka, to study the causes and remedies for regional imbalance in the State, had set up a High-Power Committee

under Dr. D.MJ. Nanjundappa. After carrying out a detailed study based on the human development indices, the Committee in its report submitted in 2002 portrayed a dismal picture for the region in terms of health infrastructure, labour participation, employment in Government sector, and highlighted the disparities among various regions of Karnataka.

As per the report, districts of Bidar, Bellary, Raichur, Yadgir, Gulbarga and Koppal were considered as the most backward regions of the State. The State Legislative Assembly and the State Legislative Council had passed the resolutions in favour of the amendment of the State Government of Karnataka and also endorsed them. The new article 371J in the constitution will provide for special provisions for erstwhile Hyderabad-Karnataka areas of the State of Karnataka which consists of districts of Gulbarga, Bidar, Raichur, Koppal and Yadgir and additionally included the Bellary district. It is hoped that it would accelerate the development of the most backward region of the State and promote inclusive growth with a view to reduce inter-district and inter-regional disparities of the State. The Bill seeks to insert Article 371 J in the form of special provision seeks to provide for (a) establishment of a separate development board for the aforesaid region mentioned above; (b) provide for equitable allocation of funds for the development over the said region subject to the requirements of the State as a whole; (c) provide reservations in public employment through the constitution of local cadres for domiciles of the region; and (d) provide for reservations in education and vocational training institutions for domiciles of the region.

To conclude, the proposed Bill, thus, seeks to accelerate and foster development in the most backward region of the State of Karnataka through special provisions. I am sure that these objectives will be achieved with the consensus of the House.

MADAM CHAIRMAN :

“That the Bill further to amend the Constitution of India be taken into consideration.”

THE MINISTER OF HOME AFFAIRS (SHRI SUSHILKUMAR SHINDE): I think it is decided to pass this Bill unanimously. I would appreciate if you conclude your speech with limited words because we also have Members who want to speak.

SHRI ANANTH KUMAR(BANGALORE SOUTH) : I entirely appreciate your feelings, Sir, because it is a great day for Karnataka. I will conclude in five or six minutes.

SHRI SUSHILKUMAR SHINDE: It is better to pass this Bill unanimously.

SHRI ANANTH KUMAR : There will be unanimity Sir.

MADAM CHAIRMAN : You can welcome this Bill within two minutes, then other Members will speak.

SHRI ANANTH KUMAR : Madam, it is a historic day for the State of Karnataka and for the people of Karnataka. As hon. Minister while moving this Constitutional (Amendment) Bill stated that Vidarbha, Marathwada and Telangana got the special status in 1956 only. ... (*Interruptions*) Telangana got it in 1974 and cutting across all party lines, we were having agitations, we were having actually movements in that part of Karnataka in Bidar, Gulbarga, Raichur, Yadgir, Koppal and Bellary districts stating that we also need the special status because during Nizam's rule, we were totally backward. Hyderabad-Karnataka was educationally, socially, economically backward. I do not want to go into the details of that backwardness. Dr. D.M Nanjundappa Report brought out this backwardness and suggested that Rs. 36,000 crore is required. Our Government in 2008 provided Rs. 9,000 crore which was historical one to improve this area but that was not sufficient Madam. Therefore, we thought that there should be a Board for the development on the basis of Vidarbha and there should also be reservations in both employment and education. That is a combination of Vidarbha model, Marathwada model and Telangana model. I also want to thank the Government of India and the entire House that now this Constitution (Amendment) Bill by inserting Article 371J has been moved. This is going to provide a long lasting justice to the people of Hyderabad-Karnataka and our hon. Chief Minister Shri Jagdish Shettar met the hon. Home Minister a couple of days before Madam with all the hon. Members of Parliament of Karnataka and also with both the Houses of Karnataka – Assembly and Legislative Council. They have passed the unanimous Resolution regarding this. This demand is being fulfilled today.

Therefore, I would request the entire House through you, Madam, that this Constitution (Amendment) Bill be passed unanimously and justice be provided to this region. This justice was first given in 1956 to Marathwada and then in 1974 to Telangana, but it got delayed while giving it to Karnataka. Fifty-six years have elapsed and at last we are getting this justice. Therefore, I request the entire

House, through you Madam, to support this Constitution (Amendment) Bill and provide that justice to Hyderabad-Karnataka region.

SHRI K. JAYAPRAKASH HEGDE (UDUPI-CHICKMAGALUR): Madam, this was rejected once by the previous Government. But this is happening now because of the intervention of our leader. I must thank UPA Chairperson, hon. Prime Minister, and the hon. Home Minister and those leaders of ours from Karnataka who have prevailed upon the leaders that this Bill be brought back. In fact, it had chequered innings probably. Earlier when it was about to be introduced, there were some objections from the Government of Karnataka because they were under a wrong conception. Now that the Government has brought it in again, I compliment the Government for it.

SHRI H.D. DEVEGOWDA (HASSAN): Madam, I must congratulate the UPA Government headed by Dr. Manmohan Singhji that this issue is going to be solved today. The entire House is prepared to pass this Constitution (Amendment) Bill unanimously.

This issue was once rejected by this side, the recognized opposition. I know the whole history and I do not want to speak on that. For the last 40 years it has been pending. From Devraj Urs's period till today, almost all Governments have recommended through Karnataka to Union Govt . I was also one person who was the State Chief Minister for a short tenure recommended to Union Government. This issue has been pending for, our Moilyji is here, the last forty years. I must congratulate the present UPA Government for taking a final decision on this pending issue. On behalf of Hyderabad-Karnataka, I wish to compliment the present UPA Government for having taken this historic decision to bring it into article 371(j) by amending the Constitution.

*SHRI S. PAKKIRAPPA (RAICHUR): Thank you Madam, in order to ensure all-round development of Hyderabad – Karnataka region today the Union Government has brought the Constitution 118th Amendment Bill to insert Article 371J. All the Hon. Members of Parliament from Karnataka and the Government have made sincere effort in this regard. By bringing this Constitution Amendment Bill before this August House the Government has fulfilled the long pending aspiration of the people of Hyderabad – Karnataka region. Six districts of Hyderabad – Karnataka region namely, Bidar, Gulbarga, Raichur, Yadgir, Koppal and Bellary are going to get special status as per new Constitutional provision. It would help to get adequate fund for all round development of the region. I believe that now the fund allocated for this region will not be diverted.

This would certainly help in the all round development of the region particularly in the field of education, employment, generation and infrastructure development. Local people would get more and more employment and educational opportunities. They would also get reservation in admission to vocational and technical education and also in employment.

In comparison to Vidarbha in the state of Maharashtra and Telangana in the state of Andhra Pradesh, Hyderabad - Karnataka is most backward region. Today the bill to provide special status to this region is here and I fully support it and express my wholehearted thanks to all the Hon. Members of Parliament, particularly members from North Karnataka region, State Government and also the Union Government.

* English translation of the speech originally delivered in Kannada.

*SHRI SHIVARAMA GOUDA (KOPPAL) : Hon. Chairperson, Madam, at the outset I express my thanks to Hon. Minister for Home Affairs Shri Sushil Kumar Shinde Ji for bringing this important bill before this august House. We are all aware that India is a federal nation. Article 38 and Sub Section 1 and 2 of our constitution provides that all people should be provided with equal benefits of social, economical and political justice. In order to ensure the equitable development of all the people welfare programme should be implemented in an effective manner. The Government should ensure the safety, security, equitable distribution of income, employment opportunity to all people irrespective of caste, gender and region.

During the pre-independence, regions like Vidarbha in the state of Maharashtra, Telangana in the state of Andhra Pradesh and districts of Bidar, Gulbarga, Koppal, Bellary and Raichur of Karnataka were under the rule of Nijama of Hyderabad. All these regions are still lagging behind in terms of development. People of these regions are leading pathetic life even today. Particularly Hyderabad – Karnataka region is most backward in terms of not only education, health and infrastructure but also in terms of social and economic development. Considering all these points and difficulties of the people of six districts of Hyderabad - Karnataka region, the Union Government has brought the bill before the august House. It gives me immense pleasure to take part in the discussion on this bill. With this bill long cherished dream of our people has come true. So we are happy. I would also like to express my sincere thanks to all the senior members of this august House including my colleagues from Karnataka for extending their cooperation to pass the bill. However it is a great day for me as the constitution one hundred eighteenth amendment bill to provide special status for Hyderabad – Karnataka region is being passed today.

.

* English translation of the speech originally delivered in Kannada.

I am hopeful that the amendment would ensure further integration of all Kannada people including those from Hyderabad – Karnataka region. The entire state of Karnataka would become prosperous in terms of economical, political social and educational development. With these words I whole heartedly welcome and support the bill.

श्री शैलेन्द्र कुमार (कौशाम्बी): सभापति महोदया, 118वां संशोधन विधेयक-2012, जो माननीय शिंदे साहब लेकर आये हैं, मैं इसका स्वागत करता हूँ और यूपीए-2 गवर्नमेंट को विशेष धन्यवाद देता हूँ, आभार व्यक्त करता हूँ कि कर्नाटक और हैदराबाद के जो पिछड़े इलाके थे, उन्हें विशेष दर्जा दिया जाएगा। उसी प्रकार से विशेष दर्जे के तौर पर बहुत से इलाके हैं जैसे हमारे यहां उ.प्र. में बुंदेलखंड है, पूर्वांचल है, उन्हें भी विशेष दर्जा दिया जाए। इन्हीं शब्दों के साथ इस संशोधन विधेयक का स्वागत करते हुए मैं अपनी बात समाप्त करता हूँ।

श्री घनश्याम अनुरागी (जालौन): माननीय सभापति जी, बुंदेलखंड को भी विशेष दर्जा दिया जाए।
...(व्यवधान)

सभापति महोदया : आपका भाषण रिकार्ड में नहीं जा रहा है, आप बैठ जाएं।

...(व्यवधान) *

सभापति महोदया : श्री तथागत सत्पथी।

श्री एन. धरम सिंह (बीदर): सभापति महोदया, मैं और खडगे जी गुलबर्गा से आते हैं। ...(व्यवधान)

सभापति महोदया : धर्म सिंह जी, तथागत जी का नाम लिया है, आप बैठ जाइये।

...(व्यवधान)

सभापति महोदया : धरम सिंह जी, मैंने बोलने के लिए आपका नाम नहीं, बल्कि तथागत जी का नाम लिया है।

...(व्यवधान)

सभापति महोदया : आप लोग आपस में क्यों बात कर रहे हैं, मैं भी धरम सिंह जी को बता सकती हूँ कि मैंने तथागत जी को बोलने के लिए कहा है।

...(व्यवधान)

SHRI TATHAGATA SATPATHY (DHENKANAL): Madam Chairperson, thank you very much. We all, from this House, congratulate the inhabitants of the State of Karnataka, those who have a glorious past and a bright future. I would also personally like to congratulate everybody in that State as well as the UPA leadership which has thought it fit that Karnataka should be recognized as a great State.

While saying this I would also like to add, Madam, that this country knows how since Independence States like Odisha, Bihar, Bengal and now of course Jharkhand have taken on the burden of what was called freight rationalization. For the development of the whole country these States have sacrificed immensely. Nobody else but directly the Chairperson of the UPA, Shrimati Sonia Gandhi had gone long back to the districts of Kalahandi and Bolangir and she knows the State of Odisha very well. It is but a simple thing for her and for the Party and the Government that she leads and it is our humble request to Madam Sonia Gandhi that she should accede to the demands of our Chief Minister, Shri Naveen Patnaik who has many a time requested that the State of Odisha also requires special recognition. I would hope those of us in this House, who are aware of the past, would remember how States like Jharkhand, Odisha, Bihar and Bengal have contributed for the development of this country. The acknowledgement is overdue and I hope that the UPA before the coming elections will be good enough, will be sensible enough to accord the recognition that is so due to the State of Odisha and the areas around it.

श्री एन. धरम सिंह (बीदर): सभापति महोदया, जो अमेंडमेंट बिल 371 आया है, मैं हैदराबाद और कर्नाटक के तमाम लोगों की तरफ से सरकार को मुबारकबाद देता हूं। हमारे लेबर एंड इम्प्लायमेंट के मिनिस्टर खरगे साहब जब गुलबर्गा में इलेक्शन के लिए ठहरे थे, तब राहुल गांधी वहां आए थे। मैंने राहुल गांधी जी को यही कहा कि अगर यूपीए की सरकार बनती है, तो यहां के लोगों की मंशा है कि यहां आर्टिकल 371 लागू होना चाहिए और पिछड़े इलाके के लिए सामाजिक तथा दूसरी चीजों की तरक्की होनी चाहिए। चाहे कर्नाटक की खुशकिस्मती हो या बदकिस्मती हो, मैं जब मुख्यमंत्री बना तब हाई लैवल डेलिगेशन के साथ मिला। जब एस.एम. कृष्णा जी चीफ मिनिस्टर थे, तब भी हम मिले, उसके बाद वीरप्पा मोइली जी की सरहद पर मिले। मैं और खरगे जी, दोनों लगातार मैदान में उतरे। मखदूम मोहियुद्दीन, जो हैदराबाद इलाके के बड़े रिवाल्यूशनरी पोएट थे, उनका कहना था-

“हैयात ले चलो, कायनात ले चलो,
अगर चलो तो सारे ज़माने को ले चलो।”

यही हमारी मंशा थी। हमने इन सब चीजों को लेकर प्रयास किया। मैं चेयरपर्सन सोनिया गांधी जी को मुबारकबाद देता हूं कि वे तीन-चार बार वहां आईं। वहां के लोगों से मुखातिब हुईं। होम मिनिस्टर हमारे इलाके गुलबर्गा के बाजू में रहते हैं, उनको सब स्थिति के बारे में पता है। 371 अमेंडमेंट को तरमीम करना है, आसपास बुंदेलखंड आदि के लिए भी आवाजें उठ रही हैं। हमारा रिजर्व इलाका है। तेलंगाना का बहुत बड़ा एजीटेशन हुआ। डॉ. एम.चेन्नारेड्डी इसके लीडर थे। इसके बाद हमने इस इलाके के लिए बहुत मेहनत की है। आज यहां जो अमेंडमेंट हो रहा है, इसके बाद वहां के सामाजिक और अन्य हालात सुधरेंगे। वहां के लोगों के मन में कान्फिडेंस आया है, लोगों के मन में आ गया है कि हमने बड़ी जद्दोजहद के बाद इस चीज को पाया है। मैं अपने इलाके की तरफ से एक बार फिर प्राइममिनिस्टर साहब, मैडम, चिदंबरम साहब और खास तौर से होम मिनिस्टर साहब को बहुत मुबारकबाद देना चाहता हूं। मैं इस मौके पर कहना चाहता हूं कि हमने कभी हिम्मत नहीं हारी।

“साहिल, साहिल क्या चलें, ले चल तू मझदारों में,
मेरी तू फिक्र न कर, मैं आदी हूं तूफानों का।”

हमने इन चीजों के लिए प्रयास किया है। मैं एक बार फिर उस इलाके की तरफ से मुबारकबाद देता हूं। हिन्दुस्तान में एक नया दौर चालू हो रहा है। वहां के लोग फिर से आपकी हुकूमत में विश्वास रखेंगे। मैं इस बिल का स्वागत करते हुए अपनी बात समाप्त करता हूं।

श्री शरद यादव (मधेपुरा): माननीय सभापति महोदया, मैं पूरी तरह से इसका समर्थन करने के लिए खड़ा हुआ हूँ। यह बहुत पुरानी मांग थी। मैं देवगौड़ा जी, धरम सिंह जी और हमारे पुराने साथी अनंत कुमार जी को बधाई देता हूँ। निश्चित तौर पर यूपीए सरकार तो इसके लिए बधाई की पात्र है हम भी साथ हैं। इस मामले में हम सब शरीक रहे हैं और इस सवाल के लिए लड़ते रहे हैं। सतपथी जी ने जो बात कही है, कई जगह बहुत पिछड़े इलाके हैं। यहां बुंदेलखंड और कालाहांडी का जिक्र हो रहा था। बंगाल प्रेसीडेंसी में जो सूबे रहे हैं, उनकी बहुत बुरी हालत है। मेरी आपके माध्यम से इस बात के लिए पूरी तरह समर्थन करता हूँ, होम मिनिस्टर साहब का बहुत धन्यवाद करता हूँ।

सभापति महोदया, आपके सामने लोगों ने जो बयान और दर्द रखे हैं, वे बहुत पुराने हैं। ये इतने गहरे हो गए हैं कि उनके बारे में बयान करते नहीं बनता है। सोनिया जी यहां बैठी हैं, मैं कहना चाहता हूँ कि उदास, लाचार और बेबस इलाकों की तरफ सरकार ध्यान दे। मेरी विनती है कि इस मौके पर जो खुशी कर्नाटक और आंध्र प्रदेश के लोगों को मिली है, मैं उसमें शरीक होना चाहता हूँ। मैं इस मौके पर याद दिलाना चाहता हूँ जबकि मैं यहां का रहने वाला नहीं हूँ, मैं तो जबलपुर से चलते हुए पहुंच गया। मेरा आपसे इतना ही निवेदन है कि वे इलाके नहीं उठेंगे तो मैं मानता हूँ कि देश नहीं बनेगा।

इन्हीं बातों के साथ मैं सारे सदन और सरकार को इस सवाल पर बहुत-बहुत धन्यवाद देता हूँ और इस बिल का समर्थन करता हूँ।



PROF. SAUGATA ROY (DUM DUM): Madam, on behalf of Trinamool Congress, I support the Constitution (118th Amendment) Bill and I welcome the Government's initiative in bringing development to the backward regions of Karnataka called Hyderabad-Karnataka.

As you well know, the former Kingdom of Nizam of Hyderabad now extends to three States of India, namely, Telengana Region in Andhra Pradesh, Marathwada Region in Maharashtra and the Hyderabad-Karnataka Region in Karnataka.

Now, Karnataka, as it stands presently, is composed of two parts. One is the former area held by the Maharaja of Mysore which earlier belonged to the valiant Tipu Sultan. After Tipu Sultan was killed valiantly in the battle of Srirangapatnam, the Mysore Maharaja had the fiefdom over that area. But this particular area, Hyderabad Karnataka remained under the Nizam.

It is very good that a Development Board is being set up to bring development to these areas and provide more opportunities in employment and other areas to this backward region because ultimately, the more we remove backwardness, the more united will India be. So, this is an effort to bring development to a backward region and for that reason, it should be welcomed by all of us.

I do not know if a Constitution Amendment is the most efficacious means of developing a region because in West Bengal, we have shown a different way of bringing in development. As you may know, after the agitation for a separate State called Gorkhaland, the Government of India – late Shri Rajiv Gandhi was alive then – first had the Darjeeling Gorkha Hill Council. Then again agitation started for a separate Statehood. Then, under the present Chief Minister, Kumari Mamata Banerjee, the Government of India had a Tripartite Agreement and ultimately, the Gorkha Territorial Administration has been set up. For setting up, GTA, no Constitution Amendment was necessary. Now, GTA is functioning

properly. Since the Home Minister is here, I would request him to allot adequate funds for Gorkhaland Territorial Administration so that the demand for a separate Statehood goes and people of the Darjeeling Hills see development.

As I said, it is the duty of all us to fight all fissiparous tendencies in the country, all divisive movements in the country because ultimately, our love should be for a united India where regional disparities are gone. As they say, our love must be not for separate areas of India but for the whole of India. ^ ये कहा गया है - “रोशनी चांद से होती है सितारों से नहीं, मौहब्बत एक से होती है हजारों से नहीं।” So, love must for the whole of the country and that love should not be separated among different areas of the country.

With these words, I again support this Constitution (Amendment) Bill to bring Hyderabad-Karnataka areas into development. I support this Constitution (118th Amendment) Bill.



श्रम और रोज़गार मंत्री (श्री मल्लिकार्जुन खरगे): महोदया, आज आर्टिकल-371 जे, कंस्टिट्यूशनल अमेंडमेंट बिल जो इस सदन में रखा गया है, इसके लिए बहुत दिनों से हम सभी की कोशिशें चलीं और आज यह दिन देखने को मिला है कि रियलिटी में आज वह अमेंडमेंट हो रहा है। कम से कम तीस-पैंतीस साल से इस अमेंडमेंट के लिए हम लड़ रहे थे। आज यह लड़ाई यहीं पर खत्म हुई है। इसके लिए मैं खास कर श्रीमती सोनिया गांधी जी, डॉ. मनमोहन सिंह जी, राहुल गांधी जी, चिदंबरम साहब और शिंदे जी को धन्यवाद देना चाहूंगा। मैं इसलिए बोल रहा हूँ क्योंकि जब मैं सीएलपी लीडर था, उस वक्त मुझे आदेश दिया गया कि आपको पार्लियामेंट के लिए कंटेस्ट करना है। तब श्रीमती सोनिया गांधी जी के आदेश पर मैंने पार्लियामेंट के लिए कंटेस्ट किया। उस वक्त राहुल गांधी जी गुलबर्गा आए थे और उन्होंने यह एलान किया था कि आर्टिकल-371 हम करेंगे। जैसा कि तेलंगाना के लिए आर्टिकल-371 डी और विदर्भ के लिए, मराठवाड़ा के लिए, सौराष्ट्र के लिए, गोवा के लिए, नागालैण्ड के लिए, जो आर्टिकल-371 दिए हैं, उसी ढंग से आपको भी दिया जाएगा। यह वायदा था। उस वायदे के अनुसार, अमेंडमेंट आ कर आज यह पक्का हो गया। मैं सभी को जिन्होंने भी इसमें मदद की है, चाहे वह बीजेपी गवर्नमेंट हो, चाहे जेडीएस गवर्नमेंट हो, चाहे कांग्रेस की गवर्नमेंट हो, सभी ने लगातार इसको सपोर्ट किया है। इसीलिए आज यह अमेंडमेंट हो रहा है। बीच में मुझे मालूम नहीं, क्यों और किस वजह से इसको विदड़ों करने के लिए स्टेट गवर्नमेंट ने लिखा। यह मुझे मालूम नहीं है। हमारे दोस्त, जिन्होंने पहले इसको इनिशिएट किया, उन्होंने यह बेहतर बताया होगा। लेकिन तेलंगाना में, जो 371 डी है, उसमें सिर्फ एंप्लॉयमेंट और एजुकेशन के लिए है। विदर्भ, मराठवाड़ा, ये जो है, 371 (2) जिसमें डिवेलपमेंट के लिए वहां पर जगह बनाई गई है। लेकिन जब मीटिंग हुई, चिदंबरम साहब ने हम सब सांसदों और मिनिस्टर को बुलाया तो उस मीटिंग में उन्होंने यह कहा कि अगर आप सिर्फ 371 डी कहेंगे तो उससे कोई फायदा नहीं होगा, डिवेलपमेंट नहीं होगा। अगर आप सिर्फ विदर्भ का पूछेंगे, मराठवाड़ा का पूछेंगे या सौराष्ट्र का पूछेंगे, उस बेसिस पर करेंगे तो आपको एजुकेशन और एम्पलाइमेंट के बेनिफिट नहीं मिलेंगे। इन तीनों को मिला कर एक हाइब्रिड करेंगे और वह 371- जे था। लेकिन चंद लोगों ने इसको मिस्टेक कर लिया। कर्नाटक सरकार ने भी मिस्टेक कर ली। उन्होंने फौरन होम मिनिस्टर और स्टैंडिंग कमेटी के चेयरमैन को एक लैटर लिखा कि यह आर्टिकल हमें मंजूर नहीं है, इस बिल को विदड़ों कीजिए। हम जो फ्रेश सलाह देंगे, उस आधार पर आप एक नया बिल बना कर पेश कीजिए। उसके बाद हमने अनंत कुमार जी को कहा और स्टैंडिंग कमेटी के चेयरमैन नायडु साहब से मिले। हमने कहा कि यह अन्याय है क्योंकि सारा कर्नाटक यह चाहता है। सक्सेसिव गवर्नमेंट ने

यह रिकमेंड किया है। बड़ी कोशिशों के बाद यह बिल आया है। जब हम यूपीए चेयरपर्सन से मिले, उन्होंने चिदंबरम साहब को यह कहा कि जल्द से जल्द इस बिल को पेश करने की कोशिश करें। उसके बाद में बिल आया था, तो इसको किसी ढंग से आप विदड़ों कर लीजिए। बाद में चर्चा करने के बाद चीफ मिनिस्टर ने एक और लैटर लिखा कि हम एज़ इट इज़ 371-जे को मानते हैं इसलिए आप इस बिल को पारित कीजिए।

16.00 hrs

मेरा कहना यही है कि सभी के कोआपरेशन से ही यह हो रहा है क्योंकि कांस्टीट्यूशनल अमेंडमेंट बिल के पास होने के लिए यहां पर भी और वहां पर भी दो-तिहाई मेजोरिटी होनी चाहिए। आप मदद कर रहे हैं और सर्वसम्मति से यह एक्ट पास हो रहा है, इसलिए मैं आप सभी को धन्यवाद देता हूं, खासकर यूपीए की चेयरपर्सन और प्रधानमंत्री जी को। इस बिल को पास होने दो, इससे इकोनॉमिक, एम्प्लॉयमेंट और डेवलपमेंट, ये तीनों चीजें हो जायेंगी। मैं सभी से यही कहूंगा कि केवल इससे ही खत्म होने वाला नहीं है, आगे बहुत कोशिश करनी है, स्पेशल पैकेज देना है। मैं आखिर में इतना ही कहूंगा कि डेवलपमेंट के लिए " मंजिल बहुत दूर है, रास्ता बड़ा कठिन है, फिर भी हमें पहुंचना है, दिल मिलें या न मिलें, कम से कम हाथ मिलाकर चलो।"

श्री अनंत गंगाराम गीते (रायगढ़): महोदया, यह कांस्टीट्यूशनल अमेंडमेंट बिल है, जिसे गृह मंत्री जी ने सदन के सामने रखा है, मैं इस कांस्टीट्यूशनल अमेंडमेंट बिल का समर्थन करता हूं। मैं इस अमेंडमेंट का समर्थन करने के लिए खड़ा हूं और समर्थन करते हुए मैं गृह मंत्री जी का ध्यान आकर्षित करना चाहूंगा।

महोदया, जहां पर भी देश में पिछड़े क्षेत्र हैं, हर पिछड़े क्षेत्र के लोगों की यह मांग रहती है कि एक तो उस पिछड़ेपन से बाहर आने के लिए हमें स्पेशल पैकेज दिया जाये या उस क्षेत्र के लिए अलग से डेवलपमेंट बोर्ड गठित किया जाये और इसीलिए देश के अलग-अलग राज्यों में जो पिछड़े हुए क्षेत्र हैं, उन सारे पिछड़े क्षेत्रों से यह मांग आती है। महाराष्ट्र में इस प्रकार के दो डेवलपमेंट बोर्ड हैं, जैसे विदर्भ डेवलपमेंट बोर्ड है, मराठवाड़ा डेवलपमेंट बोर्ड है...(व्यवधान) जो रेस्ट ऑफ महाराष्ट्र है, लेकिन वह स्पेसिफिक किसी एरिया के लिए नहीं है, इसी प्रकार से निजाम का जो राज था, निजाम के राज में तीन राज्य आते थे, जिसमें महाराष्ट्र, आन्ध्र हैदराबाद और कर्नाटक थे। उसमें से महाराष्ट्र के मराठवाड़ा के लिए तो बन गया था, तेलंगाना के लिए बन गया था और कर्नाटक शासित जो निजाम का प्रदेश था, उसके लिए आप यह अमेंडमेंट यहां पर लाये हैं, मैं इसका समर्थन करता हूं। इस प्रकार के डेवलपमेंट बोर्ड से निश्चित रूप में उस क्षेत्र का विकास होने वाला है।

16.02hrs

(Shri Francisco Cosme Sardinha in the Chair)

वहां की जो पिछड़ी हुई जनता है, वह पिछड़ेपन से बाहर आ सकती है। मैं गृह मंत्री जी का ध्यान इस बात की ओर आकर्षित कराना चाहूंगा कि जिस प्रकार से आप वहां के लोगों को पिछड़ेपन से बाहर लाने के लिए डेवलपमेंट बोर्ड गठित करने जा रहे हैं।

MR. CHAIRMAN : Please conclude now. You have made your point.

श्री अनंत गंगाराम गीते : महोदय, मैं कोंकण क्षेत्र का प्रतिनिधित्व करता हूं, गृह मंत्री जी इस बात को जानते हैं, वे महाराष्ट्र के मंत्र्यमंत्री रहे हैं, लगातार महाराष्ट्र सरकार की ओर से कोंकण डेवलपमेंट बोर्ड की मांग होती आ रही है। यहां पर प्रपोजल भेजा है, कई वर्षों से यह मांग लंबित पड़ी है। मैं यह चाहूंगा कि जिस प्रकार हैदराबाद, कर्नाटक के पिछड़ेपन को हटाने के लिए आप डेवलपमेंट बोर्ड गठित करने के लिए कांस्टीट्यूशनल अमेंडमेंट यहां पर लाये हैं, उसी प्रकार जो कोंकण का पिछड़ा हुआ क्षेत्र है, वर्षों से लोगों की मांग है, राज्य सरकार लगातार यहां पर प्रपोजल भेजती रही हैं और कई वर्षों से भारत सरकार के पास यह लंबित पड़ा है। मैं गृह मंत्री जी से मांग करूंगा कि कोंकण डेवलपमेंट बोर्ड के लिए भी आप सदन के अन्दर जल्द से जल्द प्रस्ताव लाइये।

श्री असादुद्दीन ओवेसी (हैदराबाद): महोदय, मैं इस दस्तूरी तरमीमी बिल का खैर मकदम करता हूँ और यकीनन हैदराबाद, कर्नाटक इलाके की जामिये तरक्की के लिए इस तरह दस्तूर में तरमीम करने की बेहद जरूरत थी क्योंकि इस इलाके का जो खवानगी का तनासुब है और रियासते-कर्नाटक का जो खवानगी का तनासुब है, वह 75 फीसदी है और इस इलाके का 65 फीसदी है। इससे आप अंदाजा लगा सकते हैं कि पसमांदगी कितनी ज्यादा है? मगर सबसे अहम बात यह है कि हम किसी चीज का यहां पर आगाज कर रहे हैं और अगर इस चीज को कामयाब होना है तो हुक्मरानों के दिलों में इखलाक होना जरूरी है और नेकनीयति होनी चाहिए। हुआ क्या है कि 55 साल पहले जो एक्सपैरिमेंट हुआ या फिर 1970 में आंध्र प्रदेश में जो किया गया, आज अगर आंध्र प्रदेश में तमाम परेशानियाँ हैं, इलाका-ए-तेलंगाना में अगर 700 से ज़ायद बच्चे खुदकुशी करते हैं, तो यही डैवलपमेंट बोर्ड एक ज़माने में बनाया गया था और तेलुगुदेसम ने सबको खत्म कर दिया। मेरी हुकूमत से यह मुतालबा है कि जब आप एक डैवलपमेंट बोर्ड बना रहे हैं तो क्या इस तरह का डैवलपमेंट बोर्ड रियासते आंध्र प्रदेश में भी बनाया जाएगा? अगर यह कर्नाटक के लिए अच्छा है तो आंध्र प्रदेश के लिए भी अच्छा हो सकता है। मैं इसलिए मुतनब्बे करना चाह रहा हूँ कि आप रोज़गार में और तालीम में मवाके फ़राहम करने के लिए इस इलाके के लोगों को ताहफ़ुज़ा दे रहे हैं। यही चीज़ हमारे पास वहाँ पर भी थी। उस पर कहाँ तक अमलावरी हुआ? 6 पॉइंट फॉर्मूला जिसको जी.ओ. 610 के नाम से जानते हैं। हम हुकूमत से मुतालबा करते हैं कि अगर आप यह कर रहे हैं, आपकी ज़िम्मेदारी है, मरकज़ी हुकूमत की ज़िम्मेदारी है, चाहे किसी की हुकूमत हो, कि पूरे इखलास के साथ इस तरमीमी बिल का जो फायदा हैदराबाद और कर्नाटक के अवाम को होना चाहिए, वह पूरा मिलना चाहिए। और अगर नहीं होता है तो फिर आप तैयार हो जाइए 1970 के बाद अब जो 2012 में हो रहा है, इसलिए बेहद ज़रूरी है, सिर्फ दस्तूर में तरमीम करने से हासिल नहीं है, दिमाग में तरमीम लाने की ज़रूरत है। मैं आपसे यह भी कहना चाहूँगा कि मरकज़ी हुकूमत हमारी रियासत का मसला तय कर दे, हमारी रियासत का मसला खत्म कर दे। अगर यह इस इलाके के लिए अच्छा है, जब दस्तूर में तरमीम हो सकती है इस ऐवान में तो आप हमारे इलाके का भी कुछ मसला तय कीजिए। 28 को मीटिंग है। आप इसको हल करिए ताकि हमेशा के लिए मसला खत्म हो जाए।

श्री नामा नागेश्वर राव (खम्माम): सभापति महोदय, यह जो कांस्टीट्यूशन अमैन्डमेंट बिल लाया गया है, मैं उसका स्वागत करता हूँ। उसमें जो थोड़ा कनफ्यूजन है कि सभी माननीय सदस्यों ने जब अपनी बात करते समय हैदराबाद का नाम लिया, उससे सब लोग सोच रहे हैं कि आंध्र प्रदेश को भी इसका बैनिफिट होगा। हैदराबाद का नाम तो है, मगर जितना भी है टोटल कर्नाटक है, मगर कर्नाटक को बैनिफिट मिलना चाहिए। इसमें गुलबर्गा, रायचूर, बीदर, कोप्पल और यादगिरी जिले ये सब डिस्ट्रिक्ट कर्नाटक के हैं। कर्नाटक में जो बोर्ड बना दिया यह अच्छा है, मगर अभी बात करने के समय में जो तेलंगाना के लिए 371डी को पहले दिया था, अभी जो न्यू आर्टिकल 371जे है, इसमें जो चार पॉइंट रेज़ किए हैं, जिस तरह से डैवलपमेंट बोर्ड का कहा है, उसी तरह से स्पेशल फंडज़ एलोकेशन का और फाइनली एजुकेशन का रिज़र्वेशन, ये सब अभी 371जे में जो इनक्लूड किया है, बाकी जगह भी यह होना चाहिए। जहाँ तक हमारे साथी ने अपनी बात करते हुए कहा कि तेलुगुदेसम ने ऑब्जेक्ट किया है, वह बिल्कुल सही नहीं है। डैवलपमेंट के लिए तेलुगुदेसम और चंद्रबाबू नायडू जी ने हरेक टाइप के डैवलपमेंट की बात कही। चंद्रबाबू नायडू जी का नाम ही ऐसा है कि जब भी उनका नाम आता है तो डैवलपमेंट की बात आती है। आंध्र प्रदेश का जो डैवलपमेंट तेलुगुदेसम पार्टी के समय में हुआ, उतना कभी नहीं हुआ। ...(व्यवधान)

SHRI M.B. RAJESH (PALAKKAD): Sir, I have no objection to this amendment. Since the Government does not give us many opportunities to support and congratulate it, I use this opportunity as the rarest of rare opportunity and congratulate the Government.

With these words, I conclude.

श्री लालू प्रसाद (सारण): महोदय, माननीय गृह मंत्री जी हैदराबाद और कर्नाटक के इलाके में जो डैवलपमेंट बोर्ड बनाने के लिए संविधान में संशोधन करने का प्रस्ताव लाए हैं, यह बहुत ही सराहनीय कदम है और प्रोग्रेसिव स्टेप है। हम सरकार को बधाई देते हैं, सदन के सभी दलों के माननीय सदस्यों को भी हम बधाई देते हैं क्योंकि इससे उन इलाकों का विकास होगा, अपलिफ्टमेंट होगा ऐसा हम सबको विश्वास है। भारत सरकार और यूपीए गवर्नमेंट नंबर 2 ने अपना विकास का और अपलिफ्टमेंट पूरा पिटारा खोला है, यह अच्छी बात है। इसको अन्य राज्यों में भी यह सब करना चाहिए जो राज्य पीछे छूट गए हैं। इसके लिए हम सब तैयार हैं। ...(व्यवधान) बिहार को विशेष राज्य का दर्जा एन.डी.सी. देगा, नरेन्द्र मोदी वगैरह तय करेंगे। यह इस सरकार का नहीं है। ...(व्यवधान) असली बात यह है। ...(व्यवधान)

SHRI PRABODH PANDA (MIDNAPORE): Mr. Chairman, Sir, on behalf of our party, the Communist Party of India, I welcome this Bill. This is a long overdue Bill. It would have been better if the Government brought it much earlier. But it is better late than ever. So, I thank the Government for bringing this Bill and congratulate the people of the concerned area. By passing this Bill, the concerned areas of Karnataka will make progress. I hope the Government will think about other such areas and extend their support to those areas also in all respects.

डॉ. बलीराम (लालगंज): सभापति महोदय, मैं आपका आभारी हूँ कि आपने मुझे 118वें संविधान संशोधन पर बोलने का मौका दिया।

महोदय, मैं सबसे पहले यूपीए सरकार और यूपीए की चैयरपर्सन को धन्यवाद देता हूँ कि एक पिछड़े इलाके को बेहतर बनाने के लिए, डेवलपमेंट के लिए, वहाँ रोज़गार सृजन करने के लिए यह बिल लाया गया है। मैं इसका पुरज़ोर समर्थन करता हूँ। साथ ही साथ मैं यह मांग करता हूँ कि उत्तर प्रदेश देश का सबसे बड़ा प्रदेश है और यहाँ का बुंदेलखण्ड और पूर्वी उत्तर प्रदेश बहुत पिछड़ा हुआ है। यहाँ बड़े पैमाने पर बेरोज़गारी है। मैं मांग करता हूँ कि पूर्वी उत्तर प्रदेश और बुंदेलखण्ड के डेवलपमेंट के लिए विशेष पैकेज देकर वहाँ रोज़गार सृजन करने का यह कष्ट करें।

श्रीमती पुतुल कुमारी (बांका): सभापति महोदय, आज जो संविधान संशोधन विधेयक पेश किया गया है, इसके लिए मैं सरकार को बधाई देती हूं। आज बड़ा ही ऐतिहासिक दिन है, जिस दिन यह फैसला किया गया है। इसके लिए सरकार को बधाई और हैदराबाद, विदर्भ और सारे क्षेत्र के लोगों को जिनको आगे इससे लाभ मिलेगा, उनको मैं हृदय से बधाई देती हूं और उनकी खुशी में मैं शरीक होना चाहती हूं।

महोदय, अभी-अभी माननीय सदस्य शरद जी और सत्यथी जी ने अपनी भावनाओं को व्यक्त करते हुए कहा कि बिहार, बंगाल, झारखण्ड और ओडिशा ऐसे राज्य हैं, जिनको इस सूची में शामिल करना चाहिए। मैं अपने सुर को उनकी बातों से मिलाते हुए सरकार का ध्यान आकृष्ट करना चाहती हूं कि बिहार बड़े दिनों से बड़ी शिद्दत से अपने अधिकारों की लड़ाई लड़ रहा है। आप जानते हैं कि बिहार में कल-कारखाने नहीं हैं, खनिज पदार्थ नहीं हैं। झारखण्ड राज्य अलग बन जाने के बाद खनिज पदार्थों से भी बिहार महरूम है। बिहार में माइग्रेशन रेट 18 परसेंट है। बिहार आज अपने अधिकार की लड़ाई लड़ रहा है और देख रहा है कि केन्द्र सरकार क्या फैसला लेती है। अभी पिछले दिनों पटना में एक बहुत बड़ी रैली हुई, जिसमें लाखों बिहारी लोगों ने जमा होकर अपनी आवाज बुलन्द की। उनकी आवाज़ सरकार तक पहुंचे और सरकार अपना बड़ा दिल करे और बिहार के प्रति उतना ही उदार हृदय रखे और अगली सूची में बिहार को शामिल करे, ऐसा बोलते हुए मैं फिर से बधाई देती हूं।

श्री आर.के.सिंह पटेल (बांदा): सभापति महोदय, मैं इस बिल का समर्थन करता हूँ। मैं बुंदेलखण्ड से चुन कर आता हूँ। बुंदेलखण्ड के लिए सरकार ने पैकेज दिया है, मैं उसके लिए सरकार को बधाई देता हूँ। इस बिल के साथ-साथ बुंदेलखण्ड में छत्रसाल का राज रहा है। “इत यमुना उत बैतवा, उत चम्बल उत तौंस, छत्रसाल से लड़न को नहीं अंग्रेजों में ठोंस।” यह कहावत कही जाती रही है। आज बुंदेलखण्ड त्राहि-त्राहि कर रहा है। यह पिछड़ा हुआ क्षेत्र है। यहां किसान आत्महत्या कर रहे हैं, यह आए दिन पैपरों में आता है। इसलिए माननीय सभापति जी मैं आपके माध्यम से सरकार का ध्यान आकृष्ट कराना चाहता हूँ कि इस बिल के साथ-साथ, जब आपने बुंदेलखण्ड को स्पेशल पैकेज दिया है तो फिर स्पेशल जोन घोषित किया जाए। उसको भी आप इसमें शामिल करें। इसी तरह का एक बिल लाएं।

SHRI AJAY KUMAR (JAMSHEDPUR): Thank you, Mr. Chairman, Sir, for this opportunity to speak on this important amendment. I will not take much time of the House.

First of all, I would like to congratulate the Government on this very important amendment. I would also request the Government to consider States like Jharkhand and in caucus of Jharkhand, like Santhal Parganas and Kolhan which are extremely backward. If the Government would kindly look at those issues as a special development, I would be very grateful.

श्री आर.पी.एन.सिंह: सभापति महोदय, मैं आपके माध्यम से सारे माननीय सदस्यों और सारी पोलिटिकल पार्टियों को धन्यवाद देना चाहता हूँ कि इन्होंने इस बिल का समर्थन किया। मैं सारी पार्टियों को उम्मीद भी दिलाना चाहता हूँ...(व्यवधान) इसी तरह का एक बिल लाएंगे, जिससे सब लोगों का समर्थन मिल सके। कुछ लोगों ने बुंदेलखंड की बात की, मैं बुंदेलखंड के बारे में बताना चाहता हूँ। इसी हाउस के एक सांसद श्री राहुल जी ने बुंदेलखंड की आवाज उठाई थी, जिस पर कार्य हुआ और एक पैकेज बुंदेलखंड को मिला।


मैं एक बार फिर से उन सारे सदस्यों को धन्यवाद देना चाहता हूँ, जिन्होंने इस बिल का समर्थन किया है।

MR. CHAIRMAN : Hon. Members, before I put the motion for consideration to the vote of the house, I may inform the House that this being a Constitution (Amendment) Bill, voting has to be by Division.

Let the Lobbies be cleared.

MR. CHAIRMAN: Now, the Secretary-General to inform about the procedure of operating the Automatic Vote Recording machine.

SECRETARY-GENERAL: Kind attention of the hon. Members is invited to the following points in the operation of the Automatic Vote Recording System:-

1. Before a division starts, every hon. Member should occupy his or her own seat and operate the  system from that seat only;
2. As may kindly be seen, the "red bulbs above Display Boards" on either side of the hon. Speaker's Chair are already glowing. This means the Voting System has been activated;
3. For voting, please press the following two buttons simultaneously immediately after sounding of first gong, namely
One "red" button in front of the hon. Member on the headphone plate and

Also

any one of the following buttons fixed on the top of desk of seats:

Ayes - Green colour

Noes - Red colour

Abstain - Yellow colour

4. It is essential to keep both the buttons pressed till the second gong sound is heard and the red bulbs are "off".

IMPORTANT: The hon. Members may please note that the vote will not be registered if both buttons are not kept pressed simultaneously till the sounding of the second gong.

5. Please do not press the amber button (P) during division.

6. Hon. Members can actually “see” their vote on Display Boards and on their Desk Unit.
7. In case, vote is not registered, they may call for voting through slips.

MR. CHAIRMAN: Now, the Lobbies have been cleared.

Hon. Members, I shall now put the motion for consideration to the vote of the House.

The question is:

“That the Bill further to amend the Constitution of India be taken into consideration.”

The Lok Sabha divided:

DIVISION NO.1**AYES****16.22hrs**

Abdullah, Dr. Farooq
Acharia, Shri Basu Deb
Adhikari, Shri Sisir
Aditya Nath, Yogi
Adsul, Shri Anandrao
Advani, Shri L.K.
Agarwal, Shri Jai Prakash
Agrawal, Shri Rajendra
Ahamed, Shri E.
Ahmed, Shri Sultan
Ajmal, Shri Badruddin
Ajnala, Dr. Rattan Singh
Alagiri, Shri S.
Amlabe, Shri Narayan Singh
Anandan, Shri M.
Ananth Kumar, Shri
Antony, Shri Anto
Anuragi, Shri Ghanshyam
Argal, Shri Ashok
Awale, Shri Jaywant Gangaram
Azad, Shri Kirti
Azharuddin, Mohammed
'Baba', Shri K.C. Singh
Babbar, Shri Raj
Badal, Shrimati Harsimrat Kaur
Bairwa, Shri Khiladi Lal
Bais, Shri Ramesh

Baite, Shri Thangso
Baitha, Shri Kameshwar
Bajwa, Shri Pratap Singh
Bakshi, Shri Subrata
Baliram, Dr.
Bandyopadhyay, Shri Sudip
Banerjee, Shri Kalyan
Bapiraju , Shri K.
Baske, Shri Pulin Bihari
Bauri, Shrimati Susmita
Bavalia, Shri Kunvarjibhai Mohanbhai
Beg, Dr. Mirza Mehboob
Besra, Shri Devidhan
Bhagat, Shri Sudarshan
Bhagora, Shri Tara Chand
Bhaiya, Shri Shivraj
Bhoi, Shri Sanjay
Bhujbal, Shri Sameer
Bhuria, Shri Kanti Lal
Biju, Shri P.K.
Biswal, Shri Hemanand
Bundela, Shri Jitendra Singh
Chacko, Shri P.C.
Chang, Shri C.M.
Chakravarty, Shrimati Bijoya
Chaudhary, Dr. Tushar
Chaudhary, Shri Arvind Kumar
Chauhan, Shri Dara Singh
Chauhan, Shri Mahendrasinh P.

Chauhan, Shri Prabhatsinh P.
Chavan, Shri Harishchandra
Chidambaram, Shri P.
Chinta Mohan, Dr.
Choudhary, Shri Bhudeo
Choudhary, Shri Nikhil Kumar
Choudhury, Shri Abu Hasem Khan
Chowdhary, Shrimati Santosh
Chowdhury, Shri Adhir
'Commando', Shri Kamal Kishor
Das, Shri Bhakta Charan
Das, Shri Khagen
Dasgupta, Shri Gurudas
Davidson, Shrimati J. Helen
De, Dr. Ratna
Deka, Shri Ramen
Deo, Shri V. Kishore Chandra
*Deora, Shri Milind
Devi, Shrimati Ashwamedh
Devi, Shrimati Rama
Devegowda, Shri H.D.
Dhanapalan, Shri K. P.
Dhruvanarayana, Shri R.
Dhurve, Shrimati Jyoti
Dias, Shri Charles
Dikshit, Shri Sandeep
Dubey, Shri Nishikant
Dutt, Shrimati Priya

* Voted through Slip.

Elangovan, Shri T.K.S.
Engti, Shri Biren Singh
Ering, Shri Ninong
Gaddigoudar, Shri P.C.
Gaikwad, Shri Eknath Mahadeo
Gandhi, Shri Dilipkumar Mansukhlal
Gandhi, Shri Varun
Gandhi, Shrimati Maneka
Gandhi, Shrimati Sonia
Gandhiselvan, Shri S.
Gavit, Shri Manikrao Hodlya
Geete, Shri Anant Gangaram
Ghatowar, Shri Paban Singh
Gogoi, Shri Dip
Gouda, Shri Shivarama
Gulshan, Shrimati Paramjit Kaur
Handique, Shri B.K.
Haque, Shri Mohd. Asrarul
Haque, Sk. Saidul
Harsha Kumar, Shri G.V.
Hazari, Shri Maheshwar
Hegde, Shri Anant Kumar
Hegde, Shri K. Jayaprakash
Hooda, Shri Deepender Singh
Hussain, Shri Ismail
Hussain, Shri Syed Shahnawaz
Jagannath, Dr. Manda
Jaiswal, Dr. Sanjay
Jaiswal, Shri Shriprakash

Jakhar, Shri Badri Ram
Jardosh, Shrimati Darshana
Jatua, Shri Choudhury Mohan
Jawale, Shri Haribhau
Jeyadurai, Shri S. R.
Jhansi Lakshmi, Shrimati Botcha
Jigajinagi, Shri Ramesh
Jindal, Shri Naveen
Joshi, Dr. C.P.
Joshi, Dr. Murli Manohar
Joshi, Shri Kailash
Joshi, Shri Mahesh
Joshi, Shri Pralhad
Kalmadi, Shri Suresh
Kamal Nath, Shri
Kamat, Shri Gurudas
Karwaria, Shri Kapil Muni
Kashyap, Shri Dinesh
Kashyap, Shri Virender
Kaswan, Shri Ram Singh
Kataria, Shri Lalchand
Kateel, Shri Nalin Kumar
Kaur, Shrimati Preneet
Kaypee, Shri Mohinder Singh
Khan, Shri Hassan
Khandela, Shri Mahadeo Singh
Kharge, Shri Mallikarjun
Khatgaonkar, Shri Bhaskarrao Bapurao Patil
Khatri, Dr. Nirmal

Khursheed, Shri Salman
*Killi, Dr. Kruparani
Kowase, Shri Marotrao Sainuji
Krishnasswamy, Shri M.
Kumar, Shri Ajay
Kumar, Shri Kaushalendra
Kumar, Shri P.
Kumar, Shri Ramesh
*Kumar, Shri Shailendra
Kumar, Shri Virendra
Kumar, Shri Vishwa Mohan
Kumari, Shrimati Chandresh
Kumari, Shrimati Putul
Kurup, Shri N. Peethambara
Laguri, Shri Yashbant
Lakshmi, Shrimati Panabaka
Lalu Prasad, Shri
Lingam, Shri P.
Mahajan, Shrimati Sumitra
Mahant, Dr. Charan Das
Maharaj, Shri Satpal
Mahato, Shri Baidyanath Prasad
Mahtab, Shri Bhartruhari
Malik, Shri Jitender Singh
Malik, Shri Sakti Mohan
Mandlik, Shri Sadashivrao Dadoba
Mani, Shri Jose K.
Manian, Shri O.S.

* Voted through Slip.

Manjhi, Shri Hari
Masram, Shri Basori Singh
Mcleod, Shrimati Ingrid
Meena, Shri Raghuvir Singh
Meghe, Shri Datta
Meghwal, Shri Arjun Ram
Meghwal, Shri Bharat Ram
Meinya, Dr. Thokchom
Mirdha, Dr. Jyoti
Mishra, Shri Govind Prasad
Mishra, Shri Mahabal
Mohan, Shri P.C.
Moily, Shri M. Veerappa
Mukherjee, Shri Abhijit
Munde, Shri Gopinath
Muniyappa, Shri K.H.
Muttemwar, Shri Vilas
Nagar, Shri Surendra Singh
Naik, Dr. Sanjeev Ganesh
Naqvi, Shri Zafar Ali
Narah, Shrimati Rane
Narayanrao, Shri Sonawane Pratap
Narayanasamy, Shri V.
Naskar, Shri Gobinda Chandra
Natrajan, Kumari Meenakshi
Nirupam, Shri Sanjay
Ola, Shri Sis Ram
Owaisi, Shri Asaduddin
Pakirappa, Shri S.

Pala, Shri Vincent H.
Panda, Shri Prabodh
Pandey, Dr. Vinay Kumar
Pandey, Shri Gorakhnath
Pangi, Shri Jayaram
Paranjpe, Shri Anand Prakash
Paswan, Shri Kamlesh
Patel, Shri Deoraj Singh
Patel, Shri Devji M.
Patel, Shri Dinsha
Patel, Shri Kishanbhai V.
Patel, Shri R.K. Singh
Patel, Shrimati Jayshreeben
Pathak, Shri Harin
Patil, Dr. Padmasinha Bajirao
Patil, Shri A.T. Nana
Patil, Shri C.R.
Patil, Shri Pratik
Pawar, Shri Sharad
Pilot, Shri Sachin
Potai, Shri Sohan
Prabhakar, Shri Ponnamm
Pradhan, Shri Amarnath
Premdas, Shri
Punia, Shri P. L.
Purandeswari, Shrimati D.
Purkayastha, Shri Kabindra
Raghavan, Shri M.K.
Raghavendra, Shri B.Y.

Rahman, Shri Abdul
Rai, Shri Prem Das
Rajagopal, Shri L.
Rajbhar, Shri Ramashankar
Rajendran, Shri C.
Rajesh, Shri M.B.
Rajukhedi, Shri Gajendra Singh
Ramachandran, Shri Mullappally
Ramasubbu, Shri S.S.
Ramkishun, Shri
Ramshankar, Prof.
Rane, Shri Nilesh Narayan
Rao, Shri Nama Nageswara
*Rao, Shri Rayapati Sambasiva
Rawat, Shri Ashok Kumar
Rawat, Shri Harish
Reddy, Shri Anantha Venkatarami
Reddy, Shri Gutha Sukhender
Reddy, Shri K.J.S.P
Reddy, Shri K.R.G.
Riyan, Shri Bajju Ban
Roy, Prof. Saugata
Roy, Shri Mahendra Kumar
*Ruala, Shri C.L.
Sachan, Shri Rakesh
Saha, Dr. Anup Kumar
Sahay, Shri Subodh Kant

*Voted through Slip.

Sahu, Shri Chandu Lal
Sai Prathap, Shri A.
Sanjoy, Shri Takam
Satpathy, Shri Tathagata
Satyanarayana, Shri Sarvey
Sayeed, Shri Hamdullah
Scindia, Shri Jyotiraditya M.
Scindia, Shrimati Yashodhara Raje
Selja, Kumari
Semmalai, Shri S.
Sethi, Shri Arjun Charan
Shah, Shrimati Mala Rajya Laxmi
Shanavas, Shri M.I.
Sharma, Dr. Arvind Kumar
Sharma, Shri Jagdish
Sharma, Shri Madan Lal
Shekhar, Shri Neeraj
Shekhawat, Shri Gopal Singh
Shetkar, Shri Suresh Kumar
Shinde, Shri Sushilkumar
Shivkumar, Shri K̃ alias J.K. Ritheesh
Sibal, Shri Kapil
Singh, Chaudhary Lal
Singh, Dr. Bhola
Singh, Dr. Raghuvansh Prasad
Singh, Dr. Sanjay
Singh, Rao Inderjit
Singh, Shri Dushyant
Singh, Shri Ganesh

Singh, Shri Ijyaraj
*Singh, Shri Jagdanand
Singh, Shri Jaswant
Singh, Shri Jitendra
Singh, Shri Mahabali
Singh, Shri Murari Lal
Singh, Shri N. Dharam
Singh, Shri Pashupati Nath
Singh, Shri Pradeep Kumar
Singh, Shri R.P.N.
Singh, Shri Radha Mohan
Singh, Shri Radhe Mohan
Singh, Shri Rajnath
Singh, Shri Rakesh
Singh, Shri Ratan
Singh, Shri Ravneet
Singh, Shri Rewati Raman
Singh, Shri Sukhdev
Singh, Shri Sushil Kumar
Singh, Shri Uday
Singh, Shri Uday Pratap
Singh, Rajkumari Ratna
Singh, Shrimati Rajesh Nandini
Singh Deo, Shri Kalikesh Narayan
Singla, Shri Vijay Inder
Sinha, Shri Shatrughan
Sinha, Shri Yashwant
Siricilla, Shri Rajaiah

* Voted through Slip.

Solanki, Dr. Kirit Premjibhai
Solanki, Shri Bharatsinh
Solanki, Shri Makansingh
Suklabaidya, Shri Lalit Mohan
Sule, Shrimati Supriya
Suresh, Shri Kodikkunnil
Swamy, Shri Janardhana
Swaraj, Shrimati Sushma
Tagore, Shri Manicka
Tamta, Shri Pradeep
Tandon, Shri Lalji
Tandon, Shrimati Annu
Tanwar, Shri Ashok
Taware, Shri Suresh Kashinath
Thakur, Shri Anurag Singh
Thambidurai, Dr. M.
Tharoor, Dr. Shashi
Thomas, Prof. K.V.
Thomas, Shri P.T.
Tirath, Shrimati Krishna
Tomar, Shri Narendra Singh
Toppo, Shri Joseph
Udasi, Shri Shivkumar
Venugopal, Dr. P.
Venugopal, Shri K.C.
Verma, Shri Sajjan
Verma, Shri Beni Prasad
Vishwanath, Shri Adagooru H.
Viswanathan, Shri P.

Vivekanand, Dr. G.

Vundavalli, Shri Aruna Kumar

Vyas, Dr. Girija

Wasnik, Shri Mukul

Yadav, Shri Hukmadeo Narayan

Yadav, Shri Mulayam Singh

Yadav, Shri Om Prakash

Yadav, Shri Sharad

MR. CHAIRMAN: Subject to correction,* the result of the Division is:

Ayes: 343

Noes: Nil

The motion is carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

The motion was adopted.

* The following Members also recorded/corrected their votes through Slips
Ayes:343+S/Shri Milind Deora, Dr.Krupurani Killi, S/Shri Shailendra Kumar, Rayapati Sambasiva Rao,
C.L.Ruala and Jaganand Singh=349
Noes :Nil

MR. CHAIRMAN: The House will now take up clause-by-clause consideration of the Bill.

The Lobbies have already been cleared.

I shall now put Clause 2 to the vote of the House.

The question is:

“That Clause 2 stand part of the Bill.”

The Lok Sabha divided:

DIVISION NO.2**AYES****16.23hrs**

Abdullah, Dr. Farooq
Acharia, Shri Basu Deb
Adhikari, Shri Sisir
Aditya Nath, Yogi
Adsul, Shri Anandrao
Advani, Shri L.K.
Agarwal, Shri Jai Prakash
Agrawal, Shri Rajendra
Ahamed, Shri E.
Ahmed, Shri Sultan
Ajmal, Shri Badruddin
Ajnala, Dr. Rattan Singh
Alagiri, Shri S.
Amlabe, Shri Narayan Singh
Anandan, Shri M.
Ananth Kumar, Shri
Antony, Shri Anto
Anuragi, Shri Ghanshyam
Argal, Shri Ashok
Awale, Shri Jaywant Gangaram
Azad, Shri Kirti
Azharuddin, Mohammed
Baal, Shri T.R.
'Baba', Shri K.C. Singh
Babbar, Shri Raj
Badal, Shrimati Harsimrat Kaur
Bairwa, Shri Khiladi Lal

Bais, Shri Ramesh
Baite, Shri Thangso
Baitha, Shri Kameshwar
Bajwa, Shri Pratap Singh
Bakshi, Shri Subrata
Baliram, Dr.
Balmiki, Shri Kamlesh
Bandyopadhyay, Shri Sudip
Banerjee, Shri Kalyan
Bapiraju, Shri K.
*Baske, Shri Pulin Bihari
Bauri, Shrimati Susmita
Bavalia, Shri Kunvarjibhai Mohanbhai
Beg, Dr. Mirza Mehboob
Besra, Shri Devidhan
Bhagat, Shri Sudarshan
Bhagora, Shri Tara Chand
Bhaiya, Shri Shivraj
Bhoi, Shri Sanjay
Bhujbal, Shri Sameer
Bhuria, Shri Kanti Lal
Biju, Shri P.K.
Biswal, Shri Hemanand
Bundela, Shri Jitendra Singh
Chacko, Shri P.C.
Chang, Shri C.M.
Chakravarty, Shrimati Bijoya
Chaudhary, Dr. Tushar

* Voted through Slip

Chaudhary, Shri Arvind Kumar
Chauhan, Shri Dara Singh
Chauhan, Shri Mahendrasinh P.
Chauhan, Shri Prabhatsinh P.
Chavan, Shri Harishchandra
Chidambaram, Shri P.
Chinta Mohan, Dr.
Choudhary, Shri Bhudeo
Choudhary, Shri Nikhil Kumar
Choudhury, Shri Abu Hasem Khan
Chowdhary, Shrimati Santosh
Chowdhury, Shri Adhir
*‘Commando’, Shri Kamal Kishor
Das, Shri Bhakta Charan
Das, Shri Khagen
Dasgupta, Shri Gurudas
Davidson, Shrimati J. Helen
De, Dr. Ratna
Deka, Shri Ramen
Deo, Shri V. Kishore Chandra
Deora, Shri Milind
Devi, Shrimati Ashwamedh
Devi, Shrimati Rama
Devegowda, Shri H.D.
Dhanapalan, Shri K. P.
Dhruvanarayana, Shri R.
Dhurve, Shrimati Jyoti
Dias, Shri Charles

* Voted through Slip.

Dikshit, Shri Sandeep
Dubey, Shri Nishikant
Dutt, Shrimati Priya
Elangovan, Shri T.K.S.
Engti, Shri Biren Singh
Ering, Shri Ninong
Gaddigoudar, Shri P.C.
Gandhi, Shri Dilipkumar Mansukhlal
Gandhi, Shri Varun
Gandhi, Shrimati Maneka
Gandhi, Shrimati Sonia
Gandhiselvan, Shri S.
*Gavit, Shri Manikrao Hodlya
Geete, Shri Anant Gangaram
Ghatowar, Shri Paban Singh
Gogoi, Shri Dip
Gouda, Shri Shivarama
Gulshan, Shrimati Paramjit Kaur
Handique, Shri B.K.
Haque, Shri Mohd. Asrarul
Haque, Sk. Saidul
Harsha Kumar, Shri G.V.
Hazari, Shri Maheshwar
Hegde, Shri Anant Kumar
Hegde, Shri K. Jayaprakash
Hooda, Shri Deepender Singh
Hussain, Shri Ismail
Hussain, Shri Syed Shahnawaz

* Voted through Slip

Jagannath, Dr. Manda
Jaiswal, Dr. Sanjay
Jaiswal, Shri Shriprakash
Jakhar, Shri Badri Ram
Jardosh, Shrimati Darshana
Jatua, Shri Choudhury Mohan
Jawale, Shri Haribhau
Jeyadurai, Shri S. R.
Jhansi Lakshmi, Shrimati Botcha
Jigajinagi, Shri Ramesh
Jindal, Shri Naveen
Joshi, Dr. C.P.
Joshi, Dr. Murli Manohar
Joshi, Shri Kailash
Joshi, Shri Mahesh
Joshi, Shri Pralhad
Kalmadi, Shri Suresh
Kamal Nath, Shri
Kamat, Shri Gurudas
Karwaria, Shri Kapil Muni
Kashyap, Shri Dinesh
Kashyap, Shri Virender
Kaswan, Shri Ram Singh
Kataria, Shri Lalchand
Kateel, Shri Nalin Kumar
Kaur, Shrimati Preneet
Kaypee, Shri Mohinder Singh
Khan, Shri Hassan
Khandela, Shri Mahadeo Singh

Kharge, Shri Mallikarjun
Khatgaonkar, Shri Bhaskarrao Bapurao Patil
Khatri, Dr. Nirmal
Khursheed, Shri Salman
Killi, Dr. Kruparani
Kowase, Shri Marotrao Sainuji
Krishnasswamy, Shri M.
Kumar, Shri Ajay
Kumar, Shri Kaushalendra
Kumar, Shri P.
Kumar, Shri Ramesh
Kumar, Shri Shailendra
Kumar, Shri Virendra
Kumar, Shri Vishwa Mohan
Kumari, Shrimati Chandresh
Kurup, Shri N. Peethambara
Laguri, Shri Yashbant
Lakshmi, Shrimati Panabaka
Lal, Shri Pakauri
Lalu Prasad, Shri
Lingam, Shri P.
Mahajan, Shrimati Sumitra
Mahant, Dr. Charan Das
Maharaj, Shri Satpal
Mahato, Shri Baidyanath Prasad
Mahtab, Shri Bhartruhari
Malik, Shri Jitender Singh
Malik, Shri Sakti Mohan
Mandlik, Shri Sadashivrao Dadoba

Mani, Shri Jose K.
Manian, Shri O.S.
Manjhi, Shri Hari
Masram, Shri Basori Singh
Mcleod, Shrimati Ingrid
Meena, Shri Raghuvir Singh
Meghe, Shri Datta
Meghwal, Shri Arjun Ram
Meghwal, Shri Bharat Ram
Meinya, Dr. Thokchom
Mirdha, Dr. Jyoti
Mishra, Shri Govind Prasad
Mishra, Shri Mahabal
Mohan, Shri P.C.
Moily, Shri M. Veerappa
Mukherjee, Shri Abhijit
Munde, Shri Gopinath
Muniyappa, Shri K.H.
*Muttemwar, Shri Vilas
Nagar, Shri Surendra Singh
Naik, Dr. Sanjeev Ganesh
Naik, Shri P. Balram
Naqvi, Shri Zafar Ali
Narayanrao, Shri Sonawane Pratap
Narayanasamy, Shri V.
Naskar, Shri Gobinda Chandra
Natrajan, Kumari Meenakshi
Nirupam, Shri Sanjay

* Voted through Slip

Ola, Shri Sis Ram
Owaisi, Shri Asaduddin
Pakkirappa, Shri S.
Pala, Shri Vincent H.
Pandey, Dr. Vinay Kumar
Pandey, Shri Gorakhnath
Pangi, Shri Jayaram
Paranjpe, Shri Anand Prakash
Paswan, Shri Kamlesh
Patel, Shri Deoraj Singh
Patel, Shri Devji M.
Patel, Shri Dinsha
Patel, Shri Kishanbhai V.
Patel, Shri R.K. Singh
Patel, Shrimati Jayshreeben
Pathak, Shri Harin
Patil, Dr. Padmasinha Bajirao
Patil, Shri A.T. Nana
Patil, Shri C.R.
Patil, Shri Pratik
Pawar, Shri Sharad
Pilot, Shri Sachin
Potai, Shri Sohan
Prabhakar, Shri Ponnamm
Pradhan, Shri Amarnath
Premdas, Shri
Punia, Shri P. L.
Purandeswari, Shrimati D.
Purkayastha, Shri Kabindra

Raghavan, Shri M.K.
Raghavendra, Shri B.Y.
Rahman, Shri Abdul
Rai, Shri Prem Das
Rajagopal, Shri L.
Rajbhar, Shri Ramashankar
Rajendran, Shri C.
Rajesh, Shri M.B.
Rajukhedi, Shri Gajendra Singh
Ramachandran, Shri Mullappally
Ramasubbu, Shri S.S.
Ramkishun, Shri
Ramshankar, Prof.
Rane, Shri Nilesh Narayan
Rao, Shri Nama Nageswara
Rao, Shri Rayapati Sambasiva
Rawat, Shri Ashok Kumar
Rawat, Shri Harish
Reddy, Shri Anantha Venkatarami
Reddy, Shri Gutha Sukhender
Reddy, Shri K.J.S.P
Reddy, Shri K.R.G.
Riyan, Shri Baju Ban
Roy, Prof. Saugata
Roy, Shri Mahendra Kumar
Ruala, Shri C.L.
Sachan, Shri Rakesh
Saha, Dr. Anup Kumar
Sahay, Shri Subodh Kant

Sahu, Shri Chandu Lal
Sai Prathap, Shri A.
Sanjoy, Shri Takam
Satpathy, Shri Tathagata
Satyanarayana, Shri Sarvey
Sayeed, Shri Hamdullah
Scindia, Shri Jyotiraditya M.
Scindia, Shrimati Yashodhara Raje
Selja, Kumari
Semmalai, Shri S.
Sethi, Shri Arjun Charan
Shah, Shrimati Mala Rajya Laxmi
Shanavas, Shri M.I.
Sharma, Dr. Arvind Kumar
Sharma, Shri Jagdish
Sharma, Shri Madan Lal
Shekhar, Shri Neeraj
Shekhawat, Shri Gopal Singh
Shetkar, Shri Suresh Kumar
Shinde, Shri Sushilkumar
Shivkumar, Shri K̃ alias J.K. Ritheesh
Sibal, Shri Kapil
Singh, Chaudhary Lal
Singh, Dr. Bhola
Singh, Dr. Raghuvansh Prasad
Singh, Dr. Sanjay
Singh, Rao Inderjit
Singh, Shri Dushyant
Singh, Shri Ganesh

Singh, Shri Ijyaraj
*Singh, Shri Jagdanand
Singh, Shri Jaswant
Singh, Shri Jitendra
Singh, Shri Mahabali
Singh, Shri Murari Lal
Singh, Shri Pashupati Nath
Singh, Shri Pradeep Kumar
Singh, Shri R.P.N.
Singh, Shri Radha Mohan
Singh, Shri Radhe Mohan
Singh, Shri Rajnath
Singh, Shri Rakesh
Singh, Shri Ratan
Singh, Shri Ravneet
Singh, Shri Rewati Raman
Singh, Shri Sukhdev
Singh, Shri Sushil Kumar
Singh, Shri Uday
Singh, Shri Uday Pratap
Singh, Rajkumari Ratna
Singh, Shrimati Rajesh Nandini
Singh Deo, Shri Kalikesh Narayan
Singla, Shri Vijay Inder
Sinha, Shri Shatrughan
Sinha, Shri Yashwant
Solanki, Dr. Kirit Premjibhai
Solanki, Shri Bharatsinh

* Voted through Slip.

Solanki, Shri Makansingh
Suklabaidya, Shri Lalit Mohan
Sule, Shrimati Supriya
Suresh, Shri Kodikkunnil
Swamy, Shri Janardhana
Swaraj, Shrimati Sushma
Tagore, Shri Manicka
Tamta, Shri Pradeep
Tandon, Shri Lalji
Tandon, Shrimati Annu
Tanwar, Shri Ashok
Taware, Shri Suresh Kashinath
Thakur, Shri Anurag Singh
Thambidurai, Dr. M.
Tharoor, Dr. Shashi
Thomas, Prof. K.V.
Thomas, Shri P.T.
Tirath, Shrimati Krishna
Tomar, Shri Narendra Singh
Toppo, Shri Joseph
Udasi, Shri Shivkumar
Venugopal, Dr. P.
Venugopal, Shri K.C.
Verma, Shri Sajjan
Verma, Shri Beni Prasad
Vishwanath, Shri Adagooru H.
Viswanathan, Shri P.
Vivekanand, Dr. G.
Vundavalli, Shri Aruna Kumar

Vyas, Dr. Girija
Wasnik, Shri Mukul
Yadav, Shri Hukmadeo Narayan
Yadav, Shri Mulayam Singh
Yadav, Shri Om Prakash
Yadav, Shri Sharad

81 MR. CHAIRMAN: Subject to correction,* the result of the Division is:

Ayes: 342

Noes: Nil

The motion is carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

The motion was adopted.

* The following Members also recorded/corrected their votes through Slips

Ayes:342+S/Shri Pulin Behari Baske, Kamal Kishor 'Commando', Manikrao Hodlya Gavit, Vilas Muttemwar and Jaganand Singh=347

Noes :Nil

Clause 1

MR. CHAIRMAN : There is an amendment to Clause 1.

Now, the Minister to move the amendment No.1

Amendments made:

Page I, lines 3 and 4,-

for “the Constitution (One Hundred-eighteenth
Amendment) Act, 2012”

substitute “the Constitution (Ninety-ninth
Amendment) Act, 2012”. (1)

(Shri R.P.N. Singh)

MR. CHAIRMAN: The Lobbies have already been cleared.

The question is:

“That clause 1, as amended, stand part of the Bill.”

The Lok Sabha divided:

DIVISION NO.3**AYES****16.25hrs**

Abdullah, Dr. Farooq
Acharia, Shri Basu Deb
Adhikari, Shri Sisir
Aditya Nath, Yogi
Adsul, Shri Anandrao
Advani, Shri L.K.
Agarwal, Shri Jai Prakash
Agrawal, Shri Rajendra
Ahamed, Shri E.
Ahmed, Shri Sultan
Ajmal, Shri Badruddin
Ajnala, Dr. Rattan Singh
Alagiri, Shri S.
Amlabe, Shri Narayan Singh
Anandan, Shri M.
Ananth Kumar, Shri
Antony, Shri Anto
Anuragi, Shri Ghanshyam
Argal, Shri Ashok
Awale, Shri Jaywant Gangaram
Azad, Shri Kirti
Azharuddin, Mohammed
Baal, Shri T.R.
'Baba', Shri K.C. Singh
Babbar, Shri Raj
Badal, Shrimati Harsimrat Kaur

Bairwa, Shri Khiladi Lal
Bais, Shri Ramesh
Baite, Shri Thangso
Baitha, Shri Kameshwar
Bajwa, Shri Pratap Singh
Bakshi, Shri Subrata
Baliram, Dr.
Balmiki, Shri Kamlesh
Bandyopadhyay, Shri Sudip
Banerjee, Shri Kalyan
Bapiraju, Shri K.
Baske, Shri Pulin Bihari
Bauri, Shrimati Susmita
Bavalia, Shri Kunvarjibhai Mohanbhai
Beg, Dr. Mirza Mehboob
Besra, Shri Devidhan
Bhagat, Shri Sudarshan
Bhagora, Shri Tara Chand
Bhaiya, Shri Shivraj
Bhoi, Shri Sanjay
Bhujbal, Shri Sameer
Bhuria, Shri Kanti Lal
Biju, Shri P.K.
Biswal, Shri Hemanand
Bundela, Shri Jitendra Singh
Chacko, Shri P.C.
Chang, Shri C.M.
Chakravarty, Shrimati Bijoya
Chaudhary, Dr. Tushar

Chaudhary, Shri Arvind Kumar
Chauhan, Shri Dara Singh
Chauhan, Shri Mahendrasinh P.
Chauhan, Shri Prabhatsinh P.
Chavan, Shri Harishchandra
Chidambaram, Shri P.
Chinta Mohan, Dr.
Choudhary, Shri Bhudeo
Choudhary, Shri Nikhil Kumar
Choudhury, Shri Abu Hasem Khan
Chowdhary, Shrimati Santosh
Chowdhury, Shri Adhir
'Commando', Shri Kamal Kishor
Das, Shri Bhakta Charan
Das, Shri Khagen
Dasgupta, Shri Gurudas
Davidson, Shrimati J. Helen
De, Dr. Ratna
Deka, Shri Ramen
Deo, Shri V. Kishore Chandra
Deora, Shri Milind
Devi, Shrimati Ashwamedh
Devi, Shrimati Rama
Devegowda, Shri H.D.
Dhanapalan, Shri K. P.
Dhruvanarayana, Shri R.
Dhurve, Shrimati Jyoti
Dias, Shri Charles
Dikshit, Shri Sandeep

Dubey, Shri Nishikant
Dutt, Shrimati Priya
Elangovan, Shri T.K.S.
Engti, Shri Biren Singh
Ering, Shri Ninong
Gaddigoudar, Shri P.C.
Gaikwad, Shri Eknath Mahadeo
Gandhi, Shri Dilipkumar Mansukhlal
Gandhi, Shri Varun
Gandhi, Shrimati Maneka
Gandhi, Shrimati Sonia
Gandhiselvan, Shri S.
Gavit, Shri Manikrao Hodlya
Geete, Shri Anant Gangaram
Ghatowar, Shri Paban Singh
Gogoi, Shri Dip
Gouda, Shri Shivarama
Gulshan, Shrimati Paramjit Kaur
Handique, Shri B.K.
Haque, Shri Mohd. Asrarul
Haque, Sk. Saidul
Harsha Kumar, Shri G.V.
Hazari, Shri Maheshwar
Hegde, Shri Anant Kumar
Hegde, Shri K. Jayaprakash
Hooda, Shri Deepender Singh
Hussain, Shri Ismail
Hussain, Shri Syed Shahnawaz
Jagannath, Dr. Manda

Jaiswal, Dr. Sanjay
Jaiswal, Shri Shriprakash
Jakhar, Shri Badri Ram
Jardosh, Shrimati Darshana
Jatua, Shri Choudhury Mohan
Jawale, Shri Haribhau
Jeyadurai, Shri S. R.
Jhansi Lakshmi, Shrimati Botcha
Jigajinagi, Shri Ramesh
Jindal, Shri Naveen
Joshi, Dr. C.P.
Joshi, Dr. Murli Manohar
Joshi, Shri Kailash
Joshi, Shri Mahesh
Joshi, Shri Pralhad
Kalmadi, Shri Suresh
Kamal Nath, Shri
Kamat, Shri Gurudas
Karwaria, Shri Kapil Muni
Kashyap, Shri Dinesh
Kashyap, Shri Virender
Kaswan, Shri Ram Singh
Kataria, Shri Lalchand
Kateel, Shri Nalin Kumar
Kaur, Shrimati Preneet
Kaypee, Shri Mohinder Singh
Khan, Shri Hassan
Khandela, Shri Mahadeo Singh
Kharge, Shri Mallikarjun

Khatgaonkar, Shri Bhaskarrao Bapurao Patil

Khatri, Dr. Nirmal

Khursheed, Shri Salman

Killi, Dr. Kruparani

Kowase, Shri Marotrao Sainuji

Krishnasswamy, Shri M.

Kumar, Shri Ajay

Kumar, Shri Kaushalendra

Kumar, Shri Ramesh

Kumar, Shri Shailendra

Kumar, Shri Virendra

Kumar, Shri Vishwa Mohan

Kumari, Shrimati Chandresh

Kumari, Shrimati Putul

Kurup, Shri N. Peethambara

Laguri, Shri Yashbant

Lakshmi, Shrimati Panabaka

Lal, Shri Pakauri

Lalu Prasad, Shri

Lingam, Shri P.

Mahajan, Shrimati Sumitra

Mahant, Dr. Charan Das

Maharaj, Shri Satpal

Mahato, Shri Baidyanath Prasad

Mahtab, Shri Bhartruhari

Malik, Shri Jitender Singh

Malik, Shri Sakti Mohan

Mandlik, Shri Sadashivrao Dadoba

Mani, Shri Jose K.

Manian, Shri O.S.
Manjhi, Shri Hari
Masram, Shri Basori Singh
Mcleod, Shrimati Ingrid
Meena, Shri Raghuvir Singh
Meghwal, Shri Arjun Ram
Meghwal, Shri Bharat Ram
Meinya, Dr. Thokchom
Mirdha, Dr. Jyoti
Mishra, Shri Govind Prasad
Mishra, Shri Mahabal
Mohan, Shri P.C.
Moily, Shri M. Veerappa
Mukherjee, Shri Abhijit
Munde, Shri Gopinath
Muniyappa, Shri K.H.
Muttemwar, Shri Vilas
Nagar, Shri Surendra Singh
Naik, Dr. Sanjeev Ganesh
Naik, Shri P. Balram
Naqvi, Shri Zafar Ali
Narah, Shrimati Rane
Narayanrao, Shri Sonawane Pratap
Narayanasamy, Shri V.
Naskar, Shri Gobinda Chandra
Natrajan, Kumari Meenakshi
Nirupam, Shri Sanjay
Ola, Shri Sis Ram
Owaisi, Shri Asaduddin

Pakkirappa, Shri S.
Pala, Shri Vincent H.
Panda, Shri Prabodh
Pandey, Dr. Vinay Kumar
Pandey, Shri Gorakhnath
Pangi, Shri Jayaram
Paranjpe, Shri Anand Prakash
Paswan, Shri Kamlesh
Patel, Shri Deoraj Singh
Patel, Shri Devji M.
Patel, Shri Dinsha
Patel, Shri Kishanbhai V.
Patel, Shri R.K. Singh
Patel, Shrimati Jayshreeben
Pathak, Shri Harin
Patil, Dr. Padmasinha Bajirao
Patil, Shri A.T. Nana
Patil, Shri C.R.
Patil, Shri Pratik
Pawar, Shri Sharad
Pilot, Shri Sachin
Potai, Shri Sohan
Prabhakar, Shri Ponnamm
Pradhan, Shri Amarnath
Premdas, Shri
Punia, Shri P. L.
Purandeswari, Shrimati D.
Purkayastha, Shri Kabindra
Raghavan, Shri M.K.

Raghavendra, Shri B.Y.
Rahman, Shri Abdul
Rai, Shri Prem Das
Rajagopal, Shri L.
Rajbhar, Shri Ramashankar
Rajendran, Shri C.
Rajesh, Shri M.B.
Rajukhedi, Shri Gajendra Singh
Ramachandran, Shri Mullappally
Ramasubbu, Shri S.S.
Ramkishun, Shri
Ramshankar, Prof.
Rane, Shri Nilesh Narayan
Rao, Shri Nama Nageswara
Rao, Shri Rayapati Sambasiva
Rawat, Shri Ashok Kumar
Rawat, Shri Harish
Reddy, Shri Anantha Venkatarami
Reddy, Shri Gutha Sukhender
Reddy, Shri K.J.S.P
Reddy, Shri K.R.G.
Riyan, Shri Bajju Ban
Roy, Prof. Saugata
Roy, Shri Mahendra Kumar
Ruala, Shri C.L.
Sachan, Shri Rakesh
Saha, Dr. Anup Kumar
Sahay, Shri Subodh Kant
Sahu, Shri Chandu Lal

Sai Prathap, Shri A.
Sanjoy, Shri Takam
Satpathy, Shri Tathagata
Satyanarayana, Shri Sarvey
Sayeed, Shri Hamdullah
Scindia, Shri Jyotiraditya M.
Scindia, Shrimati Yashodhara Raje
Selja, Kumari
Semmalai, Shri S.
Sethi, Shri Arjun Charan
Shah, Shrimati Mala Rajya Laxmi
Shanavas, Shri M.I.
Sharma, Dr. Arvind Kumar
Sharma, Shri Jagdish
Sharma, Shri Madan Lal
Shekhar, Shri Neeraj
Shekhawat, Shri Gopal Singh
Shetkar, Shri Suresh Kumar
Shinde, Shri Sushilkumar
Shivkumar, Shri K̃ alias J.K. Ritheesh
Sibal, Shri Kapil
Singh, Chaudhary Lal
Singh, Dr. Bhola
Singh, Dr. Raghuvansh Prasad
Singh, Dr. Sanjay
Singh, Rao Inderjit
Singh, Shri Dushyant
Singh, Shri Ganesh
Singh, Shri Ijyaraj

*Singh, Shri Jagdanand
Singh, Shri Jaswant
Singh, Shri Jitendra
Singh, Shri Mahabali
Singh, Shri Murari Lal
Singh, Shri N. Dharam
Singh, Shri Pashupati Nath
Singh, Shri Pradeep Kumar
Singh, Shri Radha Mohan
Singh, Shri Radhe Mohan
Singh, Shri Rajnath
Singh, Shri Rakesh
Singh, Shri Ratan
Singh, Shri Ravneet
Singh, Shri Rewati Raman
Singh, Shri Sukhdev
Singh, Shri Sushil Kumar
Singh, Shri Uday
Singh, Shri Uday Pratap
Singh, Rajkumari Ratna
Singh, Shrimati Rajesh Nandini
Singh Deo, Shri Kalikesh Narayan
Singla, Shri Vijay Inder
Sinha, Shri Shatrughan
Sinha, Shri Yashwant
Siricilla, Shri Rajaih
Solanki, Dr. Kirit Premjibhai
Solanki, Shri Bharatsinh

* Voted through Slip.

Solanki, Shri Makansingh
Suklabaidya, Shri Lalit Mohan
Sule, Shrimati Supriya
Suresh, Shri Kodikkunnil
Swamy, Shri Janardhana
Swaraj, Shrimati Sushma
Tagore, Shri Manicka
Tamta, Shri Pradeep
Tandon, Shri Lalji
Tandon, Shrimati Annu
Tanwar, Shri Ashok
Taware, Shri Suresh Kashinath
Thakur, Shri Anurag Singh
Thambidurai, Dr. M.
Tharoor, Dr. Shashi
Thomas, Prof. K.V.
Thomas, Shri P.T.
Tirath, Shrimati Krishna
Tomar, Shri Narendra Singh
Toppo, Shri Joseph
Udasi, Shri Shivkumar
Venugopal, Dr. P.
Venugopal, Shri K.C.
Verma, Shri Sajjan
Verma, Shri Beni Prasad
Vishwanath, Shri Adagooru H.
Viswanathan, Shri P.
Vivekanand, Dr. G.
Vundavalli, Shri Aruna Kumar

Vyas, Dr. Girija

Wasnik, Shri Mukul

Yadav, Shri Hukmadeo Narayan

Yadav, Shri Om Prakash

Yadav, Shri Sharad

MR. CHAIRMAN: Subject to correction*, the result of the Division is:

Ayes: 348

Noes: Nil

The motion is carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

The motion was adopted.

Clause 1, as amended, was added to the Bill.

* The following Member also recorded/corrected his vote through Slip
Ayes:348+Shri Jaganand Singh=349
Noes :Nil

MR. CHAIRMAN: I shall now put the Enacting Formula and the Title to the vote of the House.

The question is:

“That the Enacting Formula and the Title stand part of the Bill.”

The Enacting Formula and the Long Title were added to the Bill.

SHRI R.P.N. SINGH: I beg to move:

“That the Bill, as amended, be passed.”

MR. CHAIRMAN: The Lobbies have already been cleared...

I shall now put the motion, that the Bill, as amended, be passed, to the vote of the House.

The question is:

“That the Bill, as amended, be passed.”

The Lok Sabha divided:

DIVISION NO.4**AYES****16.27hrs**

Abdullah, Dr. Farooq
Acharia, Shri Basu Deb
Adhikari, Shri Sisir
Aditya Nath, Yogi
Adsul, Shri Anandrao
Advani, Shri L.K.
Agarwal, Shri Jai Prakash
Agrawal, Shri Rajendra
Ahamed, Shri E.
Ahmed, Shri Sultan
Ajmal, Shri Badruddin
Ajnala, Dr. Rattan Singh
Alagiri, Shri S.
Amlabe, Shri Narayan Singh
Anandan, Shri M.
Ananth Kumar, Shri
Antony, Shri Anto
Anuragi, Shri Ghanshyam
Argal, Shri Ashok
Awale, Shri Jaywant Gangaram
Azad, Shri Kirti
Azharuddin, Mohammed
Baal, Shri T.R.
'Baba', Shri K.C. Singh
Babbar, Shri Raj
Badal, Shrimati Harsimrat Kaur
Bairwa, Shri Khiladi Lal

Bais, Shri Ramesh
Baite, Shri Thangso
Baitha, Shri Kameshwar
Bajwa, Shri Pratap Singh
Bakshi, Shri Subrata
Baliram, Dr.
Balmiki, Shri Kamlesh
Bandyopadhyay, Shri Sudip
Banerjee, Shri Kalyan
Bapiraju, Shri K.
Baske, Shri Pulin Bihari
Bauri, Shrimati Susmita
Bavalia, Shri Kunvarjibhai Mohanbhai
Beg, Dr. Mirza Mehboob
Besra, Shri Devidhan
Bhagat, Shri Sudarshan
Bhagora, Shri Tara Chand
Bhaiya, Shri Shivraj
Bhoi, Shri Sanjay
Bhujbal, Shri Sameer
Bhuria, Shri Kanti Lal
Biju, Shri P.K.
Biswal, Shri Hemanand
Bundela, Shri Jitendra Singh
Chacko, Shri P.C.
Chang, Shri C.M.
Chakravarty, Shrimati Bijoya
Chaudhary, Dr. Tushar
Chaudhary, Shri Arvind Kumar

Chauhan, Shri Dara Singh
Chauhan, Shri Mahendrasinh P.
Chauhan, Shri Prabhatsinh P.
Chavan, Shri Harishchandra
Chidambaram, Shri P.
Chinta Mohan, Dr.
Choudhary, Shri Bhudeo
Choudhary, Shri Nikhil Kumar
Choudhury, Shri Abu Hasem Khan
Chowdhary, Shrimati Santosh
Chowdhury, Shri Adhir
'Commando', Shri Kamal Kishor
Das, Shri Bhakta Charan
Das, Shri Khagen
Dasgupta, Shri Gurudas
Davidson, Shrimati J. Helen
De, Dr. Ratna
Deka, Shri Ramen
Deo, Shri V. Kishore Chandra
Deora, Shri Milind
Devi, Shrimati Ashwamedh
Devi, Shrimati Rama
Devegowda, Shri H.D.
Dhanapalan, Shri K. P.
Dhruvanarayana, Shri R.
Dhurve, Shrimati Jyoti
Dias, Shri Charles
Dikshit, Shri Sandeep
Dubey, Shri Nishikant

Dutt, Shrimati Priya
Elangovan, Shri T.K.S.
Engti, Shri Biren Singh
Ering, Shri Ninong
Gaddigoudar, Shri P.C.
Gaikwad, Shri Eknath Mahadeo
Gandhi, Shri Dilipkumar Mansukhlal
Gandhi, Shri Varun
Gandhi, Shrimati Maneka
Gandhi, Shrimati Sonia
Gandhiselvan, Shri S.
Gavit, Shri Manikrao Hodlya
Geete, Shri Anant Gangaram
Ghatowar, Shri Paban Singh
Gogoi, Shri Dip
Gouda, Shri Shivarama
Handique, Shri B.K.
Haque, Shri Mohd. Asrarul
Harsha Kumar, Shri G.V.
Hazari, Shri Maheshwar
Hegde, Shri Anant Kumar
Hegde, Shri K. Jayaprakash
Hooda, Shri Deepender Singh
Hussain, Shri Ismail
Hussain, Shri Syed Shahnawaz
Jagannath, Dr. Manda
Jaiswal, Dr. Sanjay
Jaiswal, Shri Shriprakash
Jakhar, Shri Badri Ram

Jardosh, Shrimati Darshana
Jatua, Shri Choudhury Mohan
Jawale, Shri Haribhau
Jeyadurai, Shri S. R.
Jhansi Lakshmi, Shrimati Botcha
Jigajinagi, Shri Ramesh
Jindal, Shri Naveen
Joshi, Dr. C.P.
Joshi, Dr. Murli Manohar
*Joshi, Shri Kailash
Joshi, Shri Mahesh
Joshi, Shri Pralhad
Kalmadi, Shri Suresh
Kamal Nath, Shri
Kamat, Shri Gurudas
Karwaria, Shri Kapil Muni
Kashyap, Shri Dinesh
Kashyap, Shri Virender
Kaswan, Shri Ram Singh
Kataria, Shri Lalchand
Kateel, Shri Nalin Kumar
Kaur, Shrimati Preneet
Kaypee, Shri Mohinder Singh
Khan, Shri Hassan
Khandela, Shri Mahadeo Singh
Kharge, Shri Mallikarjun
Khatgaonkar, Shri Bhaskarrao Bapurao Patil
Khatri, Dr. Nirmal

* Voted through Slip

Khursheed, Shri Salman
Killi, Dr. Kruparani
Kowase, Shri Marotrao Sainuji
Krishnasswamy, Shri M.
Kumar, Shri Ajay
Kumar, Shri Kaushalendra
Kumar, Shri P.
Kumar, Shri Ramesh
Kumar, Shri Shailendra
Kumar, Shri Virendra
Kumar, Shri Vishwa Mohan
Kumari, Shrimati Chandresh
Kumari, Shrimati Putul
Kurup, Shri N. Peethambara
Laguri, Shri Yashbant
Lakshmi, Shrimati Panabaka
Lal, Shri Pakauri
Lalu Prasad, Shri
Lingam, Shri P.
Mahajan, Shrimati Sumitra
Mahant, Dr. Charan Das
Maharaj, Shri Satpal
Mahato, Shri Baidyanath Prasad
Mahtab, Shri Bhartruhari
Malik, Shri Jitender Singh
Mani, Shri Jose K.
Manian, Shri O.S.
Manjhi, Shri Hari
Masram, Shri Basori Singh

Mcleod, Shrimati Ingrid
Meena, Shri Raghuvir Singh
Meghe, Shri Datta
Meghwal, Shri Arjun Ram
Meghwal, Shri Bharat Ram
Meinya, Dr. Thokchom
Mirdha, Dr. Jyoti
Mishra, Shri Govind Prasad
Mishra, Shri Mahabal
Mohan, Shri P.C.
Moily, Shri M. Veerappa
Mukherjee, Shri Abhijit
Munde, Shri Gopinath
Muniyappa, Shri K.H.
Muttemwar, Shri Vilas
Nagar, Shri Surendra Singh
Naik, Dr. Sanjeev Ganesh
Naik, Shri P. Balram
Naqvi, Shri Zafar Ali
Narah, Shrimati Ranee
Narayanrao, Shri Sonawane Pratap
Narayanasamy, Shri V.
Naskar, Shri Gobinda Chandra
Natrajan, Kumari Meenakshi
Nirupam, Shri Sanjay
Ola, Shri Sis Ram
Owaisi, Shri Asaduddin
Pakkirappa, Shri S.
Pala, Shri Vincent H.

Panda, Shri Prabodh
Pandey, Dr. Vinay Kumar
Pandey, Shri Gorakhnath
Pangi, Shri Jayaram
Paranjpe, Shri Anand Prakash
Paswan, Shri Kamlesh
Patel, Shri Deoraj Singh
Patel, Shri Devji M.
Patel, Shri Dinsha
Patel, Shri Kishanbhai V.
Patel, Shri R.K. Singh
Patel, Shrimati Jayshreeben
Pathak, Shri Harin
Patil, Dr. Padmasinha Bajirao
Patil, Shri A.T. Nana
Patil, Shri C.R.
Patil, Shri Pratik
Pawar, Shri Sharad
Pilot, Shri Sachin
Potai, Shri Sohan
Prabhakar, Shri Ponnamm
Pradhan, Shri Amarnath
Premdas, Shri
Punia, Shri P. L.
Purandeswari, Shrimati D.
Purkayastha, Shri Kabindra
Raghavan, Shri M.K.
Raghavendra, Shri B.Y.
Rahman, Shri Abdul

Rai, Shri Prem Das
Rajagopal, Shri L.
Rajbhar, Shri Ramashankar
Rajendran, Shri C.
Rajesh, Shri M.B.
Rajukhedi, Shri Gajendra Singh
Ramachandran, Shri Mullappally
Ramasubbu, Shri S.S.
Ramkishun, Shri
Ramshankar, Prof.
Rane, Shri Nilesh Narayan
Rao, Shri Nama Nageswara
Rao, Shri Rayapati Sambasiva
Rawat, Shri Ashok Kumar
Rawat, Shri Harish
Reddy, Shri Anantha Venkatarami
Reddy, Shri Gutha Sukhender
Reddy, Shri K.J.S.P
Reddy, Shri K.R.G.
Riyan, Shri Bajju Ban
Roy, Prof. Saugata
Roy, Shri Mahendra Kumar
Ruala, Shri C.L.
Sachan, Shri Rakesh
Sahay, Shri Subodh Kant
Sahu, Shri Chandu Lal
Sai Prathap, Shri A.
Sanjoy, Shri Takam
Satpathy, Shri Tathagata

Satyanarayana, Shri Sarvey
Sayeed, Shri Hamdullah
Scindia, Shri Jyotiraditya M.
Scindia, Shrimati Yashodhara Raje
Selja, Kumari
Semmalai, Shri S.
Sethi, Shri Arjun Charan
Shah, Shrimati Mala Rajya Laxmi
Shanavas, Shri M.I.
Sharma, Dr. Arvind Kumar
Sharma, Shri Jagdish
Sharma, Shri Madan Lal
Shekhar, Shri Neeraj
Shekhawat, Shri Gopal Singh
Shetkar, Shri Suresh Kumar
Shinde, Shri Sushilkumar
Shivkumar, Shri K̃ alias J.K. Ritheesh
Sibal, Shri Kapil
Singh, Chaudhary Lal
Singh, Dr. Bhola
Singh, Dr. Raghuvansh Prasad
Singh, Dr. Sanjay
Singh, Rao Inderjit
Singh, Shri Dushyant
Singh, Shri Ganesh
Singh, Shri Ijyaraj
Singh, Shri Jagdanand
Singh, Shri Jaswant
Singh, Shri Jitendra

Singh, Shri Mahabali
Singh, Shri Murari Lal
Singh, Shri N. Dharam
Singh, Shri Pashupati Nath
Singh, Shri Pradeep Kumar
Singh, Shri R.P.N.
Singh, Shri Radha Mohan
Singh, Shri Radhe Mohan
Singh, Shri Rajnath
Singh, Shri Rakesh
Singh, Shri Ratan
Singh, Shri Ravneet
Singh, Shri Rewati Raman
Singh, Shri Sukhdev
Singh, Shri Sushil Kumar
Singh, Shri Uday
Singh, Shri Uday Pratap
Singh, Rajkumari Ratna
Singh, Shrimati Rajesh Nandini
Singh Deo, Shri Kalikesh Narayan
Singla, Shri Vijay Inder
Sinha, Shri Shatrughan
Sinha, Shri Yashwant
Siricilla, Shri Rajaih
Solanki, Dr. Kirit Premjibhai
Solanki, Shri Bharatsinh
Solanki, Shri Makansingh
Suklabaidya, Shri Lalit Mohan
Sule, Shrimati Supriya

Suresh, Shri Kodikkunnil
Swamy, Shri Janardhana
Swaraj, Shrimati Sushma
Tagore, Shri Manicka
Tamta, Shri Pradeep
Tandon, Shri Lalji
Tandon, Shrimati Annu
Tanwar, Shri Ashok
Taware, Shri Suresh Kashinath
Thakur, Shri Anurag Singh
Thambidurai, Dr. M.
Tharoor, Dr. Shashi
Thomas, Prof. K.V.
Thomas, Shri P.T.
Tirath, Shrimati Krishna
Tomar, Shri Narendra Singh
Toppo, Shri Joseph
Udasi, Shri Shivkumar
Venugopal, Dr. P.
Venugopal, Shri K.C.
Verma, Shri Sajjan
Verma, Shri Beni Prasad
Vishwanath, Shri Adagooru H.
Viswanathan, Shri P.
Vivekanand, Dr. G.
Vundavalli, Shri Aruna Kumar
Vyas, Dr. Girija
Wasnik, Shri Mukul
Yadav, Shri Hukmadeo Narayan

Yadav, Shri Mulayam Singh

Yadav, Shri Om Prakash

Yadav, Shri Sharad

MR. CHAIRMAN: Subject to correction*, the result of the Division is:

Ayes: 347

Noes: Nil

The motion is carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

The motion was adopted.

* The following Member also recorded/corrected his vote through Slip.

Ayes: 347 + Shri Kailash Joshi = 348

Noes : Nil

16.29 hrs

PAPERS LAID ON THE TABLE...Contd

MR. CHAIRMAN: Item No.10 – Shri R.P.N. Singh.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): I beg to lay on the table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Repatriates Cooperative Finance and Development Bank Limited, Chennai, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Repatriates Cooperative Finance and Development Bank Limited, Chennai, for the year 2011-2012.

[Placed in Library See No.LT 8070/15/12]

- (2) A copy of the Annual Accounts (Hindi and English versions) of the National Human Rights Commission, New Delhi, for the year 2011-2012, together with Audit Report thereon.

[Placed in Library See No.LT 8071/15/12]

- (3) A copy of each of the following Notifications (Hindi and English versions) under sections 11 and 15 of the National Investigation Agency Act, 2008 :-

- (i) S.O.2497(E) published in Gazette of India dated the 15th October, 2012 constituting Special Courts under the National Investigation Agency Act, 2008.
- (ii) S.O.2348(E) published in Gazette of India dated the 1st October, 2012 de-notifying the appointment of Special Public Prosecutor in National Investigation Agency, mentioned therein.
- (iii) S.O.1939(E) to S.O.1950 (E) published in Gazette of India dated

the 22nd August, 2012 appointing Judge to preside over the Special Courts, mentioned therein, under National Investigation Agency Act, 2008.

- (iv) S.O.2173(E) and S.O.2174 (E) published in Gazette of India dated the 14th September, 2012 appointing Judge to preside over the Special Courts, mentioned therein, under National Investigation Agency Act, 2008.

[Placed in Library See No.LT 8072/15/12]

(4)A copy of the Notification No. F. No. 11034/12/2011-IS.VI (Hindi and English versions) published in Gazette of India dated 29th November, 2012 constituting the Review Committee for the review of the applications rejected under Section 36(1) read with section 36 (4) of the Unlawful Activities (Prevention) Act, 1967 under section 53 of the said Act.

[Placed in Library See No.LT 8073/15/12]

(5) A copy of the Border Security Force (Amendment) Rules, 2012 (Hindi and English versions) published in Notification No. S.O. 2755 (E) in Gazette of India dated 22nd November, 2012 under sub-section (3) of section 141 of the Border Security Force Act, 1968.

[Placed in Library See No.LT 8074/15/12]

(6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Rehabilitation

Plantations Limited, Kollam, for the year 2011-2012.

- (ii) Annual Report of the Rehabilitation Plantations Limited, Kollam, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon

[Placed in Library See No.LT 8075/15/12]

16.30 hrs.

BANKING LAWS (AMENDMENT) BILL,2011--Contd.

MR. CHAIRMAN : Now, we go back to Item No. 28. I would request Shri Anuragh Singh Thakur to continue his speech.

... (*Interruptions*)

MR. CHAIRMAN: Let the House be in order.

... (*Interruptions*)

MR. CHAIRMAN: Hon. Members, please take your seats. Those who want to leave the House they can leave, and I would request the other Members to be seated.

... (*Interruptions*)

श्री अनुराग सिंह ठाकुर (हमीरपुर, हि.प्र.): धन्यवाद सभापति महोदय, एक बहुत ही महत्वपूर्ण विषय पर मैं बोलना चाहता हूँ। ... (व्यवधान)

MR. CHAIRMAN: Shri Anuragh Singh Thakur, you can start your speech now.

... (*Interruptions*)

MR. CHAIRMAN: Please maintain silence.

... (व्यवधान)

श्री अनुराग सिंह ठाकुर : सभापति महोदय, आपने मुझे एक बहुत ही महत्वपूर्ण विषय पर बोलने की इजाजत दी है और जिस तरह से मैंने शुरुआत में कहा कि बैंकिंग केवल इन्वेस्टमेंट के लिए महत्वपूर्ण नहीं है। बैंकिंग से आम आदमी के जीवन पर बहुत फर्क पड़ता है। जब कई लोग सोशल बैंकिंग का नाम लेते हैं तो मेरा अपना मानना यह है कि बैंकिंग का परपस ही सोशल है और अगर समाज को उसका लाभ मिलता है ...(व्यवधान)


MR. CHAIRMAN: Please maintain silence.

...(व्यवधान)

श्री अनुराग सिंह ठाकुर : सर, बैंकिंग केवल इन्वेस्टमेंट के लिए ही महत्वपूर्ण नहीं है बल्कि बैंकिंग सोशल सेक्टर के लिए भी महत्वपूर्ण है। इस लॉ की वजह से जहां हम एक ओर उम्मीद करते हैं कि बैंकिंग के क्षेत्र में सुधार आएंगे लेकिन पिसमिल अमेंडमेंट लाने से शायद कुछ नहीं होगा। स्टैंडिंग कमेटी जो माननीय यशवंत सिन्हा जी की अध्यक्षता में बनी है उन्होंने भी अपनी रिपोर्ट में स्पष्ट शब्दों में कहा है कि बारबार पिसमिल अमेंडमेंट लाने से बैंकिंग सेक्टर का सुधार नहीं होगा। हम कंपनी बिल पर चर्चा करेंगे और बाकियों पर भी चर्चा करेंगे। लेंड ऐक्वीजिशन बिल भी इस सदन में आ रहा है लेकिन हमारा और स्टैंडिंग कमेटी का एक ही सुझाव था कि पिसमिल अमेंडमेंट्स न लायी जाए। मॉडर्न बैंकिंग लॉ लाई जाए ताकि उससे पूरे सेक्टर को इसका लाभ मिल सके। मैं इसके कुछ महत्वपूर्ण विषयों पर अपनी बात रखूंगा और आशा करता हूं कि जिस तरह से मंत्री महोदय ने अपनी ओर से जो अमेंडमेंट मूव की थी, वह उन्होंने विद्वा कर ली है जिसके खिलाफ पूरा सदन था। लगभग हर पार्टी के लोग फारवर्ड कांटेक्ट के उस विषय के खिलाफ थे ताकि उसको इसमें सम्मिलित न किया जाए। मंत्री महोदय ने उसको विद्वा किया है जिसका मैं स्वागत करता हूं। इसके साथ-साथ मेरा यह भी कहना है कि जो डिपॉजिटर एजुकेशन एंड अवेयरनेस फंड, एक पार्ट इसमें कहा गया है कि :

“The Bill proposes to establish Depositors’ Education and Awareness Fund. The Fund will take over the depositors’ accounts, which have not been claimed or operated for a period of 10 years or more.”

एक आरटीआई के माध्यम से पता चला है, कि उसमें एक करोड़ बैंक खाते ऐसे हैं जिनमें लगभग 2481 करोड़ रुपया जमा है और यह केवल उन खातों की बात की गई है जो 10 वर्ष तक ऑपरेट नहीं किए गए लेकिन बहुत सारे ऐसे खाते होंगे जो 10 वर्ष से कम ऑपरेट किए गए हैं। इसका मतलब है कि

कई हजार करोड़ रुपये बैंकों के पास ऐसे पड़े हैं जो उन बैंक एकाउंट धारकों का है लेकिन उन तक पहुंचाया नहीं गया। इनमें नेशनलाइज्ड बैंक ज्यादा हैं जिनके पास यह पैसा ज्यादा है। केनरा बैंक के पास 400 करोड़ रुपये, यूनियन बैंक ऑफ इंडिया के पास 306 करोड़ रुपये, पंजाब नेशनल बैंक के पास लगभग 270 करोड़ रुपये और विदेशी बैंकों, स्टैंडर्ड चार्टर्ड बैंक के पास लगभग 40 करोड़ रुपये पड़े हैं। मुझे एक बात की हैरानी होती है कि वर्ष 2002 में हमने बात की और 2005 में कमेटी ने इसे नोटिफाई भी कर दिया, यहां इसमें नोटिफिकेशन हो गई और कह दिया कि 'Know Your Customers', हमने KYC Norms की  कही। क्या बैंक उन्हें लागू कर रहे हैं? अगर लागू कर रहे हैं तो आज सात वर्षों के बाद भी बैंकों के पास एक करोड़ खाते ऐसे हैं जिनके 2,481 करोड़ रुपये देने हैं। अगर देना है तो इसका मतलब बैंक गंभीर नहीं है कि कस्टमर्स को उनका पैसा वापिस मिले। मैं माननीय मंत्री जी से जानना चाहता हूं और आशा करता हूं कि वे अपने उत्तर में इसका जवाब देंगे कि क्या KYC Norms केवल बनाने के लिए बनाई गई थी कि कस्टमर्स को कभी उनका पैसा वापिस मिल पाएगा? अगर मिल पाएगा तो उसके लिए क्या कानून, गाइडलाइन्स हैं, उस पर मैं जानकारी चाहता हूं।

मैं अपनी ओर से कुछ सुझाव देना चाहूंगा। बैंक्स को उन एकाउंट्स का लगातार रिव्यू करना चाहिए जो खाते ऑपरेट नहीं किए जा रहे हैं। कम से कम उन लोगों तक पहुंचने के लिए लिखित रूप में इन्फॉर्म भी करना चाहिए ताकि यदि किसी का फिक्स डिपॉजिट या कोई ऐसा एकाउंट है जिसकी जानकारी शायद उस एकाउंट धारक के पास नहीं है, तो उसे जानकारी मिल सके। कई बार ऐसा होता है कि कस्टमर अपना घर, कारखाना, दुकान शिफ्ट करता है तो ऐड्रेस सेम नहीं रहता। उसकी वजह से भी बहुत सारे एकाउंट ऑपरेट नहीं हो पाते। कई बार आपके लैटर्स डिलीवर नहीं होते तब भी जानकारी नहीं पहुंच पाती। इसलिए मैं सुझाव देना चाहता हूं कि जो लोग एकाउंट खुलवाते समय इंट्रोड्यूस करते हैं, बैंक उन तक पहुंचे ताकि जिन लोगों का एकाउंट है, उनके माध्यम से उनका पैसा पहुंच सके। क्या आप आरबीआई या डायरेक्टली बैंकों को बोलकर गाइडलाइन्स ईशू करेंगे ताकि जिन कस्टमर्स का पैसा पड़ा है, वह उन तक पहुंचे? केवल यह कहने से कि आप एक Depositors' Education and Awareness Fund बनाएंगे, उससे काम नहीं चलने वाला है। हमारी इच्छा होनी चाहिए और मेरी मांग भी है, मैं जनता का प्रतिनिधि होने के नाते कहना चाहूंगा कि जिन लोगों का पैसा बैंकों में पड़ा है, वह बैंक का नहीं है, लोगों का पैसा है। वह उन तक पहुंचे, उनके लिए हमें प्रयास करना चाहिए। उसके लिए यह भी करना चाहिए कि केवल बैंकों के पास जाकर डिपॉजिट जमा न हो जाए। हमें कहना चाहिए कि यह पैसा उन्हीं लोगों का है जिनका बैंक एकाउंट है। वह पैसा चाहे बैंक के पास पड़ा रहे। जब वे एक महीने के अंदर अर्जी

दें तो उन डिपॉजिटर्स के पास यह पैसा वापिस जाए, ऐसा प्रावधान इसमें करना चाहिए। आप विशेष तौर पर नेशनलाइज्ड, प्राइवेट बैंकों को लिखित रूप में कहें कि जल्द से जल्द केवाईसी नॉर्म्स लागू किए जाएं और मैंने जो सुझाव दिए हैं, उनके माध्यम से भी लोगों तक पैसा पहुंचे।

आपने Uniform Authorised Capital के बारे में कहा कि तीन हजार करोड़ रुपये तक की कैप को नहीं मानना चाहिए, खत्म करना चाहिए। आपने 51 प्रतिशत शेयर केपिटल को भी कम करने की बात कही है। आपने कहा कि हम बैंकों को अंतर्राष्ट्रीय स्तर पर कम्पीट करने के लिए तैयार कर रहे हैं। हम अंतर्राष्ट्रीय स्तर पर बैंकों को कम्पीटिशन में लाने की बात कर रहे हैं लेकिन अपने देश में हजारों लोग ऐसे हैं जिनके बैंक खाते आज तक नहीं खुले हैं। क्या बैंक अपने नेटवर्क को बढ़ाने की बात कर रहे हैं या समेटने की बात कर रहे हैं? आप एक ओर सरकार का शेयर परसेंटेज कम करने की बात कर रहे हैं, यूनीफार्म केपिटल को कम करने की बात कर रहे हैं, आप कहते हैं कि नेशनलाइज्ड बैंकों में यूनीफार्म अथोराइज्ड केपिटल को तीन हजार करोड़ से कम कर दिया जाए। आपने एक और बहुत महत्वपूर्ण बात कही कि इसे आरबीआई की देखरेख में किया जाएगा। आरबीआई ने आज तक यह बताया नहीं कि कितने बैंड डेट्स ऐसे थे जिनको वेब-ऑफ किया गया? क्या सरकार के कहने पर आरबीआई इंस्ट्रुमेंट्स रेट्स कम करती है? मुझे लगता है कि सरकार पिछले तीन वर्षों से कह रही होगी कि आप इंस्ट्रुमेंट्स रेट को कम कीजिए, लेकिन आरबीआई उसे सुनने के लिए तैयार नहीं है। दूसरी ओर आप कहते हैं कि कंप्टीशन कमीशन ऑफ इंडिया के परब्यू से निकाल दें और आरबीआई के परब्यू में लें आए। आरबीआई के पास पहले से इतना काम है, क्या कंप्टीशन कमीशन ऑफ इंडिया के परब्यू से निकालकर आरबीआई के परब्यू में लाने से ही काम चलने वाला है? अस्थायी रूप से आप ऐसा कर सकते हैं, लेकिन लांग रन में ऐसा करना न बैंकों के लिए अच्छा है, न देश के लिए अच्छा है। आप रेगुलेटरी अथारिटीज की बात करते हैं, मैं उस काफी लंबा बोलना चाहता हूं, न केवल बैंकिंग सेक्टर के रेगुलेटर, बल्कि अन्य रेगुलेटर्स की भी बात करना चाहता हूं, लेकिन समय की कमी है। मैं अंत में इतना अवश्य कहूंगा कि बैंकिंग सेक्टर में रिफार्म्स जरूरी हैं, लेकिन पीसमिल अमेंडमेंट्स से काम चलने वाला नहीं है। आज बैंकिंग सेक्टर में इंटरनेशनल कंप्टीशन की बात करते हैं, अंतर्राष्ट्रीय बैंक्स हमारे देश में आए, लेकिन केवल शहरों तक सीमित होकर रह गए। कितने इंटरनेशनल बैंक्स की ब्रांच गांवों तक गई? आप कैश ट्रांसफर की बात करते हैं, लेकिन स्थायी समिति की रिपोर्ट में पहले भी कहा गया था कि 2000 आबादी वाले कम से कम 74,000 हैबिटेड्स ऐसे हैं जहां पर आज भी बैंकों की ब्रांच नहीं है। जब आप मर्जर की बात करते हैं, जब दो बैंकों का मर्जर होगा।... (व्यवधान)

MR. CHAIRMAN : Please conclude now.

श्री अनुराग सिंह ठाकुर : एक मिनट समय चाहिए, बहुत महत्वपूर्ण प्वाइंट है।...(व्यवधान)

MR. CHAIRMAN: Please conclude.

Now, Shri Ramasubbu. You made your point.

श्री अनुराग सिंह ठाकुर : अगर एक किलोमीटर के दायरे में, दो किलोमीटर के दायरे में बैंकों का मर्जर होता है।...(व्यवधान)

MR. CHAIRMAN: No, I have already called him. Please conclude in one minute.

श्री अनुराग सिंह ठाकुर : महोदय, अगर दो किलोमीटर के दायरे में बैंकों का मर्जर होगा, तो आप दूसरी ब्रांच को बंद करवा देंगे, उन लोगों को पांच किलोमीटर दूर चलकर जाना पड़ेगा। आप बैंकों का मुनाफा देख रहे हैं, लेकिन आम आदमी को इससे क्या लाभ होगा? उस बैंक के इम्पलाइज कहां जाएंगे? आज बैंकिंग का विस्तार करने की बजाय आप बैंकों को मर्ज करने की बात कर रहे हैं, यह बड़ा दुखद विषय है। अगर कोई बैंक अच्छा काम नहीं कर रहा है, मैं उसके मर्जर के खिलाफ नहीं हूँ, लेकिन आम उपभोक्ता को इससे क्या लाभ मिलने वाला है? आपने उनके वोटिंग राइट्स दस से 26 प्रतिशत बढ़ाने की बात की है। मैं मानता हूँ कि शेयरधारक होने के नाते उनको उनका अधिकार मिलना चाहिए, 10 प्रतिशत वोटिंग राइट से वे पहले सब्सिडरीज बनाते थे और उसके माध्यम से वोट इकट्ठा करके अपनी बात कहने का प्रयास करते थे। 26 प्रतिशत से उनको पूरा काम चलने वाला नहीं है, लेकिन अब at least, they will be in a position to veto. Otherwise, 26 प्रतिशत से भी कुछ नहीं होने वाला है, लेकिन फॉर दि टाइम बींग, हमें 26 प्रतिशत रखना चाहिए। In the longer run, I think we should look into this area as to what amendments need to be brought in the near future. But, Sir, with this piecemeal amendment, we would not be able to bring in changes in the banking sector. I request the Minister to bring in a modern banking Bill, a comprehensive banking Bill so that the banking sector is benefited.

MR. CHAIRMAN: You made your point.

SHRI ANURAG SINGH THAKUR : Sir, from my Party side, this is my personal recommendation in the end to kindly bring in a modern banking Bill so that this sector should be benefited.

SHRI S.S. RAMASUBBU (TIRUNELVELI): Sir, I thank you for the opportunity to participate in this important Banking Laws (Amendment) Bill of 2011.

Really, it is a historical Bill for the development of the banking sector. Our experienced and able Finance Minister has introduced this Bill in order to strengthen the RBI. Also, the supervising power of the RBI is enhanced due to the amendment of this Bill. After our Madam Indira Ji had nationalized all our commercial banks, now-a-days the banking sector in our country is very strong. Also, almost all the nationalized banks are profitable ones and they are supporting the development of the nation.

Now, we have to face competition from foreign banks. Foreign banks are entering into the market of banking sector in our country. To face this challenge we need more capital resources. We have to arrange more capital resources for strengthening our banking sector. This is very important because during 2008 crisis, almost all the international banks collapsed but our banking sector remained strong. Our economy has been developed in such a way. The UPA Government has protected our banking sector. By way of amending this Bill, the Finance Minister wishes to strengthen our banking sector. At present, we need to strengthen our capital resources. The cap of 10% of voting rights of individual shareholders has been raised to 26%. This will strengthen our banking system and enhance our resources.

Sir, some people in the corporate sector hesitate to bring the money to the banking sector. That is why, shareholders have to be given the voting rights. After these amendments, the corporate sector has to bring the money to strengthen and fortify our banking sector. This is really a welcome measure.

Now, we have to increase our growth rate which, after the crisis, stands at 5.4 per cent. We have to bring this growth rate up to 8 per cent. It is possible only after the fortification and strengthening of our banking and financial system. That is why this Bill has been introduced by our Government.

One amendment has been proposed in respect of the cooperative sector also. Cooperative banks are there all over rural areas. As the agriculture people are supported by this cooperative sector, these cooperative banks have to be regulated, otherwise there would be many problems. So, through this amendment Bill, the cooperative sector should be regulated by the Reserve Bank. Then, permission will be sought from the Reserve Bank to open a cooperative sector bank in every village.


My next point is that we have to face competition from foreign banks. So, our banks should have to be strengthened. I would say that this is a critical juncture. The banking sector should have to be fortified. I want to make only one submission here. The hon. Finance Minister has to see that the employees and officers in our banks work for longer hours. They are working for 15 hours a day. We have to create more employment opportunities in our banks. More and more people have to be accommodated in each and every bank. Their rights have to be protected. Thus, we will be able to strengthen our banking system. So, I welcome this historic Bill on this occasion.

श्री शैलेन्द्र कुमार (कौशाम्बी): माननीय सभापति महोदय, आपने मुझे बैंककारी विधि (संशोधन) विधेयक, 2011 पर बोलने का अवसर दिया, उसके लिए मैं आपका आभारी हूँ। अभी मैं अपने मित्र अनुराग ठाकुर जी को बड़े ध्यान से सुन रहा था। उन्होंने इस बिल पर बोलते हुए बड़े अच्छे सुझाव और विचार व्यक्त किए। मैं उनसे अपने को सम्बद्ध करता हूँ।

जहां तक इस बिल में संशोधन की बात थी, उसे सरकार ने मान लिया और वापस भी ले रही है। मैं एक बात कहना चाहूंगा कि यह जो बैंककारी विधि (संशोधन) विधेयक यहां पेश किया गया है, इसके तहत विदेशों से तमाम बैंक यहां आएंगे या हमारे छोटे-छोटे बैंक हैं, उनका मर्जर हो सकेगा। इस बिल के अंदर छोटे-छोटे बैंकों का मर्जर करके बड़े बैंक बना देंगे। उस वक्त हमारे सामने सबसे बड़ी स्थिति यह उत्पन्न होगी कि आज क्षेत्रीय ग्रामीण बैंक, बैंक ऑफ बड़ौदा की छोटी-छोटी शाखाएं हर कस्बे में खुली हुई हैं और सभी किसानों के उनमें खाते भी खुले हुए हैं। ऐसा न हो कि उन छोटे बैंकों को तोड़कर हम एक बड़ा बैंक कहीं स्थापित कर दें और वह बहुत दूर हो जाए और किसानों और मजदूरों को दिक्कत हो। किसानों के, मजदूरों के और मनरेगा के तमाम ऐसे खाते खुले हैं उन्हें दिक्कत न हो। इसलिए देश हित में, किसानों, मजदूरों, नौजवानों के हित में अगर ये बैंक दूसरे बैंकों और मर्जर की बात आये तो इस बात का ख्याल रखा जाए। बैंक के बारे में सरकार की योजना है कि 2000 की आबादी पर एक बैंक खोलेंगे और उस मंशा को देखते हुए हम आपसे यही निवेदन करेंगे और सरकार से भी आपके माध्यम से निवेदन करेंगे कि यह बात देश-हित, किसान और नौजवान के हित में हो, ये हमें ध्यान देना होगा। इन्हीं बातों के साथ मैं अपनी बात समाप्त करता हूँ।

डॉ. बलीराम (लालगंज): सभापति महोदय, आपने मुझे बैंककारी विधि संशोधन विधेयक, 2011 पर बोलने का मौका दिया है और अभी विस्तार से भाई अनुराग ठाकुर ने बड़े विस्तार से अपना विचार रखा है। आज सरकार की मंशा रही है कि 2000 की आबादी वाले सभी गांवों में बैंक खोलेंगे, जिससे वहां के किसानों और वहां के रहने वाले लोगों को लाभ मिल सके। अभी इस संबंध में जो विदेशी बैंकों को लाने की बात कही गयी है और उस पर माननीय वित्त मंत्री जी ने उसे वापिस भी लिया है, लेकिन हम कहना चाहेंगे कि आज इस बात को भी गंभीरता से ध्यान में रखने की जरूरत है कि जब दूर-दूर ये बैंक रहेंगे तो वहां को लोगों को काफी दिक्कतें होंगी। अभी मैं एक हफ्ते की घटना का जिक्र कर रहा हूं कि हमारे संसदीय क्षेत्र के अंतर्गत दो चाचा-भतीजे थे, वे बैंक से पैसा निकाल कर ले जा रहे थे और पांच किलोमीटर दूर उनका घर था और उन्हें गोली मारकर उनकी हत्या कर दी गयी। इस तरह की घटनाएं न घट सकें, इसलिए जहां मर्जर का सवाल हो रहा है तो हमारी यह मांग है कि कम से कम 2000 की आबादी पर इस तरह के बैंक खोलें ताकि वहां के किसानों, छात्रों और मजदूरों का उसका फायदा मिल सके और किसी की हत्या न हो, इस पर भी ध्यान देने की जरूरत है।

श्री जगदीश शर्मा (जहानाबाद): सभापति जी, बैंककारी विधि संशोधन विधेयक, 2011 के जो उद्देश्य हैं उसके बारे में विस्तार से चर्चा नहीं करना चाहता हूँ। हमारे वित्त मंत्री जी बहुत ही अनुभवी व्यक्ति हैं और इन्हें गृह मंत्रालय चलाने का भी बहुत अनुभव है। हमारे जो संशोधन आते हैं और हमारे पहले से जो कानून बने हुए हैं, उसमें जो संशोधन आते हैं उसके कारण क्या हैं? समय-समय पर आम जनता की परिस्थितियाँ बदलती हैं और उन परिस्थितियों में समय-समय पर हमारे कानूनों, विधेयकों में सुधार करने की आवश्यकता पड़ती है।

महोदय, आज मैं दूसरे विचार और दूसरे दल से संबंध रखता हूँ, लेकिन श्रीमती इंदिरा गांधी जी ने बैंकों का राष्ट्रीयकरण किया था, यह उनका बहुत ही बड़ा क्रांतिकारी काम था। मैं दल की सीमाओं से हट कर यह बात कह रहा हूँ। उनका उद्देश्य था कि जो गरीब लोग हैं, समाज के पिछड़े और वंचित लोग हैं, उनके लिए सरकार की जो कल्याणकारी योजनाएँ हैं, उनका लाभ बैंकों के माध्यम से लोगों तक पहुंचे। लेकिन  आज क्या हो रहा है, आप भी सन आफ स्वायल के लीडर हैं, मैं जानता हूँ कि आप भी मिट्टी से उपजे आदमी हैं। हमारे साथ क्या कठिनाई है कि चाहे एमपी किसी भी दल के हों, सारे लोक कल्याण के काम या योजनाएँ बैंकों के साथ जुड़ी हुई हैं। मैं एक उदाहरण देना चाहता हूँ। चार दिन पहले सदन में बैंकिंग से संबंधित शिक्षा लोन का प्रश्न पूछा गया था, जिसके उत्तर में मंत्री जी ने कहा कि शिक्षा लोन सरकार के प्राइोरिटी सेक्टर में है और कोई बैंक एजुकेशन लोन देने में किसी के साथ भेदभाव नहीं कर सकता है और यह हमारी स्पेशल गाइडलाइन है। मैं कहना चाहता हूँ कि ये बड़े आदमी हैं, मंत्री हैं, इनके सामने यह समस्या नहीं आती होगी लेकिन जो आम एमपीज़ हैं, बैंक शिक्षा लोन देने में किस तरह की हेराफेरी कर रहा है, इसकी तुलना नहीं की जा सकती है। एक कहावत है- जिसके पैर न फटी बिवाई, सो क्या जाने पीर परायी। मंत्री महोदय, मैं आपकी बहुत इज्जत और सम्मान करता हूँ, लेकिन जब एजुकेशन लोन की दरखास्त जाती है तो बैंक क्या कहता है, वह मैं आपको बताना चाहता हूँ। मैं बिहार के जहानाबाद जिले से आता हूँ। बैंक कहता है कि आपके पिता जी ने लोन लिया था, वह डिफाल्टर हैं। एजुकेशन लोन में अगर दस हजार रुपये का कर्ज़ कृषि के लिए लिया, तो बैंक कहता है कि आपके पिता जी डिफाल्टर हैं, आपको लोन नहीं देंगे। दूसरा क्या कहता है कि आपके नंबर मैट्रिक में या आईएसी में कम नंबर आए हैं, हम को इसकी गणना करने का आदेश रिज़र्व बैंक ने दिया है। तीसरा, आप को हम लोन नहीं दे सकते हैं, क्योंकि हमारे बैंक का लक्ष्य साल में तीन लोन ही देने का था, इसलिए चौथा लोन हम नहीं देंगे। बैंक यह कहता है। मैनेजर आरएम के पास स्वीकृत के लिए भेजता है। मैं मंत्री जी आरोप नहीं

लगाता हूँ, चूंकि सही बात और सच्चाई आपके सामने नहीं आती है, जब तक दस परसेंट आरएम आफिस में वह लड़का तय नहीं करेगा, तब तक उसका लोन स्वीकृत नहीं होगा। बैंक को एजुकेशन लोन के लिए फार्म देना होता है। जब बैंक में लड़का फार्म लेने के लिए जाता है, वह बेंगलोर में पढ़ रहा है और छुट्टी लेकर आता है। उससे बैंक कहता है कि आप दस दिन रुको, हमारे पास फार्म की कमी हो गयी है। जब वह बैंक को मांगी हुई रकम घूस के रूप में दे देगा तो तुरन्त फार्म उसको मुहैया हो जाएगा। यह सारी चीज़ हम रोज़ फेस करते हैं। लड़के जो कि महाराष्ट्र में इंजीनियरिंग की पढ़ाई पढ़ रहा है, वह वहां से बार-बार आकर अपना फार्म ठीक करवाएं, यह मैं आरोप नहीं लगा रहा हूँ, यह हम लोग रोज़ फेस कर रहे हैं।

17.00hrs

हम हर रोज, हर दिन इसे फेस करते हैं लेकिन आप इसे सुनने के लिए तैयार नहीं हैं, जानने के लिए तैयार नहीं हैं। आपने पत्र के क्वेश्चन के जवाब में क्या कहा, कहा कि आप हमें पत्र लिखिए, जहां गड़बड़ी हो रही है वहां हम सुधार करेंगे। मैं पत्र लिखने का हश्र जानता हूँ। मैं उदाहरण दे सकता हूँ। वे पहले वित्त मंत्री थे अब महामहिम राष्ट्रपति हो गए हैं। स्पेसिफिक पीएनबी बैंक, जहानाबाद, मुरगांव ने कृषि और शिक्षा लोन में ढाई करोड़ रुपए का फेक लोन किसानों के नाम पर दे दिया। मैंने मंत्री जी के नाम से अपने लैटरहेड पर पत्र दिया था जो मंत्री जी ने जांच के लिए भेजा था।

MR. CHAIRMAN : Hon. Member, kindly wind up. You have made your point.

श्री जगदीश शर्मा : महोदय, इनके पत्र का जो हश्र हो रहा है, मैं वह बता रहा हूँ। साढ़े तीन साल गुजरने वाले हैं, आप जानते हैं अब बैंक क्या कहता है, वह कहता है कि कृषि ऋण माफ हो गया, हमारा तो फेक लोन था, सध गया, अब कौन जवाबदेह है। यानी आपने कृषि ऋण में माफी दी और फेक लोन हुआ। मैं स्पेसिफिक बैंक का नाम बता रहा हूँ, बिहार के जहानाबाद जिले, मुरगांव का पीएनबी बैंक। मेरे पास पत्र है, साढ़े तीन साल गुजर गए हैं और आज तक जांच नहीं हुई है। जहां चिट्ठी देंगे, यही हाल होगा। मेरा आपके माध्यम से शिक्षा लोन के संबंध में निवेदन है कि एक स्पष्ट गाईडलाइन भेजिए कि प्रोफेशनल, टेक्नीकल इंस्टीट्यूट या मेडिकल के छात्र एजुकेशन लोन के लिए एप्लाई करते हैं तो बिना किसी गारंटीयर, बैरियर, भेदभाव और डिफाल्टर के लोन दें और उनके आवेदन पत्र का एक महीने के अंदर निस्तार करें। तब मैं समझूंगा कि आपने सदन में जो जवाब दिया उसके प्रति जवाबदेह हैं और सरकार हिन्दुस्तान के नागरिक, छात्र और नौजवान के प्रति चिंता कर रही है।

महोदय, मैं प्रधानमंत्री रोजगार कार्यक्रम के लिए अटल बिहारी वाजपेयी जी को धन्यवाद देता हूँ जिन्होंने यह कार्यक्रम चलाया। उनके समय में इसका नाम प्रधानमंत्री रोजगार योजना था। यूपीए नई सरकार आई और नाम बदल गया, हो गया प्रधानमंत्री रोजगार सृजन योजना। इस तरह से सृजन जुड़ गया। क्या आपने कभी इसका रिव्यू किया है? आपका क्या उद्देश्य है? आपको तजुर्बा गृह मंत्री का भी है।... (व्यवधान)

MR. CHAIRMAN: You have made your point. Please do not do like this.

श्री जगदीश शर्मा : आज देश में आतंकवाद, उग्रवाद है। इसका कारण क्या है? इसका कारण बेरोजगारी है। ... (व्यवधान)

MR. CHAIRMAN: Please cooperate with the Chair. Please wind up.

श्री जगदीश शर्मा : आज बेरोजगार जब बैंक में ऋण लेने जाते हैं तो उनके साथ बिना रिश्त के, बिना घूस के प्रधानमंत्री रोजगार सृजन कार्यक्रम में कोई ऋण नहीं मिलता है। यह मेरी चुनौती है। मेरा दावा है। आप जांच कराएं। अगर जांच में मेरी बात गलत साबित हो तो मुझे सज़ा दीजिए, मैं उसे बर्दाश्त करूंगा।

MR. CHAIRMAN: Nothing else will go on record. Prof. Saugata Roy.

(Interruptions) ...*

MR. CHAIRMAN: Nothing is going on record. Please cooperate with the Chair.

(Interruptions) ...*

MR. CHAIRMAN: Nothing is going on record.

(Interruptions) ...*

MR. CHAIRMAN: Please cooperate with the Chair. Nothing is going on record.

Please do not disturb. Please cooperate with the Chair.

... (Interruptions)



* Not recorded.

MR. CHAIRMAN: Hon. Members, the Chair knows how much time is to be given. So, please cooperate with the Chair. Please do not hijack the working of the House.

PROF. SAUGATA ROY (DUM DUM): Sir, I shall run through my points because the time is short. This Bill has come after a study that was made by the Standing Committee on Finance. I am not quite happy with the Report given by the Standing Committee but still I would like to speak something on the Bill.

17.06 hrs

(Shri Inder Singh Namdhari *in the Chair*)

I thank the Finance Minister for withdrawing that proposal on including Forward Trading. I think it would have been a retrograde step. Now, what do I think of the Bill? I think that the Bill for which the Finance Minister was very eager is a mixed bag. It has two separate parts. In one part, it seeks to empower the Reserve Bank of India further to maintain the Regulators role and to have a control on the Banks. Even now, even on the other businesses of the Bank, the Reserve Bank will exercise control. On allowing beyond 5 per cent shareholder, the Reserve Bank will have to give permission. It will also empower the Reserve Bank to supersede the Board of Directors of Banking Companies by an appointment of the Administrator. It will allow primary cooperative societies to carry on banking operations after obtaining a licence from RBI. It will allow special audit of cooperative banks. There have been many cases of fraud in cooperative banks. So, it is empowering the RBI to do a special audit of cooperative Banks. I have no quarrel with this part of the law because I feel that the Banking sector does need a strong Regulator. The Reserve Bank and its Department of banking Operations, it has done a good job in keeping a control over banks. Further control especially on cooperative banks is necessary. You know about this Hiten Dalal and these cooperative banks - how people were duped. There is a necessity for controlling banks.

Where I disagree with the Bill is in the philosophy of the Bill? I disagree with the philosophy of the Government. This Government believes that Foreign Direct Investment is panacea for all economic ills facing the country, for its low rate of growth, for its high fiscal deficit, for its rate of inflation. There the Minister has already allowed 74 per cent FDI in private banks and now, it has also allowed 20 per cent FDI in Public Sector Banks. I feel bad because I was in the Congress since 1969 when Shrimati Indira Gandhi nationalized the banks. There was so much enthusiasm. A Government which calls itself a Congress led Government is now diluting shares in Public Sector Banks. This makes me very sad that this is the prescription that they have for the economy. Now, the main emphasis is to remove the restriction capital. Formerly, it was Rs. 3000 crore. Now, with the approval from RBI, the nationalized banks can raise capital through bonus and Rights issue. The Banking Companies can now issue Preference Shares subject to regulatory guidelines by the RBI. It is raising the cap on voting rights. Earlier the Finance Minister has proposed for removing all caps on voting rights in private sector. After the recommendation of the Standing Committee on Finance, the cap is at 26 per cent. In the case of Public Sector Bank, the cap is at 10 per cent. These are insidious ways that the foreign companies enter into India and Indian Banking Sector.

Now I must tell you that from 1991, Shri Chidambaram was one of the first proponents of liberalization. I have no quarrel with liberalization nor do I have any quarrel with reforms. But the Americans have been pressing us to open up so that they could invest. We are opening up one by one. But they are not investing. They have got many other places to invest. I would request the Government and the Finance Minister at the helm of affairs to consider whether FDI alone can solve the problem or a better way can be found by raising the *per capita* income of the people, purchasing power of the people and strengthening our own economy. That is a point to be considered.

Now banks have been opened up. Next, there will be a Bill on Insurance. Then there will be a Bill on Pension Fund. Ultimately, we are opening widely. But the Americans or the foreigners will not rescue our economy. This is what happened to Mr. Gorbachev. He believed that by doing Perestroika, Americans would rescue his economy. The whole Soviet Union collapsed. This is what we are going towards in the long term.


Let us see the performance of the international banks. Now what has happened? According to a report from Reuters published this month, the City Group – Shri Vikram Pandit, an Indian was sacked – has announced a job cut to the tune of 11,000 this year. This is in addition to 96,500 job cuts effected from 2007 to 2011. The Bank of America, another leader, is reported to have cut 11,000 jobs this year. In short, the top ten Banks worldwide have together cut as much as 1,50,000 jobs since July this year. Does the Finance Minister want our banks to follow the footprints of these so-called world leaders? One of the ambitions of the Finance Minister, as he has expressed, is that he wants merger of banks. He has removed scrutiny of the Competition Commission about the merger. He says that we want a world size bank. This is what is happening to the world class banks and however merger you do, you will not be able to match the Chinese banks in their debt and split.

Secondly, how many banks have failed in the West? According to the list of failed banks released by the Federal Deposit Insurance Corporation of the US, an astronomical 457 banks went bankrupt since global financial meltdown in September 2008. Do you want to import this culture of private tycoons earning a fortune at the cost of millions of marginal depositors to be rescued by our own Deposit Insurance Corporation? This is a question which I ask the Finance Minister, avowed reformist to ponder.

Let us also remember as to what happened in the global field since 2008 meltdown. Companies like Bear Stearns, Lehman Brothers, Merrill Lynch, Northern Rock, Freddie Mac crashed like a pack of cards. Indian system survived

the 2008 meltdown. Why is the Finance Minister doing away with the strength of the Indian Banking System? This is the basic question I am asking. You do reforms by all means. But reforms do not mean destroying or weakening our basic structure which has been built up through blood, sweat, toil and tears of Indian poor people. Let us remember that we still have foreign banks in the country. Do they go to the rural areas to open banks? No. Do they lend in priority sector? No. They are only interested in mopping up deposits in the big cities. They open stylish, air-conditioned and spic and span branches. But they are not for the poor people of this country. What are we driving towards?

MR. CHAIRMAN : Please conclude now.

PROF. SAUGATA ROY: That is the basic question that I ask. That is why, I humbly say that I oppose the so-called dilution of the share holdings of banks and opening of the banking sector to the FDI. Sir, all I want to say humbly is that the Banking Laws (Amendment) Bill has been brought urgently. Earlier the Minister passed in this House the Securitisation Bill. We supported it. We said – as Mr. Gurudas Dasgupta, an expert on banking, a leader of the AIBEA, is fond of saying - why are the non-performing assets increasing? Why do not you publish the list of big defaulters, big capitalists? Why do not you take stern action against them? By diluting the national holding in banks, I  am not going to change the picture of Indian banking industry.

With that I thank you and wish you a long life.

SHRI KHAGEN DAS (TRIPURA WEST): Mr. Chairman, Sir, I rise to oppose the amendments proposed to the Banking Laws (Amendment) Bill, 2011 by the hon. Finance Minister.

At the outset, I would like to say that in 1999 the 'World Bank' and the 'International Monetary Fund' jointly sponsored a Financial Sector Assessment Programme (FSAP) for assessment and implementation of various international financial standards by its members. India became a member of FSAP in 2001. In tune with the diktats of FSAP, the UPA Government-I introduced the Banking Regulation (Amendment) Bill, 2005 in this House on the 13th of May, 2005. But the Government did not dare to proceed further due to the stiff opposition from the Left parties on whose support the Government survived.

The present Bill seeks to make sweeping changes and amendments to the Banking Regulation Act, 1949, the Banking Companies (Acquisition & Transfer of Undertakings) Act, 1970 and 1980. The Bill is dangerous for the existence of public sector banking system as also for the maintenance of indigenous character of public sector banks.

In the Statement of Objects and Reasons of the Bill the Government has said:

“The banking companies are now operating in liberalized environment. In this scenario, it has become necessary that the banking companies in India are enabled to raise capital in accordance with the international best practices.”

The words sound attractive. But the unmistakable agenda, however, is to make our banks follow the footprints of the world leaders. What is the position of the world leaders? Mr. Roy has mentioned that. According to a report from Reuters on the 6th of December, 2012, the ten top banks worldwide have together cut as many as 1,50,000 jobs since July this year. Do you want, hon. Minister, our

banks to follow the footprints of these world leaders in the liberalized environment?

The Statement of Objects and Reasons of the Bill says that the private corporates should be free to set up and run private banks. What is the track record of private banks in the land of your political leaders, Mr. Minister? As per the list of failed banks, released by the Federal Deposit Insurance Corporation of the US, Mr. Roy also has mentioned this, as many as 457 banks went bankrupt since the global financial meltdown in 2008. When the global financial crisis swept away several parts of the world in 2008 on both sides of the Atlantic, companies like Bear Stearns, Lehman Brothers, Merrill Lynch, Northern Rocks, Freddie Mac, etc. crushed like a pack of cards. In India, the banking system survived the tremendous tremor, as it was insulated, because of its overall public sector character. So, India was saved. But the Government would not learn from these experiences. The policy-makers of our country are hell-bent to de-nationalize the banking sector, even to the detriment of our national interest.

Due to time constraints, I would like to highlight only a few important aspects. The first is, section 12 (2) of the Banking Regulation Act, 1949, as it stands at present, puts an upper limit of 10 per cent on the voting rights of any shareholder of a private bank. But the newly introduced Bill seeks to increase it to 26 per cent. With 74 per cent FDI being allowed in private sector banks, any two foreign entities, each holding 26 per cent shares, shall be at liberty to jointly take over, at will, the management of any private bank. The second is, in terms of sub-section 2 (e) of section 3 of the Banking Companies (Acquisition and Transfer of Undertaking) Act, 1970 and 1980, popularly known as the Bank Nationalization Act, the voting right of a private shareholder of a nationalized bank has been capped at one per cent. The Bill seeks to increase the cap from one per cent to 10 per cent, with more shares in private hands; so, any five or more corporates may join hands to form a cartel and take over any nationalized bank. The third is while we are in favour of strong and effective control of RBI over the banking sector,

section 5 of the Bill seeks to confer wide, sweeping and unguided powers on the RBI, in regard to permitting or debarring any one in the matter of acquiring shares in a banking company, which may be abused, misused and used arbitrarily. Hence, we suggest that the power sought to be conferred upon the RBI, it should be tampered with suitable built-in guidelines, and exercise of that power should be subject to scrutiny of the Parliament by appropriate amendment of section 5 of the Bill.

According to section 2 (a), the merger of banks will be exempted from Competition Commission Act, 2002. This means that no permission is required from the Competition Commission for merger of banks. The merger of banks will be undesirable in our country. The big banks will not care for the poor people and common people.

The Bill seeks to allow the banks to enter into forward trading business. Temporarily, the hon. Minister has withdrawn it, but he has this in mind, he would take a decision on this later on. We have seen in the past and we all know about the forward trading. It is just an euphemism for speculation. There is a rider of prior permission of the Reserve Bank of India but there is no guideline for granting such permission by RBI. Once permitted, savings of the common people, which as of now is more than Rs.60,00,000 lakh crore in commercial banks, will be deployed in speculative purposes or business, euphemistically called forward trading thereby endangering the safety and security of the hard earned money of the common man. Hence, I am of the considered view that the amendments proposed in the Bill would be highly detrimental to the interest of our banking and financial sector and that of our national economy and hence should not be pushed through and the Bill be withdrawn.

It may be mentioned here that the bank employees' organisation called a strike on 20th of December last against this Bill. I again oppose the amendments moved by the Finance Minister tooth and nail. With these words, I conclude.

SHRI BHARTRUHARI MAHTAB (CUTTACK): Sir, I stand here to participate on this Banking Regulation (Amendment) Bill, 2011. Financial inclusion is a major challenge facing banks particularly for those in the public sector. Financial inclusion basically means bringing the entire population, especially those in rural and semi-urban areas, under the banking fold. That is a very long dream.

The Banking Regulation Act, 1949, being the law relating to banking has been enforced for more than six decades. Reserve bank is there to regulate and supervise the banking sector. Today, the banking companies are now operating in a liberalized environment and, therefore, it has become imperative for the banking companies to enable them to raise capital in accordance with the international best practices. With the liberalized environment, banking companies are engaging in multifarious activities through the medium of associate enterprises. Therefore, the Reserve Bank of India, as the regulator of the banking companies has to be aware of the financial impact of the business of such enterprises on the financial position of the banking companies.

There are a number of issues relating to the amendment that has been moved last year in 2011 and the Standing Committee on Finance also deliberated on that Bill. I would dwell not on all the issues but on certain points, maximum three or four points, which I think the Chair will allow me to speak.

The provisions of this Bill incorporate almost all recommendations proposed by the Standing Committee on the earlier Banking Regulation (Amendment) Bill, 2005 which lapsed with the dissolution of the 14th Lok Sabha. This Bill proposes the exemption of bank mergers from the scrutiny of the Competition Commission of India. This would allow RBI to approve bank mergers and secure proper management of the banking company in a timely manner without waiting for the approval of the Competition Commission of India. It provides flexibility, no doubt, but I would suggest that this exemption should be treated as a special case and this should be reviewed in due course based on the experience of the two regulators, that is, RBI and CCI.

Sir, Sections 5 and 6 of the Competition Act, 2002 empowered the Competition Commission of India to approve high voltage mergers and acquisitions. No attempt should be made for exclusion or exemption. The Bill proposes that the voting rights of the shareholders of the private sector banks may be made proportionate to the shareholding rights. This would help private banks access capital for the development of the banking business. The existing ceiling of 10 per cent on the voting rights in the case of private banks be removed, but it should be with a cap of 26 per cent with a view to maintaining the balance between economic control and promoting corporate democracy. I would suggest that the Reserve Bank of India must ensure that the regulatory mechanism is adequate and strictly complied with to prevent any misuse of the provisions of increasing the limit. The Reserve Bank of India should also take sufficient safeguards while stipulating conditions as to the credentials, sources of funds, track record, financial inclusion before granting approval under this clause.


Sir, the Standing Committee on Finance had asked the Government to consider merits of issue of non-voting shares as an avenue to expand the capital base of banks without allowing concentration and management control in few hands. This needs to be looked into. I expect the hon. Minister to throw some light on this.

Sir, the Reserve Bank of India had projected that by March, 2018, the public sector banks will require a net equity of Rs. 1.4 to 1.5 lakh crore and non-equity capital of Rs. 2.65 lakh crore and the private sector banks will require Rs. 20 to 25 crore and Rs. 50,000 to Rs. 60,000 crore respectively. The long term road map to fund capital requirement of public sector banks needs to be trebled, otherwise their market share will come down.

Sir, I support the view expressed by Dr. C. Rangarajan who said that if the banking system has to remain competitive over time, then there should be periodic entry of new banks. A closed system can only become oligopolistic. An efficient debt market not only helps large industries but also small and medium

enterprises. In the past the Government permitted private bank entry in two spurts. The first was in the year 1993 when banks like the ICICI, HDFC, UTI, which later became the Axis Bank, the Global Trust Bank that failed and merged with Oriental Bank of Commerce, the Times Bank that merged with HDFC and the Indus Ind bank were allowed to either emerge out of the existing financial institutions or were set up a new. The second was in 2004 when Kotak Mahindra was permitted to convert itself into a bank and the Yes Bank was granted the licence.

Sir, therefore, three lessons, I would say, came out of these experiences. First, the institutions grew to considerable sizes only if it was created out of an already existing financial institution like the ICICI or the HDFC. Second, even the banks that were lauded for their innovativeness such as the Global Trust Bank was later found to be engaged in activities such as their increased exposure to the stock market which rendered them fragile and third, few of the really new 'private banks' have grown adequately in terms of size, operation and reach.

.Now the Government is providing RBI to think of ways to ensure that new private banks would also be large. Once large private players with deep pocket enter - and this is my apprehension - there are likely to be pressures to relax conditions relating to private banks. Two of these relaxations in the form of removal of the voting rights cap and the extension of the period required for dilution of promoters' stake are before us. This should not happen. 

I want to put it on record because in future, this proposal may come again. We were told in this House by the hon. Minister that another Committee has proposed this and that is why, our Party's view on this issue should be put on record though the Finance Minister is not pressing that amendment which he was proposed to make.

Lastly, one of the amendments proposed by the Minister related to lifting the ban on banks engaging in forward trading in commodities on a proprietary basis is not being moved. The Banking Regulation Act prohibits a bank from

dealing directly or indirectly in the buying, selling or bartering of goods except in connection with the realisation of security held by them.

Currently, banks are allowed to extend finance to commodity traders and to take an equity stake in commodity exchanges but they cannot engage in forward trading in commodities.

Inclusion of provisions that were not part of the original amendments studied by the Standing Committee on Finance is in effect a new Bill. This should not have happened and should not happen in future. On merit of this proposal, I would say that the provision on futures trading would allow banks to put money in speculative trading. This Bill is under preparation since 2005. Yet, it is evolving. I wonder what more will come up during the next Budget Session.

Therefore, I am of the opinion that instead of bringing piecemeal amendments to the law governing the banking sector, the Government should consider bringing an integrated modern banking law for the country.

With these words, I conclude.

SHRI ANANDRAO ADSUL (AMRAVATI): Sir, first of all, I fully support the Banking Laws (Amendment) Bill, 2011.

In the changing scenario of global banking and competition, it was very much essential to amend the Banking Regulations Act, 1949 and also the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980. Accordingly, hon. Finance Minister has brought some amendments in those two Acts. The first amendment is, for the expansion of banking business, raising the share capital, removal of the ceiling of Rs. 3000 crore and allowing the banking industry to increase or decrease its share capital only with prior permission of the RBI and the Central Government.

The second amendment is to allow the banks to issue bonus shares and the right of issue. Sir, another amendment is to ensure proper control of banking companies and it will be mandatory for persons who wish to acquire the five per cent or more of the share capital of the banking company to obtain prior permission of the RBI with certain conditions.

The most important amendment is that initially, RBI had the power to remove the Director or any officer of the banking company but this Bill gives power to RBI to suspend the whole of the Board of Directors of the banking company working against the interests of the depositors of the banking company.

The Banking Regulation Act gives a time limit of one year to primary cooperative societies to get the licence to perform the banking business activities. It has been extended up to three years. This amendment is also very practical. The Bill proposes to establish a Depositor Education and Awareness Fund. This Fund will take over the depositors' account which have not been claimed or operated for the last ten years.

This Bill proposes to increase the penalties and fines in certain cases of the violation of the Banking Regulation Act. Fortunately, the Finance Minister is present here. I will reiterate this again. This Bill proposes to increase the penalties

and fines in certain cases of the violation of the Banking Regulation Act. I accept it, but subject to certain conditions. I support all the amendments brought by the hon. Finance Minister. I would like to repeat it again. The Bill proposes to increase the penalties and fines in certain cases of the violation of the Banking Regulation Act. Definitely I accept this. But you cannot say that the officers of the Reserve Bank are always the right persons to decide. That is not my experience. Hon. Finance Minister, please listen to me for one minute. ...
(Interruptions)

MR. CHAIRMAN : Shri Adsul, please address the Chair.
... (Interruptions)

SHRI ANANDRAO ADSUL : This is the most important part. ... (Interruptions)

MR. CHAIRMAN: Shri Adsul, you are expected to address the Chair.
... (Interruptions)

SHRI ANANDRAO ADSUL : This issue is very serious. That is why I request him to take note of this. ... (Interruptions)

MR. CHAIRMAN: He is sitting in the House itself. Therefore, it is known that he is hearing everything.

... (Interruptions)

SHRI ANANDRAO ADSUL: The Executive Officers of the RBI are not the right persons to decide always. So, in the case of violation of Banking Regulation Act, my suggestion is that, there should be an appellate authority in case of penalties to put forward the case of banking companies. There is no provision for an appellate authority for them. In cases of suspension of licence or dissolution of the Board, there is a provision for appellate authority. But in the case of penalties

and for other actions, there is no provision of appellate authority. Nobody is there to hear whether it is right or wrong. That is why there should be an appellate authority in the Reserve Bank of India itself. Otherwise, all the amendments are very practical and they are very much essential to the banking companies. That is why we again support this Banking Laws (Amendment) Bill, 2011.

*SHRI PRASANTA KUMAR MAJUMDAR (BALURGHAT) : Respected Chairman Sir, we all are aware of the economic condition of the European countries as well as America. Lehman Brothers, Federal Bank and such other financial institutions have all gone bankrupt. There is acute financial crisis in those nations. They are unable to return the deposits of the customers. Both the Government of India and the opposition parties have asserted that the recession did not have any adverse impact on the Indian economy. It is partly true. The reason behind this is the banking system which is in place in this country. The nationalized banks are monitored by the Reserve Bank which in turn is regulated by the Ministry of Finance of the Central Government. This has helped to cushion the adversities in our economy.

But now, this Banking Laws (Amendment) Bill 2011 has been brought about which may lead to weakening of the entire system. FDI is being invited, foreign funds are welcome today. LIC Bill, Pension Bill are in the offing. All these measures will actually have an adverse impact on our economy.

We are aware of the contributions of the nationalized banks in building our nation. But if foreign banks are allowed to operate here and their voting rights are raised from 10% to 26%, there will not be any kind of regulation left. The public sector banks, the RBI, as well as the Government will weaken. Only the foreign banks will make profit and will add to the fortune of the European nations. Thus I request the Government to review the policies and keep the economy strong enough to handle every crisis successfully. I vehemently oppose this Bill due to these reasons.

Another point is that there are large number of state or unoperated accounts in almost all the banks where funds are lying idle. That money do not belong to the Government. It is planning to spend the amount in the education sector or for other programmes. But this is not legitimate. The money should be returned to

* English translation of the speech originally delivered in Bengali.

the account holders. People might have not been able to operate their accounts for unforeseen difficulties but they must not be deprived of their own money. Some actually may not know about the accounts of their forefathers. So the Government should identify the account holders and give back their dues immediately.

I also suggest that Section 8A which proposes to make the subsidiary banks and give duty relaxations, should be deleted. And in the end I like to mention that the public sector banks, RBI and Finance Ministry should adopt stronger policies and strengthen the economy only then we will be able to prosper.

I also request the Government to consult with the employees of the banks. The unions are very organised and strong and can provide useful assistance in chalking out policies. With these words, I thank you for allowing me to participate in this debate and conclude my speech.

MR. CHAIRMAN : Thank you Shri Prasanta Kumar Majumdar. Shri Gurudas Dasgupta to speak now.

... (*Interruptions*)

AN HON. MEMBER: We are all supporting it.... (*Interruptions*)

SHRI BHARTRUHARI MAHTAB (CUTTACK): Sir, a nexus has developed between the Trinamool Congress and the CPM!

SHRI GURUDAS DASGUPTA (GHATAL): Sir, I must submit that the word “nexus” is an unparliamentary word. “Nexus” means something unethical. So, friend, please do not use it.... (*Interruptions*) Anyway, I am not afraid of being supported by Trinamool Congress. Let us make it frank.... (*Interruptions*)

MR. CHAIRMAN: Shri Gurudas Dasgupta, please address the Chair.

SHRI GURUDAS DASGUPTA: Sir, I am addressing you looking this side and that side but my eyes are on you!

The point is that on a common issue, there is no element of opportunism in having convergent views. If there is a convergent view on this issue between the Left and the Trinamool Congress, what is wrong? We have a convergent view with the BJP also. On some occasions there are convergent views with Congress also. That is separate. This is Parliament. We are free to have convergent and divergent views.... (*Interruptions*)

The point is that the Bill is not that innocent as it looks to be because the Bill is being brought forward before the House to strengthen the banking system. That is what my hon. Friend and Mr. Finance Minister saying. To strengthen – how? How banking is going to be strengthened? What is the status of banking today? Sir, the NPA is Rs.2.25 lakh crore, which is no disclosed. My Congress friends, please have a look at the nationalisation that your leader did. They don’t disclose – Rs.2.25 lakh crore – undisclosed. Banks are not in a position to invest in productive sector because your economic policy has created recession; banks cannot advance any further in the business. Therefore, they are investing in

Government security, not global. It is your creation. ... (*Interruptions*) No, it is not. Your knowledge of economics is limited – may I tell you, humbly. ... (*Interruptions*)

MR. CHAIRMAN : No cross-talks, please.

... (*Interruptions*)

MR. CHAIRMAN: You simply address the Chair.

... (*Interruptions*)

MR. CHAIRMAN: Nothing will go in the record except the speech of Shri Gurudas Dasupta.

(*Interruptions*)* ...

SHRI GURUDAS DASGUPTA : This is the second phase of recession in three years. In the first phase, we were unaffected. My friend does not know. In the first phase, Indian economy was unaffected which means any convulsion in the international market is not certain to affect India. That is the well known truth. But today India is affected. In the second phase of recession, India is affected. Therefore, what is the magic? It is not international recession that has hit the country. Yes, it is hit. But we have our own strength. But this time we are affected because the policy of liberalization has failed; because GDP growth has slipped to 5.3 per cent; because investment has come down; because savings have come down; because prices are increasing, having an impact on the purchasing power of the people; because of the liberalization, there is a contraction of economy; and contraction of economy is further strengthened because this Government is restraining its expenditure.

I never wanted to raise it. It is a separate issue. We never discussed economic situation. We discussed everything but not economic situation, which has predominantly affected the entire nation of 120 crore. We have no time. Parliament failed to discuss. It is a blame. At the same time, the Government is running away from Parliament. They don't come to Parliament to tell as to what is

* Not recorded.

the strategy to contain recessions and inflation. We are in dark. The Prime Minister is making statement in FICCI; and my respected colleague, Mr. Chidambaram also spoke of hard decisions. Therefore, this is a different situation not created by American imperialism. It is created by Manmohan-Chidambaram economic model. ... *(Interruptions)* I cannot blame him. They are the respected members of the Government. I cannot bring a person who is outside the Government; he is in Planning Commission. I cannot name a bureaucrat. I cannot give him that respectability. Please, we leave it.

The point is, therefore, it is not because of the international recession. My friend should take lesson by international record of development as available in the Internet. Let him open the Internet. He will find it. ... *(Interruptions)* Please do not provoke me. ... *(Interruptions)* Cuba is not in recession. You do not know. China is not in recession.

Sir, this Bill is contradictory. How? He has referred to Dr. Rangarajan Committee. ... *(Interruptions)* Sir, the Chairman of JPC is interrupting me. Is this parliamentary decency? ... *(Interruptions)*

SHRI P.C. CHACKO (THRISSUR): Sir, for the last 20 years he has been saying the very same thing. ... *(Interruptions)*

MR. CHAIRMAN : Mr. Dasgupta, please address the Chair.

... *(Interruptions)*

MR. CHAIRMAN : Nothing will go on record except the speech of Shri Gurudas Dasgupta.

(Interruptions) ...*

SHRI GURUDAS DASGUPTA : Sir, I would like to tell my friend that liberalization was started by my friend Dr. Manmohan Singh when he was the Finance Minister in 1991-92. How many years have passed? This new economic policy has been implemented by the same Government and they have been in

* Not recorded.

power for most of the time since then. This policy has been continuing for the last 20 years. What is the result? The result is, in International Hunger Index, India's place is 57. That is the result. The largest numbers of poor people are living in India. More than 40 per cent of the people of our country are living below poverty line. ... (*Interruptions*) West Bengal is a part of India. It is not separate from India. ... (*Interruptions*)

Sir, my learned friends do not know that the economic policy of the country is developed in Delhi and it is not developed in Kolkata. Therefore, whatever Government may be in power in Kolkata, they are bound to go by the economic policy pursued by the Government of India. Do you want a rebellion to break the federal system? They are bound by the common economic policy. That is the point.

Sir, I want to tell you as to why I do not support this Bill. On the one hand, they are saying that there should be amalgamation. What does amalgamation mean? There are 27 public sector banks. Amalgamation of banks will reduce the number to 12 or 15. What does it mean? The number of banks will be reduced and b y reducing the number of banks, competition will be tinkered with? There will be an element of growth of monopoly. One argument they are making is that amalgamation is to make big banks. On the other hand, Mr. Chidambaram is pressurizing the Reserve Bank to allow private companies to open new banks. What is the dilemma? You want to reduce the number of banks. The statement of the Reserve Bank Chairman is on record and the Reserve Bank has said that if you do not give us more supervisory power, we will not allow you to open new banks. What is the contradiction? On the one hand, you want new private banks in the name of competition and on the other hand, you want amalgamation of public sector banks. This is one contradiction.

The second contradiction is capital requirement. Let the hon. friend coming from Kerala, the great land of India, should know why we are sticking to the same position. Let him know that the banking business does not depend on capital; banking business depends on deposits.

18.00hrs

MR. CHAIRMAN : Dasgupta Ji, please take your seat for a moment.

Hon. Members, there are three more speakers to speak on this Bill and thereafter, there will be the reply of the hon. Minister. If the House agrees the time of the House may be extended by one hour.

... (*Interruptions*)

THE MINISTER OF URBAN DEVELOPMENT AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI KAMAL NATH): Sir, I would only urge that while we should extend the time of the House, it is important that we take up the Companies Bill today. I have discussed this with the Leaders of other Parties and they have all agreed to it. So, I would request that this should also be taken up. Is it all right with Shri Gurudas Dasgupta?

MR. CHAIRMAN: I think the House agrees. You may continue, Mr. Dasgupta.

SHRI GURUDAS DASGUPTA : Sir, we do not stand in the way of legitimate transaction of the business of the House; legitimate underlined... (*Interruptions*) legitimate transaction... (*Interruptions*) Yes, business transaction. Business does not mean making profit. They might have misunderstood because my friend always believes in terms of profit... (*Interruptions*)

SHRI NISHIKANT DUBEY (GODDA): Economics!

SHRI GURUDAS DASGUPTA : Not economics, he is a businessman... (*Interruptions*)

18.01 hrs

(Shri Satpal Maharaj *in the Chair*)

MR. CHAIRMAN: Let him speak, please.

SHRI GURUDAS DASGUPTA: Sir, therefore, the second point is that they want amalgamation on the one hand and they want new banks on the other. What is the

meaning? They want Tatas to open new bank, they want Reliance to open new bank, they want any other private company to open new bank and at the same time they want to reduce the number of the public sector banks. It is a contradictory policy.

Sir, I warn the Government not to allow the private companies to open their banks. We have seen how the banks run by the private companies indulge in irregularities, money laundering in order to further the profit of their own company. We have seen what Bank of Karad had done to help Harshad Mehta, Hiten Dalal and everybody.

MR. CHAIRMAN: Please conclude.

SHRI GURUDAS DASGUPTA : Therefore, please be cautious in giving licences or in pressurizing Reserve Bank to give licences... (*Interruptions*) best word is to pressurize because they are not agreeing. Instead of using their political clout to pressurize the RBI, please be cautious what is going to happen if these private companies, who are at the top, open new banks. World's four top companies belong to India. If they open banks what will happen? They will tinker because everybody is interested in profit, I would like to draw the attention of Mr. Chacko. Everybody is interested in profit.

Thirdly, with regard to regulator, the RBI, I have all respect for RBI. I have nothing to say. But RBI of late has become a white elephant.

MR. CHAIRMAN: Please sum up now.

SHRI GURUDAS DASGUPTA : Sir, It is beyond their scope to regulate the huge business run by the companies. I know, I was a member of the Joint Parliamentary Committee in 1993-94. We indicted in our report the role of the Reserve Bank. We suggested that Reserve Bank should be divided, but the Government did not listen to us. After that Ketan Parekh development happened. Who was responsible? The Reserve Bank of India.

MR. CHAIRMAN: Please conclude now.

SHRI GURUDAS DASGUPTA : Who is responsible for the NPA, which is corroding into the vitals of the banking system? Is Reserve Bank strong enough to control the banking system? Therefore, I would urge upon them to think of stronger regulator; not only Reserve Bank but if they want really to expand.

Sir, the point before the country is access of the people to banking; only 40 per cent of the people have access to banking and 60 per cent have no access to banking.

MR. CHAIRMAN: You have made your point. Please conclude now.

SHRI GURUDAS DASGUPTA : Sir, you go to the tribal areas, you go to under developed areas, you go to farmers आप आम आदमी की बात कर रहे हैं।...(व्यवधान)

MR. CHAIRMAN: Please do not disturb. Mr. Dasgupta, please conclude now. You have made your point.

श्री गुरुदास दासगुप्त : हम पूछना चाहते हैं मेहरबानी करके चिदम्बरम साहब हमें बताएं कि आम आदमी का कितना अकाउंट बैंक में है? Therefore, this Bank does not coincide with the national interest of the penetration of the banking system.

At the same time, I shall say that this Bill is a step forward in the direction of further liberalising the system. You will not be able to privatise the nationalised banks. That political power you do not have. ... *(Interruptions)*

MR. CHAIRMAN: Please conclude now.

SHRI GURUDAS DASGUPTA: I am not afraid that the 27 public sector banks can be privatized. You do not have that power. However powerful this Government may be to master the number in the House, you are not that powerful as to abolish the nationalized character of the public sector banks in the country. ... *(Interruptions)*

MR. CHAIRMAN: Please conclude now.

SHRI GURUDAS DASGUPTA : People will be against you and will not allow you. That is not my fear. ... *(Interruptions)*

MR. CHAIRMAN: Let him speak.

... (*Interruptions*)

SHRI GURUDAS DASGUPTA : I am telling you a proverb. The older you are, the senile you are. Senility arises out of advanced stage. ... (*Interruptions*)

Sir, I am saying, it is a step in the direction of further liberalization which cannot de-nationalise. That power you do not have. In the Indian democratic system, public opinion is stronger than what you have in your pocket. ... (*Interruptions*) My point is that you are trying to make bank a joint sector. ये पब्लिक सेक्टर को जोइंट सेक्टर बनाना चाहते हैं। That we shall oppose. I tell you one thing. Whatever law you will promulgate, there is a public opinion.... (*Interruptions*)

MR. CHAIRMAN: Now Shri S. Semmalai.

SHRI GURUDAS DASGUPTA: I believe, Indian public opinion will never allow you to do whatever you like with regard to our public sector which has protected India from international convulsion of recession.

SHRI S. SEMMALAI (SALEM): Thank you, Mr. Chairman, Sir. I stand to speak on the Banking Laws (Amendment) Bill, 2011. In my view, this Bill is against the spirit of late Prime Minister Shrimati Indira Gandhi. Shrimati Indira Gandhi nationalized the commercial banks but our hon. Finance Minister, at one stroke, tries to reverse the policy of his own leader. Any reform is welcome if it paves way for holistic development of the particular sector. But I doubt whether the Bill has the required nuance for the development of banking sector.

Take Section 2 (a); at one stroke it takes away banking mergers and acquisitions out of the purview of Competition Commission. Ultimately, it will rest on the Reserve Bank of India. If the Government takes out the banks from the purview of the Competition Commission, what is the guarantee that others like insurance sector will not ask for the similar exemption? Then where there is the need for a Competition Commission? So the provision, I feel, is unethical because 60 per cent of our population is still not having bank accounts. Only 5 per cent of the villages have banking facility. The move to allow RBI to have a final say in bank mergers, I fear, it would pave way for the private sector to have control over the banking industry. I think the Finance Ministry's recent thinking is to restore the original status and to allow Competition Commission to have a final call in this regard. If it is so, it is welcome.

Then, the rise in the cap on voting rights of private players from 10 to 26 is held by a few as a path breaking move. It will lead corporates and private sector to take over the banking industry. It will open the doors for foreign corporates to invest in a big way in the Indian banking sector and ultimately crush the public sector's initiative in banking industry. The United States prohibits industrial houses from operating banks. Likewise, South Korea also prohibited industrial houses from promoting new banks following the financial crisis in 1997. Then, why should we allow a move in a different direction. Let our hon. Finance Minister to think about it.

In the face of the global economic crisis in 2008, Indian banks show remarkable resilience. Thanks to public sector banks' strong position. Allowing private sector in banking industry will destroy the very future of the economy. They are interested in making profits and they do not worry about the poor.

So, I appeal to the hon. Finance Minister to treat cautiously in this regard. I also appeal to the hon. Finance Minister not to raise the voting rights to 26, as found in Section 12, all of a sudden.

Mostly, the recommendations of the Khandelwal Committee are not for the benefit of the bank staff. This is the feeling of the bank staff. Most of the recommendations of the Committee adversely affect the prospects of the bank employees. So, I would request our hon. Finance Minister to listen to their grievances in person and redress them in a spirit of give and take.

In conclusion, Chairman, Sir, I make one special appeal to the Centre. In the name of reforms, in the banking sector, please do not allow industrial giants to take over the small fishes in the banking pond. Let us not kill the goose that lays the golden eggs. We shall have to develop a balanced healthy banking sector with public sector banks continuing to play a big and significant role.

SHRI PREM DAS RAI (SIKKIM): Thank you, Chairman, Sir. I rise to support the Banking Laws (Amendment) Bill, 2011. But even as we support it, there are many issues that need to be flagged and, I think, a lot of them have already been done so by the previous speakers.

Let me also take a view that the 2008 financial melt down in the world has showed us how we need to go back to basics of banking. I think, that is something which is important because the fundamental risk that banking can get into is if we do not look at the basics of banking. That was clearly shown in the kind of melt down that happened in the West.

However, as far as we are concerned, definitely we are in a liberalised era. Therefore, we need to make more changes and strengthen our regulatory framework. This Bill definitely does try to do that. But in so saying, let me also raise the issue of the NPA, which many of our Members have already stated. The NPA is now on the increase while there has been a huge down turn in the advances to the MSME sector. It is really the sector where all the innovations and manufacturing that support this country has. This, I think, to my mind is very important. There has to be some way that we are able to direct more funds into the MSME sector.

The other area is in the financial inclusion of the unbanked areas of our country like the North-Eastern region. We even in the Finance Committee have been looking at how we can also direct the banks to see that the North-Eastern Region of our country, which is very unbanked, and where, till today, we have a large cash economy, which plays out, and, therefore, we need to see that more banks and bank branches are opened.

The elbowroom given to the Reserve Bank of India and the issue of the Competition Commission have already been dealt with.

So, with these words, let me say that my Party, the Sikkim Democratic Front, supports this Bill.

श्री अजय कुमार (जमशेदपुर): महोदय, आपने मुझे इस बिल के संबंध में बोलने का मौका दिया, इसके लिए मैं आपको धन्यवाद देता हूँ। मैं ज्यादा समय नहीं लूंगा। मैं वित्त मंत्री जी को धन्यवाद देता हूँ, वे इस विधेयक में ऐसे बहुत प्रावधान लाए हैं जो बैंकिंग सैक्टर के लिए बहुत अच्छे हैं जिनमें आरबीआई सुपरसेशन आफ बैंक्स, कैपिटल एडिक्वेसी रेश्यो आदि हैं। मैं वित्त मंत्री का ध्यान आकर्षित करते हुए तीन-चार बातें कहूंगा। मैं अमलगमेशन आफ बैंक के बारे में कहना चाहता हूँ कि अगर पब्लिक सैक्टर के बैंक को अमलगमेट करते हैं तो वित्त मंत्री सुनिश्चित करें कि कोई बैंक की ब्रांच बंद न हो। जब इंदिरा गांधी जी ने राष्ट्रीयकरण किया था, एक छोटा सा कदम बैंकों को गरीबों की एप्रोच के लिए गांव की तरफ ले जाना था। मेरा अनुरोध है कि वित्त मंत्री सुनिश्चित कर लें कि बैंक की ब्रांचिस कम न हों।

महोदय, देश की सबसे बड़ी समस्या इन्कलूजन बैंकिंग है। 70 प्रतिशत लोगों के बैंक एकाउंट नहीं हैं। यदि मंत्री जी बैंकिंग अमेंडमेंट में एक बात ले आते हैं कि वोटर आईडी या यूआईडी से सभी लोगों का बैंक एकाउंट फ्री में खुल जाए तो मैं समझता हूँ कि इन्कलूजन बैंकिंग के लिए बहुत बड़ी प्रोग्रेस होगी। प्राइवेट बैंक देहाती या पिछड़े क्षेत्र में बैंक नहीं खोलते हैं। जिस तरह से टेलीकॉम सैक्टर में यूनिवर्सल सर्विस ऑब्लीगेशन था या एयर इंडिया के लिए नार्थ ईस्ट में फ्लाइट चलाना था उसी तरह से अगर बैंक पर यूनिवर्सल सर्विस ऑब्लीगेशन फी लगा देंगे और इसके माध्यम से पब्लिक सैक्टर बैंक की हर पंचायत में ब्रांच खुल जाएगी। मुझे लगता है कि इस तरह से गरीब लोगों के लिए बैंक की समस्या काफी हद तक दूर हो सकती है।

जहां तक बंद खाते के पैसे की बात है। वित्त मंत्री महोदय ने कहा कि यह कस्टमर को एजुकेट करने के लिए यूज होगा। मेरा अनुरोध है कि इस पैसे से इन्कलूजन बैंकिंग लागू कीजिए और सभी लोगों के इसी पैसे से बैंक एकाउंट खोल दें, इससे कम से कम कम्पलीट प्लान तो बनेगा मेरा मानना है कि टीवी कंपनियां और अखबार तो इसे सिर्फ एडवर्टाइजमेंट में ही लगा देंगी और असल में कोई काम नहीं होगा। यहां सभी साथियों ने फारवर्ड ट्रेनिंग के बारे में कहा है। यह सरकार की इच्छा थी कि फारवर्ड ट्रेनिंग का प्रावधान हो। मेरा अनुरोध है कि मंत्री जी इस बारे में आश्वासन दें क्योंकि हमने विदेशों में, पश्चिम देशों में देखा है कि किस तरह फारवर्ड ट्रेनिंग के कारण इकॉनॉमिक क्राइसिस आया।

इन्हीं शब्दों के साथ मैं अपनी बात समाप्त करता हूँ।

श्री बदरुद्दीन अजमल (धुबरी): सभापति महोदय, मैं आपका शुक्रिया अदा करता हूँ कि आपने मुझे आम विषय पर बोलने का मौका दिया। मैं फाइनेंस मिनिस्टर द्वारा लाए गए बिल के फेवर में बोलने के लिए खड़ा हुआ हूँ। आपको नार्थ ईस्ट की हालत मालूम है कि असम में ऐसे बहुत मसाईल हैं। वर्ष 2012 में असम में हिन्दुस्तान के सबसे बड़े सैलाब आए जिसमें लाखों किसानों की जमीन और सब कुछ खत्म हो गया। मैं आपके माध्यम से फाइनेंस मिनिस्टर से गुज़ारिश करना चाहता हूँ कि वर्ष 2012 के बैंक के लोन माफ कर दें।

महोदय, असम में जूट इंडस्ट्री बहुत बड़ी थी लेकिन आज यह खत्म हो गई है। इस कारण किसान खुदकुशी करने के लिए मजबूर हो गए हैं। उन्हें जो माल 800-900 रुपए का पड़ता है बाज़ार में 500 रुपए में बेचना पड़ता है। जब वे बाज़ार में माल लेकर निकलते हैं तो उन्हें गोलियों से भून दिया जाता है। बिचौलिए उनका इस्तेहसाल करते हैं, वे गरीबी से मजबूर हैं। मेरा अनुरोध है कि उनकी तरफ अगर फाइनेंस मिनिस्टर ध्यान देंगे तो उनकी बहुत बड़ी मदद होगी।

महोदय, असम में हर साल फ्लड आता है, यह सबको मालूम है। जब लोग फ्लड इरोज़न के एरिया में बैंक में लोन के लिए जाते हैं तो उनसे जमीन का पट्टा मांगा जाता है। यह बेसिक चीज है। 90 परसेंट लोगों के पास जमीन का पट्टा नहीं होता है। लेकिन दूसरे डॉक्यूमेंट्स भी होते हैं, क्योंकि पानी के साथ उनका घर बह जाता है, जमीने बह जाती हैं, यह एक प्रैक्टिकल प्रॉब्लम है। इसकी वजह से उन्हें बैंक लोन मिलने में बहुत परेशानी होती है। अगर फाइनेंस मिनिस्टर साहब इस मामले में ध्यान दें तो उनकी बड़ी मेहरबानी होगी। मैं आपके माध्यम से उनका ध्यान इस प्रॉब्लम की ओर आकर्षित करना चाहता हूँ कि इसके लिए किसी दूसरे डॉक्यूमेंट्स को भी इसमें मान्य करें, ताकि उन गरीबों को लोन लेने का मौका मिल सके।

आखिरी बात मैं कहना चाहता हूँ कि इंदिरा गांधी जी का सपना था कि बैंकों को किसानों और गरीबों तक ले जाया जाए, लेकिन बैंक्स आज गरीबों तक नहीं पहुंच रहे हैं। पहले तो बैंक्स देहातों में होते ही नहीं हैं और वे अपनी ब्रांचेज शहरों में खोलते हैं। हमें अफसोस के साथ कहना पड़ता है कि बैंक्स गरीबों की मदद के बारे में वन परसेन्ट भी चिंता नहीं करते हैं, वे कमर्शियलाइज हो गये हैं, बड़े-बड़े बिल्डिंग्स के साथ उनकी सांठ-गांठ है, वे रियल स्टेट में काम करते हैं। मैं समझता हूँ कि उन्हें मजबूर किया जाए कि वे अपनी आमदनी का कुछ हिस्सा हास्पिटल्स, रोड्स, स्कूलों, कालेजों और ट्रेनिंग सेंटरों के लिए इस्तेमाल करें, यही मेरा निवेदन है। आपने मुझे इस महत्वपूर्ण विषय पर बोलने का मौका दिया, इसके लिए मैं आपका शुक्रिया अदा करता हूँ।

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): Mr. Chairman, Sir, I am grateful to all the hon. Members. I begin by thanking Shri Anurag Thakur, a young Member who made a very responsible speech and I thank all the hon. Members ending with Shri Badruddin Ajmal Saheb.

Sir, a Bill on banking is liable to be misunderstood; and I am afraid, some of the criticism is based on a mis-appreciation of the Bill. Perhaps it is my fault that I did not take enough time explaining the Bill when I moved the Bill. It was under rather stormy circumstances that I had to move the Bill.

But I will take a few minutes, not very long, because the Bill is a very short Bill; it has certain clear objectives; and I will answer every question that has been raised.

Firstly, Sir, let me make it very clear that our Government, as I believe every section of the House, UPA-I, UPA-II is totally committed to strengthening the public sector banks and to maintaining the public sector character of our public sector banks. Let there be no doubt about it.

In fact, it is a part of this commitment that we continue to strengthen the public sector banks by infusing more capital. A bank cannot survive, a bank cannot grow unless we keep infusing more and more capital into it. You may ask me, why? It is because of prudential norms that a bank can lend only so many times the amount of capital it has. These are BASEL norms laid by the International Banking Association and BASEL. There are norms laid by the Reserve Bank of India. So, a bank simply cannot lend once its capital adequacy reaches a saturation point. Therefore, we have to infuse more capital into the banks... *(Interruptions)*

MR. CHAIRMAN : Please do not disturb.

... *(Interruptions)*

SHRI P. CHIDAMBARAM: You will. That is the problem... *(Interruptions)* You will disturb if you ask me a question now... *(Interruptions)*

MR. CHAIRMAN: Please do not disturb.

Mr. Minister, carry on please.

SHRI VIJAY BAHADUR SINGH (HAMIRPUR, U.P.): Is he a disturbing?

SHRI P. CHIDAMBARAM: No. He is not disturbing; his question may be disturbing.... (*Interruptions*)

This year, for example, before the 31st of March, we will infuse another Rs. 15,000 crore into our public sector banks. Next year, we will have to infuse more, as Mr. Mahtab – who is not here -- had said. The projection is that we will have to infuse far more money.

On the one hand, you say that the public sector banks must be protected but the private sector banks are growing. Why are our private sector banks growing? It is because they raise more capital. They are free to raise more capital. Since in the public sector banks, it is the Government that has to infuse capital, we have now said that the capital now can be infused by Rights Issues, Bonus Shares etc., so that every accepted mode of raising capital without diluting the public sector character of the banks can be employed; and the banks will get more capital.

The Government is committed to infusing more capital. Today, the public sector banks have a share of about 75 per cent of the business. So, notwithstanding the competition posed by private sector banks, the public sector banks are holding their own. Our largest public sector bank, the State Bank of India, is several times bigger than the largest private sector bank but if we must remain a large public sector bank, we must infuse capital. We must allow our banks to grow.

The objectives of this Bill are fairly simple. Most of the provisions of the Bill are intended to strengthen the regulator, the RBI. I do not need to read all the provisions which are intended to strengthen the RBI but I think everybody agreed that most of the provisions are intended to strengthen the regulator. There were some provisions which raised some concern and I intend to answer every one of them.

But before that, I want to point out that the major recommendations of the Standing Committee have been accepted and they have been brought in by way of official amendments. There are a couple of small changes we have made in one or two recommendations but I have discussed this. There is no major quarrel about the small changes that we have made. These are drafting changes. These are changes which are necessary in the recommendation that was made.

There were two recommendations and that have caused some controversy but I am happy that the controversy has been resolved. The first one related to a recommendation made by another Standing Committee. I would not go into it in great detail but for the sake of the record, in order to clarify the position, the Department—this was the position of the Department even before I took over—and in fairness to the officers of the Department, I am bound to clarify it. Another Standing Committee, the Standing Committee on Food and Consumer Affairs chaired by another distinguished Member, Shri Vilas Muttemwar, consisting of Members of all the sections of the House, including the Members of the principal Opposition Party, based on a report of the Working Group of the RBI, for good reasons recorded in that Committee's Report, which I would urge you to read, if not today, some other day because today it is not a pressing issue now, recommended that the particular provision be introduced, which is why that particular provision was introduced. As we acknowledge the sage advice of one Standing Committee, we also acknowledge the advice of another Standing Committee. But the rest of the Bill is too important for me, this Bill should pass because the RBI is waiting for this Bill to pass to acquire the additional powers. After the principal Opposition Party and some others did say, please do not press that clause, I said, all right, I will not press that clause. But in fairness, I must say it is based on a recommendation of a Working Group of the RBI and the recommendation of a Standing Committee in which all sections of the House were represented.

The other clause regarding Competition Commission, I am afraid, the Members may not have noticed the fact that I have modified that decision. Mr. Mahtab mentioned it. When this clause was brought that banks should be taken out of the Competition Commission, the Standing Committee on Finance recommended the following and I read that short paragraph.

“The Committee, while supporting the proposal to keep bank mergers, etc., outside the purview of the Competition Commission of India for the time being, would recommend that this exemption should be considered as a special case and an expedient measure to be re-visited in due course in the light of experience gained both by the regulators, namely RBI and the Competition Commission.”

So, the Committee did not endorse this. The Committee said, all right, for the time being you can keep it, but please re-visit it. When I took over, I re-visited it and I am not pressing that clause either. I have already given notice that that clause will not be pressed. The RBI will be a regulator for all banking activities under the provisions of the Banking Regulation Act. The Competition Commission will be the regulator for competition because as Mr. Mahtab rightly pointed out, if I take out the banking sector, the insurance sector says, take us out because we have a regulator, the IRDA. The telecom sector says, take us out because we have a regulator, the TRAI. The petroleum sector says, take us out because we have a regulator, the Petroleum Board. Therefore, we decided in the Cabinet that we will not take out the banking sector from the Competition Commission. The RBI will continue to regulate the banking sectors as far as the banking regulation is concerned. The Competition Commission will also regulate anti competitive practices and would have to approve any merger. So, that caution of Standing Committee has also been accepted and we are not voting in favour of that clause. I have already issued notice that we would vote negative against that clause.

PROF. SAUGATA ROY (DUM DUM): I have not received any notice by you.

MR. CHAIRMAN : Please do not disturb the House.



प्रो. सौगत राय : महोदय, मंत्री जी कह रहे हैं कि नोटिस दिया है। नोटिस मेंबर्स को सर्कुलेट करना चाहिए। मेंबर्स को कैसे पता होगा?

SHRI P. CHIDAMBARAM: Notices are issued to the House.

MR. CHAIRMAN: Please sit down.

Hon. Minister, address the Chair, please.

... (*Interruptions*)

SHRI P. CHIDAMBARAM: Saugata Roy ji, I am explaining it now.

As to how many bank accounts are idle, I think, Mr. Anurag Thakur raised this point. It is 1,12,49,844 accounts are idle and Rs.2,481 crore are there. But, sufficient safeguards have been provided in the Bill. Even after a ten year period, if the person, who owns the account, comes and asks for the money, he must be returned the money and the bank will claim the money from the deposit account. Even if it takes 15 or 20 years, nobody's money will be taken away. It is not our intention to appropriate anybody's money. But, we cannot allow Rs.2,481 crore to lie idle. We will use it but if he comes and claims it, we will return the money.

We have appointed Justice Srikrishna Committee to look into all financial sector laws and to give us a report on redrafting financial sector laws. That report has come in the draft form. Comments have been invited. Once that report is finalized, I hope that we will have an opportunity to draft a comprehensive banking law, but, at the moment, the only thing that I can do is to amend the existing law.

The questions were asked about branches being closed. I mean, I do not know where we get that impression. It is possible that in a village or on the same road or in a town, two branches may be amalgamated. Look at the record of our Government. We have added 6,489 branches in the year 2011-12. This year we will add approximately the same number. I did give that number once. It is roughly about 18 or 19 branches a day that we had added. Apart from that, in the last one year, when the scheme was announced, we have opened 32,518 ultra

small branches. Therefore, enough branches have been opened. We will open branches approximately at the rate of about 6000 a year. That is the plan.

There were some questions about merging small branches. Sir, there is no provision in the amending Bill regarding merger. There is no provision in this Bill at all. Whatever law is there, it is there; there is no provision in this Bill about any merger. We are not introducing any new provision.

There was a question about education loan. Sir, personally this is a passion for me. My friends in Tamil Nadu know that I have never spoken at a public forum without emphasizing education loan. Today, as on 30th of September – it is apart from the loans that had been taken and repaid – Rs.52,000 crore for 24 lakh accounts are outstanding. I receive complaints from my constituency or elsewhere. We have a section in the Department of Financial Services which receives complaints. Each bank has a cell which receives complaints. I am not saying that there are no black sheep in the banking industry. I am not saying that there is no heartless manager, maybe there is one here or one there. In fact, if there is one there and one here, give me his name and I will pass it on to Gurudas Dasgupta ji. So, he can take action. ... (*Interruptions*)

MR. CHAIRMAN: Hon. Member, please be seated.

... (*Interruptions*)

MR. CHAIRMAN: No interruption, please.

... (*Interruptions*)

SHRI P. CHIDAMBARAM: We are giving loans and I said, I think, I said it in the other House, that if any hon. Member wishes to hold an education loan camp in his constituency, please write to me and I will ask the lead bank to hold the camp in his constituency. But, he must take the initiative. Some money has to be spent, of course, in making arrangements. But, it cannot be helped. Some preliminary arrangements have to be made, a hall has to be acquired, some banner has to be put up and some advertisement has to be done. But, you must do that. If you do that, I will ask the lead bank to hold the camp.

A question was asked about FDI in public sector banks. This is no new provision. This is a provision in the 1980 Act. Section 2D of the 1980 Act contains a provision that any non-resident can hold shares up to 20 per cent. We have not made a new provision. This has been a part of the Act for many many years. No new provision is being made.

Some question was asked about retrenchment in world banks and others banks and what we are doing here. Why are we concerned about the world? If the banking system in the world retrenches, let them retrench. Look at what we have done. In 2011-12 all public sector banks together – Officers, Clerks and Sub-staff have recruited 55632 young men and women. This year the plan is to recruit 84489 young men and women. We are opening 6000 branches; how can we not recruit? Even if I take three or four people to a branch – Officer, Clerk and Sub-staff – I need for 6000 branches, 25000 people. Then people are retiring and some people leave for other jobs. We are recruiting 84489 people this year. I cannot see in the foreseeable future our banks retrenching anyone. On the contrary, in the foreseeable future – for the next five years, ten years, twenty years – we will be opening so many branches and we will recruit many many more young men and women.

Shri Anandrao Adsul asked the question as to who is the appellate authority for a penalty. For removal of managerial or other persons, there is an appeal to the Central Government under Section 36 AA (3a). For cancellation of the licence there is an appeal to the Central Government under Section 22 (5). For imposition of the penalty, there is no appellate authority; one has to go to the writ court under article 226 of the Constitution.

There were some questions about the NPA. I think I answered a question in this House. When the economy is in some stress, some sectors also will be under some stress. It is because some sectors are under stress, the economy is under stress. If every sector is doing well, why should the economy be under stress? Some sectors are under stress. I believe, and I think the Prime Minister agrees with me, when the economy is going through a slow down or under stress, this is not the time to tighten the screws on the stressed sector. This is the time to hand hold them, help them come out of this difficulty, so that when the economy recovers, that sector recovers and they will repay the loan. They are not wilful defaulters. There are some sectors which are under stress. So, this is the time to restructure the loan. RBI guidelines allow for restructuring of the loan.

MPs have approached me with individual cases to help restructure the loan. That is the right thing to do. You cannot allow an industry in your constituency to close down just because it is under stress today. This is the time to help the industry tide over the difficulty. Let us hold on for six months, twelve months or so. The economy will recover. Therefore, there is a slight rise in the proportion of NPA, nobody is denying that. Gross NPAs today are 3.1 per cent as on 31st of March. Net NPAs are only 1.4 per cent. Therefore, these NPAs have been provided for. ... (*Interruptions*)

That is what I said. Please do not introduce concepts which are unknown to banking. Every country in the world, every bank has NPAs. If there was no NPA, if everybody repaid his loan, if everybody paid his interests, no account has become bad, then we must be at the edge of cloud nine. This is utopia; it just

would not happen. There will be some reason or the other and therefore ...
(Interruptions)

Please do not interrupt. There will be NPAs. The net NPAs are only 1.4 per cent. I have said it and I say this guardedly that yes, this is a matter of concern. But this is not a matter for alarm. This is the time to help restructure the loan, help the industry come out of the stress and they will come out of the stress and these loans will become – what are doubtful assets will become standard assets over a period of time.

Sir, our banks are well capitalised. We are well above the Basel norm. We will be ahead of the new Basel 3 norm because we capitalise them repeatedly. They have enough money to lend. The economy is going through a slow down. But, as I said, it will come out of this trough; it will recover and when it recovers, banks will be required to lend more money. Banks have the liquidity to lend more money. The RBI has infused Rs. 1,46,290 crore of liquidity in the banks. Banks have enough liquidity to lend money to all sectors and to all segments that require money.

I think, I have answered all the major questions. There were some questions about consolidation. Please understand, not one of our banks is among the top 20 banks of the world. China has three. Today if a loan size is about, say, Rs. 6,000 crore, there is not a single bank which can take the portfolio on its book. It has to put together a consortium. India, for the size of its GDP, for the future that we envision, we need world-size banks. Nobody said that all 27 public sector banks would be consolidated. Please read my speech at BANCON and I made the same speech four or five years ago. This is based on the Narasimhan I Committee and Narasimhan II Committee. We said that we need two or three world-size banks and two or three world-size banks will come by some smaller banks consolidating with the larger banks of this country, but we will still have over 20 public sector banks and each one of them will grow. We need world-size banks. I am prepared to debate it in any other fora. There is no time today. We need two or three world-

size banks. If the private sector banks will become larger and larger, should not the public sector banks also keep pace and become larger and larger? I think, there is a case for merger of banks and there is a case for two or three world-size banks.

I come to my last and concluding statement. One of the hon. Members blamed what he described as the Manmohan-Chidambaran model. Please do not equate me with the Prime Minister. The Prime Minister is a distinguished economist; I am not. The Prime Minister has vast experience; I do not have. But the Manmohan model also showed to this country that we can achieve above nine per cent growth. The Manmohan model also showed to this country that we can reduce our fiscal deficit to below three per cent and it came to 2.7 per cent. ... *(Interruptions)* Therefore, do not blame this model. If you blame the Manmohan model ... *(Interruptions)* I am not yielding. ... *(Interruptions)*

MR. CHAIRMAN : Please keep quiet. Please sit down.

... *(Interruptions)*

MR. CHAIRMAN: Please do not disturb. Let the Minister reply.

... *(Interruptions)*

SHRI P. CHIDAMBARAM: If you blame the Manmohan model, the Manmohan model must also be credited ... *(Interruptions)* If the Manmohan model is a model that has caused this, the Manmohan model must also be credited for making India the second fastest growing economy in the world.

With these words, I commend this Bill and request all sections of the House to support it.

MR. CHAIRMAN: The question is:

“That the Bill further to amend the Banking Regulation Act, 1949, the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980 and to make consequential amendments in certain other enactments be taken into consideration.”

The motion was adopted.

MR. CHAIRMAN: Now, the House will take up clause by clause consideration of the Bill.

The Government wants clause 2 to be negatived by the House. However, there are amendments to this clause which are to be disposed of first.

There are Amendment Nos. 19, 20 and 21 to be moved by. Sk. Saidul Haque. Are you moving your amendments?

SHRI P. CHIDAMBARAM: Sir, just one minute.

Sir, you are amending clause 2. We are negating clause 2. There is no need to amend clause 2 because we are negating it. So, he does not have to move his amendments to clause 2. ... (*Interruptions*)

MR. CHAIRMAN: Sk. Saidul Haque, are you moving your Amendment Nos. 19, 20 and 21?

SK. SAIDUL HAQUE (BARDHMAN-DURGAPUR): Sir, I beg to move:

Page 2, *for* lines 5 to 10, *substitute*—

“2A. Notwithstanding anything to the contrary contained in section 2, nothing contained in the Competition Act, 2002 shall apply to any new banking company in respect of the matters relating to amalgamation, merger, reconstruction, transfer, reconstitution or acquisition under—”

(19)

Page 2, *omit* lines 14 and 15

(20)

Page 2, *omit* lines 17 and 18

(21)

MR. CHAIRMAN : I shall now put Amendment Nos. 19, 20 and 21 to Clause 2 moved by Sk. Saidul Haque to the vote of the House.

The amendments were put and negatived.

MR. CHAIRMAN: The question is:

“That clause 2 stand part of the Bill.”

The motion was negatived.

Clause 3

Amendment of Section 5

SK. SAIDUL HAQUE : Sir, I beg to move:

Page 2, lines 24 and 25, *omit*—

“or such other securities as may be specified by the Reserve Bank”. (22)

MR. CHAIRMAN: I shall now put Amendment No. 22 to Clause 3 moved by Sk. Saidul Haque to the vote of the House.

The amendment was put and negatived.

MR. CHAIRMAN: The question is:

“That clause 3 stand part of the Bill.”

The motion was adopted.

New Clause 3A

SHRI P. CHIDAMBARAM: Sir, as I told the House, we are not moving new clause 3A. I have to withdraw it. Therefore, I am not moving the Motion under Rule 80 (i). Therefore, new clause 3A need not be moved.

MR. CHAIRMAN: So, you are not moving amendment No. 3. Now, I go to clause 4.

Clause 4**Amendment of Section 12**

SHRI P. CHIDAMBARAM: Sir, I beg to move:

“Page 2, *for* line 26, *substitute*—

“4. In section 12 of the principal Act,--

(A). in sub-section (1),--“.” (4)

MR. CHAIRMAN: The question is:

“Page 2, *for* line 26, *substitute*—

“4. In section 12 of the principal Act,--

(A). in sub-section (1),--“.” (4)

The motion was adopted.

SHRI P. CHIDAMBARAM: Sir, I beg to move:

“Page 2, *for* line 42, *substitute*—

‘(B). in sub-section (2), the following proviso shall be inserted, namely:--

“Provided that the Reserve Bank may increase, in a phased manner, such ceiling on voting rights from ten per cent to twenty-six per cent.”.’”

(5)

SK. SAIDUL HAQUE : Sir, I beg to move:

“That in the amendment proposed by Shri P. Chidambaram and printed at serial No. 5 in List No. 1 of Amendments—

for “twenty six per cent.”.

substitute “ten point one per cent.”.” (24)

MR. CHAIRMAN: I shall put Amendment No.24 to clause 4 moved by Sk. Saidul Haque, to the vote of the House.

Those in favour may please say ‘Aye’,

SOME HON. MEMBERS: “Ayes”.

MR. CHAIRMAN: Those against may please say “No”,

SEVERAL HON. MEMBERS: “Noes”.

... (*Interruptions*)

SK. SAIDUL HAQUE : Sir, I want a Division on it.

SHRI P. CHIDAMBARAM: What is this? Why do you want a Division on this?

... (*Interruptions*)

SHRI BASU DEB ACHARIA (BANKURA): On two amendments, we will press for a division. In this case, you are increasing the ceiling on voting rights from ten per cent to twenty-six per cent.

SK. SAIDUL HAQUE : You are increasing the ceiling from ten per cent to twenty-six per cent and, therefore, we want to put a cap at ten point one per cent.

... (*Interruptions*)

MR. CHAIRMAN: Let the Lobbies be cleared.—

Now, the Lobbies have been cleared..

Now, the Secretary-General to inform the House about the procedure regarding operating the automatic vote recording machine.

SECRETARY-GENERAL: Hon. Members, who have not been allotted Division Numbers so far, will be supplied at their seats with Ayes/Noes printed slip for recording their votes. On the slips, they may kindly record the votes of their choice by signing and writing legibly their names, identity card numbers given to them temporary/permanent identify cards supplied to the Members, Constituency and State/Union Territories and the date at the place specified on the slip. Members who decide to record abstention, may ask for the abstention slip.

Operation of the Automatic Vote Recording Machine: Kind attention of the hon. Members is invited to the following points in the operation of the Automatic Vote Recording System:-

3. Before a division starts, every hon. Member should occupy his or her own seat and operate the system from that seat only;
4. As may kindly be seen, the "red bulbs above Display Boards" on either side of the hon. Speaker's Chair are already glowing. This means the Voting System has been activated;

3. For voting, please press the following two buttons simultaneously immediately after sounding of first gong, namely
One "red" button in front of the hon. Member on the headphone plate and

Also

any one of the following buttons fixed on the top of desk of seats:

Ayes - Green colour

Noes - Red colour

Abstain - Yellow colour

4. It is essential to keep both the buttons pressed till the second gong sound is heard and the red bulbs are "off".

IMPORTANT: The hon. Members may please note that the vote will not be registered if both buttons are not kept pressed simultaneously till the sounding of the second gong.

5. Please do not press the amber button (P) during division.
6. Hon. Members can actually "see" their vote on Display Boards and on their Desk Unit.
7. In case, vote is not registered, they may call for voting through slips.

MR. CHAIRMAN: I shall put Amendment No.24 to Government Amendment No.5 moved by Sk. Saidul Haque to Clause 4, to the vote of the House.

The question is:

“That in the amendment proposed by Shri P. Chidambaram and printed at serial No. 5 in List No. 1 of Amendments –

for “twenty six per cent.”

Substitute “ten point one per cent.”.” (24)

The Lok Sabha divided:

DIVISION**AYES****18.35 hrs**

Acharia, Shri Basu Deb
Anandan, Shri M.
Baske, Shri Pulin Bihari
Bauri, Shrimati Susmita
Biju, Shri P.K.
Das, Shri Khagen
Dasgupta, Shri Gurudas
Haque, Sk. Saidul
Karunakaran, Shri P.
Kumar, Shri P.
Lingam, Shri P.
Majumdar, Shri Prasanta Kumar
Malik, Shri Sakti Mohan
Manian, Shri O.S.
Panda, Shri Prabodh
Rajendran, Shri C.
Rajesh, Shri M.B.
Riyan, Shri Baju Ban
Roy, Shri Mahendra Kumar
Saha, Dr. Anup Kumar
Sampath, Shri A.
Satpathy, Shri Tathagata
Semmalai, Shri S.
Sugumar, Shri K.
Thambidurai, Dr. M.
Tirkey, Shri Manohar
Venugopal, Dr. P.

NOES

Aaron Rashid, Shri J.M.
Adsul, Shri Anandrao
Agrawal, Shri Rajendra
Ajmal, Shri Badruddin
Alagiri, Shri S.
Amlabe, Shri Narayan Singh
Antony, Shri Anto
Awale, Shri Jaywant Gangaram
Azharuddin, Mohammed
Baal, Shri T.R.
'Baba', Shri K.C. Singh
Babbar, Shri Raj
Bairwa, Shri Khiladi Lal
Bais, Shri Ramesh
Baite, Shri Thangso
Baitha, Shri Kameshwar
Baliram, Dr.
Balmiki, Shri Kamlesh
Bapiraju, Shri K.
Bhagora, Shri Tara Chand
Bhoi, Shri Sanjay
Bhujbal, Shri Sameer
Biswal, Shri Hemanand
Chacko, Shri P.C.
Chang, Shri C.M.
Chauhan, Shri Dara Singh

Chauhan, Shri Mahendrasinh P.
Chidambaram, Shri P.
Chinta Mohan, Dr.
Choudhary, Shri Bhudeo
Choudhury, Shri Abu Hasem Khan
Chowdhary, Shrimati Santosh
Chowdhury, Shri Adhir
'Commando', Shri Kamal Kishor
Das, Shri Bhakta Charan
Davidson, Shrimati J. Helen
Deo, Shri V. Kishore Chandra
Dhanapalan, Shri K. P.
Dhruvanarayana, Shri R.
Dias, Shri Charles
Dikshit, Shri Sandeep
Dubey, Shri Nishikant
Dutt, Shrimati Priya
Elangovan, Shri T.K.S.
Engti, Shri Biren Singh
Ering, Shri Ninong
Gaikwad, Shri Eknath Mahadeo
Gandhiselvan, Shri S.
Gavit, Shri Manikrao Hodlya
Geete, Shri Anant Gangaram
Ghatowar, Shri Paban Singh
Gogoi, Shri Dip
Guddu, Shri Premchand
Handique, Shri B.K.
Harsha Kumar, Shri G.V.

Hegde, Shri K. Jayaprakash
Hussain, Shri Ismail
Jagannath, Dr. Manda
Jaiswal, Dr. Sanjay
Jakhar, Shri Badri Ram
Jena, Shri Mohan
Jena, Shri Srikant
Jhansi Lakshmi, Shrimati Botcha
Joshi, Dr. C.P.
Joshi, Shri Kailash
Joshi, Shri Mahesh
Joshi, Shri Pralhad
Kamal Nath, Shri
Kamat, Shri Gurudas
Kashyap, Shri Virender
Kataria, Shri Lalchand
Kaur, Shrimati Preneet
Kaypee, Shri Mohinder Singh
Khandela, Shri Mahadeo Singh
Khatgaonkar, Shri Bhaskarrao Bapurao Patil
Khatri, Dr. Nirmal
Khursheed, Shri Salman
Killi, Dr. Kruparani
Kowase, Shri Marotrao Sainuji
Krishnasswamy, Shri M.
Kumar, Shri Ajay
Kumar, Shri Ramesh
Kumar, Shri Shailendra
Kumari, Shrimati Chandresh

Kurup, Shri N. Peethambara
Lakshmi, Shrimati Panabaka
Lal, Shri Pakauri
Mahant, Dr. Charan Das
Mahtab, Shri Bhartruhari
Mani, Shri Jose K.
Masram, Shri Basori Singh
Mcleod, Shrimati Ingrid
Meena, Shri Namu Narain
Meena, Shri Raghuvir Singh
Meghe, Shri Datta
Meghwal, Shri Arjun Ram
Meghwal, Shri Bharat Ram
Meinya, Dr. Thokchom
Mirdha, Dr. Jyoti
Mishra, Shri Govind Prasad
Mishra, Shri Mahabal
Moily, Shri M. Veerappa
Mukherjee, Shri Abhijit
Muniyappa, Shri K.H.
Muttemwar, Shri Vilas
Naik, Dr. Sanjeev Ganesh
Naik, Shri P. Balram
Namdhari, Shri Inder Singh
Narah, Shrimati Raneer
Narayanasamy, Shri V.
Natrajan, Kumari Meenakshi
Nirupam, Shri Sanjay
Pala, Shri Vincent H.

Pandey, Dr. Vinay Kumar
Pandey, Shri Ravindra Kumar
Paranjpe, Shri Anand Prakash
Patel, Shri Devji M.
Patil, Dr. Padmasinha Bajirao
Patil, Shri Sanjay Dina
Patil, Shri Pratik
Pawar, Shri Sharad
Pilot, Shri Sachin
Prabhakar, Shri Ponnamm
Pradhan, Shri Amarnath
Premdas, Shri
Punia, Shri P. L.
Purandeswari, Shrimati D.
Raghavan, Shri M.K.
Rai, Shri Prem Das
Rajagopal, Shri L.
Rajukhedi, Shri Gajendra Singh
Ramachandran, Shri Mullappally
Ramasubbu, Shri S.S.
Ramkishun, Shri
Rana, Shri Jagdish Singh
Rane, Shri Nilesh Narayan
Rao, Shri Rayapati Sambasiva
Rawat, Shri Harish
Reddy, Shri Anantha Venkatarami
Reddy, Shri Gutha Sukhender
Reddy, Shri K.R.G.
Roy, Shri Arjun

Ruala, Shri C.L.
Sachan, Shri Rakesh
Sahay, Shri Subodh Kant
Sai Prathap, Shri A.
Sanjoy, Shri Takam
Saroj, Shri Tufani
Satyanarayana, Shri Sarvey
Sayeed, Shri Hamdullah
Shanavas, Shri M.I.
Sharma, Shri Jagdish
Shekhar, Shri Neeraj
Shekhawat, Shri Gopal Singh
Shetkar, Shri Suresh Kumar
Shinde, Shri Sushilkumar
Shivkumar, Shri K̃ alias J.K. Ritheesh
Sibal, Shri Kapil
Singh, Chaudhary Lal
Singh, Rao Inderjit
Singh, Shri Dushyant
Singh, Shri Ganesh
Singh, Shri Ijyaraj
*Singh, Shri Jagdanand
Singh, Shri R.P.N.
Singh, Shri Radhe Mohan
Singh, Shri Rajnath
Singh, Shri Ratan
Singh, Shri Ravneet
Singh, Shri Sukhdev

* Voted through slip

Singh, Shri Uday Pratap
Singh, Shri Vijay Bahadur
Singh, Rajkumari Ratna
Singh, Shrimati Rajesh Nandini
Singla, Shri Vijay Inder
Siricilla, Shri Rajaiah
Solanki, Shri Bharatsinh
Sudhakaran, Shri K.
Suklabaidya, Shri Lalit Mohan
Sule, Shrimati Supriya
Suresh, Shri Kodikkunnil
Tagore, Shri Manicka
Tamta, Shri Pradeep
Tandon, Shrimati Annu
Tanwar, Shri Ashok
Taware, Shri Suresh Kashinath
Tewari, Shri Manish
Thakur, Shri Anurag Singh
Thamaraiselvan, Shri R.
Tharoor, Dr. Shashi
Thomas, Shri P.T.
Tirath, Shrimati Krishna
Udasi, Shri Shivkumar
Venugopal, Shri K.C.
Verma, Shri Sajjan
Verma, Shri Beni Prasad
Vishwanath, Shri Adagooru H.
Viswanathan, Shri P.
Vivekanand, Dr. G.

Vundavalli, Shri Aruna Kumar

Vyas, Dr. Girija

Wasnik, Shri Mukul

Yadav, Shri Dinesh Chandra

Yadav, Shri Hukmadeo Narayan

Yadav, Shri Anjankumar M.

Yadav, Shri Mulayam Singh

ABSTAIN

Saroj, Shrimati Sushila

MR. CHAIRMAN: Subject to correction*, the result of the Division is:

Ayes: 27

Noes: 205

The motion was negatived.

The amendment was negatived.

MR. CHAIRMAN: I shall put Amendment No.5 moved by Shri P. Chidambaram to clause 4 to the vote of the House.

The question is:

“Page 2, *for* line 42, substitute-

‘(B). in sub-section (2), the following proviso shall be inserted, namely :-

“Provided that the Reserve Bank may increase, in a phased manner, such ceiling on voting rights from ten per cent to twenty-six per cent.”.”

(5)

The motion was adopted.

* The following Member also recorded/corrected his vote through Slip

Ayes: 27

Noes : 205 + Shri Jagdanand Singh = 206

Abstain : 001

MR. CHAIRMAN: Hon. Members, Government Amendment No.5 to Clause 4 has just been adopted. The amendment seeks to substitute line 42 on page 2 of the Bill with new lines. Prof. Sk. Saidul Haque has Tabled Amendment No.25 to Clause 4 which seeks to omit line 42 on page 2 of the Bill. Line 42 as it exists prior to the adoption of the Government Amendment No.5 is no more in the Bill. Therefore, Amendment No. 25 Tabled by Prof. Sk. Saidul Haque has become infructuous. I am, therefore, not allowing this amendment to be moved. Now

The question is:

“That clause 4, as amended, stand part of the Bill.”

The motion was adopted.

Clause 4, as amended, was added to the Bill.

Clauses 5 to 8 were added to the Bill.

Clause 9 Insertion of new section 26A

Amendment made:

Page 6, lines 10 and 11, *for* “such other purposes”, *substitute* –

“Such other purposes which may be necessary for the promotion of depositors’ interests”. (6)

(Shri P. Chidambaram)

MR. CHAIRMAN: The question is:

“I shall put Amendment No. 6 moved by Shri P. Chidambaram to clause 9 to the vote of the House.”

The motion was adopted.

MR. CHAIRMAN: The question is:

“That clause 9, as amended, stand part of the Bill.”

The motion was adopted.

Clause 9, as amended, was added to the Bill.

Clause 10 Insertion of new section 19A

Amendment made:

Page 6, *for* lines 29 and 30, *substitute* –

“enterprise of a banking company and its books of account jointly by one or more of its officers or employees or other persons along with the Board or authority regulating such associate enterprise.”. (7)

(Shri P. Chidambaram)

MR. CHAIRMAN: The question is:

“I shall put Amendment No. 7 moved by Shri P. Chidambaram to clause 10 to the vote of the House.”

The motion was adopted.

MR. CHAIRMAN: The question is:

“That clause 10, as amended, stand part of the Bill.”

The motion was adopted.

Clause 10, as amended, was added to the Bill.

Clauses 11 to 13 were added to the Bill.

Clause 14 Amendment of section 51

Amendment made:

Page 8, *for* lines 40 to 44, *substitute—*

“14. In Section 51 of the principal Act, in sub-section (1), before the words, brackets, figures and letters “sub-sections (1B), (1C) and (2) of Sections 30”, the figures and letters “29A,” shall be inserted.’.

(30)

(Shri P. Chidambaram)

MR. CHAIRMAN: The question is:

“I shall put Amendment No.30 moved by Shri P. Chidambaram to clause 14 to the vote of the House.”

The motion was adopted.

MR. CHAIRMAN:

“That clause 14, as amended, stand part of the Bill.”

The motion was adopted.

Clause 14, as amended, was added to the Bill.

Clause 15 Amendment of section 56

Amendments made:

Page 10, line 9, *for* “2011”, *substitute* “2012”. (8)

Page 10, line 19, *for* “2011”, *substitute* “2012”. (9)

(Shri P. Chidambaram)

MR. CHAIRMAN: The question is:

“I shall put Amendment Nos. 8 and 9 moved by Shri P. Chidambaram to clause 15 to the vote of the House.”

The motion was adopted.

MR. CHAIRMAN: The question is:

“That clause 15, as amended, stand part of the Bill.”

The motion was adopted.

Clause 15, as amended, was added to the Bill.

Clause 16

Amendment of section 3

SK. SAIDUL HAQUE(BARDHAMAN DURGAPUR) : I beg to move:

Page 12, *after* line 18, *insert*—

“Provided also that the percentage of Share-holding of the Central Government in any corresponding new bank to total Share Capital of such corresponding new Bank shall not be decreased by any increase or reduction of paid-up share capital.”. (26)

Page 12, *omit* lines 27 to 35. (27)

MR. CHAIRMAN: I shall now put amendment Nos. 26 and 27 to clause 16 moved by Sk. Saidul Haque to the vote of the House.

The amendments were put and negatived.

MR. CHAIRMAN: The question is:

“That clause 16 stand part of the Bill.”

The motion was adopted.

Clause 16 was added to the Bill.

19.00hrs

Clause 17

Amendment of section 3

SK. SAIDUL HAQUE: I beg to move:

Page 13, *after* line 3, *insert* –

“Provided further that the percentage of Share-holding of the Central Government in any corresponding new bank to tal Share Capital of such corresponding new Bank shall not be decreased by any increase or reduction of paid-up share capital.”. (28)

Page 13, *omit* lines 16 to 23. (29)

MR. CHAIRMAN : I shall now put Amendment Nos.28 and 29 to Clause 17 moved by Sk. Saidul Haque to the vote of the House.

The Amendments were put and negatived.

MR. CHAIRMAN: The question is:

“That clause 17 stand part of the Bill.”

The motion was adopted.

Clause 17 was added to the Bill.

Clause 18 was added to the Bill.

Schedule

Amendments made:

Page *for lines 4 to 7, substitute-*
14,

‘1 The In section 28, after *Exception 2*, the following
 Indian *Exception* shall be inserted, namely:-
 Contracts
 Act,
 1872
 (9 of
 1872).

Saving of a
guarantee
agreement of
a bank or a
financial
institution.

Exception 3.— This section shall not render illegal a contract in writing by which any bank or financial institution stipulate a term in a guarantee or any agreement making a provision for guarantee for extinguishment of the rights or discharge of any party thereto from any liability under or in respect of such guarantee or agreement on the expiry of a specified period which is not less than one year from the date of occurring or non-occurring of a specified event for extinguishment or discharge of such party from the said liability.

Explanation.- In Exception 3,-

(i) the expression “bank” means –

(a) a “banking company” as defined in clause (c) of section 5 of the Banking Regulation Act, 1949; 10 of 1949.

(b) “a corresponding new bank” as defined in clause (da) of section 5 of the Banking Regulation Act, 1949; 10 of 1949.

(c) “State Bank of India” constituted under section 3 of the State Bank of India Act, 1955; 23 of 1955

(d) “a subsidiary bank” as defined in clause (k) of section 2 of the State Bank of India (Subsidiary Banks) Act, 1959; 38 of 1959.

(e) “a Regional Rural Bank” established under section 3 of the Regional Rural Banks Act, 1976; 21 of 1976.

(f) “a Co-operative bank” as defined in clause (cci) of section 5 of the Banking Regulation Act, 1949; 10 of 1949.

(g) “a multi-State co-operative bank” as defined in clause (cciiia) of section 5 of the Banking Regulation Act, 1949; and 10 of 1949.

(ii) the expression “a financial institution” means any Public financial institution within the meaning of section 4A of the Companies Act, 1956. 1 of 1956.

2. Indian Stamp Act, 1899 (2 of 1899).

Conversion of a branch of any bank into a wholly owned subsidiary of bank or transfer of shareholding of a bank to a holding company of bank not liable to duty.

After section 8D, the following section shall be inserted, namely:-

“8E. Notwithstanding anything contained in this Act or any other law for the time being in force,—

(a) conversion of a branch of a bank into a wholly owned subsidiary of the bank or transfer of shareholding of a bank to a holding company of the bank in terms of the scheme or guidelines of the Reserve Bank of India shall not be liable to duty under this Act or any other law for the time being in force; or

(b) any instrument, including an instrument of, or relating to, transfer of any property, business, asset whether movable or immovable, contract, right, liability and obligation, for the purpose of, or in connection with, the conversion of a branch of a bank into a wholly owned subsidiary of the bank or transfer of shareholding of a bank to a holding company of the bank in terms of the scheme or guidelines issued by the Reserve Bank of India in this behalf, shall not be liable to duty under this Act or any other law for the time being in force.

Explanation.—

(i) For the purposes of this section, the expression “bank” means—

(a) a “banking company” as defined in clause (c) of section 5 of the Banking Regulation Act, 1949;

10 of 1949.

(b) “a corresponding new bank” as defined in clause (da) of section 5 of the Banking Regulation Act, 1949;

10 of 1949.

(c) “State Bank of India” constituted under section 3 of the State Bank of India Act, 1955;

23 of 1955.

(d) “a subsidiary bank” as defined in clause (k) of section 2 of the State Bank of India (Subsidiary Banks) Act, 1959;

38 of 1959.

(e) “a Regional Rural Bank” established under section 3 of the Regional Rural Banks Act, 1976;

21 of 1976.

(f) “a Co-operative bank” as defined in clause (cci) of section 5 of the Banking Regulation Act, 1949;

10 of 1949.

(g) “a multi-State co-operative bank” as defined in clause (cciiia) of section 5 of the Banking Regulation Act, 1949;

10 of 1949.

(ii) For the purposes of this section, the expression the "Reserve Bank of India" means the Reserve Bank of India constituted under section 3 of the Reserve Bank of India Act, 1934.

2 of 1934.

3. The Reserve Bank of India Act, 1934 (2 of 1934).

In section 8, in sub-section (4), for the words “thereafter until his successor shall have been nominated”, the following shall be substituted, namely:-

“shall be eligible for reappointment:

Provided that any such Director shall not be appointed for more than two terms, that is, for a maximum period of eight years either

continuously or intermittently”.

4. The Reserve Bank of India Act, 1934 (2 of 1934).

In section 9, in sub-section (3), for the words “thereafter until his successor shall have been appointed and shall be eligible for reappointment”, the following shall be substituted, namely:-

“shall be eligible for reappointment:

Provided that any such member shall not be appointed for more than two terms, that is, for a maximum period of eight years either continuously or intermittently”.

5. The State Financial Corporation Act, 1951 (63 of 1951).

In section 7, in sub-section (3), the words and figures “and the Banking Regulation Act, 1949” shall be omitted.’. (10)

10 of 1949.

Page 14, line 8, for “2”, *substitute* “6”. (11)

Page 14, line 11, for “3”, *substitute* “7”. (12)

Page 14, line 14, for “4”, *substitute* “8”. (13)

Page 14, line 17, for “5”, *substitute* “9”. (14)

14,

Page line 22, for “6”, *substitute* “10”. (15)
14,

Page line 26, for “7”, *substitute* “11”. (16)
14,

Page line 29, for “8”, *substitute* “12”. (17)
14,

(Shri P. Chidambaram)

MR. CHAIRMAN: The question is:

“That the Schedule, as amended, stand part of the Bill.”

The motion was adopted.

The Schedule, as amended, was added to the Bill.

Clause 1 Short Title and Commencement

Amendment made:

Page 1, line 5, *for* “2011”, *substitute* “2012”. (2)

(Shri P. Chidambaram)

MR. CHAIRMAN: The question is:

“That clause 1, as amended, stand part of the Bill.”

The motion was adopted.

Clause 1, as amended, was added to the Bill.

Enacting Formula

Amendment made:

Page 1, line 1, *for* “Sixty-second”, *substitute* “sixty-third”. (1)

(Shri P. Chidambaram)

MR. CHAIRMAN: The question is:

“That the Enacting Formula, as amended, stand part of the Bill.”

The motion was adopted.

The Enacting Formula, as amended, was added to the Bill.

The Long Title was added to the Bill.

SHRI BASU DEB ACHARIA : Sir, in protest we are walking out.

19.04 hrs

*At this stage, Shri Basu Deb Acharia and some other
hon. Members left the House.*

SHRI P. CHIDAMBARAM: Sir, I beg to move:

“That the Bill, as amended, be passed.”

MR. CHAIRMAN: The question is:

“That the Bill, as amended, be passed.”

The motion was adopted.

SHRI P. CHIDAMBARAM: Sir, I thank every section of the House.

19.05 hrs**RE : LAND ACQUISITION, REHABILITATION
AND RESETTLEMENT BILL, 2012**

MR. CHAIRMAN: The House shall now take up Item No.29, Land Acquisition, Rehabilitation and Resettlement Bill. Shri Jairam Ramesh.

... (Interruptions)

THE MINISTER OF RURAL DEVELOPMENT (SHRI JAIRAM RAMESH):

Sir, I beg to move that the Bill be taken into consideration.

... (Interruptions)

श्री राजनाथ सिंह (गाज़ियाबाद): सभापति महोदय, विंटर सेशन समाप्त हो रहा है। भूमि अर्जन, पुनर्वासन और पुनर्व्यवस्थापन विधेयक कोई साधारण बिल नहीं है बल्कि एक महत्वपूर्ण बिल है। मैं समझता हूँ कि ऐसे गंभीर बिल पर आनन-फानन में विचार नहीं होना चाहिए, इस पर जल्दबाजी में विचार नहीं होना चाहिए। हम लोगों की यह इच्छा थी कि यदि इस सत्र के प्रारंभ में ही सरकार के द्वारा यह बिल आ गया होता तो इस पर गंभीरतापूर्वक विस्तृत चर्चा हो गई होती और यह बिल लोक सभा और राज्यसभा से पारित हो गया होता। यह बिल सत्र के अंत में लाया गया है। शायद इसलिए कि सरकार की मंशा यह है कि जल्दबाजी में इस बिल को पारित करा दिया जाए... (व्यवधान) वैसे यह बिल आज से कई महीने पहले संसद में पेश हो चुका है। ... (व्यवधान) लेकिन संसद ने इसे स्टैंडिंग कमेटी को भेजा दिया था। स्टैंडिंग कमेटी ने जो अपने रिकमेण्डेशन्स दी हैं उनमें से सारी रिकमेण्डेशन्स को सरकार ने नहीं माना है। सरकार ने कुछ रिकमेण्डेशन्स को माना है और कुछ को नहीं माना है। जिन रिकमेण्डेशन्स को सरकार ने नहीं माना है उन पर संसद विचार करना चाहेगी। इसलिए मैं यह प्रस्ताव करता हूँ कि यदि संसद सहमत है तो या तो संसद का सत्र बढ़ा दिया जाए और लैंड ऐक्वीजिशन बिल के बारे में इसी सत्र में विचार हो अथवा स्टैंडिंग कमेटी को इसे रेफर कर दिया जाए।

हमारा तीसरा प्रस्ताव यह है कि सरकार चाहे और संसद सहमत हो तो जब बजट सत्र प्रारंभ होगा तब बजट सत्र के प्रारंभ में ही इस बिल को लाकर, इस पर विचार करके इसे जल्द से जल्द पारित किया जाए।

श्री मुलायम सिंह यादव (मैनपुरी): सभापति जी, यह सही है कि भूमि अधिग्रहण विधेयक जल्दबाजी में लाया गया है। यह पूरे देश के किसानों से संबंधित है। आपसे अनुरोध है कि हम अभी तक इसे पूरा अध्ययन



नहीं कर पाए हैं। इसलिए हम चाहते हैं कि इसका समय अगले सत्र तक बढ़ा दिया जाए जिससे इस पर तैयारी के साथ बहस हो सके। यह मामूली बात नहीं है।...(व्यवधान) आज हालत यह हो गई है कि हिन्दुस्तान की जमीन प्रति वर्ष तीन प्रतिशत कम हो रही है और जनसंख्या बढ़ रही है नतीजा होगा कि देश में पैदावार घटेगी तो देश में भुखमरी फैलेगी।...(व्यवधान) इसके लिए आप क्या कर रहे हैं।...(व्यवधान) इसलिए हम चाहते हैं कि इसे अध्ययन करने के लिए अगले सत्र तक बढ़ा दिया जाए।...(व्यवधान)

सभापति महोदय : ठीक है, आपने अपनी भावना व्यक्त कर दी।

...(व्यवधान)

SHRI BASU DEB ACHARIA (BANKURA): Sir, there are as many as 155 amendments; and there are also 14 new amendments – very important amendments. All these amendments have been circulated today only; at 11 a.m. the Members were able to get the copies of the amendments. It is a very important Bill; it has been hurriedly brought before the House. We are not aware that this Bill would come before the House today. हमारा यही निवेदन है कि इतने महत्वपूर्ण बिल को अभी जल्दबाजी में न लाकर अगले सत्र में लाया जाए ताकि वे जो संशोधन लाए हैं...(व्यवधान)

MR. CHAIRMAN : You made your point.

श्री बसुदेव आचार्य : हम पूरे 155 संशोधन देख सकें, चर्चा कर सकें और उसके बाद सदन में भी चर्चा होगी और यह पारित होगा। यह हमारा निवेदन है।...(व्यवधान)

MR. CHAIRMAN: You made your point. Please be seated.

प्रो. सौगत राय (दमदम): सभापति जी, आपने मुझे प्वाइंट ऑफ आर्डर पर बोलने का समय दिया, इसके लिए आपका बहुत धन्यवाद। दोनों प्वाइंट ऑफ आर्डर हैं। एक, कल लिस्ट ऑफ बिजनस में यह बिल नहीं था, आज की लिस्ट ऑफ बिजनस में अचानक आया। आप जानते हैं कि नियम के अनुसार यदि किसी बिल में संशोधन देना है तो कम से कम एक दिन पहले देना होता है। हमें कोई संशोधन देने का मौका नहीं मिला। दूसरा, आपको पता है कि यह बिल संसदीय समिति में गया था जिनकी अध्यक्ष श्रीमती सुमित्रा महाजन हैं। उन्होंने एक रिपोर्ट दी। लेकिन उस रिपोर्ट के बाद भी मंत्री महोदय 14 संशोधन लाए हैं जिनकी कोई जांच, कोई डिस्कशन संसदीय समिति में नहीं हुई। ...(व्यवधान)

MR. CHAIRMAN: Please conclude now.

प्रो. सौगत राय : इससे पहले भी हमने एक बिल में यही सवाल उठाया था। चिदम्बरम साहब ने उसे वापिस ले लिया। मैं आपसे अर्ज करूंगा, विनती करूंगा कि आप मंत्री महोदय को बताइए कि वे बिल अभी वापिस लें या उसे फिर से संसदीय समिति में जांच के लिए भेजा जाए।...(व्यवधान)

सभापति महोदय : ठीक है, आप बैठिए। मंत्री जी जवाब दे रहे हैं।

...(व्यवधान)

प्रो. सौगत राय : इस बारे में कमल नाथ जी रोशनी डालें।...(व्यवधान)

MR. CHAIRMAN: You can associate; please send your names.

शहरी विकास मंत्री तथा संसदीय कार्य मंत्री (श्री कमल नाथ): माननीय सभापति जी, मैंने सब सांसदों की बात सुनी है। मैं आपकी भावनाओं का सम्मान करता हूँ। यह बहुत महत्वपूर्ण बिल है। सेशन नहीं बढ़ सकता क्योंकि इसमें सबकी सहमति नहीं होगी। इसलिए एक ही उपाय है कि अगले सेशन में हम इस बिल पर चर्चा करें। जैसा राजनाथ सिंह जी ने कहा है, हम इसे शुरू में लाएंगे। आपके सुझाव को स्वीकार करते हुए हम इसको अगले सेशन में पहले नम्बर पर लाएंगे।...(व्यवधान)

MR. CHAIRMAN : The time of the House is extended by one hour.



19.11hrs**COMPANIES BILL, 2011**

MR. CHAIRMAN: Now, the House shall take up Item No.30.

Shri Sachin Pilot.

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS

(SHRI SACHIN PILOT): Sir, I beg to move*:

“That the Bill to consolidate and amend the law relating to companies be taken into consideration. ”

महोदय, यह बहुत लम्बा समय तय करके आज चर्चा के लिए आया है। मैं बड़े संक्षेप में इसके बारे में बताना चाहता हूँ कि यह बिल बहुत महत्वपूर्ण है।...(व्यवधान)

सभापति महोदय : मंत्री जी वक्तव्य दे रहे हैं, कृपया आप सभी लोग शांत हो जाएं।

श्री सचिन पायलट: महोदय, कंपनीज का पहला कानून सन् 1913 में बना था, उसके बाद दूसरा कानून सन् 1956 में बना। सन् 1950 में भाभा कमेटी बनी थी और पहला कंपनीज एक्ट 1956 में लागू हुआ। तब से लेकर आज तक उस कानून में 25 संशोधन हुए और समय आ गया था कि हम लोग एक ऐसा कानून लेकर आए जो बदलते हुए भारत की तस्वीर को सही तरह से प्रदर्शित कर सके। मैं सदन को बताना चाहता हूँ कि सन् 1956 में जब यह कानून बना था, उस समय देश में 30,000 कंपनीज थीं और आज, वर्ष 2012 में लगभग साढ़े आठ लाख कंपनीज हैं। हमारा मानना है कि जब एक कानून बनता है, यह बिल एक ऐसा बिल है, जो सदन में पेश होने के बाद स्टैंडिंग कमेटी में गया, स्टैंडिंग कमेटी से आने के बाद, यह पुनः विचार के लिए स्टैंडिंग कमेटी के पास गया। दो बार स्टैंडिंग कमेटी की रिकमेंडेशन्स आईं और दोनों बार हमने उनको कुबूल किया है। इस बिल के ऊपर स्टैंडिंग कमेटी की 193 रिकमेंडेशन्स थीं, जिनमें से 186 रिकमेंडेशन्स हमने पूरी तरह मानी हैं। यह इस बात को प्रदर्शित करता है कि जब यह बिल बन रहा था, उस समय न सिर्फ स्टैंडिंग कमेटी के सदस्य, तमाम लोगों से हमने जानकारी और सुझाव प्राप्त किए और एक ऐसा बिल बनाने की हमने कोशिश की है, जो आने वाले बहुत लम्बे समय तक गवर्नेंस का रास्ता बनाकर देगा। ऐतिहासिक तौर पर गवर्नेंस सिर्फ सरकार के तहत देखा जाता था, लेकिन अब कारपोरेट

* Moved with the recommendation of the President.

गवर्नेंस एक ऐसा मुद्दा बना है, जिसे समय से पहले हमें एडॉप्ट करना पड़ेगा। गुड कारपोरेट गवर्नेंस एक ऐसा विषय है, जो दुनिया भर में प्रैक्टिस होता होगा, लेकिन भारत की, इस देश की यूनिक जरूरतों के ऊपर हमें प्रकाश डालना पड़ेगा। यह बहुत महत्वपूर्ण बिल है, बहुत लम्बा बिल है और यह बिल कई वर्षों का सफ़र तय करके आया है।... (व्यवधान)

श्री अनुराग सिंह ठाकुर (हमीरपुर, हि.प्र.): सभापति महोदय, माननीय सदस्यों को कहें कि वे अपनी सीट पर बैठ जाएं।... (व्यवधान)

सभापति महोदय : आप लोग जरा शांत होकर बैठ जाएं। मंत्री जी वक्तव्य दे रहे हैं।

SHRI SACHIN PILOT: The issue of corporate governance is very well taken up in this Bill. I will just outline a few large points of the Bill and we will have a larger discussion when I will give reply to hon. Members' queries and comments.

Sir, growth is important for the country and to my mind growth should be long term, sustainable, equitable but more importantly, growth should also be responsible. Therefore, the responsibility of taking this country forward certainly lies with the Government of the day and the State Governments but increasingly so, I think the corporate entities of this country, the private players, the enterprises, the entrepreneurs also have an increasingly larger role to share in making this country a prosperous, functional forward looking nation. Therefore, Sir, the issue of corporate social responsibility has been taken up in this Bill.

I am happy to inform the House that we have undergone a large study globally and we have learnt there are only two countries in the world where there is some sort of CSR regulation. The countries are France and Indonesia. But we believe that in India we must have the corporate entities contribute meaningfully and while they do that, it is for the first time and India perhaps will be the first country that will have Corporate Social Responsibility as a statute. I must thank the Standing Committee on Finance and all its Members for having really forced this issue to be a part of this Bill.

Sir, the CSR provision in this Bill is the following. It is now mandatory for certain class of companies to contribute 2 per cent of their net profit into the

communities in which they function. It is because every company, be it manufacturing or production companies, they work in certain areas and we believe that it is these companies who must also give back to the society. Giving taxes is a responsibility of the company, but to have a corporate social responsibility as a part of their functioning, I think, will go a long way in clearing the air as we go forward. We have seen a big division in this country, the divide between the rich and the poor is getting bigger and bigger. It is about time that we do a perception correction. That can only be done if the companies themselves move forward and show that they are responsible, sensitive and they want to give back to the society. Therefore, CSR has now become a mandatory part of this Bill.

Sir, we also have focussed upon self-regulation. We have focussed upon transparency in functioning. In this Bill we also have a lot of focus on making sure that the compliances are made, the rules and regulations are complied with.

The other point is about the remuneration of the Members of the Board. Increasingly we see -- because of proliferation of media, television and newspapers -- and every citizen of this country knows that people who are earning a lot of money through these companies are getting exorbitantly high remuneration for their services. In this Bill there is a provision in this regard. Earlier, Act had provided that 11 per cent of the profit is the maximum amount that the Board Members could have collectively got as remuneration. But here it has been said that if companies want to pay their Board Members a lot of money, they may do so, but they will have to tell that in the meeting of the shareholders about it and will also have to reflect that in their books about what is the average salary that an average salary that an employee is getting. The average salary of an employee has also to be shown to the world and also the amount of salary that a Member of the Board is getting so that there is some parity and disclosure.

Sir, in this Bill we have focussed a lot on protecting the shareholders. As you know there have been a lot of instances in the recent past about corporate fraud. I think, every time we hear about a fraud we have a knee-jerk reaction; we

start investigation; we try and pinpoint the guilty party and all the agencies start working once the act has happened. We believe, today we have technology and so the fraud must have to be detected before the fraud happens. We are trying to use the technology and the data base to make sure that we are able to identify the pressure points before the fraud actually takes place. What pains me most about these frauds is certainly the people who invested money. But it is all known that people with large resources have access to good bankers, good lawyers, good accountants and they can also go to courts and use various mechanisms to recover their money but our heart goes out to those small investors, those retired individuals who have small pensions and when they invest their Rs. 10.000 or Rs. 20.000 in companies which promised them 20 per cent, 30 per cent or 40 per cent return and then they run away with their monies, these fly by night operators, this Bill will comprehensively deal with any company that is trying to be fraudulent especially with the small investors. The middle class in our country has faith in our economy. Therefore, regulations are being put in place so that frauds are detected hopefully before they happen. In the case of the fraud actually happening it is the small investors, where we have to protect the interest of the small investor in any part of our country.

We are also making sure, Shri Dasgupta is not here, by taking into account the interest of the people who work in the companies. The shareholders are important. The management is important. But, I think, what is also important are the workmen and the people who get salaries. There is a long list which I can read out in which we have taken care of this aspect. I will just quote one part of the Bill which will substantiate this point. It says that the companies must be responsible for the people they employ. The wages and salaries of workmen will be payable for a period of two years, protected in the case of winding up of a company and such payment will have an over-riding effect over all other claims including those of the creditors. It is these people's salaries and wages that we must protect.

There are other provisions which I will be able to elaborate as we have further discussion.

We have also seen cases of collusion. We have seen auditors in the Satyam case colluding with the management and then try and rob the shareholders of a lot of money. In this Bill, we have also provided that an auditor cannot audit the same company for more than five years because then the relationship, I think, gets too comfortable and they are able to give rise to a lot of fraudulent activities.

This Bill also provides for freezing and attachment of assets of persons under investigation. So, when companies are under investigation and when an individual is trying and sell off those assets to recover some money with the Tribunal's approval, we will be able to freeze and attach those assets.

We are also giving statutory recognition to Serious Fraud Investigation Office. The SFIO is an entity that looks into frauds that happen in all parts of our country but it is important to understand that once the Companies Bill becomes a law, it will also give a sense of comfort to those people who look at India as a safe place to invest. I think, this Ministry will be an enabling Ministry so that environment of investment takes place.

Sir, everybody understands that today, we need to create jobs for young people in this country and to create jobs, we need investment. Everybody also understands that the Government alone cannot provide jobs. Therefore, private entities who come and invest will create jobs and we must not create an atmosphere where there is a fear about investments.

When I talked about CSR, I had a meeting with all the industry chambers and I told that this is a Bill that we are bringing in good faith. To be very honest, Sir, there were some suggestions made to us saying that this Bill should be more stringent, corporates will try and get out of CSR, people will try and fudge figures, they will not do this and that to try and help the community. My response to them was that the citizens in this country are as much Indians and want to improve this country. So, we must make the law in good faith hoping and assuming that their

objective and the Government's objective is the same. We must be in alliance where we give enough freedom to the companies to invest in the communities because this is the customer base for them. This is the revenue that they will collect. So, the companies must also come forward to cooperate. But, as I said earlier, there is unanimity in the Standing Committee and in the Government that we must have 2 per cent compulsory Corporate Social Responsibility that the companies themselves will do.

Sir, there was a fear which some companies had. They feared that there be inspector raj and there will be inspection of books. So, we have said that they may spend the money, self report it and make it project driven. And there is a template which we will be put up on the website where the entire country and the world can see as to what kind of CSR activity which any company is doing.

We also understand that sometimes, people in this country have said that it is very easy to open a company but almost impossible to shut it down. To close a company, we have to approach the honourable High Court. There is a provision to create a National Company Law Tribunal that will take care of many things including winding up of companies. This Bill has path-breaking clauses and schedules inside. We also now thought of having a one-person company. We have now removed certain restrictions for one-person company. This is a new concept to have a one-person company. It will give a lot of opportunity for young people to show their entrepreneurial spirit to come forward and invest in our economy.

I do not intend to make a very long speech in the beginning but it will suffice to say that this Bill has been in the making for many years now. It has a lot of recommendations of the Standing Committee and almost 98 per cent of the recommendations have been fully accepted. I hope that this Bill will receive support from all corners of this House. This Bill will really pave way for a futuristic looking India where we have good corporate governance, CSR, investment, job creativity, growth and we also have compliances.

Everybody understands that if companies are committing fraud, are taking people's money and playing around with regulations, we must come down hard on them. But while we impose this strict legislation on the companies, we also have to give them enough confidence and elbow room so that they can have confidence in India. Just now, the Finance Minister was saying about India's economic growth. This growth has to be nurtured further. I think the alliance between the Government, the citizens and the corporate world has to come to a point where we have confidence in each other.

I also believe that when you make a law, nobody can legislate for all eventualities. But we are legislating to make sure that the 60-year old Bill gets replaced with the forward-looking Bill. This Bill, I think, will also pave the way for a much more transparent functioning of the corporate world. We have provisions for having Independent Directors on the Board. It will be mandatory for certain class of companies to have at least one woman Director on the Board so that the women also get a part of the representation in a certain class of companies.

I will not go on for much longer. It is quite late. But I look forward to get the support from all corners of this House. I will try my best to include all the suggestions that the hon. Members will make and reply to their queries. Even after this becomes a law, when the rules get drafted, even at that stage I will have a very transparent functioning of this legislation, will invite all stakeholders, including Members of Parliament. All your contribution and participation in this debate and beyond will become part of the recording and I hope to carry everybody along as we move forward to pass this Bill.

MR. CHAIRMAN: Motion moved:

“That the Bill to consolidate and amend the law relating to companies be taken into consideration.”

SHRI SHIVKUMAR UDASI (HAVERI): Mr. Chairman, Sir, I seek your permission to speak from this seat.

MR. CHAIRMAN : All right. Permission is granted.

SHRI SHIVKUMAR UDASI : First of all, I would like to thank you for giving me an opportunity to start the debate on the Companies Bill, 2011. I would also like to thank our leaders Shrimati Sushma Swaraj and Shri Yashwant Sinha for giving me this opportunity to start the debate on the Companies Bill, 2011. Before starting the debate, I would also like to congratulate our young and dynamic friend, Shri Sachin Pilot, for becoming the Minister of the Ministry of Corporate Affairs. I also wish him all success in handling his Ministry.

Coming to the subject of the Companies Bill, 2011, the Companies Bill was first enacted in 1956. In the last 55 years it has been amended 25 times. At that time, as the hon. Minister was mentioning, there were around 30,000 companies. But right now we are having more than eight and half lakh companies. Many changes have taken place in India post -1991. I want to refresh your memory by saying that when the Companies Bill was started in 1956, the economy in this country had a communist orientation; in the next two decades it had a socialistic approach; after liberalization, i.e. post-1991, we all know, it is more of a market economy and it has a capitalistic orientation. We all know that.

Indian economy has seen substantial changes post-liberalisation. It has seen vast expansion and growth in the last two decades. So, change in regulatory structure for corporate sector is very much necessary to address issues relating to regulatory harmony, good corporate governance, good corporate practices and technological improvements. The Companies Bill drafted in 2009 seems to have become the Companies Bill, 2011. Is it just a chronology or pathology? I think the truth lies in-between. With a number of big national scams inexorably winding its ways to the corporate sector, it would be highly irresponsible if the new companies legislation does not keep pace with this sordid development. Experience has

shown that it is not the mere change of law alone which matters, it is the effective administration of law which matters more. For example, the other day, i.e. on last Friday, the hon. Minister had stated that two and half lakh companies have not filed their financial statements. Clause 211 of the Companies Bill 1956, and clause 129 of the Companies Bill, 2011 states that financial statements of all corporates should be given to the Ministry of Corporate Affairs with the regulated audited accounts. So, making mere law is not important but how effective the administration of law is what matters much. So, I am trying to say here that it is but natural to expect the new Companies Bill to be better than the existing one in all respects. But if this has to happen, let us engage in a constructive and introspective discourse on how the new company legislation should address the challenges of a rising India.

The new Companies Bill has 29 Chapters, with 470 clauses and the 470th clause has 7 Schedules and 15 salient features. So, as compared with the 1956 Bill which had 700 sections, however, in reality, the new Companies Bill will have more provisions if one were to take into account the number of rules that are on the anvil. Rules have to be formulated on at least 350 items listed in the Bill by the Ministry. It will not be surprising if effectively the new law ends up having 1000 or even more provisions.

As far as the Standing Committee Report is concerned, the hon. Minister was telling that most of the recommendations have been accepted by the Ministry. There are around 10 more recommendations which have been either not accepted or partially accepted; 21 new proposals which were not included in the 2009 Bill were sent to the Standing Committee and they were included in the recommendations and included in the Bill. The rules should be prescribed by the Ministry at a later date. The motive of consolidating the law would be difficult to achieve if so many rules are to be prescribed. It is not yet known when and how these rules will be framed. The Ministry will be able to change the Companies Law time and again without getting Parliamentary sanction. The result of such a


huge amount of subordinate legislation is that it gives enormous amount of clout to the bureaucrats in the Ministry. In the anxiety to reduce the length of the Act, many substantive aspects of law like definition of Key Managerial Personnel and related party, class of companies that may have layers of subsidiaries and number of subsidiaries, duties of debenture trustee, etc. have been left to be prescribed by the Rules. My apprehension here is that what will happen if we are not formulating the rules. The hon. Minister has to take a cue from the Finance Ministry about the pre-publication of Draft Rules so that all the stakeholders would give their views. Before formulating the rules, you have to have the pre-publication of a Draft so that all the stakeholders can give their opinions and their views. Then, the Government will straightaway notify the rules.

Clause 469 of the Bill has no provision of any pre-consultation. I would urge upon the Government and the Minister to take a cue from the approach taken by the Government in deliberating on the GAAR proposal in the Direct Tax Code with all the stakeholders so that their concerns are taken on board before finalising the provisions. You should give substantial amount of time to them so that a consensus is built on it.

The hon. Minister while piloting the Bill said that he would be taking into account the consensus of all the stakeholders; would do it in a transparent manner. I appreciate it. He has to clarify one thing. If you give more time to the stakeholders, then, inputs can be given by the stakeholders so that there will be no chance of getting the blame. Otherwise, you will be getting the blame out of it.

I would like to mention some of the salient features which the Government has made in the 2011 Bill which are appreciated. They include having e-governance. The concept of CSR is being introduced for the first time with enhanced accountability on the part of companies. There is a provision for a woman Director. There is the concept of the National Company Law Tribunal (NCLT) in view of the 11th May, 2010 Supreme Court's Judgement; there is the investor protection. The Serious Frauds Investigation Office (SFIO) is getting for

the first time the statutory status all of which we welcome. But I would like give some suggestions in this regard.... (*Interruptions*)

The hon. Minister was talking about transparency. So, according to clause 29 of the 2011 Bill, de-mat securities is mandatory for listed and such class of companies as may be prescribed optional for others. The clause mandates that all companies making public offer and other clause of prescribed companies can issue securities in DMAT form. Since this is a good corporate measures which will eliminate frauds related to loss of securities, the Ministry should in a time bound manner make this clause applicable to all companies. As the Government has done in many other cases, let the Government fix a time bound frame so that all the companies will have a DMAT share certificate. 

When it comes to clause 326 – he was saying about providing for overriding preferential payment to workmen dues, and debts due to secured creditors in case of winding of a company, we appreciate but I would like to know how the Minister has come to the conclusion of paying workmen salaries and wages only for a period of two years and how practical is it. I am saying so because if a company is winding up - how can the company pay wages two years in advance and how have you come to the conclusion in fixing two years? I would like to seek the clarification of the Minister on these issues.

The Bill also intends to transfer certain powers presently being exercised by the Company Law Board (CLB) to the Central Government. The transfer of certain powers from a quasi-judicial body like the CLB to the Executive will also have its unintended consequences. If past experience is anything to go by, there is every likelihood of misuse of this power by the concerned officials by way of resorting to redtapism. The bureaucrats will have the freedom to use their discretion for a price giving rise to corruption. To ensure that, the proposed discretionary powers are not misused by the bureaucrats, the Ministry should provide for safeguards by way of detailed guidelines. Guidelines are very much

important to ensure that discretionary powers should not be used by the bureaucrats in the Ministry.

About the SFIO, I would say that it is a welcome move as it seeks to reform the institution of SFIO with the intention to strengthen the investigation mechanism by giving it a statutory status and prescribed powers. The power of arrest will not only allow them to be taken seriously but also help prevent destruction of evidences by the accused.

The Ministry has said that in appointing the SFIO in clause 211(2), the Serious Fraud Investigation Office shall be headed by a Director and consist of such member of experts from the following fields appointed by the Central Government from among persons of ability, integrity and experience in banking, corporate affairs, taxation, forensic audit, capital market, IT, law or such other fields as may be prescribed. I am unable to see how the Office is going to find this type of people, where is the capacity and how would you overcome. These are the serious points to be clarified by the Minister. Merely making law does not help. We have to see how are you going to get the officers; how are you getting them on deputation. When a person comes from a different Department, he will be there for some time, and then, he moves out. My concern with that is, how effectively it would be and how would it be challenging to the Ministry to have this law.

Regarding separation of Chairman and CEO or the MD, clause 203 says that the same is mandatory unless the article of the company provides. Otherwise, it gives the company an easy escape route. A better governance system requires that statute should provide for separation of power rather than leaving it to the corporate for doing it voluntary. It should be made mandatory there but it should be through clause, otherwise, they would escape through this escape route. I need the clarification from the hon. Minister on this clause 203.

Sir, Clause 149 read with Schedule IV is an attempt to legislate good behaviour into law. Some of the clauses in the code are really absurd. For example, one of the clauses relating to role and functions provides that



independent Director shall balance conflicting interests of stakeholders. Now, a Director in a small firm in times of sluggish demand will look at firing an employee to protect the company's interest rather than looking at protecting the employees' interest. The Ministry had constituted a Committee under the chairmanship of Shri Adi Godrej to formulate a Policy Document on Corporate Governance. In its Report dated 18th September, 2012, the Committee has observed as follows:

“Good governance cannot be imposed. It must emerge from a changed social culture, taken down to the level of the corporation by capable and committed Directors and executives.”

So, I want to know whether that Committee's Report has reached the Ministry and whether you have included any suggestions given by that Committee in this Bill. I want to have this clarification from the hon. Minister. The need is to promote such an ecosystem in which capable and committed independent Directors contribute their best to strengthen the board process and for their efforts, the independent Directors are sufficiently incentivized. In this regard, it is pertinent to note here that Clause 197 (7) of the Bill prohibits stock options to independent Directors. SEBI Guidelines allow ESOPs to independent Directors. Global practices relating to ESOP permit stock options to independent Directors, but independent Directors are expected to contribute to shareholder value creation. So, any remuneration mechanism that delinks their remuneration from value creation would discourage them from performing the larger role of contributing to shareholder value creation. This is a point to be noted and something has to be done for this also.

When it comes to Corporate Social Responsibility (CSR), I would like to know whether the current understanding of CSR in India is relevant and adequate. This is a big question right now. What are the different delivery systems for CSR programmes in India? Basically, we should try to find out what are the differences

between CSR, Business Responsibility and Responsible Business Conduct. How can a supporting policy environment for its operation be developed in the country?

Sir, the hon. Minister was saying that this is the first time that CSR is being introduced in our country. There is a debate on CSR in India among Government, civil society and business community and it seems to be raising more questions than answering them. Various quarters have approached the issue differently leading to this confusion. There is such a variety in these discussions that many in the audience, including myself, are confused. What is CSR? How is it going to be delivered? How are we going to integrate it? How can it be enabled? How can it be mandated? These are some important questions. Nobody is having answers to these questions. How practical will CSR be in our country? If you are having self-regulation on the corporate sector, how will it work? The hon. Minister was saying that stakeholders were complaining about CSR. So, we would like to know as to how it can be delivered and how it can be integrated. The subject of CSR has a long evolutionary history in India. The evidence is witnessed in the words of great thinkers and visionary leaders of the country right from Kautilya in the 4th Century B.C. to Jamshedji Tata in modern India, Mahatma Gandhi to Narayanamurthy etc. All said and done, CSR was virtually unknown till recently. But it is today one of the most important topics for discussion for everybody.

Business, undoubtedly, has a responsibility for wealth creation, but it has also responsibilities for social problems created by business or by other causes, beyond its economic and legal responsibilities. Corporate activities should be such as to cause less harm and more beneficial outcomes for society and people. When society gives licence to business to operate, it is only fitting that business serves society too, apart from creating wealth.

MR. CHAIRMAN : Please conclude.

SHRI SHIVKUMAR UDASI: Sir, as the hon. Minister said, this is the first time they are introducing CSR. So, I think, deliberation on CSR should be given thrust. I request you to kindly give me another two minutes.

Sir, CSR has been defined in a number of ways by leading global institutions. One of the most comprehensive definitions was coined in 1998 by the World Business Council for Sustainable Development, an alliance of 200 leading global businesses committed to promoting the role of business on sustainable development issues.

According to this definition, CSR is the continuing commitment by business to behave ethically, contribute to economic development while improving the quality of life of the work force and their families as well as of the local community and society at large.

In 2011, the European Union adopted a much simpler yet more comprehensive definition of CSR as a responsibility of the enterprises for the impact on society. This replaced its earlier 2001 definition of CSR, a concept whereby companies integrate social and environmental concerns in their business operations and in the interaction with their stakeholders on a voluntary basis.

The new definition marks a significant progress towards encompassing all dimensions of sustainable development into CSR policies and practices as compared to the earlier emphasis on impact. A note worthy difference is the addition of economic element. It hereby touches all the three elements, social, environmental and economic of sustainable development. Sir, with these few words, I conclude my speech and draw the attention of the hon. Minister to clarify some of the doubts that I have raised in my speech.

सभापति महोदय : संजय निरूपम जी, आप बोलिये।

चौधरी लाल सिंह (उधमपुर): महोदय, मैं मंत्री साहब से यह कहना चाहूंगा कि वे बहुत स्मार्ट हैं, बहुत अच्छे हैं। ...(व्यवधान) मैं यह कहना चाहूंगा कि मंत्री जी यह बतायें कि एक मेंबर ऑफ पार्लियामेंट, जो पहले हमारा एगजैम्प्ट कर दिया था ऑफिस ऑफ प्राफिट करके, एमपीज़ को डायरेक्ट्री से बाहर किया गया कि यह डबल फायदा ले जाएगा और यह कहा गया कि मेंबर ऑफ पार्लियामेंट जो है...(व्यवधान)

सभापति महोदय : ठीक है, आपने भावना व्यक्त कर दी है।

...(व्यवधान)

चौधरी लाल सिंह : महोदय, कृपया सुनिये, मैं केवल एक मिनट लूंगा। यह कहा गया कि एमपी पब्लिक सर्वेंट है। यह सुप्रीम कोर्ट ने कहा। मुझे बताओ कि रिप्रेजेंटेटिव कौन है? अगर हम रिप्रेजेंटेटिव नहीं हैं तो कौन हैं और फिर आफीसर, अगर वह बनता है, जो पब्लिक सर्वेंट बनता है, वह डायरेक्ट्री कैसे बनता है, हम पूरी डायरेक्ट्री बनें, क्यों न डायरेक्टर बनें?...(व्यवधान)

सभापति महोदय : संजय निरूपम जी आप बोलिये।

...(व्यवधान)

चौधरी लाल सिंह : यही मैं कहना चाहता हूँ।

श्री संजय निरुपम (मुम्बई उत्तर): सभापति जी, हमारे देश के नौजवान कंपनी मामलों के मंत्री, एक बहुत ही विस्तृत विधेयक लेकर आए हैं। लगभग साढ़े चार सौ से ज्यादा धारारें इसमें हैं और चार सौ से ज्यादा पन्नों का यह विधेयक है। यह एक बहुत महत्वपूर्ण विधेयक है। जो उद्देश्य है, वह कारपोरेट गवर्नेंस यानी कारपोरेट जगत में जो कामकाज चल रहा है, वह अनुशासित तरीके से चले, साफ-सुथरे ढंग से चले, ई-गवर्नेंस हो, जो इन्वेस्टर्स हैं, उनके अधिकारों का रक्षण हो और कंपनी चलाने वाले, कंपनी चलाने के नाम पर बड़े-बड़े फ्रॉड न कर पाए और करें तो उनको छोड़ें नहीं, इस बड़े उद्देश्य के साथ यहां पर यह बिल मंत्री जी लेकर आए हैं। अगस्त, 2009 में पहली बार यह बिल आया था। उसके बाद यह बिल स्टैंडिंग कमेटी में रेफर हो गया। जैसा कि मंत्री जी ने बताया कि एक साल बाद जब स्टैंडिंग कमेटी ने वर्ष 2009 में अपनी रिकमेंडेशंस भेजीं तो लगभग 193 रिकमेंडेशंस भेजीं, जिनमें से 186 रिकमेंडेशन इन्होंने स्वीकार कीं। इतनी सारी रिकमेंडेशंस स्टैंडिंग कमेटी ने भेजीं कि पूरे बिल का चेहरा-मोहरा ही बदल गया और कंपनी बिल, 2009 बदलकर कंपनी बिल, 2011 हो गया। सबसे पहले मैं सरकार को बधाई देना चाहूंगा कि स्टैंडिंग कमेटी की रिकमेंडेशंस को, उनकी सिफारिशों को मंत्रालय ने बहुत गंभीरता से लिया और जो भी अच्छे सुझाव थे, उनको इस प्रस्तावित विधेयक में शामिल करके एक नये स्वरूप में यह बिल लेकर सदन में आए।

सभापति जी, इस बिल के चार-पाँच महत्वपूर्ण प्रावधानों पर मैं बोलना चाहूंगा क्योंकि लगभग 470 क्लॉज़ हैं, लेकिन एक-एक क्लॉज़ पर चर्चा करना शुरू करें तो कई दिन निकल जाएँगे। हर क्लॉज़ पर कुछ न कुछ बोला जा सकता है, लेकिन चार-पाँच जो महत्वपूर्ण विषय हैं, उन विषयों पर मैं निश्चित तौर पर अपनी बात रखना चाहूंगा।

सबसे ज्यादा चर्चा में जो प्रावधान रहा है, वह *कार्पोरेट सोशल रिस्पॉन्सिबिलिटी* का प्रावधान है। हमारे देश के कार्पोरेट सैक्टर की जितनी भी कंपनियाँ हैं या पब्लिक सैक्टर की कंपनियाँ हैं या कोई भी व्यक्ति जो बिज़नेस कर रहा है, उसकी एक सामाजिक जवाबदेही बनती है। इस प्रावधान के तहत इस बात पर जोर दिया जा रहा है जो कि अच्छी बात है। पहली बार हम ऐसा प्रोविज़न कर रहे हैं कि जितने भी कार्पोरेट सैक्टर या जितनी भी कंपनियाँ हमारे देश में होंगी, उनको अपने प्रॉफिट का दो प्रतिशत हिस्सा सामाजिक विकास और सामाजिक क्षेत्र में लोगों के विकास के लिए, समाज के विकास के लिए, देश के विकास के लिए देना पड़ेगा। मैं निश्चित तौर पर इसका स्वागत करना चाहूंगा। पूरी दुनिया में इस प्रकार की व्यवस्था है, पूरी दुनिया में इस प्रकार के नियम-कानून और कायदे हैं और उसके तहत हमारे जो कार्पोरेट

जगत के लोग हैं पूरी दुनिया के, वे इसका पालन भी करते हैं। यह सीएसआर का सुझाव बहुत अच्छा सुझाव है लेकिन जैसा कि भारतीय जनता पार्टी के एक साथी ने विषय रखा कि इसके बारे में अभी काफी एम्बिग्विटी सी है। समझ में नहीं आता कि कैसे इसको करना है। सबसे पहले बड़ी-बड़ी कंपनियों को आप कहते हैं कि अपने प्रॉफिट का दो परसेंट आप सीएसआर में डालिए, यानी सामाजिक, शैक्षणिक और सांस्कृतिक गतिविधियों में शामिल करिए। हमारे यहाँ मुम्बई में जितना बड़ा कार्पोरेट सैक्टर है या फिर हिन्दुस्तान के जितने बड़े-बड़े कार्पोरेट सैक्टर हैं, सबने अपने स्कूल शुरू कर दिये हैं। तो क्या तमाम बड़े कार्पोरेट सैक्टर को आप यह कह रहे हैं कि आप अपनी कंपनी चलाने के साथ-साथ स्कूल चलाइए, आप कंपनी चलाने के साथ-साथ सांस्कृतिक केन्द्र चलाइए! अगर ऐसा होगा तो सभी बड़े-बड़े कार्पोरेट सैक्टर के अपने बड़े-बड़े स्कूल और कॉलेज होंगे और इन कॉलेज और स्कूलों की हालत क्या है! हिन्दुस्तान की दो-तीन बड़ी कंपनियों में से एक कंपनी ने मुम्बई में एक स्कूल शुरू किया है जिसकी फीस 12 लाख रुपये है। तो पूरी एलीट क्लास के लिए स्कूल चल रहा है। इस बारे में क्या प्रावधान है, मैं चाहूँगा कि मंत्री जी ज़रा खुलकर बताएँ। कहीं न कहीं इस पर बंदिश लगनी चाहिए। सीएसआर का मतलब यह नहीं कि आपकी एक दुकान चल रही है और बाजू में एक दूसरी दुकान आपने खोल ली। यह व्यवस्था नहीं होनी चाहिए। सीएसआर का प्रॉपर रेगुलेशन होना चाहिए। कंपनियों को ज़ाहिर करना पड़ेगा, अपना स्टेटमेंट देना पड़ेगा, किसको देना चाहिए, किस क्षेत्र में देना चाहिए, किस क्षेत्र में किस हद तक देना चाहिए, किस क्षेत्र में किस हद से ज्यादा नहीं देना चाहिए, यह सारी व्यवस्था जब लेकर आएँगे तो सीएसआर का जो पवित्र उद्देश्य है, वह पूरा होगा, ऐसा मेरा मानना है।

महोदय, सीएसआर पर जो विवाद बार-बार चल रहा है, कंपनियों का जो एक एतराज़ चल रहा है, उसको भी थोड़ा गंभीरता से लेना पड़ेगा। उनका कहना है कि जो ब्यूरोक्रैट्स हैं, वे सभी अपनी-अपनी फैमिलीज़ में, अपने अपने परिवार के लोगों का एक एजुकेशनल इंस्टीट्यूट या किसी प्रकार का एनजीओ शुरू कर देंगे और कंपनियों पर दबाव शुरू हो जाएगा कि अगर आप सीएसआर के तहत हमारी कंपनियों की फंडिंग नहीं करते हैं तो इस तरह का एक्शन भी हो सकता है। इससे भी कंपनियों को राहत देने की व्यवस्था होनी चाहिए।

हमारे यहाँ हॉस्पिटल्स का भी एक बड़ा अच्छा ट्रेंड चलता है। बड़ी-बड़ी कंपनियाँ 250 करोड़ रुपये या 300 करोड़ रुपये डालकर हॉस्पिटल बनाती हैं और उन हॉस्पिटल्स में मुम्बई का एक आदमी अगर इलाज कराने जाए तो वह गरीब हो या अमीर, अगर हॉस्पिटल में इलाज कराने के लिए गया तो उसको या तो कर्ज़ लेना पड़ेगा, या अपना घर बेचना पड़ेगा या फिर गहने गिरवी रखने पड़ेंगे। 10 लाख, 20 लाख या 50 लाख रुपये तक एक-एक महीने का बिल आ रहा है। इसलिए इस बारे में विस्तृत कामकाज होना

चाहिए। जितना विस्तृत यह बिल है, उतनी ही विस्तृत गाइडलाइन्स इसके लिए बननी चाहिए। जब हम रूल्स फ्रेम करने शुरू करेंगे तो इतने ही अच्छे तरीके से विस्तृत तरीके से रूल्स फ्रेम करें ताकि सीएसआर का जो उद्देश्य है, उस उद्देश्य की पूर्ति हो।

दूसरा बड़ा विषय जो इसमें निकलकर आता है, वह सीरियस फ्रॉड इन्वेस्टिगेशन ऑफिस का है। यह अच्छा है। आपने सीरियस फ्रॉड इन्वेस्टिगेशन ऑफिस को जो ताकत दी है, उसके लिए मैं आपको बधाई देता हूँ। उसको आपने अरैस्ट करने की ताकत दी, उसकी जो पूरी रिपोर्ट होगी, वह पुलिस की रिपोर्ट मानी जाएगी। आप यह नहीं कह सकते हैं कि एक टूथ लैस एजेंसी है। एक मजबूत व्यवस्था तैयार हो रही है और आने वाले दिनों में इससे कितना हैरसमेंट कॉर्पोरेट सैक्टर के लोगों का होता है, यह देखने वाली बात है। लेकिन हो क्या रहा है अभी, मैं आपको एक उदाहरण देना चाहता हूँ अभी हाल ही में एक कम्पनी को क्रैक किया गया, उसके घोटाले खोल कर सामने लाए गए। उस कम्पनी का नाम है स्टॉक गुरु। इस स्टॉक गुरु ने लगभग एक हजार करोड़ रुपये का फ्रॉड किया है, ऐसी एक जानकारी मिल रही है। जब सीरियस फ्रॉड इन्वेस्टिगेशन ऑफिस ने केस रजिस्टर किया तो अचानक वह फ्राड की रकम घटकर साढ़े चार सौ करोड़ रुपया हो गया। यह अपने आप में एक बड़ा सवाल है कि साढ़े पांच सौ करोड़ रुपया कहाँ गया? उस कम्पनी में बड़े-बड़े पुलिस वाले, ब्यूरोक्रेट्स, आईएस रैंक के लोग, जो रसूख रखने वाले लोग हैं, जो बहुत ताकत वाले लोग हैं, उनके पैसे उसने ले रखे थे। जैसे ही केस रजिस्टर्ड हुआ, सबसे पहले उनके पैसे निकाल लिए गए। यह जो सीरियस फ्राड इन्वेस्टिगेशन ऑफिस में इस प्रकार का फ्राड शुरू हो गया है, इस फ्राड को भी रोकने का इंतजाम होना चाहिए। आप एजेंसी को ताकत दे रहे हैं, यह बहुत अच्छी बात है लेकिन इसे ताकत देने के साथ-साथ इस के ऊपर चैक भी रखना पड़ेगा और नजर रखनी पड़ेगी। हमारे साथी ने अच्छे आफिसर्स की व्यवस्था की बात का सवाल उठाया है, मुझे नहीं लगता कि इस बारे में सवाल उठाने की आवश्यकता है। कॉर्पोरेट अफेयर्स को समझने वाले अच्छे आफिसर्स तैयार हैं, तैयार हो सकते हैं। बैंकिंग लॉ को समझने वाले अच्छे आफिसर्स हमारे देश में हैं और ज्यादा भी तैयार हो सकते हैं। सीबीआई के जो बड़े-बड़े अधिकारी हैं, कितने बड़े फ्राड की छानबीन शुरू करते हैं, बहुत एक्सपर्ट्स की तरह छानबीन करते हैं। आफिसर्स का देश में अकाल नहीं है, बस आफिसर्स की नीयत के ऊपर नजर रखने की आवश्यकता है, ऐसा मेरा एक निवेदन है।

इस निवेदन के साथ-साथ हाल के वर्षों में 1991 के बाद जब से निजीकरण की नीति हमारे देश में आई और आर्थिक उदारीकरण की व्यवस्था को हमने स्वीकार किया, तब से निश्चित तौर पर...(व्यवधान)

सभापति महोदय : आप अपनी बात को संक्षिप्त कीजिए।

श्री संजय निरुपम : महोदय, मैं थोड़ा तो बोलूंगा ही।

सभापति महोदय : आप बोलिए, लेकिन थोड़ा संक्षिप्त रखिए। हम आपको बोलने का मौका तो दे ही रहे हैं।

श्री संजय निरुपम : वर्ष 1991 के बाद आर्थिक उदारीकरण का दौर शुरू हुआ और उसके बाद हमारे देश की अर्थव्यवस्था में काफी विस्तार हुआ। हमारी अर्थव्यवस्था बहुत फौली है, जैसा कि मंत्री जी ने बताया कि तीस हजार कम्पनियां 1956 में थीं और आज साढ़े आठ लाख के आस-पास कम्पनियां हैं। जैसे-जैसे अर्थव्यवस्था में विकास और विस्तार हो रहा है, वैसे ही कारपोरेट जगत में भी बहुत सारी एक्टीविटीज हो रही हैं। पिछले दस-पन्द्रह वर्षों में तेजी से मर्जर और एक्विजिशन के काम हुए हैं। कितनी कम्पनियों ने मर्जर किया, कितनी कम्पनियों ने एक्विजिशन किया, उसकी एक बड़ी लिस्ट है, जो कि मेरे पास नहीं है, लेकिन कम्पनी अफेयर्स के पास होगी। लेकिन इस दौरान जो इंसाइडर ट्रेडिंग होती है उसके भी केसिस निकल कर आते हैं। दुर्भाग्यवश हमारे देश में इंसाइडर ट्रेडिंग में शामिल लोगों के ऊपर सख्त कार्यवाही नहीं हो पाती है। एक-दो केसिस मुझे याद आते हैं लेकिन मैं नाम नहीं लेना चाहता हूं। जिस तरह से यूएसए में होता है कि भारतीय मूल के एक गुप्ता जी थे, जो कि मैकेन्जी में काम करते थे। उन पर आरोप लगा तो उन्हें उठाकर जेल में डाल दिया। अब वहां यूएसए में किसी की हिम्मत नहीं होगी कि वह ऐसी ट्रेडिंग कर सके। हमारे यहां एक-दो ऐसे केस निकले हैं, लेकिन वह आदमी जेल में नहीं डाला गया। एक-आध करोड़ रुपए का डिक्लेयरेशन नहीं था, उस पर कुछ पैनल्टी डाल कर छोड़ दिया गया। ऐसे में बढ़ते मर्जर और एक्विजिशन के केसिस हैं, जिनके तहत इनसाइडर ट्रेडिंग हो रही है, उसे समझना और उस पर सख्ती से कार्यवाही करना बहुत आवश्यक है।

यहां चिट फंड कम्पनियों के बारे में क्लोज है। मैं पूरा क्लोज नहीं पढ़ रहा हूं। चिट फंड कम्पनियों के बारे में जिस प्रकार का प्रोविजन आया है, निश्चित तौर पर यह स्वागत योग्य है। मैं इसका स्वागत करता हूं। छोटे-छोटे इन्वेस्टर्स को लूटने का हमारे देश में जो कार्यक्रम चल रहा है, वह एक बहुत ही जघन्य अपराध है। देश में लगभग दो हजार के करीब ऐसी चिट फंड कम्पनियां हैं। उन कम्पनियों को चैक करना और जो छोटे-छोटे बचतकर्ता हैं।

20.00hrs

उनके पैसे जिस प्रकार से उसमें शामिल हैं, उनको जिस तरीके से निराश किया जा रहा है, उसको चैक करने का इसमें जो इंतजाम है, उसके लिए आपको बहुत बधाई हो और उसके लिए मैं आपका अभिनंदन करूंगा। पियरलैस से लेकर, अभी ताजा एक क्यूनेट कम्पनी आई है, कोई मलेशियन ग्रुप की कम्पनी है। मल्टी लेवल मार्केटिंग, पैरामिड मार्केटिंग, इस तरह की कम्पनियों का जो खेल चल रहा है, उन कम्पनियों



को चैक करना बहुत आवश्यक है। ये बड़ी-बड़ी कम्पनियां हैं। सत्यम कम्प्यूटर के बारे में मंत्री जी ने जिक्र किया। सत्यम कम्प्यूटर को हमारे देश की सरकार ने बहुत अच्छे ढंग से हैंडल किया। फिर महेन्द्रा ने उसको टेक ओवर किया। सत्यम के मालिक जो श्री राजू थे, उनको अरैस्ट किया गया। उनके फाइनेंस डिपार्टमेंट के कुछ अधिकारियों को अरैस्ट किया गया, लेकिन जिस चार्टर्ड एकाउंटेंट कम्पनी की वजह से सत्यम में इतनी बड़ी फर्जिंग हुई थी, उस कम्पनी के ऊपर कोई कार्यवाही नहीं हुई। इसको बोलते हैं - प्राइस वाटर हाउस कूपर। ये विदेशी कम्पनी थी। आज भी वह कम्पनी हर जगह उसी तरीके से काम कर रही है। आपने इसमें जो ऑडिटिंग और एकाउंटिंग के ऊपर एक प्रोविजन डाला है, वह बहुत अच्छा प्रोविजन है। उससे सख्ती होगी। ऐसी जो चार्टर्ड एकाउंटेंट कम्पनियां हैं, जो ऑडिटिंग फर्म हैं, इसमें अगर कोई कम्पनी गलती करती है तो उसका लाइसेंस सीधे रद्द होना चाहिए। उसको इस बिजनेस में काम करने का कोई हक नहीं होना चाहिए।

आपने एक अच्छी व्यवस्था की है कि पांच साल से ज्यादा कोई एक ऑडिटिंग कम्पनी किसी भी कम्पनी के साथ अपना रिश्ता नहीं रख सकती है। हर पांच साल बाद उसको बदलना पड़ेगा। इस हिसाब से आपका यह अच्छा सुझाव है। दूसरा, चेंज ऑफ बिजनेस के बारे में जो एक व्यवस्था है, आज हमारे यहां क्या होता है। मान लीजिए, एक फिश फार्मिंग कम्पनी है, प्रोन फार्मिंग कम्पनी महाराष्ट्र में है। वह रातोंरात प्रोन फार्मिंग के धंधे में जाते हैं, कुछ पैसे कमाते हैं, बैंकों से लोन लेते हैं और रातोंरात तय करते हैं कि ऐसा करेंगे कि अब हम आईटी कम्पनी बनेंगे। रातोंरात अपना नाम बदल लेना, धंधा बदल लेना, किसी इन्वेस्टर से नहीं पूछना। उसके ऊपर आपका जो प्रोविजन है, निश्चित तौर पर इस प्रकार के जो मेलप्रेक्टिसेस हैं, उनके ऊपर चैक लगेगा। एक बड़ी एयरलाइन कम्पनी, जो छः महीने से अपने एम्प्लाइज़ को सैलेरी नहीं दे पाई है। उसके जो मालिक हैं, वे हमारे कुलिंग हैं। छः महीने से उस कम्पनी के एम्प्लाइज़ को सैलेरी नहीं मिली है। कम्पनी के एम्प्लाइज़ की वाइफ्स सुसाइड कर रही हैं। सब रोज एक-एक प्लेन लेकर जा रहे हैं, उस कम्पनी के बारे में आज तक कोई एक्शन नहीं लिया गया।

सभापति महोदय, मेरी आपके माध्यम से सरकार से गुजारिश है कि उस कम्पनी के खिलाफ कार्यवाही होनी चाहिए, मैनेजमेंट टेक ओवर होना चाहिए। जैसे हमने सत्यम को बचाया, उसी तरह से इस कम्पनी को भी बचाना चाहिए। अगर ये मालिक इसे नहीं बचा पा रहा है, इसे पूरी दुनिया में घूमने का शौक हैं तो वह घूमे। जिस कम्पनी के एम्प्लाइज़ की वाइफ्स सुसाइड कर रही हैं, उस कम्पनी का मालिक साढ़े तीन लाख का सोना एक मंदिर में अपने जन्मदिन पर डोनेट करता है। वह बड़ी-बड़ी पार्टियां करता है, आप बिलकुल करिए। लेकिन ये जो कार्पोरेट गवर्नेंस की इसमें कमी आई है, उस कमी को दूर करने की दिशा

में कम्पनी अफेयर्स मिनिस्ट्री को आगे जाकर कार्यवाही करनी पड़ेगी, ऐसा मेरा आपसे निवेदन है। उस कम्पनी को बचाने की दिशा में, उस कम्पनी के एम्प्लाइज़ की रक्षा करने की दिशा में, उसका जो पूरा ऑपरेशन हॉल्टेड है, उस ऑपरेशन को फिर से आगे चलाने की दिशा में निश्चित तौर पर मंत्रालय की तरफ से यह काम होना चाहिए, ऐसा मैं मंत्री महोदय से निवेदन करना चाहूंगा। मैं कुछ बातें सैलेरीज़ के बारे में कहना चाहता हूँ। आज सचमुच यह बात बड़ी आश्चर्यजनक लगती है और बहुत दुख भी होता है कि इस देश में लाखों-करोड़ों लोग गरीबी रेखा से नीचे रहते हैं। 23-26 परसेंट के आसपास अलग-अलग फीगर्स आते हैं। शहरों में जाकर देखिए। मुंबई जैसे शहर में जाकर देखिए, वहां बहुत से लोग झोंपड़ियों में रह रहे हैं। उनकी जिन्दगी ज़लील हुई पड़ी है। उसी शहर में ऐसे-ऐसे कार्पोरेट सैक्टर के प्रमोटर्स हैं, जिनकी सैलेरी डेढ़-दो सौ करोड़ है। ऐसे में सैलेरी को रेशनलाइज़ करना एक आवश्यक कदम है। मुझे लगता है कि अभी इसमें जो 11 परसेंट का प्रावधान है, उस प्रावधान का भी वे दुरुपयोग करेंगे। उस सैलेरी को कहीं न कहीं ज्यादा से ज्यादा रेशनलाइज़ करने के लिए जब रूल्स फ्रेम करें तो उसमें इस प्रकार की एक गाइड लाइन आनी चाहिए, ऐसा मेरा आपसे निवेदन होगा। एक अलग कानून है, उसके लिए एक अलग कोर्ट है। आपने एक अलग ट्रिब्यूनल बनाया, एक अलग पुलिस एजेंसी आपने बना कर दी है। मैं उम्मीद करता हूँ कि इस कानून के माध्यम से हमारे देश में जो कार्पोरेट फ्रॉड्स हो रहे हैं, उनके ऊपर निश्चित तौर पर एक नियंत्रण स्थापित होगा और जो छोटे-छोटे इन्वेस्टर्स और बचत कर्ता हैं, उनकी जमा पूंजी सुरक्षित रहेगी और हमारे देश में एक अच्छा कार्पोरेट गवर्नेंस का राज होगा, ऐसी मैं उम्मीद करता हूँ।

इसके साथ ही मैं नौजवान मंत्री के द्वारा लाए हुए इस विधेयक का समर्थन करता हूँ।

MR. CHAIRMAN : Hon. Members, I have a list of seven or eight Members to speak on this Bill. If the House agrees, the time of the House may be extended by one hour.

SEVERAL HON. MEMBERS: Yes.

THE MINISTER OF URBAN DEVELOPMENT AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI KAMAL NATH): Mr. Chairman, Sir, I would like to make a submission. I would appeal to the Members that we have to take this Bill to the Rajya Sabha. Please understand my dilemma. Please be brief so that this Bill is passed today itself. ... (*Interruptions*)

MR. CHAIRMAN: I think, the House agrees. The time of the House is extended by one hour.

Now, Shri Shailendra Kumar ji.



श्री शैलेन्द्र कुमार (कौशाम्बी): माननीय सभापति महोदय, आपने मुझे कम्पनी विधेयक, 2011 पर बोलने का अवसर दिया, इसके लिए मैं आपका आभारी हूँ।

अभी हमारे मित्र शिव कुमार उदासी साहब बोल रहे थे, बड़ा अच्छा उन्होंने इस पर अपना पक्ष रखा।...(व्यवधान) माननीय मंत्री जी डिस्टर्ब कर रहे हैं।...(व्यवधान)

सभापति महोदय : कृपया शान्त रहिये। व्यवधान न करें, उनको बोलने दें। आप बोलिये। आप मेरी तरफ देखकर बोलिये।

श्री शैलेन्द्र कुमार : आप मंत्री जी को देखिये।...(व्यवधान)

सभापति महोदय : मंत्री जी, जरा बैठ जायें। मंत्री जी बैठे हैं, आपकी बात सुन रहे हैं।

श्री शैलेन्द्र कुमार : उदासी जी हमारे मित्र हैं। इनको मैं बहुत-बहुत धन्यवाद देना चाहूंगा। मुझे नहीं मालूम था कि ये पढ़ते भी बहुत हैं। जब भी मैं इनके घर गया तो ये पढ़ते हुए ही मिले, इसलिए मैं इनका बहुत आभार व्यक्त करता हूँ। बहुत तैयारी के साथ जिस प्रकार से माननीय मंत्री जी ने अपनी बात इस बिल पर रखी है, उसके मुताबिक अपना पक्ष भी शिवकुमार उदासी जी ने रखा है।

सबसे पहले मैं माननीय मंत्री सचिन पायलट जी का बहुत आभारी हूँ कि वे इतना पोथन्ना जैसा बिल लेकर हम लोगों के बीच में आये और अपना पक्ष भी बहुत अच्छी तरह से प्रस्तुत किया। आपको हम लोगों की, पूरे हाउस की शुभकामनाएं हैं कि आप आगे बढ़े, तरक्की करें।

दूसरी बात यह है कि इस बिल में अभी देखा गया कि 1956 के बाद 1993 तक करीब 26 संशोधन हुए हैं। आपने उस वक्त की 30 कम्पनियों का हवाला दिया। इस वक्त 2012 में पूरे देश में 8.5 लाख कम्पनियां हैं। इसमें 193 स्टेंडिंग कमेटी की संस्तुतियां आई हैं, रिकमेण्डेशंस आई हैं और वे सब आपने मान ली हैं, इसके लिए मैं आपका आभारी हूँ कि आपने स्थाई समिति की जो भी रिकमेण्डेशंस आई, सब आपने मान लीं।

जहां तक देखा गया है, चाहे वे निजी कम्पनियां हों या सरकारी उपक्रम हों, बहुत सी हमारे देश में नवरत्न कम्पनियां हैं, मिनी नवरत्न कम्पनियां हैं, जिन्हें राष्ट्रपति जी के द्वारा और सरकार के द्वारा पुरस्कृत किया जाता है। जैसे फिक्की है, सेबी है, उसी प्रकार से मुझे सौभाग्य प्राप्त हुआ कि एक डिक्की भी है, दलित इंडियन चैम्बर ऑफ कॉमर्स, दो हजार के करीब इस डिक्की के मैम्बर्स हैं। उन्होंने हम सभी शैड्यूल्ड कास्ट्स, शैड्यूल्ड ट्राइब्स एम.पीज़. लोगों को बुलाया। हमको नहीं मालूम था कि हमारे अनुसूचित जाति, अनुसूचित जनजाति के भी इस प्रकार के कारपोरेट घराने के लोग हैं। वहां पर पहुंच कर हम लोगों को

बहुत खुशी हुई, हमारे तमाम मंत्रीगण भी वहां गये थे। मैं आपके माध्यम से माननीय मंत्री जी से कहूंगा, सरकार से भी कहूंगा कि जिस प्रकार से फिक्की है या डिक्की जो बनी हुई है, डिक्की के लोगों को आपके प्रोत्साहन की जरूरत है, उनको बैंकिंग की जरूरत है। आप इसका ख्याल जरूर रखिएगा, क्योंकि, आज जो भी सरकारें हैं, चाहे एन.डी.ए. की हो या यू.पी.ए. की हो, वे हमेशा दलितों की बात करती हैं। अगर ये लोग छोटी-छोटी पूंजी लेकर आगे बढ़ते हैं तो इनके हितों की रक्षा के लिए, इनको निवेश के लिए, इनको लोन के लिए भी आप प्रोत्साहन देंगे, यह मेरी आपसे अपेक्षा है।

दूसरी बात यह है कि यहां पर सी.एस.आर. के बारे में आपने बताया। कारपोरेट सोशल रैस्पॉसिबिलिटी की बात जो आपने रखी है, मैं बहुत ध्यान से इसे देख रहा था, यह बहुत अच्छी योजना है। अभी हमारे संजय निरूपम जी ने बड़े विस्तार से इसको परिभाषित भी किया है, लेकिन जहां तक मैं पब्लिक सैक्टर अंडरटेकिंग की मीटिंग में गया, ऐसी बहुत सी कम्पनियां हैं, सी.एस.आर. में जैसा आपने परिभाषित किया कि प्रोफिट का दो परसेंट ये कम्पनियां सोशल नेटवर्किंग के विकास में, कल्याण में लगाती हैं। लेकिन वह कम है। बहुत सी ऐसी कंपनियां हैं, जो करोड़ों के फायदे में हैं। मैं चाहूंगा कि प्रॉफिट को दो परसेंट से आगे बढ़ायें। ज्यादातर मैंने देखा है कि जो कंपनियां जहां पर स्थापित हैं, उसके इर्द-गिर्द जो गांव या जो भी इलाके हैं, उनके डेवलपमेंट के लिए वे काम करती हैं। कुछ कंपनियां एनजीओ को भी काम देती हैं, क्योंकि अभी तक सीएसआर का कोई मानक फिक्स नहीं है। हम लोगों ने कई कंपनियों के बारे में जब अध्ययन किया तो पता लगा कि कुछ तो वे डायरेक्ट करते हैं, कुछ एनजीओ के थ्रू करते हैं, कुछ लोग अपने इलाके में करते हैं और कुछ लोग ऑल ओवर इंडिया में कल्याणकारी विकास की योजनाओं पर काम करते हैं। मैं कहना चाहूंगा कि इसके लिए आप फिक्स मानक बना दें कि कैसे, किस इलाके में, कहां पर ये करें और खासकर मैं चाहूंगा कि जो रिमोट एरियाज़ हैं, जो दूर-सुदूर के इलाके हैं, जहां पर डेवलपमेंट नहीं हुआ है, वहां पर कम से कम इसे स्थापित किया जाये तो मेरे ख्याल से बहुत अच्छा हो। ... (व्यवधान)

सभापति महोदय : संक्षिप्त कीजिए।

श्री शैलेन्द्र कुमार : महोदय, दूसरी बात यह है कि बहुत सी ऐसी कंपनियां हैं, जिनमें सरकार की पूंजी लगी है और बहुत से लोगों ने ऋण लिये हैं। वे कंपनियां आज बीमारी की हालत में हैं, जिन्हें सिक कंपनियां कहते हैं, उनको भी पुनर्जीवित करने की आवश्यकता है। इस ओर सरकार ध्यान दे और खासकर आपने जो निवेशक और शेयर धारकों के हितों की रक्षा की बात की है, उस तरफ विशेष तौर पर ध्यान देने की आवश्यकता है। बहुत सी कंपनियों के बारे में अभी हमारे पूर्व वक्ताओं ने कहा, उदासी जी ने कहा, संजय निरूपम जी ने कहा कि बड़े पैमाने पर पैसे ले जाते हैं और सत्यम आदि तमाम कंपनियों की बात

इन्होंने कही। ऐसी बहुत सी कंपनियां हैं, बहुत सी चिट फंड कंपनियां हैं, जो पब्लिक के पैसे को लेकर भाग गयीं। इसके लिए आप सजा का प्रावधान बहुत कड़ा करें ताकि आने वाले समय में जो भी कंपनियां स्थापित हो रही हैं, वे इस तरह की जुर्गत न कर सकें और इस तरह का कोई प्रयास न कर सकें।

श्रमिकों के हितों की रक्षा की तरफ आपने इंगित किया, गुरुदास गुप्त जी सदन में उपस्थित होते तो बड़ा अच्छा होता। श्रमिकों के हितों की रक्षा, कर्मचारियों के हितों की रक्षा को सर्वोपरि रखें क्योंकि इन्हीं पर पूरा संस्थान और कंपनियां आधारित होती हैं। अगर इनकी यूनियन जायज मांग को लेकर हड़ताल करती हैं, अपनी मांग को लेकर बात कहती हैं तो उसको मानना चाहिए। आपको कारपोरेट घराने के लोगों पर दबाव बनाना चाहिए कि उनके हितों की रक्षा सर्वोपरि रखें।

सभापति महोदय : संक्षिप्त करें।

श्री शैलेन्द्र कुमार : महोदय, मैं समापन की ओर हूँ, केवल दो-तीन प्वाइंट्स शेष हैं।

इस प्रकार की जो फ्रॉड करने वाली कंपनियां हैं, उन पर कड़ाई से सख्ती की जाए। जहां तक रोजगार के अवसर की बात आपने कही है, मैंने देखा है कि जैसे अभी हमारे यहां सरकारी उपक्रम लग रहे हैं, उसमें ये तमाम अधिकारी कर्मचारियों को बाहर से ला रहे हैं। यह कोशिश करनी चाहिए कि जिन लोगों की वहां लैंड गयी है, जिन लोगों ने स्वेच्छा से लैंड दी है, हम यह नहीं कहते कि उनकी उपजाऊ जमीनें थीं, लेकिन जिन लोगों ने स्वेच्छा से लैंड दिया है, उनको प्राथमिकता देनी चाहिए कि उन्हें उन कंपनियों में विशेष सेवा का अवसर प्रदान करें और उनको रोजगार दें। उनको विशेष अवसर प्रदान करें, यह मेरे कहने का मतलब है। यह कोशिश कंपनी को करनी चाहिए कि चाहे निजी कंपनी हो या सरकारी उपक्रम हो, इसमें आरक्षण की भी व्यवस्था हो। जो एस.सी., एस.टी. हैं, उन पर विशेष ध्यान दें कि इनको विशेष सेवा का अवसर प्रदान करें, तभी जो रोजगार के अवसर बढ़ाने की बात आपने कही है, वह पूरी हो पाएगी।

राष्ट्रीय कंपनी विधिक अधिकरण बनाये जाने की बात आपने कही है, यह बहुत अच्छी बात है। अगर कहीं भी कंपनी या संस्थान में कोई बात आए तो अपनी बात इसमें ले जाएं। इसको जल्दी से जल्दी बनाने की आवश्यकता है, तभी जाकर कंपनी शेयर धारकों, निवेशकों, श्रमिकों, कर्मचारियों और तमाम जो रोजगार के अवसर हैं, उनके हितों की रक्षा हो पाएगी।

महोदय, मैं ज्यादा कुछ न कहकर अपनी बात समाप्त करूंगा, चूंकि सभापति जी, जो हमारे सीधी के सम्मानित मित्र हैं, इन्होंने आपको इंगित किया और आपने घंटी बजा दी। ...(व्यवधान) मैं अपनी बात समाप्त करते हुए इस बिल का पुरजोर समर्थन करता हूँ।

श्री विजय बहादुर सिंह (हमीरपुर, उ.प्र.): इसमें गोल्डेन प्रोविजन पहली बार आया है क्योंकि 50-60 साल से ज्यादा कंपनी एक्ट हो गया है। That is Section 172.

Section 135 'Corporate Social Responsibility' अगर यह लेटर इन स्पीरिट में इम्प्लिमेंट हो जाए तो कंपनीज एक्ट में काफी चेंज आएगा। अभी इसके रूल्स बने नहीं हैं। इसका रियल उपयोग होना चाहिए। जैसा कि बताया जाता है कि कोई कारपोरेट सेक्टर अपना स्कूल चलाने लगा, ऐसा नहीं होना चाहिए। इसकी रियल सोशल रिस्पॉन्सिबिलिटी होनी चाहिए।

दूसरा, इसमें जो वाइंडिंग-अप प्रोवीजन्स आए हैं, 1928 के एक्ट, 1942 के एक्ट और 1956 के कंपनी एक्ट में ये वाइंडिंग-अप प्रोवीजन है। आपने ट्रिब्यूनल गठित किया है। यह ट्रिब्यूनल 15 साल से अभी तक नहीं बन पाया है। वाइंडिंग-अप यह है कि if the company is unable to pay its debt. यह 242 सेक्शन है। ये रिस्पॉन्सिबिलिटी बड़ा सिरियस चीज है। अभी तक पिछले साठ सालों से, वर्ष 1950 से, यह हाईकोर्ट जज करता था। They were expert on the subject. अब ट्रिब्यूनल में क्या होगा कि दो पुराने रिटायर्ड ब्यूरोक्रेट्स या कुछ जान-पहचानी ऐक्सेस पावर, अगर वे आ जाएंगे then, winding up and rehabilitation of the company will become farce. मैं यह कहना चाहता हूँ। The system, which has already stood the test of time. जो 50 सालों से हाई कोर्ट की डिविजन बेंच वाइंडिंग अप कर रही थी, what is wrong in that? दूसरा प्रोविजन इन्होंने यह दिया है कि ...(व्यवधान)

सभापति महोदय : कृपया व्यवधान न करें। आप बोलिए।

...(व्यवधान)

श्री विजय बहादुर सिंह : मैं चाहूंगा कि यंग डायनेमिक मिनिस्टर साहब इसको रिलुक कर दें। अगर If this has stood the test of time by judicial decisions right from 1950 till date, why do we not continue that process? कैट में क्या हो रहा है? पता लगा कि रेलवे के रिटायर्ड ब्यूरोक्रेट्स आ गए आए। कम्पलसरी रिटायरमेंट का उनको मालूम नहीं है, by the time they know, they are out. नतीजा यह हुआ कि जब से कैट बनी है एरियर्स बाउंस हो गए। जो हाई कोर्ट्स में एरियर्स थे, वे कैट में चले गए। मैं चाहता हूँ कि कंपनी एक्ट के जो ड्रास्टिक प्रोविजन्स हैं they may continue them under the judicial review of the High Court. उनको यह एडवांटेज होगा, लिटिगेशन खत्म होगा। After Shri L. Chander Kumar case, every order has the judicial review. वह हाईकोर्ट में चला जाएगा। ...(व्यवधान) The appeal from Caesar's wife will go to Caesar.

अगर ट्रिब्यूनल में संयुक्त सचिव हैं तो अपीलेंट में सचिव हो जाएंगे तो फिर वही चीज हुई। ...(व्यवधान) मैं इसको लीगल ऐंगल से क्लीयर करना चाहता हूं कि इतनी जल्दी तो इसको ओझा भी नहीं समझ सकते कि यह क्या है? इतनी जल्दी हाथ लगाएं और समझ जाएं यह तो बड़ा मुश्किल है। ...(व्यवधान) इतनी जल्दी इसको भाजपा वाले भी नहीं समझ सकते हैं। ...(व्यवधान) मेरा कहना यह है कि इसमें जो जूडिशियल रिव्यू का मैकेनिज्म है अगर हाईकोर्ट का मैकेनिज्म इनकारपोरेट करते रहें तो चलेगा।

एक और प्रोविजन है कि इनको ट्रिब्यूनल में अपील फाइल करने का लिमिटेशन तीन साल है। यह कहीं नहीं है। सिर्फ सिविल सूट फाइल करने का लिमिटेशन है कि तीन साल पहले आपने उधार लिया हो तो टाइम बार्ड होता है। Then, why it is three years and why not 90 days, which is all over there. लॉ ऑफ लिमिटेशन, सुप्रीम कोर्ट के जितने केसेज हैं, why only three years?

मैं अंत में कहना चाहता हूं कि इसमें जो वाइंडिंग अप के पावर्स दिए गए हैं, एक सैक्शन होता है if it is just and equitable, उसकी थोड़ी सी लैंग्वेज ट्विस्ट हुई है। मैं ज्यादा न कहकर इसका एक रिटन नोट दे दूंगा, क्योंकि अभी कमल नाथ जी ने बताया कि यह राज्य सभा में भी जाएगा। आज सिर्फ रिचुअल है, इसका एक्शन रिप्ले फिर होगा। मैं इसका रिटन नोट दूंगा और अगर वे वर्ड्स का एडजस्टमेंट कर सकें तो कर लें।

इसके अलावा इस बिल में और कुछ खास नहीं है। यह जिस तरह है, इसे पास कर दिया जाए, राज्य सभा में देखा जाएगा।

प्रो. सौगत राय (दमदम): सभापति जी, नार्मली इस बिल का विरोध करना चाहिए, क्योंकि यह आज ही लिस्ट ऑफ बिजनस में आया है।...(व्यवधान) आज ही पास हो रहा है।...(व्यवधान) हमें इस पर संशोधन देने का मौका नहीं मिला। लेकिन मैं फिर भी दो कारणों से इस बिल का समर्थन करता हूँ। एक नौजवान मंत्री जिंदगी में पहली बार एक भारी बिल लाए हैं। मैं उनके पूज्य पिताजी को जानता था। मैं जिस रास्ते से रोज जाता हूँ - राजेश पायलट मार्ग, तो उनकी याद आती है। उनका बेटा बिल लाया है, इसलिए इसका समर्थन करना हमारा फर्ज बनता है। ...(व्यवधान)

सभापति महोदय : कोई और बात रिकार्ड में नहीं जाएगी, केवल माननीय सदस्य की स्पीच रिकार्ड में जाएगी।

...(व्यवधान)*

प्रो. सौगत राय : दूसरी बात, मेरे ख्याल से कम्पनीज़ लॉ जो 56 का कानून था, वह काफी मोटी किताब होती थी। This is only about 490 clauses. A single Bill has been presented. यह अच्छा है क्योंकि बिल कॉमप्लीकेटेड होने से विजय बहादुर जी जैसे वकील को फायदा मिलता है, बिल साधारण होने से हम जैसे आम आदमी को सुविधाएं मिलती हैं। इसलिए इस बिल का समर्थन करना चाहिए। इस बिल में कई नए सुधार लाए गए हैं। कॉरपोरेट गवर्नेंस के बारे में बताया गया, रिमुनरेशन पॉलिसी के बारे में बताया गया, कॉरपोरेट सोशल रिस्पॉन्सिबिलिटी (सीएसआर) दो प्रतिशत कर दिया गया, रोटेशन ऑफ ऑडिटर्स एंड ऑडिटिंग फर्म्स स्टैट्यूटरी बना दिया गया और इंडीपेंडेंट डायरेक्टर्स पर कोई रिस्ट्रिक्शन लाया गया। These are all welcome steps. यह अच्छी बात है। मैं बताना चाहता हूँ कि हमारा कॉरपोरेट गवर्नेंस कितना कमजोर है, यह सत्यम कम्प्यूटर्स के केस में पता चला। कैसे एक आदमी ने कॉरपोरेट फ्रॉड करके पैसे का पहाड़ बनाया, सत्यम कम्प्यूटर्स इसका उदाहरण है। संजय निरुपम जी बता रहे थे कि उसका मालिक रामलिंगम राजू अभी जेल में है। लेकिन बात यह है कि यह हुआ कैसे? क्यों हमारा रैगुलेशन नहीं था कि जब वह इतना फ्रॉड कर रहा था तो उसे पकड़ा जाता। संजय निरुपम जी ने सही बात बताई कि रामलिंगम राजू जेल में गया, जो ऑडिटर था प्राइस वाटर हाउस कूपर, वह अभी भी व्यापार कर रहा है, उस पर कोई पाबंदी नहीं लगाई गई।

* Not recorded.

अभी वह वैसा ही चला आ रहा है। हमें देखना चाहिए कि ऐसा फ्रॉड फिर कभी न हो।

महाराज जी, मैं आपको मानता हूँ। आपके प्रवचन की सीडी मेरे पास है। मुझे दो मिनट समय और दे दीजिए। मैं आपके आश्रम में भी गया हूँ। मेरे ऊपर थोड़ी दया कीजिए।

सभापति महोदय: धन्यवाद।

प्रो. सौगत राय : महाराज मुझे जानते हैं, मेरे साथ उनका बहुत अच्छा रिश्ता है।...(व्यवधान)

सभापति महोदय : धन्यवाद।

Nothing else will go on record.

(Interruptions) ...*

PROF. SAUGATA ROY : Sir, I am finishing my speech in two minutes. Basically, we are supporting the Bill.

महोदय, मैं कहना चाहता हूँ कि रिम्यूनरेशन पर लिमिट्स होनी चाहिए। हम एक गरीब देश में हैं, वहां रिलायंस का टॉप ऑफिशियल अम्बानी, नाम भी नहीं बोलना चाहिए, रिम्यूनरेशन की कोई लिमिट होनी चाहिए। मैं जब देखता हूँ, तो आंसू आ जाता है कि उसने 27 फ्लोर का एक मकान मुंबई में बनाया है अपने रहने के लिए। क्या उसमें लगा पैसा उसका खुद का है? वह शेयरहोल्डर्स का पैसा है। अम्बानी स्टेडियम में शेयरहोल्डर्स की मीटिंग करता था, it is obscene display of wealth. वह जन्मदिन पर अपनी बीवी को एग्जीक्यूटिव जेट प्रजेंट करता है। क्या इस गरीब देश में ऐसा होना चाहिए? क्या इस पर कोई पाबंदी नहीं होनी चाहिए? यह नौजवान मंत्री हैं। एक समय जब हम लोग कांग्रेस में थे, हम लोग समाजवाद की बात करते थे और आज वही कांग्रेस आज अम्बानी फैमिली के लोगों को ...(व्यवधान)

सभापति महोदय : ठीक है।

प्रो. सौगत राय : महोदय, यह एक सीरियस मामला है। There should be a limit on remuneration, and this obscene and vulgar display of wealth must stop. दूसरी बात, संजय निरुपम जी ने बोला है, मैंने देखा मंत्री जी, कोलकाता गए थे। वहां पर उन्होंने बोला कि चिट फंड के खिलाफ कदम उठाइए। मैं समझता हूँ कि सीरियस बात है। हजारों-लाखों स्माल डिपोजिटर्स का पैसा उमसों जमा हुआ है और कोई नहीं जानता है कि वह कब बंद हो जाएगा, ये सब गरीब लोग बेघर हो

* Not recorded.

जाएंगे। सहारा के मामले में सुप्रीम कोर्ट ने एक जजमेंट दिया, उसको स्टे मिला। सुप्रीम कोर्ट ने कहा कि इतना रुपया जमा करना है। लेकिन कैसे और किसकी मदद से सहारा इतना बड़ा बन गया? यह बात समझनी चाहिए। उसकी कोई खास एसेट्स नहीं हैं। He wanted to have a cricket team in Pune. फिर बोला कि उसके लिए पूना में अपना स्टेडियम चाहिए, तो अपने नाम से स्टेडियम बना दिया। यह पैसा कहां से आता है? गोरखपुर के छोटे डिपॉजिटर्स के पैसे से इतना बड़ा बना और लड़के की शादी में 150 करोड़ रुपये खर्च कर दिया। इस मुल्क में कोई देखने वाला नहीं है? हमारे सामने कानून रहते हुए भी यह सब वल्गर डिस्प्ले ऑफ वेल्थ चलेगा? इस पर सोचना चाहिए। मुल्क आगे बढ़े, लेकिन यह आगे बढ़ना केवल कुछ कारपोरेट लोगों का आगे बढ़ना नहीं होना चाहिए। यहां कोई सामाजिक न्याय होना चाहिए। मैं विश्वास करता हूं, जैसा आप प्रवचन में बोलते हैं कि सीधा जीवन चलिए, वह करना चाहिए। मैं यह कहना चाहता हूं कि इस बिल का हम लोग समर्थन करेंगे। हमारी पार्टी का सिद्धांत है कि हम इस बिल का समर्थन करेंगे, लेकिन यह मेरी मांग है कि इस बिल को और स्ट्रॉंग बनाएं। सीरियस फ्रॉड इनवेस्टीगेशन ऑफिस बहुत पावरफुल आर्म है, कंपनीज के बारे में यह सीबीआई से भी ज्यादा पावरफुल हो सकती है। उसको स्टेट्यूटरी पावर दे दिया, हम इसका समर्थन करते हैं, लेकिन they need more teeth. इसी बात के साथ मैं नौजवान मंत्री को बधाई देते हुए बिल का समर्थन करता हूं।

SK. SAIDUL HAQUE (BARDHMAN-DURGAPUR): Thank you, Mr. Chairman, Sir, for giving me permission to speak on this Bill. To make my speech very brief, I shall only make a few points.

My first point is about corporate social responsibility. The Bill states that a company having a net worth of Rs. 500 crore or more, or a turnover of Rs. 1,000 crore, or a net profit for development of Rs. 5 crore per annum, they will spend two per cent of their net profits in and around the area. But my point is that this provision should be made mandatory. In case of a PSU, it is mandatory; but in this case, the Bill states that if a company fails to spend such amount, the Board shall specify reasons for not spending that amount in its report. Why? The Board should not be given any option. They must spend at least two per cent of their total profit? Why should the net worth be limited to Rs. 500 crore? It should be made Rs. 100 crore. Similarly, why should the turnover limit be Rs. 1,000 crore? It should be made Rs. 500 crore.

The second point is about auditing and accounting. Auditor must be put under strict vigilance not ban for only five years, rather if any auditor commits any willful wrong, he should be blacklisted.

My third point is about the Company Law. Today, what we are seeing is that many companies register and engage themselves collecting money as 'chit funds', and thereby are deceiving the people. We are seeing these things in many parts of the country, particularly in my State of West Bengal. What is very alarming is that many persons associated with these 'chit funds' have political connections. Why? No person who has relations with any 'chit fund' should be elected as an MLA or MP. Such a provision should be there. My point is that the Company Law should be so strict that there should be no 'chit fund' companies as registered company. The existing 'chit funds' should be audited properly so that they cannot deceive the people.

Fourth point is about the interest of the workers and employees of a company, which should be looked into so that the workers are not deprived of any kind of benefits. At the same time, about the sick industries, SICA defines a sick company as an insolvent company and attempts to put in place the process by which such companies could be revived. The Eradi Committee pointed out the endemic delays in the restructuring process or revival process often caused by the company promoters themselves. So, the hon. Minister should look into that so that the sick companies could be revived without any impediments from the promoters. The safeguards of the workers of these sick companies should be protected.

Fifth point is about the definition of the listed company. That should be made more clear-cut. At the same time, the corporate sector should be brought under strict vigilance.

My sixth point is about considering the recommendation of the Standing Committee, that is, to restrict the number of companies beyond which an 'audit firm' shall not be auditors. The Government should prescribe the number of the companies.

About the definition of 'promoters', it should be relooked. I would request the hon. Minister to have relook at it and bring into its ambit all those persons associated either directly or indirectly as shareholders or otherwise and even those who are acting in a professional capacity and have the power to influence the company and control the company. They also should be brought into the ambit of this definition of 'promoters'.

Now, coming to 'men of high office' who should not be there as any Company's Director. Those who are 'men of high office', that is, Administrators, Executives or in judicial capacity, should not be made Directors, even after their retirement. There is sometimes a nexus between the bureaucrats and the executive. After their retirement, they become Directors.

Coming to the issue of constitutional validity, I would like to bring to the notice of the hon. Minister that the Bill provides for adjudication of company

matters by the National Company Law Tribunal set up under the Act. However, a similar body set up under the Amendment to the Companies Act in 2002 currently faces a legal challenge in the Supreme Court. That needs to be looked into.

Now, there is a provision in the Bill that comes in conflict with the SEBI Act and its Rules. That must not be there. The SEBI Act must not be diluted, rather it should be made more strict to restrict frauds like what has happened in the case of Satyam. Any case of fraud should be investigated and proper punishment should be given.

What we see is that the SEBI Act, 1992 prohibits insider trading in the securities of a listed company. It prescribes a penalty of Rs. 25 crore or three times the profits made from such trading, whichever is higher, for those insiders found guilty of the offence. But what this Bill states is that the Bill bans only Directors or key managerial personnel from insider trading, and it prescribes only a penalty of Rs. 5 lakh to Rs. 1 crore. That should not be the case. It should be made more strict.

In case of delisting of a company, the SEBI Act says that if it is a listed company for three years, then the existing shareholders must approve of delisting. But the Bill does not restrict the types of companies which could delist themselves. Therefore, the interest of the existing shareholders, however small their shareholding may be, should be looked into.

With these points, I would request the hon. Minister to go through the Bill again, restructure it and then place it before the House.



DR. M. THAMBIDURAI (KARUR): First of all, I would congratulate my young friend who has taken over the charge as Minister of State(Independent Charge) and piloted this Bill. Sir, I know him very well. He is a very dynamic man and he has to come up in life further from this position to a higher position. I congratulate and I wish him to come and occupy that position. I know him very well. His father and me were here together. At that time, he was studying in school. Now, I am seeing him. He has become a great man and piloting a Bill for a good cause. ... (*Interruptions*)

SHRI BHARTRUHARI MAHTAB (CUTTACK): Mr. Pilot is piloting a Bill.

DR. M. THAMBIDURAI : Sir, he has very clearly explained about the purpose of the Bill. He also accepted nearly 90 per cent recommendations of the Standing Committee. He forgot to mention about the report of the Standing Committee. The Finance Committee only took up all these things. We are all Members of the Finance Committee. Most of the Members of the Committee are speaking now. He would have accepted 100 per cent recommendations because most of the Members discussed and recommended them very carefully for this Ministry. He also explained the reason as to why he is bringing this Bill. It is because we want to encourage investment. The investment is more important. Without that, the country cannot develop; our economy cannot develop. We are having a liberalized economy. We are the most democratic country in the world. We have to encourage investment and think of the ways to protect the interests of the investors. That is why, they are bringing so many amendments to this Bill. He has said that the Bill protects the interests of the investors and also the interests of the workers. He also told that after 5 years, the auditors of the company will be changed. But what is happening? Even after 5 years, some juniors who are working as auditors in similar companies, are only becoming auditors to this company. Therefore, we cannot immediately stop that. But anyhow, we have to find out the ways to control that kind of a role.

Another important thing is about Corporate Social Responsibility. He said that two per cent of the net profit would be taken for that purpose. It has to be increased to five per cent because two per cent is too meagre for a company. What can you do with that two per cent for the social purpose? That has to be increased to five per cent. That is the suggestion which we are making.

What is happening in this country? Why are the investors not having confidence in investing? There are bogus companies. They are registering, cheating and running away because they are giving a lot of misleading advertisements. They are misleading the people especially the chit companies. What is happening in Uttar Pradesh? You know very well.

MR. CHAIRMAN: Thank you.

DR. M. THAMBIDURAI (KARUR): I am telling this because I was also holding the charge of this Ministry in 1998-99 as Union Cabinet Minister. . At that time, I received a lot of complaints about that company. I do not want to tell the name of that company. Recently, the Supreme Court has given the judgment in this regard. ... *(Interruptions)*

MR. CHAIRMAN: Do not disturb him.

DR. M. THAMBIDURAI: At that time, when I was the Minister, these chit companies had amassed wealth. I am suggesting the young Minister to take care of the interests of the investors especially the depositors. There are many companies which are giving wrong advertisements and cheating the people. They are telling that if you invest now Rs. 100, you will get Rs. 200 within a year. Those companies are giving this kind of misleading advertisement. In Tamil Nadu, we have seen those advertisements and the people of Tamil Nadu have invested in so many companies and those people are cheated. I am suggesting to the young Minister that he has to restrict this kind of misleading advertisement. That is more important. I am suggesting that those advertisements must be controlled and stopped. He has to stop this kind of misleading advertisements in all forms of media. The company can give the advertisement about the company.


The company should not give the advertisement about the profit. The poor people especially the wage-earners, the workers and also the rural people after investing their hard-earned savings, are suffering a lot. That is why, this aspect has to be taken care of. They should not give the wrong advertisements. The Minister should take necessary action.

Therefore, I once again congratulate the Minister. Let him be successful. He has brought this Bill for a good cause. I extend my best wishes for him.

SHRI BHARTRUHARI MAHTAB (CUTTACK): Mr. Chairman, at the outset, I should say that this Bill, as the Minister was introducing it, was weighing the weight of that Bill. He did not mention the number of pages that was actually there in the Bill. But, this is the second Bill which this Government had introduced. In the last Lok Sabha, that is, the 14th Lok Sabha, the Bill was introduced. Subsequently, a report was prepared by the Standing Committee. And out of hundreds of suggestions or recommendations that were made, many of them were accepted. After quite some time when new clauses were added to that and was again placed before the House, we took objection to that. The Chairman of the Standing Committee on Finance Shri Yashwant Sinha had to come out in public saying that this has become a new Bill. It has to be referred to the Standing Committee again. When it went to the Standing Committee, I need not mention the deliberations that took place there. But that is a part of history. Many Members wanted to go back again to those suggestions which were already delved into and to look at the Bill afresh. But the Chairman of the Finance Committee took the stand and many of us supported that whatever has already been deliberated and on which the Standing Committee has given its recommendations, we need not go back on those issues again. Whatever new suggestions have come, new provisions have been recommended are placed in the Bill, only those things can be looked into. That is why, a lot of changes have taken place in this Bill.

My humble opinion is that more changes are also required to be taken. It is because of the fact that the Act that is prevalent today is of 1956. Some tinkering might have happened in between. But the whole world has changed relating to the company and the management of the company. I have very little experience of managing a company. I do not hold any company nor do I hold any share in any company. Prof. Saugata Roy also has no share. He does not have any company. He is not a proprietor of any company. Many of us do not have that experience.

Once this Bill came before us for consideration, four major issues are to be delved into. Very rightly, the young Minister who is piloting the first Bill in his career would have been happy if there would have been less vacant benches today and we would not be approaching late night. Therefore, I would say at the outset that we need some more time to delve into it because this Bill is going to create a new atmosphere in this country. This Bill is going to create faith amongst people, those who are buying shares, those who are investing in companies, those who are managing the companies, those who are auditing the companies and those who are getting the benefit of the corporate sector. Therefore, the first and foremost issue is corporate governance. Initially, the first approach in this Bill which the Government has brought to make is about separation between the Chairman and the Chief Executive Officer. Invariably, we have seen many things happened during the last one decade and a half. That is one of the major issues which I think will specify number of companies in which an individual can become a Director. Independent Director is also being delved into. How the Board is going to function is being delved into and about the audit committee to examine eligibility and independence of the auditor is also being looked into.

Our good friend, learned friend Saugata Roy has mentioned about the remuneration. That also was deliberated upon in the Standing Committee. I hope when the Minister replies to the debate – I would be present here and I hope others who have participated in the debate also will be present– will dwell on that issue. Profit-related companies and those companies which are actually going down - how one is going to determine the remuneration? 

Corporate Social Responsibility (CSR) of course is an issue that is being discussed not only today in this House but for the last one year or more CSR is being discussed in the media and outside. But that is one aspect. The major aspect I would say is how you are going to modulate or look into the affairs of the auditors who are actually going into the finance aspect of the respective companies. Will it be those two individuals who put their signatures on that audit

report or that company which is actually involved in auditing that issue? We have also accepted foreign auditors to come in and give their reports. This Bill, to a great extent, looks into that aspect and also relating to independent auditors.

Sir, the Bill is to consolidate and amend the law relating to companies. The Indian business landscape has changed significantly since 1956. With the economy more globalised, capital more fungible, lower government supervision of business, and society getting more vigilant towards their rights and entitlements ...

MR. CHAIRMAN : Please conclude.

PROF. SAUGATA ROY : He is speaking very nicely, Sir. He is Editor of a newspaper.

SHRI BHARTRUHARI MAHTAB: It is a Odiya newspaper, Sir.

Therefore, laws need to reflect societal and economic changes and should not merely be drafted to mitigate events and scams that have happened in the recent past. By bringing in laws that are almost replicas of those operating in developed markets, we cannot materially enhance the quality of corporate governance in India where most of the listed companies have a significant majority holding by the promoter group while in the West such laws are written for companies having diverse shareholders. The Companies Bill has brought in elements of law that work well with other markets such as accepting the changes related to the digital age by allowing the use of video conferencing for Board meetings, electronic voting in general meetings, electronic filings, shelf registrations, exit options of minority shareholders as well as a few elements that make it contextual for India. Let us not forget, Sir, that the new legislation seeks to replace the half a century old Companies Act, 1956 and modernize corporate practice in line with developments taking place across the globe.

I come to the Corporate Social Responsibility spending which is an issue that is being discussed all around. The Standing Committee on Finance had asked the Government to clearly define in the Companies Bill the term 'private

placement'. I hope the Minister while replying to this issue will explain what this private placement instrument to raise money is and how it is going to benefit.

I come from the State of Odisha; Nishikant Babu comes from the State of Jharkhand; and there are some Members who come from Chhattisgarh. These are mineral-based sectors. Companies are mining there. Companies are putting up plants. But CSR activity is happening either in Mumbai or in other urban areas or even in Kolkata or even in some urban areas of their liking. So, how does it benefit us? The wealth of our area is being exploited. Certain people may get employment there; some State Governments have brought in legislation to restrict recruitment from outside. But what is the CSR activity of these companies where those companies are actually functioning? That is why, repeatedly our attempt was to make it mandatory. But what I find is that there is a dilution. I would be happy if the Minister, while replying, would say that there is no dilution. It is because the two per cent that was made mandatory, the Minister while introducing the Minister said that it is mandatory, but as far as I understand, there is a rider. If a company does not want to invest, in CSR he can specify the reason. If he is going to give a reason, will that reason be accepted by the people where that money was supposed to be spent or it is to be accepted by the Government which sits in Delhi? ... (*Interruptions*)

MR. CHAIRMAN : Please conclude your speech now. Please conclude.

SHRI BHARTRUHARI MAHTAB : In that respect, I would only insist – earlier, CSR was voluntary; and for the first time, India is going to enforce it and make it mandatory. Yet you have given a leeway. I hope the Minister will remember about a very learned industrialist, Jamsetji Tata, in a letter to his son, Dorabji, way back in 1902, had written that business owes its existence to the community. The Government's approach, therefore, should be to encourage the corporates to pursue CSR activities by providing incentives for meaningful contribution to society.

There are two more points which I need to mention here.

MR. CHAIRMAN: Please conclude now.

SHRI BHARTRUHARI MAHTAB : After having a fairly free run of the place all these years, Indian companies will need to get used to some discipline, when it comes to structuring their business and running them. Very soon, a small shareholder – this is the best part – might be able to take on company management; a handy-weapon for small investors seeking relief from errant corporates, will soon be available in our country. But I am of the opinion that corporate governance standards cannot be raised only by Independent Directors.

MR. CHAIRMAN: Please end your speech now.

SHRI BHARTRUHARI MAHTAB : The Bill expected to help in curbing a major source of corporate delinquency as clause 36 (c) has been amended to include punishment for falsely inducing a person to enter into any agreement with a bank or financial institutions with a view to obtain credit facilities. However, various provisions and sub-provisions of this Companies Bill are yet to be framed, putting the entire system in a flux and creating operational hindrances; one does not know when it will be done.

Lastly, Corporate Fraud Investigation Body, SFIO, will have the power to carry out arrest, once the new Companies Bill is passed by the Parliament.

MR. CHAIRMAN: Please sum up now.

SHRI BHARTRUHARI MAHTAB : SFIO shall have the power to arrest in respect of certain offences, which attract punishment for fraud. Those offences shall be cognizable and the persons accused of any such offence shall be released on bail subject to various conditions. This is in line with the Vepa Kamesam Committee on strengthening SIFO but this is not the whole thing. I hope, the hon. Minister will go through the suggestions of the Vepa Kamesam Committee's Report. There is a need to strengthen SIFO.

Sir, with these words, I support the Bill that is before the House and we want this Bill also to go through the Rajya Sabha in this Session only.



SHRI AJAY KUMAR (JAMSHEDPUR): Sir, thank you for giving me this opportunity to speak. At the outset I would like to congratulate the hon. Minister for bringing this Bill and also the previous Minister, Shri Verappa Moily, who piloted this Bill. I would not speak too much on whatever has already been said and so I will keep my points short.

One of the recommendations of the Standing Committee was that the public sector undertakings notings by the controlling Ministry should be made public. I know that the Bill does not include this, but one of the major reasons as to why the PSUs are going through a major turbulence is because they get strange instructions from the various Ministries. So, if the Government really intends to protect the PSUs – we have seen it happen in Air India; we have seen it happen in oil companies – and really not want the companies like Coal India to disappear and become loss making, then I would request the hon. Minister to kindly consider that all instructions by the controlling Ministry should be made public. सीएसआर के बारे में काफी चर्चा हुई है। हम सरकार में भी थे और प्राइवेट सेक्टर में भी थे। लेकिन एक चीज़ ज़रूर है कि आप प्राइवेट कंपनी का जब तक सीएसआर का ऑडिट नहीं करेंगे, तब तक आपको कभी मालूम नहीं होगा कि वे सचमुच में दो प्रतिशत को उस क्षेत्र में इस्तेमाल कर रहे हैं या नहीं कर रहे हैं। खास तौर से उड़ीसा या झारखण्ड जैसी जगहों पर, जहां माइनिंग कंपनीज़, आयरन ओर और स्टील कंपनीज़ हैं। मैं मंत्री महोदय से अनुरोध करूंगा कि सीएसआर के काम को सचमुच में ऑडिट करने की आवश्यकता है कि यह सही में हो रहा है या सिर्फ अपनी बैलेंस शीट में दिखाया जा रहा है।

बहुत सारे साथियों ने एनबीएफसी के बारे में कहा है। जिस तरह से चल रहा है, जिस तरह से गरीब लोगों को कठिनाइयां हो रही हैं, तो मैं मंत्री महोदय से अनुरोध करूंगा कि एनबीएफसी की मॉनिटरिंग के लिए एक सेल बना दें। जैसा कि सौगत रॉय साहब भी बोल रहे थे, कुछ कंपनियां जनता पर दबाव डाल रही हैं कि वे अपना पैसा वापस न लें और किसी और शेयर में बदल दें। इसलिए मेरा अनुरोध है कि एनबीएफसी के लिए एक स्पेशल मॉनिटरिंग हो। दूसरा, सीरियस फ्रॉड ऑफिस को और ज्यादा स्ट्रेंथन करने की आवश्यकता है।

सर, एक और प्रावधान, पीनल प्रॉविजन जो ऑडिट के लिए है, उसको निकाला गया है। ऑडिटर की सांठ-गांठ से कोई भी काफी फ्रॉड कर सकता है तो इस पीनल प्रॉविजन को लागू करना आवश्यक है। अब देखना यह है कि इसको आप किस तरह से करते हैं।

अंत में मैं यह कहना चाहता हूँ कि जो-जो कंपनीज़ हैं, जो देश के ऊपर प्रभाव डाल सकती हैं, चाहे वे कोल के क्षेत्र में हों, ऑयल के क्षेत्र में हों या प्राकृतिक संसाधनों के क्षेत्र में हों, उनके ओनरशिप को डिफ्यूज़ करना बहुत ही जरूरी है। कोई कंपनी इतनी बड़ी नहीं हो, जो कि कानून को अपने हिसाब से मैनुपुलेट कर सके। भविष्य के लिए Defuse ownership of companies के बारे में सोचना पड़ेगा। मैं इस बिल का समर्थन करते हुए आपको धन्यवाद देता हूँ कि आपने मुझे इस महत्वपूर्ण बिल पर बोलने का मौका दिया।

श्री निशिकांत दुबे (गोड्डा): सभापति महोदय, मैं यहां से बोलने की इजाजत चाहता हूँ।

सभापति महोदय : आपको इजाजत है।

श्री निशिकांत दुबे : सभापति जी, मुझे पता है कि मंत्री महोदय जल्दी में हैं और मैं भी चाहता हूँ कि यह बिल जल्दी से पास हो जाए। मैं इस बिल के लिए चार साल से स्थायी समिति में लगा हुआ था। सचिन पायलट साहब को सभी लोग बधाई दे रहे हैं, मेरी ओर से भी उनको बधाई है। फुटबॉल में 11 प्लेयर होते हैं, लेकिन जो अंत में गोल करता है, नाम उसी का होता है। इसको वीरप्पा मोइली साहब पायलट कर रहे थे, सलमान खुर्शीद कर रहे थे, उसके पहले प्रेम चंद गुप्ता कर रहे थे, स्थायी समिति में पहले श्री अनंत कुमार आए, मुरली मनोहर जोशी जी आए और उसके बाद यशवंत सिन्हा साहब आए, लेकिन यह सारा क्रेडिट सचिन साहब को जाएगा। इतिहास उनको याद रखेगा कि आप सन् 1956 के इतने वर्षों के बाद यह बिल लाए, इसलिए आप बधाई के पात्र हैं। चूंकि आप युवा हैं, इसीलिए यह पार्लियामेंट रात भर जाग कर आपको सहयोग कर रही है, इसलिए आपको पार्लियामेंट को भी धन्यवाद देना चाहिए।

यह जमाना परिवर्तन का है। इस बिल का मतलब चेंज है। जिस तरह से ऑब्जेक्ट्स एण्ड रीज़न में कहा गया है कि राष्ट्रीय और अंतरराष्ट्रीय आर्थिक स्थिति जिस तरह से बदली है, उसके लिए नए कंपनी बिल की आवश्यकता है। इसीलिए इसको रीराइट किया गया है। इसी तरह से सरकार और भी कुछ कर रही है। डायरेक्ट टैक्स कोड, क्योंकि सन् 1965 का पूरा का पूरा इनकम टैक्स लॉ बदल रहा है। सन् 1947-48 में पार्लियामेंट में जो डिस्कशन हुआ था कि एक्साइज़ अलग रहेगा, सेल्स टैक्स अलग रहेगा तो अब सरकार वेट और इसके माध्यम से अब जीएसटी बदलने की बात कर रही है। आपको पता है कि इस चेंज में सहयोग करने के लिए, क्योंकि पहले सोशलिज़्म था, उसके पहले कम्युनिस्ट पार्टी का कम्युनिज़्म था और अब हम कैपिटलिज़्म की तरफ जा रहे हैं।

21.00hrs

हमने फ़ैक्ट्री बिल को बदला, इलेक्ट्रिसिटी बिल को बदला और उसके जो उदाहरण हमारे देश में हैं कि हम पूरी दुनिया में कैसे आगे बढ़ पा रहे हैं, उसका एक उदाहरण है और उसमें कंपनी बिल आपको सहयोग करेगा, ट्रांसपेरेंसी लाएगा, क्योंकि यह चेंज के साथ एक ट्रांसपेरेंट बिल है कि कैसे कारपोरेट में ट्रांसपेरेंसी आएगी और इक्विलिटी, जो सीएसआर है कि पारदर्शिता के साथ समानता, आम आदमी को समानता कैसे मिलेगी, यह इस बिल का मकसद है। हमारे पहले के जितने वक्ता बोले, उदासी साहब बोले, निरूपम साहब बोले, शैलेन्द्र कुमार साहब बोले, भर्तृहरि महताब साहब बोले या मंत्री जी आपने बोला, उसे मैं दोहराने की आवश्यकता नहीं समझता हूँ। जब वर्ष 2000 में यह बिल आया और कहा गया कि पीसमिल अमेंडमेंट नहीं होना चाहिए, उसके बाद सरकार ने एक सच्वर कमेटी बनायी, सच्वर कमेटी के बाद इराडी कमेटी आ गयी, इराडी कमेटी के बाद जे.जे ईरानी कमेटी आयी। इन सबका जो एक समावेश था,

एसएफआईओ के लिए जिस तरह से वेपा कामेसन कमेटी आयी और उसने जो चीज कही, उसके बाद चीजें निकलकर आयीं। इस बिल में मुझे पॉजीटिव चीज ई-गवर्नेंस दिखायी देती है, इनहेंस एकाउंटिबिलिटी है, लेकिन दुनिया में जो कानून है, उसके बारे में मुझे लगता है कि इस कंपनी बिल में कहीं न कहीं हम उसका इसमें समावेश नहीं कर पाए हैं। जैसे यू.एस. है, हम उनसे कंपीट करने की बात करते हैं, आज हमारे लिए यदि कोई इकॉनामी होगी, तीसरी इकॉनामी होगी, तो यू.एस. में क्या लॉ होगा, चाइना में क्या लॉ होगा? यू.एस. का लॉ यह है कि उनका एक फेडरल स्ट्रक्चर है। स्टेट के लिए अलग कानून है, अलग कंपनी लॉ है और सेंटर के लिए फेडरल स्ट्रक्चर के लिए उन्होंने अलग लॉ बनाया हुआ है। उसको हम एकमोडेट नहीं कर पाए, क्योंकि स्टेट को हमने कोई अधिकार नहीं दिया है, पूरा सेंट्रलाइज कर लिया है। यह बाद के दिनों में मुझे लगता है कि कहीं न कहीं समस्या क्रिएट करेगा, जोकि जीएसटी और वैट में हमें देखने को मिला है।

दूसरा, इसके बाद यू.के. है, वर्ष 1948 का जो यू.के. का लॉ है, वह मदरली लॉ माना जाता है, जिसको वर्ष 2006 में उन्होंने अमेंड किया है। उससे भी हमने बहुत कुछ सीखने का प्रयास नहीं किया है। वर्ष 1948 का जो उनका कंपनी लॉ है, यह पूरी दुनिया के लिए एक उदाहरण है। वर्ष 2006 में उन्होंने अमेंड किया, उसको भी हमने एकमोडेट नहीं किया। इसके बाद जर्मनी और फ्रांस है क्योंकि जिस इकोनॉमी के साथ हमें कंपीट करना है, जर्मनी में प्राइवेट सेक्टर के लिए अलग कानून है, पब्लिक सेक्टर के लिए अलग कानून है, फ्रांस में भी मोर और लैस वही है। हमने इस पूरे कंपनी बिल में, चूंकि हम रीराइट कर रहे थे तो उसे एकमोडेट नहीं किया है। जब आप उस बिल को कानून के तौर पर लायेंगे या उसका नोटीफिकेशन करेंगे तो इसको कैसे एकमोडेट करेंगे, यह एक देखने का सवाल है। इसके बाद कुछ चीजें हैं, छोटी-छोटी चीजें हैं, मैं चाहता हूँ कि यह कानून यदि पास हो जायेगा, एक प्राइवेट प्लेसमेंट और पब्लिक ऑफर, दो चीजें हैं जिनके बारे में भर्तृहरि महताब साहब बता रहे थे। चिट फंड कंपनियां नुकसान कर रही हैं, कोई बात नहीं है, रियलिटी सेक्टर नुकसान कर रहे हैं, कोई बात नहीं है, लेकिन मैं यह कह रहा हूँ कि इस देश में कई कानून हैं, 302 है, रेप का कानून है, आज ही सुशील कुमार शिंदे साहब कह रहे थे कि फास्ट ट्रैक कोर्ट हैं, क्या सब चीज बंद हो गयीं या वह बंद नहीं होती है तो आप बिना किसी को कोर्ट का सहारा दिये हुए उसे फांसी पर लटका दोगे। यदि आप ओएफसीडी, ऑप्शनल फुल्ली डिबेंचर जो है वो और जो नॉन कन्वर्टेबल डिबेंचर है, यदि उसे बंद कर देंगे, प्राइवेट प्लेसमेंट को यदि पब्लिक ऑफर के साथ ला देंगे, तो मैं यह कह सकता हूँ, जो शैलेन्द्र कुमार जी का कंसर्न है कि कोई भी दलित आदमी, कोई भी गरीब आदमी एक इंडस्ट्री नहीं खोल सकता है। इस देश में उदाहरण है कि टाटा संस एक ट्रस्ट के तौर पर आया, इंडिया बुल्स एक ट्रस्ट के तौर पर आया, सबने प्राइवेट प्लेसमेंट किया है इस देश में, चाहे टाटा हो,

चाहे बिरला हो, चाहे रूइयाज हो, कोई भी हो, जितने बड़े-बड़े इंडस्ट्रियलिस्ट्स हैं, सबने प्राइवेट प्लेसमेंट के थ्रू यह किया है और उनका देश में कान्ट्रीब्यूशन है, चाहे एयरटेल हो। इसलिए मेरा यह कहना है कि इस तरह के क्लॉज को आपको कभी भी सरकार के इसमें नहीं देना चाहिए, सेबी को आप हाथ में दे रहे हैं, यह नहीं देना चाहिए। यदि ऐसा करेंगे तो मैं अभी सुशील कुमार शिंदे साहब से दो कास्ट्स को इंकलूड करने की बात कर रहा हूँ। मैंने आपको भी कहानी सुनायी थी, खेतौरी और घटवाल दो जातियां थी, कांस्टीट्यूएंट असेम्बली ने 26 नवम्बर, 1948 में उनको कहा कि ये बैकवर्ड ट्राइब्स हैं। जब वर्ष 1950 में नोटीफिकेशन होने लगा, तो क्लेरिकल एरर से वे जातियां खत्म हो गयीं और 65 साल से, मेरे से पहले जितने मेंबर ऑफ पार्लियामेंट्स हैं, वे लगातार इसके लिए प्रयास कर रहे हैं। ट्राइबल अफेयर्स की मंत्री रानी नरह बैठी हुई हैं, इनके मंत्री श्री वी. किशोर चन्द्र देव जी के साथ मैं कई मीटिंग कर चुका हूँ, वे केवल सुधार होने के लिए, अब कहते हैं कि रजिस्ट्रार जनरल कहेगा, वे कहते हैं कि इसके लिए आपको शैड्यूल ट्राइब कमीशन में जाना होगा, स्टेट का रिकमंडेशन लेना होगा, इथेनोग्राफी रिपोर्ट आयेगी। इतने कानून हैं कि क्लैरिकल एरर में वह सुधार आज तक नहीं हो पा रहा है। इसीलिए इन चीजों को आप समझने का प्रयास कीजिए। इसके अलावा कुछ क्लॉज़ हैं जिन पर मैं मंत्री जी से क्लैरिफिकेशन चाहता हूँ।

क्लॉज़ 149(3) में कहा गया है कि एक इंडीपैन्डेंट डायरेक्टर का डाटा बैंक आएगा। आप समझिए यदि किसी को अमर्त्य सेन को डायरेक्टर बनाना है, किसी को बिल क्लिंटन को डायरेक्टर बनाना है, किसी को जॉर्ज बुश को डायरेक्टर बनाना है, क्या वे कहेंगे कि हम कंपनी में डायरेक्टर हो जाएँगे? मोइली साहब से मैं कहना चाहता हूँ कि कहीं वे "दूल्हा बिकता है बाज़ार में, मुझे खरीदोगे" इस तरह से कोई मैट्रिमोनियल या एडवर्टाइज़मेंट तो नहीं दे रहे हैं? यदि इंडीपैन्डेंट डायरेक्टर का डाटा बैंक आप बनाएँगे तो मुझे लगता है कि जो चीजें कंपनी को चाहिए, वे नहीं हो पाएँगी। यह क्लॉज़ स्टैंडिंग कमेटी में भी हम लोगों ने मिस किया है और आपको इसका सुधार करना चाहिए था।

इसके बाद इंडीपैन्डेंट डायरेक्टर प्राइवेट कंपनी में भी आएगा। मान लीजिए, हम और उदासी साहब एक कंपनी बना लेते हैं तो उसमें इंडीपैन्डेंट डायरेक्टर की क्या आवश्यकता है? जब हम आपसे पैसा नहीं ले रहे हैं, हमारे घर का पैसा लग रहा है, दो करोड़ रुपये की पूँजी में हमने कंपनी बना ली तो उसमें इंडीपैन्डेंट डायरेक्टर की क्या आवश्यकता है, कौन सी चीटिंग हो रही है? इसलिए जब हम किसी से पैसा नहीं ले रहे हैं, चार दोस्त मिलकर यदि कंपनी बना रहे हैं, उसमें यदि आप ऐसा करेंगे तो लाइसेंस, परमिट और कोटा राज की तरह हो जाएगा और इस कंपनी बिल का मकसद पूरा का पूरा खत्म हो जाएगा।

इसके बाद स्माल शेयरहोल्डर के लिए आपने कहा है कि 151 एच स्माल शेयर होल्डर नॉमिनी होगा प्रमोटर डायरेक्टर का। यदि 151 को आप लागू कर देंगे तो वह तो उसके चमचे की तरह बिहेव

करेगा। कोई भी 20000 का स्माल शेयर होल्डर है, उसको कंपनी वालों ने या प्रमोटर ने कहा कि यही हमारा रिप्रिजेंटेटिव होगा, डायरेक्टर होगा। इस तरह की सिचुएशन को खत्म करना चाहिए। उसके बाद सैक्शन 188 में है कि एम.डी. या डायरेक्टर किसी को पावर नहीं है। यदि उसको कोई इनवैस्टमेंट करना है, कहीं बाहर से मर्जर या एक्विज़िशन करना है तो उसको एजीएम में जाना पड़ेगा। अब आप समझिए कि एक मर्जर एक्विज़िशन के लिए यदि कंपनी के प्रॉस्पेक्ट्स को बढ़ाने के लिए उसको एजीएम में जाने की आवश्यकता पड़ जाएगी तो क्या होगा? मेरा यह कहना है कि ये सारे सैक्शंस - 188, 151, 149(3), 149(7) और 151 जो हैं, इनके बारे में आपको रीलुक करने की आवश्यकता है। मेरा यह मानना है कि आप किसी अधिकारी के दबाव में नहीं आइए। अधिकारी गलत बात कहेंगे और मैंने देखा है चार साल में कि अधिकारियों का रवैया बहुत ही खतरनाक रहा है। ...(व्यवधान) इसके बाद हाइब्रिड है जिसके कारण 4 लाख करोड़ रुपये का इनवैस्टमेंट हुआ है और हाइब्रिड क्लॉज़ को ही खत्म कर रहे हैं।

अंत में मैं उस बिन्दु पर आऊँगा जो हमारे भर्तृहरि महताब साहब कह रहे थे और आपने भी कहा कि एक नया क्लॉज़ है सीएसआर का। सीएसआर हम लोगों का बड़ा प्रिय विषय रहा। इसमें चेयरमैन यशवंत सिन्हा साहब, भर्तृहरि महताब साहब, गुरुदास बाबू यहाँ नहीं हैं, हम हैं, थम्बी दुरई साहब हैं - हम चार-पाँच सदस्य ऐसे थे जो लगातार चार साल से सीएसआर के लिए लड़ रहे थे और सीएसआर इस देश में कोई नई चीज़ नहीं मैं। यदि आप धर्म की बात करेंगे तो हिन्दू धर्म में यह धर्मादा के तौर पर, मुस्लिम धर्म में यह जक्कत के तौर पर और सिख धर्म में यह दसांत के तौर पर पहले से ही है। पुरानी दुनिया में भी देखें, मैसोपोटामिया का यदि उदाहरण देखेंगे तो हम्पी जो थे, उन्होंने कहा था कि यदि आप इस देश में कंट्रीब्यूट नहीं करेंगे तो हम आपको फांसी पर लटका देंगे।

सभापति महोदय : दुबे जी, एक मिनट विराम देंगे?

Hon. Members, the extended time is over. If the House agrees, the time of the House may be extended by another one hour. I think the House agrees.

...(व्यवधान)

श्री निशिकांत दुबे : इसी तरह से किसी भी धर्म की बात करेंगे, यदि आप जैन धर्म की बात करेंगे तो जैन धर्म क्या कहता है - “एकं सत विप्रा बहुधा वदन्ति” ...(व्यवधान) “सर्वे भवन्तु सुखिनः सर्वे सन्तु निरामयाः”; “अयं निजः परोवेति गणनां लघुचेतसाम” - यदि आप देखेंगे तो हमारे देश में उदाहरण हैं और यदि आप मॉडर्न युग में आएँगे तो 1622 में डच ईस्ट इंडिया कंपनी जो है, आपको पता है ना कि वहाँ कितनी बड़ी

लड़ाई हुई, अमेरिका के अंदर लड़ाई हुई, और मैं मॉडर्न युग में मैं आपको कहता हूँ कि सीएसआर की आवश्यकता क्यों है। 1957-63 में लॉर्ड मैकमिलन यू.के. के प्रधान मंत्री थे। उनका बड़ा अच्छा क्वोट है -

“Behind the mask: The real face of CSR ”

इसमें उन्होंने कहा -

“We have lived so long at the mercy of uncontrolled economic forces that we have become skeptical about any plan for human emancipation.”

हमारे पास तीन उदाहरण हैं जो आपके समझने के लिए काफी हैं कि हमारे देश में सीएसआर की आवश्यकता क्यों है? एक बैड कम्पनी है और बहुत बड़ी कम्पनी है। केन्या और ब्राजील में क्या हुआ? लोग टीबी से मर रहे हैं। अगर बैड कम्पनी देखिएगा, तो लोग टीबी से मर रहे हैं। यह मैं नहीं कह रहा हूँ बल्कि दुनिया का क्रिश्चियन एड का पूरा सर्वे किया है, उसने कहा है। इसके बाद शेल कम्पनी है। नाइजीरिया में 1990 के अंदर 80 लोगों को गोली मार दी गई। शेल कम्पनी सबसे ज्यादा प्रोफिट नाइजीरिया से ले जाती है और उसके बाद वहां के लोगों को पीने का पानी मुहैया नहीं है। हमारे यहां केरल का एक उदाहरण है। आप कहेंगे दुनिया का उदाहरण दे रहे हैं, हमारे यहां केरल का उदाहरण है कि कोकाकोला का केरल में प्लांट है। केरल में ऐसा है कि वहां के लोगों को पीने का शुद्ध पानी नहीं मिल रहा है। शुद्ध पानी के बिना वे विकलांग हो रहे हैं। इसलिए सीएसआर की आवश्यकता क्या है। सीएसआर को आप कोरपोरेट सोशल रिस्पॉन्सिबिलिटी से अलग कोरपोरेट सोशल एकाउंटेंसिबिलिटी कहिए। इसे यह नया शब्द देना चाहिए कि आपकी एकाउंटेंसिबिलिटी होनी चाहिए। उसकी एकाउंटेंसिबिलिटी 10 कार्नर से होनी चाहिए। एकाउंटेंसिबिलिटी क्यों होनी चाहिए, क्योंकि जो ह्यूमन राइट्स है और पर्यावरण जो उसके कारण खराब हो रहा है, उसके कारण प्रोटेक्शन आप किस हिसाब से करेंगे। जिस तरह से अभी भूतहरि बाबू बता रहे थे। मल्टी नेशनल कम्पनी को आप ला रहे हैं। दुनिया खुल रही है और मल्टी नेशनल कम्पनी आ रही है। वोडा फोन और हच का एक बहुत अच्छा केस है कि 11000 करोड़ रुपए का बाहर का बाहर ट्रांजेक्शन हो गया। आपका उसके ऊपर कोई कंट्रोल नहीं है, हमारे यहां से पैसा ले जा रहे हैं। उसके लिए आपको इसकी आवश्यकता है। आपका जो नेशनल लेजिस्लेशन रेग्युलेशन है, वह कहीं न कहीं ढीला है, जिसके बारे में कह रहे थे कि मैनडेटरी है या नहीं, नहीं देगा तो क्या करेंगे। मैं आपकी जानकारी के लिए बता दूँ कि पांच परसेंट पहले से ही आपने पब्लिक सेक्टर कम्पनी को दिया हुआ है और हमारे यहां जो कोयला प्रोड्यूसिंग राज्य हैं या माइनिंग प्रोड्यूसिंग राज्य हैं वे कह रहे हैं कि पांच रुपए टन होगा, लेकिन मैं जिस एरिया से सांसद हूँ आप

देखें कि मेरी कम्पनी बीएफआर में चली गई है। ईसीएल कहती है कि हम नुकसान में हैं। हमारी राजमहल में जो सब्सीडरी है और चितरा में, वह एक हजार करोड़ रुपये हमारे गोड्डा जिला, जहां से मैं सांसद हूं और दूसरा जिला जो मेरा संसदीय क्षेत्र देवघर वहां से 1500 करोड़ रुपये कमाती है। लेकिन सौगत बाबू के रानीगंज क्षेत्र में ईसीएल नुकसान में है। इस कारण से ईसीएल अपने आपको नुकसान में कहती है और हम को जो पांच रुपये मिलने चाहिए, वह नहीं मिल रहा है। इसलिए मेरा यह कहना है कि सीएसआर को आप ग्रॉस प्रोफिट पर ले जाइए, न कि नेट प्रोफिट पर। यह मेरा सजेशन है। जो कम्पनियां आपको कह रही हैं कि आप उनको टैक्स में छूट दीजिए, वह गलत बात कह रही हैं। क्योंकि 33 परसेंट टैक्स हमारा है, हमारे लोगों का है। हम उनसे एडिशनल दो परसेंट मांग रहे हैं, इसलिए मेरी आपसे रिक्वैस्ट है कि इसको ग्रोस प्रोफिट में ले जाइए। बेशक आप उसको खर्च में डाल दीजिए। हम आपका खर्च इसको मान लेंगे, लेकिन दो परसेंट मैनडेटरी हो। माइनिंग के लिए अलग सीएसआर होना चाहिए और सर्विस सैक्टर के लिए अलग सीएसआर होना चाहिए, तभी इस बिल का कोई समाधान हो पाएगा। इन्हीं शब्दों के साथ मैं आपको शुभकामना देता हूं कि यह बिल पास हो और भविष्य उज्ज्वल हो।

MR. CHAIRMAN : Shri Abhijit Mukherjee. It is his maiden speech.

SHRI ABHIJIT MUKHERJEE (JANGIPUR): Thank you, Sir. I am honoured that you have given me this chance. In this august House, speakers like Mr. Jawaharlal Nehru, Indiraji, Mr. Rajiv Gandhi, Mr. Atal Bihari Vajpayee, Dr. Manmohan Singh, Mrs. Sonia Gandhi and other distinguished speakers have already spoken. I have got a chance to speak here now.

As we are running short of time, and the subject which is now being discussed, I was one of the practitioners of CSR as CSR Manager in my earlier profession days. From my practical experience, I bring out a few points about the practical problems the participating companies organisations are facing. A lot of discussion has already taken place on the CSR. In July, 2010, in Puri there was a Conference on CSR was organized by department of Public Enterprise(DPE)and CSR guidelines were published by DPE. The three points which are important for Corporate Social Responsibility are Economy, Environment and Community-cum-people. Since Business is meant for profit, it is okay. Profit is not a dirty word, no doubt. But what is important is how, how much profit and the methodology of doing business/making profit. This Bill talks about corporate governance. A lot of distinguished speakers pointed out many points, which can be tackled under the corporate governance.

Businessmen should do business in such a way that it does not harm either to environment or economy or community. I would like to request the hon. Minister to make note of the points that I am going to make now. Firstly, 2 per cent profit should be the net profit. The definition of net profit also varies from one company to another. In ONGC, 2 per cent of Profit After Tax, which worked out to about Rs. 500 crore about two years ago and in SAIL, it was about Rs. 100 crore. In SAIL, specifically it is taken as PAT minus dividend minus dividend tax and it comes to little less than actually 2 per cent. So, the Bill should clearly mention the definition also with a formula to determine two percent (2%)of profit.


The next point that I would like to make is that a lot of companies/organisations, including public sector companies, are supposed to have, under statutory obligations, good canteen, medical facilities to workers etc. Sometimes, they also accounted under CSR. Some very good companies and NGOs are working as CSR auditors. They have formulated some methodology. Many companies are doing CSR directly by themselves, but generally in public sector companies, either engineers or other officers are looking after CSR. not by sociologists. Generally, organisations hire NGOs to implement their CSR Projects. It is learnt that only 40% goes to the targeted beneficiaries .

In the past also, the topic of CSR was discussed. Many distinguished guests also applied their mind on that. They have brought out many good points. As the hon. Member who spoke prior to me said, there are many companies, particularly public sector companies, which are having units located in different States where one unit in a State is making profit and another unit located in another State is not making profit. It may be noted that one unit is not a company. I would say it is one of the sections of the company. That particular unit section is not making profit. The question is, whether the profit earned out of that particular unit located in a particular State should be distributed within that particular State or not? For example, coal, steel and power are produced in one State, but they are distributed all over the country. What should be the policy of these producing companies to spend money under CSR.

Sir, under CSR, what we generally mean is community development which was earlier known in the name of peripheral development that was restricted to 10-15 kms. radial distance surrounding that particular plant where it is located. I have personal experience that in a particular State, certain villages were adopted by a big company as model villages. Then, the State Government has even stopped giving pulse polio drops saying that it is the responsibility of that company. Mainly, the villages were developed as model villages by providing roads, potable water, medical facilities, solar lights and schools etc. At the same time, some

NGOs were also hired to impart vocational training to the local villagers so that they can earn something out of the vocational training. The total target to support was for 4-5 years. If a company makes profit, then only they can give this money. Now, I would like to know whether it is possible to create some kind of a CSR Fund. When a company is making profit, some money should be put in that fund and from that fund, the money may be spent on CSR, like Tata has done. In that case, it will not make much of a difference whether the company is making profit or not.

The second alternative could be also like the PM Relief Fund, there should be a CSR Fund where companies/organisations will put a certain percentage or 2% profit of money there. From that Fund the work on CSR can be done all over India. Any company can pick up any particular area, like girl child education or immunisation or water for all or power for all, etc. They can choose some kind of a specific area and give the list of that to the Prime Minister's Fund or CSR Fund.

 The CSR Fund has already tied up with Tata Institute of Social Sciences in Mumbai and in fact they are also making guidelines and enlisting NGOs who can undertake these jobs. A company like NTPC has already given them a job; the whole CSR Fund goes there and in their chosen area they are spending that money. But the guideline is silent on that. So, I would like to draw the attention of the hon. Minister to look into this and see whether this thing can be incorporated here.

Sir, without digging into anyone, the Government companies are very susceptible to be dragged in controversy because of ministerial intervention in CSR Fund. I am not mentioning anybody's name, but heavyweight Ministers can hijack that fund. It is not that the money is not spent but this should also be a part of Government of India's or local State Government programme. It can be dovetailed with the local/Central Government's programme and the place or area

can be chosen in consultation with the local representative or with the local Government, maybe DM or SDO or somebody like that.

These are some of my suggestions; I did not get much time to prepare, but anyway, thank you very much. Sir, I support this Bill and congratulate the young hon. Minister for bringing this Bill.

SHRI H.D. DEVEGOWDA (HASSAN): Sir, I have also requested the hon. Minister of Parliamentary Affairs to give me some time to speak on this Bill. I have come today particularly to speak on this Bill. Please pardon me. I will take only five to ten minutes.

I do not want to unnecessarily consume the time of the House. This Bill has got 470 Clauses and I am unable to read all these Clauses. Please pardon me. I am going to raise only two issues on this Bill, that is, the Schedule VI – Infrastructural Projects, and Definition – Foreign company means any company or body corporate outside India, the places of business in India whether itself or through an agent, physically or through electronic mode.

Sir, the former hon. Chief Minister is here and earlier he was holding the portfolio of Companies Affairs. I will give only one citation. Our present Prime Minister, when he was the Finance Minister allowed FDI in infrastructure projects. We have cleared several infrastructural projects in Karnataka. One Indian company entered into an MoU with two foreign companies. Those two foreign companies ran away and one Indian company tried to form a company with seven members @ Rs.10 share each, that is, with Rs.70. Mr. Moily is here, the land was given @ Rs. 10 per acre on lease for an infrastructural corridor project. That leased land was hypothecated to ICICI bank for Rs. 250 crore. What you have brought in here – I have seen that – is serious fraud investigation. I would not like to consume more time by reading all these things. Today, that company has invested Rs. 1300 crore. It went into a joint development agreement for Rs. 8000 crore. The farmers are committing suicides and nobody bothers. Those farmers are losing their land. The hon. Home Minister, the Leader of the House, is here.

MR. CHAIRMAN: Thank you; you have made your point.

SHRI H.D. DEVEGOWDA : The farmers are committing suicides. Against those farmers who are suffering, 39 cases were launched. They are suffering in the courts. Those poor farmers are losing their lands. Regarding the infrastructural project which I have cleared, I submitted a memorandum to the Governor of Karnataka. He has, in turn, investigated and asked the State Government that 1839 acres of land around Bangalore, which was given in excess for the first phase, that should be rectified. The question is this. Now I want to tell the name of that company; it is NECEL and Nice. I do not want to tell the name of the promoter. I have recognized our senior leader because he always speaks so much which is going to enlighten me. I have not thoroughly studied the implication of this Bill. I am so happy that our young Minister has brought this Bill.

MR. CHAIRMAN: Thank you.

SHRI H.D. DEVEGOWDA: Sir, I will make a detailed representation to your goodself. Can you assure me to hold an enquiry on this particular company which has created such a fraud, the biggest fraud? I can quote innumerable instances how that company has committed fraud –I am not going to mention any individual – with collusion with officers and politicians and how that fraud has taken place starting from signing the MoU by me and up till today what the fraud has taken. You assure me that you are going to investigate whether by CBI or any agency, or independent auditor. As a former Prime Minister and a person who has signed that MoU with an American , the Governor of Massachusetts, will you assure me that you ask our hon. Parliamentary Affairs Minister, former Corporate Affairs Minister and the Leader of the House to assure me? I would most humbly request you to save our poor farmers and see that these types of fraudulent companies coming from abroad to invest money.... (*Interruptions*)

MR. CHAIRMAN: Okay; you write to the Minister.

SHRI H.D. DEVEGOWDA : For Rs. 10 leased land, not even a rupee they have invested. Now they have swallowed Rs. 8000 crore by signing a joint development agreement. For Rs. 10 land, now they have made an agreement with

another Ajmera Builders company for Rs. 4 crore per acre. I will produce all the documents. It is Rs. 10 land and they have made agreement for Rs. 4 core. What is this? ... (*Interruptions*)

MR. CHAIRMAN: Thank you. The hon. Minister now.

SHRI H.D. DEVEGOWDA : So, I would request you to promise to hold an enquiry on this issue. I will congratulate you on behalf of the poor farmers who are suffering in Karnataka.

SHRI SACHIN PILOT: Thank you very much. Before I give my response, I want to place on record my deep appreciation for all the hon. Members of Parliament, who have spoken at length and who have stayed up late in the evening. I want to thank the Parliamentary Affairs Minister for having made sure that we are working late. I also want to wish gratitude for the Leader of the House to be present here today.

सर, हमारे सभी साथियों ने बहुत अच्छी तरह से इस विधेयक पर अपनी बात को रखा है। मैं उदासी साहब से शुरुआत करना चाहता हूँ जिन्होंने बहुत अच्छा भाषण दिया है। हमारी कोशिश यह रहेगी कि हमारे साथियों ने जिन-जिन मुद्दों को उठाया है, जितना ज्यादा मैं उन पर प्रकाश डाल सकता हूँ, जितना ज्यादा उन का अनसर दे सकता हूँ, इसके लिए मेरा पूरा प्रयत्न रहेगा। ...(व्यवधान) यह कहा गया है कि यह बिल बहुत बड़ा है। इसमें 470 क्लॉजेज हैं। हम आज जो बिल ले कर आए हैं, पहला जो बिल बना था वह आज से 99 साल पहले अंग्रेजों ने वर्ष 1913 में बनाया था उसके बाद यह वर्ष 1956 में यह दुबारा बना। आज हम लोगों को ऐतिहासिक मौका मिला है। आज हम लोगों को देश में अर्थव्यवस्था को नई परिभाषा देने का मौका मिला है। लोगों ने यू.के. की बात की। दूबे जी ने इस बात को मंशन किया है। वर्ष 2006 का, इंग्लैंड का जो कानून है उसमें 1000 क्लॉजेज हैं। हमारे पास 470 क्लॉजेज हैं। हमने कोशिश की है कि एक ऐसा बिल बनाया जाए, ऐसा कानून बनाया जाए जो व्यापक हो लेकिन बहुत लंबा न हो। क्योंकि आजकल कानूनी पचड़ों में कंपनी और इंडिविजुअल फंस जाते हैं।

उदासी साहब ने जिक्र किया है कि जो ड्राफ्ट रूल्स हम लोग बनाएंगे, कानून बनने के बाद जो नोटिफिकेशन होता है, वह रूल्स के माध्यम से होता है। जनरल प्रैक्टिस यह रहती है कि हम लोग रूल्स को खुले वातावरण में फ्रेम करते हैं। हम लोग इंटरनेट और वेबसाइट पर रूल्स के उन सारे प्रावधानों को डिसप्ले करते हैं। मैं हाउस को और आपको दुबारा आश्वस्त करना चाहता हूँ कि जब भी हम लोग कोई फ्रेमिंग करेंगे तो आप सब को कांफिडेंस में लेंगे। न सिर्फ सांसदों से चर्चा करेंगे बल्कि कंपनिज, शेयर होल्डर्स, आम जनता, एनजीओ, जो भी लोग इस बिल के स्टेकहोल्डर्स हैं उन से सब से व्यापक चर्चा करने के बाद ही रूल्स को फ्रेम करेंगे।

सर, सीएसआर के ऊपर सभी लोगों ने अपनी-अपनी बातें कही। मैं बताना चाहता हूँ कि इस बिल में हमने जो शेड्यूल-7 बनाया है उसमें हमने 9-10 चीजों की सजैस्टिव लिस्ट रखी है जिनको सीएसआर के तहत हम लोग गिन सकते हैं। मेरा मानना है कि यह रिवाल्विंग आइडिया है। भारत दुनिया का पहला देश

होगा जहां इसको एक प्रावधान बना कर, एक कानून में ले कर आ रहा है। समय के साथ इसमें बहुत से बदलाव लाने की भी गुंजाइश हो सकती है। लेकिन आप सब इस बात को मानेंगे कि यह एक अच्छी शुरुआत है। इसमें सभी दलों का समर्थन है। हम लोगों इस दिशा में बड़ा सोच-समझ कर, सबकी सहमति से और सब को सम्मिलित कर कदम उठाएंगे तो ज्यादा व्यापक होगा, इसमें ज्यादा कम्पलायंस हम लोगों को मिलेगा।

सर, जो दो परसेंट की बात की गई है। यह पीएसयूज के लिए पांच परसेंट है। अजय जी ने शायद इस बारे में बोला था कि जो पीएसयूज का सीएसआर होता है उसमें बहुत ज्यादा दखलअंदाजी होती है, उनको घाटा हो सकता है। पहली बात तो जो पीएसयूज मुनाफे में हैं, सिर्फ उन्हीं को सीएसआर करना पड़ेगा। देश में जो साढ़े आठ लाख कंपनिज हैं उनमें से सर्टेन क्लास ऑफ कंपनिज, जिनका स्पेसिफिक टर्नओवर होगा, पिछले तीन सालों में अगर वे प्रॉफिट में होंगे तभी सीएसआर करेंगे। मेरा भी व्यक्तिगत मानना है कि अगर हम कंपनिज को इतना पाबंद कर देंगे, उनकी किताबों की जांच-पड़ताल, इंस्पेक्टर राज इन्चोक करने का खौफ उन के ऊपर बना रहेगा तो स्वभाविक रूप से कंपनियां इस प्रावधान से बचने की कोशिश करेंगी। हमारी मंशा यह है कि हम गुड फेथ में कानून को बनाएं। हम नेगेटिव सोच की जगह पॉजिटिव धारणा लेकर चलें कि सारी कंपनियां इसको करना चाहती हैं। उदाहरण के तौर पर हमारे किसी सांसद ने मेशन किया है कि जमशेदपुर कैसे बना? उस समय बड़ी कंपनियों को सीएसआर करने का कोई कानूनी दबाव नहीं था फिर भी लोगों ने स्वेच्छा से काम किया है। अनेकों उदाहरण हैं कि बड़े-बड़े कंपनियों ने बड़े-बड़े अच्छे-अच्छे काम किए हैं और समाज को सुधारने की एक महत्वपूर्ण कोशिश की है। हमारा ऐम सीएसआर को स्ट्रक्चर प्रदान करना है, फ्रेम वर्क प्रदान करना। अगर एक कंपनी का कार्य क्षेत्र माइनिंग का है, किसी का सर्विस सेक्टर का है, मैं नहीं समझता हूं कि सरकार का यह काम है कि हम आप को बताएं कि आपको क्या करना चाहिए? लेकिन मैंने उनको इतना जरूर प्रेरित किया है कि अगर आप कंपनी के फिलॉस्फिकल एजेंडा रखेंगे और हमने कहा है कि आप कमेटी बनाइए। एक सीएसआर कमेटी होगी, एक बोर्ड के अंदर ऑडिट कमेटी होगी। आप बोर्ड में पारित करा कर सीएसआर पॉलिसी को एडाप्ट करेंगे और समयबद्ध तरीके से आप एक डिफाइन टाइम फ्रेम में टैनजेबल जमीन पर, गांव देहात में और शहर में क्या हासिल करेंगे, उसका प्रावधान आप हमें इंटरनेट पर बताइए। कई बार कंपनिज फिलॉस्फिकल तरीके से बोलेंगे कि हमें देश में भुखमरी खत्म करनी है, शिक्षा खत्म करनी है लेकिन आप उसमें क्या कर रहे हैं, उसमें बड़ा टैनजेबल तरीके से इंटरनेट के ऊपर प्रस्तुतीकरण कर सकेंगे। हम लोग एक स्टैंडर्ड टेम्पलेट बनाएंगे, so that compliance becomes easy.

As the hon. Members will agree with me, the idea is to have higher compliance. If I am not wrong and my estimates are not wrong and if most of the companies are qualified to do CSR, actually conduct the CSR of two per cent, we will get thousands of crores of rupees to go into all the 650 districts of our country.

The Bill itself says that the company, where it is operating, its first priority should be there to fulfil the needs and aspirations of the people under which and along which they are working. Giving a mere few jobs is not sufficient. We have implored the companies that wherever you are functioning, you are mining, you are manufacturing, you must try and do it at the place of your operation because those of the people who are the most affected by the operation of the company. So, I am hopeful, Sir, that Section 135 of the Schedule VII lists out a few things that we believe could be taken as a guiding force.

Sir, I would like to place on record one thing. Some companies have had this fear that once the Government comes into the picture and the money has to come to the Government first and then to CSR activities, then monitoring becomes difficult, then accountability and responsibility to fix particularly will become a little difficult. Therefore, we have said: “We believe that this is your country also. It is the corporates’ and the companies’ country also, and they, I think, are more than willing.” So, they should be allowed to do the work that they want to do. Somebody wants to do environment-friendly work; somebody wants to do vocational schools and colleges; somebody wants to build hospitals. Incidentally, if you have a CSR activity in which you open a school and if you make a profit on that, that certainly will not be a CSR. The idea is not to make profit from a CSR budget. The idea is to give a better quality of life to the people that you are working along with.

मैं कुछ प्रावधान पढ़कर बताता हूँ। They are: promotion of education; promoting gender equality; reducing child mortality; ensuring environment’s sustainability; enhancing vocational skills; social business projects; and any other matters that the companies feel that they can contribute.

My humble submission to the House is that this is, like I said, a beginning; this is the gestation period for this concept to become institutionalised. We are making it a part of the law. The Bill says that the companies have to spend this money; report it – self reporting and self declaration – but it will be visible to all, viewed to all. If the companies are not able to spend that money for whatever reason, then they are obliged to state in their books of records and accounts why they have not spent it. If they do not spend and if they do not report, then Section 134 will be invoked, and they will be fined and penalised. That action can be taken under the new Bill that we are putting for consideration and passing today.

हमारे साथी उदासी जी ने दो-चार बातें और बोली हैं। मैं बहुत संक्षेप में उनका जवाब देना चाहता हूँ। आपने कहा कि जो कम्पनीज का डिस्पोजेबल एसेट्स है और हमने दो साल का जो प्रावधान दिया है, इस बिल में बहुत महत्वपूर्ण पार्ट वर्कमेन्स रिस्पॉन्सिबिलिटी एंड वर्कमेन्स के प्रति कम्पनीज की क्या सोच होनी चाहिए, उसे हमने बड़े साफ तरीके से उल्लिखित किया है। We have encouraged companies to create an Employee Welfare Trust so that the future of the people who are working in the companies are secured.

I do not want to take names but certain Members have pointed out certain companies where the promoters or the people at the helm of affairs of the companies are perhaps not doing as much to look after the needs and the requirements of the people who are working in the company.

We are also creating a Rehabilitation and Insolvency Fund so that at the time of insolvency and while the liquidation process is on, I think, it is those people who want the least amount of wages and whose future they have to secure हम इसमें उनकी कम से कम दो साल की तनखाह मैनडेटरी कर रहे हैं और उनका कम्पनी के ऊपर जो क्लेम होगा, वह सारे क्रेडिटर्स से ज्यादा होगा।

विजय बहादुर जी अभी यहां नहीं हैं। उन्होंने कहा कि ट्राइबुनल बनेगा। हमने प्रावधान रखा है, “A person having special knowledge on labour matters, who has been a Presiding Officer of a labour court for five years or more, he may be eligible to become a member of the Tribunal so that there is representation and adequate representation

in the NSLT for people who have background in labour laws and understands the difficulties that the working people face.”

संजय जी ने मुद्दा उठाया कि एसएफआईओ को और मजबूत करना है। यह बिल्कुल सच बात है। अभी माननीय देवगौड़ा साहब ने मुझे एक केस के बारे में जांच करने के लिए कहा है, अगर वह मुझे पूरी जानकारी देंगे, उसमें उचित कार्रवाई करने का आश्वासन मैं सदन में दे सकता हूँ। एसएफआईओ एक ऐसी संस्था है, जिसके पास यह कानून बनने के बाद ऐसी ताकतें आएंगी, जो मैं समझता हूँ कि आने वाले समय में बहुत सारे कारपोरेट फ्रॉड्स को मिटिगेट करने में लाभदायक सिद्ध होगा। Sir, the hon. Home Minister made a statement in the morning. We have many laws, many strict laws. But to my mind, the severity of the law is not a deterrent; it is the surety of that law becoming a punishable offence. जब तक लॉ बड़ा सिवियर है, but the surety of punishment, I think, is a bigger deterrent. We must make certain examples of certain wrongdoings that have happened.

Incidentally, Sir, मैं दो दिन पहले बंगाल में कोलकाता में था, वहां चिट फण्ड्स का मुद्दा उठा था, राय साहब ने इसके बारे में बोला है, मैंने वहां पर भी कहा कि चिट फण्ड्स का जो मुद्दा है, it is actually regulated by the State Government. Chit funds are being regulated by the State Governments under the Chit Fund Regularisation Act. So, the State Governments have all the powers to regularise and control the chit funds if they are operating. But the short point I want to make is that this Ministry – and I will personally make it a point – would speak to all the State Governments, and if any company is using fraudulent means to advertise, to solicit money and to dupe small investors, we will take the strictest possible action to make sure that the investor's interests are protected; and more so, it is the small investors – like I said earlier – do not have the resources and money to engage good lawyers and good accountants to get back their money. That is their hard earned money. The responsibility to protect that money lies with us; and we will not be falling short of our responsibility. सौगत राय जी ने सत्यम का जिक्र किया। मैं बताना चाहता हूँ कि जब यह फ्रॉड डिटेक्ट हुआ, हमने कार्रवाई की, सरकार का टाइमली इंटरवेंशन हुआ, अनेक लोगों की नौकरी बची, इन्वेस्टर्स को हमने प्रोटेक्ट किया और जिस कंपनी ने इसका ऑडिट किया था, उसके कुछ पार्टनर्स जेल

गए हैं, हैदराबाद की सीबीआई कोर्ट में कार्रवाई चल रही है। मैं पुनः इस बात को रेखांकित करना चाहता हूँ कि कोई भी हो - ऑडिटर, वकील, कंपनी हो, डायरेक्टर हो, अगर आम जनता का, इनवेस्टर का, लोगों का, इस देश का कानून जो तोड़ेगा, उस पर हम लोग सख्त कार्रवाई करेंगे और किसी को भी फ्री पास देने का हमारा कोई उद्देश्य नहीं बन सकता है।

महताब जी ने दो-तीन बातें कही हैं। जो रिम्यूनरेशन है, मैं बिना नाम लिए बताना चाहता हूँ कि हमारे देश में आज जो खाई पैदा हुई है कांसपिकुअस कंजम्प्शन की, डिसप्ले ऑफ वेल्थ की, उसका एक बहुत नेगेटिव परसेप्शन आम जनता में बना है। जो गरीब, पिछड़े, दलित लोग हैं, जो समाज के और भौगोलिक क्षेत्र के बिल्कुल छोर पर रहते हैं, वे लोग जब इस बात को देखते हैं कि हमारे यहां काम हो रहा है, कंपनीज माइनिंग कर रही हैं, हजारों करोड़ रुपये का मुनाफा होने के बावजूद भी हमारे बच्चों को खाना नहीं मिल रहा है। ऐसे में अगर कंपनीज के मालिक लोग अपनी दौलत का बहुत ज्यादा और वल्गर डिसप्ले करते हैं, तो समाज में एक असंतुलन पैदा होता है। इसके लिए कानून बनाने से ज्यादा जरूरी यह है कि हमें अपनी सामाजिक रिस्पॉसिबिलिटी समझनी होगी। वर्ष 1956 का जो कानून था, उसमें हमने बदलाव लाने की कोशिश की है कि जो प्रॉफिट है, किसी भी एक डायरेक्टर को पांच प्रतिशत से ज्यादा प्रॉफिट कंपनसेशन में नहीं मिल सकता है। जैसा मैंने पहले कहा, उस कंपनी में जो आम कर्मचारी है, उसकी जो औसत तनखाह है, उसको भी आपको डिक्लेयर करना पड़ेगा। आप अपने कर्मचारियों को पंद्रह, बीस या पच्चीस हजार रुपये प्रति महीने दे रहे हों और अगर आपकी सैलरी करोड़ों रुपये है, तो पहली बात आप यह बताइए कि अगर आपको बोर्ड ऑफ डायरेक्टर्स ने इतनी बड़ी तनखाह दी है, तो आपकी गुणवत्ता क्या है, आपने क्या योगदान दिया है, आपने उस कंपनी को आगे बढ़ाने के लिए कितना इन-पुट दिया है, वह भी आपको बताना पड़ेगा। यह सब कानून हम लोग बनाएंगे, लेकिन मेरा सदन के माध्यम से सभी से आग्रह है कि देश में यह संदेश जाना चाहिए कि जो लोग उद्योग लगाते हैं, हम उनका स्वागत करते हैं। वे लोग कंपनियां लगाते हैं, रोजगार देते हैं, उनमें हमारे हजारों-लाखों लोग काम करते हैं, चाहे वह आईटी कंपनीज हों, मैन्यूफैक्चरिंग कंपनीज हों, माइनिंग कंपनीज हों। ग्रोथ रेट को नौ-दस प्रतिशत पर लाने का यही तरीका है कि we have to open our arms and embrace private investment -- domestic and foreign. But while we do that, while companies make money and profit--and profit is not evil—the benefits of that profit must percolate down to the lowest sections of our society and that is really the defining theme of this Bill and we are hoping that this sort of consciousness will be arisen not just through this Bill but also with the participation of most of our people who have spoken today.



अंत में मैं सीएसआर के बारे में कहना चाहूंगा। जो अच्छी-अच्छी कम्पनीज काम कर रही हैं, उन्हें उस क्षेत्र में योगदान देना होगा, जहां वे काम कर रही हैं। यह बात भी सच है कि कई कम्पनीज के पास अपने ट्रस्ट्स हैं, फाउंडेशंस हैं और ऐसी नाना प्रकार की कम्पनीज हैं, जहां पर उन्होंने फाउंडेशन के माध्यम से कालेज बनाए हैं, स्कूल्स बनाए हैं यानि अच्छा काम किया है। लेकिन उस क्षेत्र की जितनी जानकारी वहां के जनप्रतिनिधियों को है, उस कम्पनी के सीईओ को नहीं हो सकती। इसलिए कम्पनीज से मेरा आग्रह रहेगा कि जो हमारे जनप्रतिनिधि हैं, चाहे संसद के हों या अन्य हों, उन सबको संज्ञान में लेकर आप मिल-बैठकर एक ऐसी रणनीति बनानी चाहिए कि सीएसआर का जो स्टैंडिंग हो, वह उस झगड़े में न फंस जाए, दलगत राजनीति में न फंस जाए। कोई दमदार लोग अगर क्षेत्र या जिले के हों, उनके दबाव में कोई काम न हो। इसे बेहतर करने के लिए, as time goes by, we will start looking at more nuances of CSR but I think as an enabling provision, as a first step, as a law that is going to be historic in many senses, we must give our corporate sector the openness and the freedom to do what their conscience tells them and make this Bill and law with all positivity at our disposal and have faith in our corporate world so that we can share with them the benefits that are going to accrue to the society....

(Interruptions)

MR. CHAIRMAN : Let the Minister speak.

श्री संजय निरुपम : प्राइवेट कम्पनीज अपना ट्रस्ट बंद कर दें।...(व्यवधान)

सभापति महोदय : व्यवधान न डालें, मंत्री जी को बोलने दें।

SHRI SACHIN PILOT: Sir, it is my humble submission that we are again assuming that if there is one black sheep or one company that has done not good job with its Trust and Foundation, we must not assume that all foundations are doing a bad job. I can list 'x' number of companies where their Foundations have done seminal job. Sir, they have done selfless work without the Parliament mandating them to do so. Why must we assume that once the Bill becomes law, they will start doing wrong things? I think we must have faith in our corporate sector but if some company wants to work through a NGO or a Trust or a Foundation of its own, we must allow them that freedom because if a company has a specialty in education or in certain area, then they have expertise in that. In fact, मैं चर्चा कर रहा था हमारे उद्योग जगत के लोगों से, मैंने उन्हें निवेदन किया और सारा डेटा निकालें। इस देश का जो ग्रामीण क्षेत्र है, वहां पर जो सरकारी स्कूल हैं, उनमें जो हायर सेकंडरी स्कूल हैं और उनमें भी जो लड़कियों के स्कूल हैं, लड़कियों के 19351 स्कूल हैं जो मिडल स्कूल से ऊपर हैं। अगर उन सारे सरकारी स्कूल के अंदर दो-दो शौचालय बन जाएंगे तो खर्चा सिर्फ 100 करोड़ रुपए का आएगा।

श्री शैलेन्द्र कुमार : सरकारी या निजी स्कूल?


श्री सचिन पायलट: सिर्फ सरकारी और एडेड सरकारी स्कूल।

So, these are suggestions we have given to the corporate world to make sure that they understand the feelings of the House and they are able to contribute.

दूसरा यह है कि कम्पनीज अगर उस क्षेत्र में काम करेंगी तो उनकी गुडविल बढ़ेगी, उनकी ब्रैंड वेल्यू बढ़ेगी। उपभोक्ताओं को लगेगा कि कम्पनी सिर्फ हमसे पैसा नहीं ले रही है, हमारे यहां पर स्कूल, सड़क, अस्पताल, शौचालय बनाने का काम करती है। It is a good gesture and goodwill that will arise from this. I think it is also very, very palatable and very, very visible to the company. Therefore, I must also say जिन कम्पनीज से हमने बात की है, शायद ही कोई ऐसी कम्पनी हो जिसने सीएसआर करने के लिए मना किया हो। सभी कम्पनीज करना चाहती हैं, लेकिन अपनी स्वेच्छा से करना चाहती हैं और उतना हमें प्रदान करना चाहिए।

Regarding the point Mr. Nishikant Dubey raised about independent Director, सरकार एक सलाह आपको देगी कि हमने ये-ये इंडिपेंडेंट डायरेक्टर्स का पूल बनाया है and independent Directors are not to be inducted in private companies but only in

public companies which receive public funds. अगर आप और उदासी जी कोई कम्पनी खोलेंगे तो हम उसमें कोई इंडिपेंडेंट डायरेक्टर नहीं डालना चाहेंगे। इंडिपेंडेंट डायरेक्टर्स वैसे होने चाहिए। कई बार बोर्ड में मनमानी होती है। स्माल शेयर होल्डर्स के इंटरेस्ट को हम लोग प्रोटेक्ट नहीं कर पाते। फिर मामला कोर्ट्स जाता है, सीएलबी में जाता है, लेकिन अगर इंडिपेंडेंट डायरेक्टर्स होंगे, वे डिटेल्ड होंगे, तो एक अनबायस्ड तरीके से काम कर सकेंगे। ऐसा हमने सोचा है और मुझे लगता है कि जो बड़ी कम्पनीज हैं, जहां पर टर्न ओवर बहुत ज्यादा होता है या पब्लिक का पैसा होता है, वहां पर इंडिपेंडेंट डायरेक्टर्स का बहुत महत्वपूर्ण रोल होगा। मैं समझता हूं कि इस बिल में यह एक अच्छा प्रावधान है।

अब समय भी हो गया है और यह बहुत लम्बा-चौड़ा बिल है और इस पर कई घंटे तक हम चर्चा कर सकते हैं लेकिन जो मोटे-मोटे प्रावधान थे उन्हें मैंने पढ़कर आपको सुनाया है। जो इंस्टीट्यूशनल चेंजिज यहां मैं लेकर आया हूं उनके बारे में मैं दो मिनट में बताना चाहता हूं। We are making a few institutions. The Investor Education and Protection Fund, जो डिविडेंट का पैसा पहले कंसोलिडेटेड फंड ऑफ इंडिया में जाता था, अब वह इस फंड के अंदर जाएगा और  साल के बाद वह क्लेम लैप्स हो जाता था। अब यह सारा पैसा एक फंड के अंदर जाएगा और जो अंतिम डिविडेंट है वह सात साल के बाद भी वे लोग, चाहे छोटे उपभोक्ता हों, शेयर होल्डर्स हों, उस डिविडेंट को क्लेम कर सकते हैं। एसएफआईओ के बारे में सबने कहा और मैं समझता हूं कि एसएफआईओ एक बड़ा प्रभावशाली विभाग बनना चाहिए, ताकि कोरपोरेट फ्रॉड होने और होने से पहले हम उस पर अंकुश लगा सकें। हमने जो ताकत उन्हें दी है, मैं समझता हूं वे उसके क्रियान्वयन में बहुत महत्वपूर्ण सिद्ध होंगी।

सर, हमने इस बिल के अंदर एक अथॉरिटी के गठन की बात की है, which is the National Financial Reporting Authority. सर, 1939 में इंडियन चार्टर्ड एकाउंटेंट इंस्टीट्यूट बना था और वह एक एक्ट ऑफ पार्लियामेंट था जो सारे ऑडिटर्स को मॉनिटर करता है। मेहताब जी कह रहे थे कि विदेश का कोई ऑडिटर आकर यहां पर ऑडिट करेगा। इस देश में ऑडिट करने के लिए you have to be a registered auditor with the ICAI. लेकिन आईसीएआई की गुणवत्ता पर अगर कभी सवाल उठते हैं, सत्यम के केस में हुआ। ऑडिटर्स और कंपनी मैनेजमेंट की कोई सांठ-गांठ हो सकती है, इसलिए NFRA is the authority that will have foresight over the monitoring, quality and service of Chartered Accountants and will take strict action against professional misconduct. NFRA will be a quasi judicial body and the purpose will be to harmonize the global best practices so that people have confidence in the

accounting systems and accounting standards in India. NFRA, I hope, will also go a long way and make assure that there is transparency in all the accounting work that we do here.

सर, नेशनल कंपनी लॉ ट्रिब्यूनल के बारे में मैंने पहले ही बताया है और अंत में हमने एक काम और किया है, हमने इसमें स्पेशल कोर्ट खोलने का प्रावधान किया है। जो क्रीमिनल ऑफेंसेज होंगे, जिन्हें हम कंपनी एक्ट के तहत चार्ज नहीं कर सकते हैं, कई बार अपराध ऐसे होते हैं जो कंपनी एक्ट को वायलेट करते हैं और आईपीसीसीआरसीपी को वायलेट करते हैं। इसलिए स्पेशल कोर्ट्स का हम गठन करेंगे जिससे समय से पहले दोषियों को हम सजा दिला पायें। कई बार लोग सोचते हैं कि कोर्ट में जाकर वे बेल ले आयेंगे या प्रोसीडिंग को बहुत लम्बा खींचेंगे, लेकिन इस स्पेशल कोर्ट्स के गठन से न्याय बहुत जल्दी हम लोगों को मिल सकेगा और जैसा मैंने शुरू में कहा था कि उन छोटे निवेशकों को, उपभोक्ताओं को जो पीड़ित होते हैं, जो अपना प्रोटैक्शन नहीं कर पाते हैं, उनके लिए ये स्पेशल कोर्ट्स बहुत लाभदायक सिद्ध होंगे। सर, इन चंद शब्दों के साथ मैं एक बार फिर सारे सदन को, जिन माननीय सदस्यों ने इस बिल पर बोला है और इस बिल को सराहा है, मैं अपनी तरफ से और सरकार की तरफ से बहुत-बहुत धन्यवाद देना चाहता हूँ और जो इतनी देर रात तक आप बैठे उसके लिए भी धन्यवाद देना चाहता हूँ। सर, यह बिल एक पार्टी की सरकार का नहीं है, यह सारे देश का बिल है, इस बिल की आवनर्शिप सबकी है, सारे दलों का इसमें सहयोग रहा। जो-जो स्टैंडिंग कमेटी फाइनेंस के चेयरमैन रहे, उनका भी रहा। Sir, I will be failing in my duty if I do not put on record my deep appreciation for my distinguished predecessors, Mr. Veerappa Moily, Mr. Salman Khursheed and before them गुप्ता जी भी थे इस मंत्रालय में, इन सबका योगदान रहा, स्टैंडिंग कमेटी के जो मैम्बर हैं उन्होंने बहुत रुचि लेकर इसे यहां तक पहुंचाया और जिन-जिन सांसदों ने और पार्टियों ने इसका सहयोग किया है, मैं अपनी तरफ से और सरकार की तरफ से उनका बहुत-बहुत धन्यवाद करना चाहता हूँ और इतनी देर रात तक आप इस बिल को पारित करने में यहां मौजूद हैं, मैं इस आशा और उम्मीद के साथ कि भविष्य में भी इस बिल को और प्रभावशाली बनाने के लिए पूरे सदन का सहयोग हमें मिलता रहेगा, इन शब्दों के साथ मैं अपनी बात समाप्त करता हूँ।

THE MINISTER OF URBAN DEVELOPMENT AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI KAMAL NATH): Sir, I want to thank you and all the Members of the House for sitting so late. I want to apologize, मैं क्षमा प्रार्थी हूं कि आपको यह कष्ट हुआ और कष्ट के बावजूद भी मैं आपके भोजन का इंतजाम नहीं कर पाया। मेरी उम्मीद है कि हमें फिर से लेट बैठने का मौका मिलेगा और मेरा आश्वासन है कि आपके भोजन का मैं जरूर प्रबंध करूंगा।

श्री सचिन पायलट : शैलेन्द्र कुमार जी, आपने मुझसे एक निवेदन किया था, मैं कहना भूल गया। मैं आपको आश्वासन देना चाहता हूं कि इस बिल के कानून बनने के बाद अगर पहली मीटिंग मैं किसी से करूंगा तो हमारे दलित चैम्बर्स ऑफ कॉमर्स के लोगों के साथ मीटिंग करूंगा और जो लोग भी वे चाहेंगे, उनको पूरा सहयोग और मदद हमारा विभाग देगा, यह मैं आपको आश्वासन देना चाहता हूं।

श्री निशिकांत दुबे : महोदय, चूंकि टाटा का जिक्र आया है और मैं झारखंड राज्य से हूं, तो आपकी जानकारी और संज्ञान में लाना बहुत जरूरी है कि टाटा ने झारखंड में एक कालेज नहीं खोला है, आईटीआई नहीं है, इंजीनियरिंग कालेज नहीं है। हमारे यहां दामोदर नदी खत्म हो गई है। स्वर्ण रेखा नदी खत्म हो गई है। यदि जमशेदपुर नहीं होता, तो टाटा नहीं होता। ये आपकी जानकारी के लिए मैंने बताया है।

दूसरी बात आपने इंडिपेंडेंट डायरेक्टर के लिए कहा है। यदि इंडिपेंडेंट डायरेक्टर इतने ही एफिशिएंट हैं, तो एयर इंडिया डूब रही है। वर्ष 2004 से पहले प्राफिट में थी, क्या इंडिपेंडेंट डायरेक्टर ने आपको जानकारी दी कि एयर इंडिया डूब रही है और उसका क्या रेमिडियल एक्शन है, इसके बारे में आपको जानकारी दी? मुझे आपसे ये दो क्लैरिफिकेशन चाहिए।

MR. CHAIRMAN: The question is:

“That the Bill to consolidate and amend the law relating to companies be taken into consideration.”

The motion was adopted.

MR. CHAIRMAN: Hon. Members, before we take up clause by clause consideration of the Bill, I have to inform the House about two minor printing mistakes in List No.1 of amendments to the Companies Bill, 2011.

After amendment at serial No.62 on page 7, the next amendment has been printed as serial No.61, which should have been serial No.63. Likewise, in amendment No.106 on page 11, 'Page 210' has been printed as 'Page 201'.

I would, therefore, request the hon. Members that serial No.61 occurring after 62 at page 7 in List No.1 of amendments to the Companies Bill, 2011 may be read as serial No.63. Also, 'Page 201' occurring in amendment No.106 on page 11 may be read as 'Page 210'.

The House shall now take up clause by clause consideration of the Bill.

Clause 2

Definitions

Amendments made:

Page 5, line 20, *for* "equity", *substitute* "equity, if applicable". (3)

Page 5, line 21, *for* "attached", *substitute* "annexed". (4)

Page 6, *after* line 34, *insert*—
"(iia) the whole-time director;". (5)

Page 6, line 35, *omit* "if the Board of Directors appoints him". (6)

Page 8, line 19, *omit* "of money". (7)

Page 9, *for* lines 34 and 35, *substitute*—
"Provided that nothing in sub-clause (c) shall apply to a person
who is acting merely in a professional capacity;". (8)

Page 13, line 1, *after* "members thereof", *insert* "or their proxis". (9)

(Shri Sachin Pilot)

MR. CHAIRMAN: The question is:

"That clause 2, as amended, stand part of the Bill."

The motion was adopted.
Clause 2, as amended, was added to the Bill.

Clause 3 Formation of Company

Amendment made:

Page 13, line 31, *after* “subscriber’s death”, *insert* “or his incapacity to contact”. (10)

(Shri Sachin Pilot)

MR. CHAIRMAN: The question is:

“That clause 3, as amended, stand part of the Bill.”

*The motion was adopted.
Clause 3, as amended, was added to the Bill.
Clauses 4 to 19 were added to the Bill.*

Clause 20 Service of Documents

Amendment made:

Page 24, line 20, *omit* “under a certificate of posting”. (11)

(Shri Sachin Pilot)

MR. CHAIRMAN: The question is:

“That clause 20, as amended, stand part of the Bill.”

*The motion was adopted.
Clause 20, as amended, was added to the Bill.
Clauses 21 and 22 were added to the Bill.*

Clause 23 Public offer and Private Placement

Amendment made:

Page 25, *for* lines 13 to 17, *substitute*—

‘(2) A private company may issue securities—

(a) by way of rights issue or bonus issue in accordance with the provisions of this Act; or

(b) through private placement by complying with the provisions of Part II of this Chapter.

Explanation.—For the purposes of this Chapter, “public offer” includes initial public offer or further public offer of securities to the public by a company, or an offer for sale of securities to the public by an existing shareholder, through issue of a prospectus.’.

(12)

(Shri Sachin Pilot)

MR. CHAIRMAN: The question is:

“That clause 23, as amended, stand part of the Bill.”

The motion was adopted.

Clause 23, as amended, was added to the Bill.

Clauses 24 to 27 were added to the Bill.

22.00 hrs

Clause 28 Offer of Sale of Shares by Certain Member of Company

Amendment made:

Page 29, line 35, *for* “offer”, *substitute* “offer, in accordance with the provisions of any law for the time being in force, whole or”. (13)

(Shri Sachin Pilot)

MR. CHAIRMAN : The question is:

“That clause 28, as amended, stand part of the Bill.”

The motion was adopted.

Clause 28, as amended, was added to the Bill.

Clauses 29 to 35 were added to the Bill.

Clause 36 Punishment for fraudulently inducing persons to invest money.

Amendment made:

Page 32, *for* line 17, *substitute*—

“in the value of securities; or

(c) any agreement for, or with a view to, obtaining credit facilities from any bank or financial institutions,”. (14)

(Shri Sachin Pilot)

MR. CHAIRMAN: The question is:

“That clause 36, as amended, stand part of the Bill.”

The motion was adopted.

Clause 36, as amended, was added to the Bill.

Clauses 37 to 41 were added to the Bill.

Clause 42 Offer or invitation for subscription of Securities on Private Placement

Amendments made:

Page 34, *for* lines 2 to 15, *substitute*—

“42.(1) Without prejudice to the provisions of section 26, a company may, subject to the provisions of this section, make private placement through issue of a private placement offer letter.

(2) Subject to sub-section (1), the offer of securities or invitation to subscribe securities, shall be made to such number of persons not exceeding fifty or such higher number as may be prescribed, (excluding qualified institutional buyers, and employees of the company being offered securities under a scheme of employees stock option as per provisions of clause (b) of sub-section (1) of section 62), in a financial year and on such conditions (including the form and manner of private placement) as may be prescribed.”. (15)

Page 34, line 18, *omit* “under clause (a),”. (16)

Page 34, line 21, *for* “clause (a) of section 23” *substitute* “Part 1 of this Chapter”. (17)

Page 34, *for* line 22, *substitute*—

‘*Explanation II*,--For the purposes of this section, the term
(i) “qualified institutional”.’ (18)

Page 34, *after* line 25, *insert*—

‘(ii) “private placement” means any offer of securities or invitation to subscribe securities to a select group of persons by a company (other than by way of public offer) through issue of a private placement offer letter and which satisfies the conditions specified in this section.’. (19)

Page 34, line 27, *after* “have been completed”, *insert* “or that offer or invitation has been withdrawn or abandoned by the company”. (20)

Page 35, *omit* lines 8 and 9. (21)

(Shri Sachin Pilot)

MR. CHAIRMAN: The question is:

“That clause 42, as amended, stand part of the Bill.”

The motion was adopted.

Clause 42, as amended, was added to the Bill.

Clauses 43 to 45 were added to the Bill.

Clause 46

Certificate of Share

Amendment made:

Page 36, *omit* lines 24 to 26. (22)

(Shri Sachin Pilot)

MR. CHAIRMAN: The question is:

“That clause 46, as amended, stand part of the Bill.”

The motion was adopted.

Clause 46, as amended, was added to the Bill.

Clauses 47 to 55 were added to the Bill.

Clause 56 Transfer and Transmission of Securities

Amendments made:

Page 40, lines 38 and 39, *omit* “with imprisonment for a term which may extend to six months or”. (23)

Page 40, line 40, *omit*, “or with both”. (24)

Page 40, *after* line 40, *insert*—

²² “(7) without prejudice to any liability under the Depositories Act,

of 1996, where any depository or depository participant with an intention
 1996 to defraud a person, has transferred shares, it shall be liable under
 section 447.”. (25)
 (Shri Sachin Pilot)

MR. CHAIRMAN: The question is:

“That clause 56, as amended, stand part of the Bill.”

The motion was adopted.

Clause 56 as amended, was added to the Bill.

Clause 57 Punishment for Personation of Shareholder

Amendments made:

Page 40, line 41, *for* “share”, *substitute* “securities”. (26)

Page 40, line 43, *for* “any such share or interest”, *substitute* “any such
 securities or interest”. (27)
 (Shri Sachin Pilot)

MR. CHAIRMAN: The question is:

“That clause 57, as amended, stand part of the Bill.”

The motion was adopted.

Clause 57, as amended, was added to the Bill.

Clause 58 Refusal of Registration and appeal against Refusal

Amendment made:

Page 41, line 17, *for* “shares”, *substitute* “securities”. (28)
 (Shri Sachin Pilot)

MR. CHAIRMAN: The question is:

“That clause 58, as amended, stand part of the Bill.”

The motion was adopted.

Clause 58, as amended, was added to the Bill.

Clause 59 Rectification of Register of Members

Amendment made:

Page 41, *for* lines 46 to 49, *substitute—*



“(3) The provisions of this section shall not restrict the right of a holder of securities, to transfer such securities and any person acquiring such securities shall be entitled to voting rights unless the voting rights have been suspended by an order of the Tribunal.”. (29)

(Shri Sachin Pilot)

MR. CHAIRMAN: The question is:

“That clause 59, as amended, stand part of the Bill.

The motion was adopted.

Clause 59, as amended, was added to the Bill.

Clause 60 was added to the Bill.

Clause 61 Power of Limited company to alter its Share Capital

Amendment made:

Page 42, *for* lines 21 and 22, *substitute—*

“amount than its existing shares:

Provided that no consolidation and division which results in changes in the voting percentage of shareholders shall take effect unless it is approved by the Tribunal on an application made in the prescribed manner;”. (30)

(Shri Sachin Pilot)

MR. CHAIRMAN: The question is:

“That clause 61, as amended, stand part of the Bill.

The motion was adopted.

Clause 61, as amended, was added to the Bill.

Clauses 62 to 77 were added to the Bill.

Clause 78 Application for Registration of Charge

Amendment made:

Page 53, line 44, *for* “in such form and manner”, *substitute* “within such time and in such form and manner”. (31)

(Shri Sachin Pilot)

MR. CHAIRMAN: The question is:

“That clause 78, as amended, stand part of the Bill.”

The motion was adopted.

Clause 78, as amended, was added to the Bill.

Clauses 79 to 91 were added to the Bill.

Clause 92 Annual Return

Amendments made:

Page 58, line 26, *for* “thirty”, *substitute* “sixty”. (32)

Page 58, line 28, *for* “thirty”, *substitute* “sixty”. (33)

(Shri Sachin Pilot)

MR. CHAIRMAN: The question is:

“That clause 92, as amended, stand part of the Bill.”

The motion was adopted.

Clause 92, as amended, was added to the Bill.

Clauses 93 to 114 were added to the Bill.

Clause 115 Resolution requiring Special Notice.

Amendment made:

Page 66, in lines 35 and 36, *for* “an aggregate sum of not less than one lakh rupees” *substitute* “such aggregate sum not exceeding five lakh rupees, as may be prescribed,”. (34)

(Shri Sachin Pilot)

MR. CHAIRMAN: The question is:

“That clause 115, as amended, stand part of the Bill.”

The motion was adopted.

Clause 115, as amended, was added to the Bill.

Clause 116 was added to the Bill.

Clause 117 Resolutions and Agreements to be filed.

Amendments made:

Page 67, in lines 7 and 8, *omit* “with imprisonment for a term which may extend to six months or”. (35)

Page 67, line 9, *omit*, “or with both”. (36)

(Shri Sachin Pilot)

MR. CHAIRMAN: The question is:

“That clause 117, as amended, stand part of the Bill.”

The motion was adopted.

Clause 117, as amended, was added to the Bill.

Clauses 118 to 124 were added to the Bill.



Clause 125 Investor Education and Protection Fund

Amendment made:

Page 72, line 12, *omit* “clauses (c) and (d) of”. (37)

(Shri Sachin Pilot)

MR. CHAIRMAN : The question is:

“That clause 125, as amended, stand part of the Bill.

The motion was adopted.

Clause 125, as amended, was added to the Bill.

Clauses 126 and 127 were added to the Bill.

**Clause 128 Books of Accounts, etc.
to be kept by Company**

Amendment made:

Page 74, line 10, *omit* “wilfully”. (38)

(Shri Sachin Pilot)

MR. CHAIRMAN: The question is:

“That clause 128, as amended, stand part of the Bill.

The motion was adopted.

Clause 128, as amended, was added to the Bill.

Clause 129 Financial Statement

Amendments made:

Page 75, lines 20 and 21, *for* “notes or documents annexed or attached thereto”, *substitute* “notes annexed to or forming part of such financial statement”.

(39)

Page 75, line 22, *for* “or documents by”, *substitute* “under”. (40)

(Shri Sachin Pilot)

MR. CHAIRMAN: The question is:

“That clause 129, as amended, stand part of the Bill.

The motion was adopted.

Clause 129, as amended, was added to the Bill.

Clause 130

Re-opening of accounts on court's or Tribunal's orders

Amendments made:

Page 75, *for* lines 23 to 25, *substitute—*

“130. (1) A company shall not re-open its books of account and not recast its financial statements, unless an application in this regard is made by the Central Government, the Income-tax authorities, the Securities and Exchange Board, any other statutory regulatory body or authority or any person concerned and an order is made by a court of competent jurisdiction or the Tribunal to the effect that—”. (41)

Page 75, *for* lines 29 to 32, *substitute—*

“Provided that the court or the Tribunal, as the case may be, shall give notice to the Central Government, the Income-tax authorities, the Securities and Exchange Board or any other statutory regulatory body or authority concerned and shall take into consideration the representations, if any, made by that Government or the authorities, Securities and Exchange Board or the body or authority concerned before passing any order under this section.”. (42)

(Shri Sachin Pilot)

MR. CHAIRMAN: The question is:

“That clause 130, as amended, stand part of the Bill.

The motion was adopted.

Clause 130, as amended, was added to the Bill.

Clause 131 was added to the Bill.

Clause 132**Constitution of National Financial Reporting Authority.***Amendments made:*

Page 76, for lines 13 to 51, substitute—

‘(2) Notwithstanding anything contained in any other law for the time being in force, the National Financial Reporting Authority shall—

(a) make recommendations to the Central Government on the formulation and laying down of accounting and auditing policies and standards for adoption by companies or class of companies or their auditors, as the case may be;

(b) monitor and enforce the compliance with accounting standards and auditing standards in such manner as may be prescribed;

(c) oversee the quality of service of the professions associated with ensuring compliance with such standards, and suggest measures required for improvement in quality of services and such other related matters as may be prescribed; and

(d) perform such other functions relating to clauses (a), (b) and (c) as may be prescribed.

(3) The National Financial Reporting Authority shall consist of a chairperson, who shall be a person of eminence and having expertise in accountancy, auditing, finance or law to be appointed by the Central Government and such other members not exceeding fifteen consisting of part-time and full-time members as may be prescribed:

Provided that the terms and conditions and the manner of appointment of the chairperson and members shall be such as may be prescribed:

Provided further that the chairperson and members shall make a declaration to the Central Government in the prescribed form regarding no conflict of interest or lack of independence in respect of his or their appointment.

Provided also that the chairperson and members, who are in full-time employment with National Financial Reporting Authority shall not be associated with any audit firm (including related consultancy firms) during the course of their appointment and two years after ceasing to hold such appointment.

(4) Notwithstanding anything contained in any other law for the time being in force, the National Financial Reporting Authority shall—

(a) have the power to investigate, either *suo moto* or on a reference made to it by the Central Government, for such class of bodies corporate or persons, in such manner as may be prescribed into the matters of professional or other misconduct committed by any member or firm of chartered accountants, registered under the Chartered Accountants Act, 1949:

Provided that no other institute or body shall initiate or continue any proceedings in such matters of misconduct where the National Financial Reporting Authority has initiated an investigation under this section;

(b) have the same powers as are vested in a civil court under the Code of Civil Procedure, 1908, while trying a suit, in respect of the following matters, namely:-

(i) discovery and production of books of account and other documents, at such place and at such time as may be specified by the National Financial Reporting Authority;

(ii) summoning and enforcing the attendance of persons and examining them on oath;

(iii) inspection of any books, registers and other documents of any person referred to in clause (b) at any place;

(iv) issuing commissions for examination of witnesses or documents;

(c) where professional or other misconduct is proved, have the power to make order for—

(A) imposing penalty of -

(I) not less than one lakh rupees, but which may extend to five times of the fees received, in case of individuals; and

(II) not less than ten lakh rupees, but which may extend to ten times of the fees received, in case of firms;

(B) debarring the member or the firm from engaging himself or itself from practice as member of the institute for a minimum period of six months or for such higher period not exceeding ten years as may be decided by the National Financial Reporting Authority.

Explanation.—For the purposes of this sub-section, the expression “professional or other misconduct” shall have the same meaning assigned to it under section 22 of the Chartered Accountants Act, 1949.

(5) Any person aggrieved by any order of the National Financial Reporting Authority issued under clause (c) of sub-section (4), may prefer an appeal before the Appellate Authority constituted under sub-section (6) in such manner as may be prescribed.

(6) The Central Government may, by notification, constitute, with effect from such date as may be specified therein, an Appellate Authority consisting of a chairperson and not more than two other members, to be appointed by the Central Government, for hearing appeals arising out of the orders of the National Financial Reporting Authority.

(7) The qualifications for appointment of the chairperson and members of the Appellate Authority, the manner of selection, the terms and conditions of their service and the

requirement of the supporting staff and procedure (including places of hearing the appeals, form and manner in which the appeals shall be filed) to be followed by the Appellate Authority shall be such as may be prescribed.

(8) The fee for filing the appeal shall be such as may be prescribed.

(9) The officer authorised by the Appellate Authority shall prepare in such form and at such time as may be prescribed its annual report giving a full account of its activities and forward a copy thereof to the Central Government and the Central Government shall cause the annual report to be laid before each House of Parliament.”. (43)

Page 77, *omit* lines 1 to 22. (44)

(Shri Sachin Pilot)

MR. CHAIRMAN: The question is:

“That clause 132, as amended, stand part of the Bill.

The motion was adopted.

Clause 132, as amended, was added to the Bill.

Clause 133 was added to the Bill.

Clause 134 Financial Statement Board’s Report, etc.

Amendments made:

Page 78, line 3, *for* “Chairman”, *substitute* “Chairperson of the company”. (45)

Page 78, *for* lines 4 and 5 *substitute*—

“one shall be managing director and the Chief Executive Officer, if he is a director in the company, the Chief Financial Officer and the company secretary of the company, wherever they are appointed, or in the”.

(46)

Page 78, line 23, *after* “company secretary”, *insert* “in practice”. (47)

Page 79, line 27, *for* “Chairman”, *substitute* “chairperson of the company”. (48)

Page 79, *for* lines 32 and 33, *substitute*—

“(a) any notes annexed to or forming part of such financial statement;”. (49)

(Shri Sachin Pilot)

MR. CHAIRMAN: The question is:

“That clause 134, as amended, stand part of the Bill.

The motion was adopted.

Clause 134, as amended, was added to the Bill.

Clause 135

Corporates Social Responsibility

Amendments made:

Page 80, lines 12 and 13, *omit* “make every endeavour to” (50)

Page 80, *after* line 15, *insert*—

“Provided that the company shall give preference to the local area and areas around it where it operates, for spending the amount earmarked for Corporate Social Responsibility activities:”. (51)

Page 80, line 16, *for* “Provided that”, *substitute* “Provided further that”.
(52)

Page 80, *after* line 18, *insert*—

‘*Explanation.*— For the purposes of this section “average net profit” shall be calculated in accordance with the provisions of section 198.’. (53)

(Shri Sachin Pilot)

MR. CHAIRMAN: The question is:

“That clause 135, as amended, stand part of the Bill.

The motion was adopted.

Clause 135, as amended, was added to the Bill.

Clause 136

Right of Member to copies of audited financial statement

Amendment made:

Page 80, line 19, *for* “A copy of the”, *substitute* “Without prejudice to the provisions of section 101, a copy of the”.
(54)

(Shri Sachin Pilot)

MR. CHAIRMAN: The question is:

“That clause 136, as amended, stand part of the Bill.

The motion was adopted.

Clause 136, as amended, was added to the Bill.

Clauses 137 and 138 were added to the Bill.

Clause 139 Appointment of Auditors

Amendments made:

Page 81, *after* line 51, *insert* —

“Provided that the company shall place the matter relating to such appointment for ratification by members at every annual general meeting:”.(55)

Page 81, line 52, *for* “Provided that”, *substitute* “Provided further that”.(56)

Page 81, line 55, *for* “Provided further”, *substitute* “Provided also”. (57)

Page 82, *for* lines 31, *substitute*—

“rotated at such intervals as may be resolved by members; or”. (58)

(Shri Sachin Pilot)

MR. CHAIRMAN : The question is:

“That clause 139, as amended, stand part of the Bill.”

The motion was adopted.

Clause 139, as amended, was added to the Bill.

Clause 140 Remoral, Resignation of auditor and giving of Special Notice

Amendments made:

Page 84, *after* line 34, *insert*—

“*Explanation I.*—It is hereby clarified that in case of a firm, the liability shall be of the firm and that of every partner or partners who acted in a fraudulent manner or abetted or colluded in any fraud by, or in relation to, the company or its directors or officers.”.

(59)

Page 84, line 35, *for* “*Explanation*”, *substitute* “*Explanation II*” (60)

(Shri Sachin Pilot)

MR. CHAIRMAN: The question is:

“That clause 140, as amended, stand part of the Bill.”

The motion was adopted.

Clause 140, as amended, was added to the Bill.

Clause 141

**Eligibility, Qualifications and
Disqualifications of Members**

Amendment made:

Page 85, *for* lines 18 to 23, *substitute—*

“(g) a person who is in full time employment elsewhere or a person or a partner of a firm holding appointment as its auditor, if such person or partner is at the date of such appointment or reappointment holding appointment as auditor of more than twenty companies,”

(61)
(Shri Sachin Pilot)

MR. CHAIRMAN: The question is:

“That clause 141, as amended, stand part of the Bill.”

The motion was adopted.

Clause 141, as amended, was added to the Bill.

Clause 142

Remuneration of Auditors

Amendment made:

Page 85, *after* line 34, *insert—*

“Provided that the Board may fix remuneration of the first auditor appointed by it.”

(62)

(Shri Sachin Pilot)

MR. CHAIRMAN: The question is:

“That clause 142, as amended, stand part of the Bill.”

The motion was adopted.

Clause 142, as amended, was added to the Bill.

Clause 143**Powers and Duties of Auditors
and Auditing Standards***Amendment made:*Page 87, for lines 4 to 23, *substitute—*

“(5) In the case of a Government company, the Comptroller and Auditor-General of India shall appoint the auditor under sub-section (5) or sub-section (7) of section 139 and direct such auditor the manner in which the accounts of the Government company are required to be audited and thereupon the auditor so appointed shall submit a copy of the audit report to the Comptroller and Auditor-General of India which, among other things, include the directions, if any, issued by the Comptroller and Auditor-General of India, the action taken thereon and its impact on the accounts and financial statement of the company.

(6) The Comptroller and Auditor-General of India shall within sixty days from the date of receipt of the audit report under sub-section (5) have a right to,—

(a) conduct a supplementary audit of the financial statement of the company by such person or persons as he may authorise in this behalf; and for the purposes of such audit, require information or additional information to be furnished to any person or persons, so authorised, on such matters, by such person or persons, and in such form, as the Comptroller and Auditor-General of India may direct; and

(b) comment upon or supplement such audit report:

Provided that any comments given by the Comptroller and Auditor-General of India upon, or supplement to, the audit report shall be sent by the company to every person entitled to copies of audited financial statements under sub-section (1) of section 136 and also be placed before the annual general meeting of the company at the same time and in the same manner as the audit report.”.

(63)

(Shri Sachin Pilot)

MR. CHAIRMAN: The question is:

“That clause 143, as amended, stand part of the Bill.”

The motion was adopted.

Clause 143, as amended, was added to the Bill.

Clause 144**Auditor not render Certain Services**

Amendments made:

Page 88, line 24, *omit* “or associate company”. (64)

Page 88, *after* line 33, *insert*—

“Provided that an auditor or audit firm who or which has be performing any non audit services on or before the commencement of this Act shall comply with the provisions of this section before the closure of the first financial year after the date of such commencement.”.

(65)

(Shri Sachin Pilot)

MR. CHAIRMAN: The question is:

“That clause 144, as amended, stand part of the Bill.”

The motion was adopted.

Clause 144, as amended, was added to the Bill.

Clause 145**Auditor to sign audit Reports, etc.**

Amendment made:

Page 88, line 45, *after* “the company”, *insert* “in accordance with the provisions of sub-section (2) of section 141”. (66)

(Shri Sachin Pilot)

MR. CHAIRMAN: The question is:

“That clause 145, as amended, stand part of the Bill.”

The motion was adopted.

Clause 145, as amended, was added to the Bill.

Clause 146 was added to the Bill.

Clause 147 Punishment for Contravention

Amendments made:

Page 89, line 12, *after* “provisions of”, *insert* “section 139,”. (67)

Page 89, line 15, *after* “provisions”, *insert* “knowingly or wilfully”. (68)

Page 89, lines 16 and 17, *for* “any other person concerned or interested in the company”, *substitute* “tax authorities”. (69)

Page 89, line 22, *after* “the company”, *insert* “, statutory bodies or authorities”.(70)

Page 89, *after* line 23, *insert*—

“(3A) The Central Government shall, by notification, specify any statutory body or authority or an officer for ensuring prompt payment of damages to the company or the persons under clause (ii) of sub-section (3) and such body, authority or officer shall after payment of damages to such company or persons file a report with the Central Government in respect of making such damages in such manner as may be specified in the said notification.”.
(71)

Page 89, line 28, *after* “partners”, *insert* “concerned”. (72)

Page 89, lines 29 and 30, *omit* “and such partner or partners of the audit firm shall also be punishable in the manner as provided in section 447”. (73)

(Shri Sachin Pilot)

MR. CHAIRMAN: The question is:

“That clause 147, as amended, stand part of the Bill.”

The motion was adopted.


Clause 147, as amended, was added to the Bill.

Clause 148 was added to the Bill.

Clause 149 Company to have Board Directors

Amendments made:

Page 90, *after* line 42, *insert*—

“(1A) Every company existing on or before the date of commencement of this Act shall within one year from such commencement  comply with the requirements of the provisions of sub-section (1).” (74)

Page 92, *for* lines 3 to 6, *substitute*—

“(8) Notwithstanding anything contained in any other provision of this Act, but subject to the provisions of sections 197 and 198, an independent director shall not be entitled to any stock option and may receive remuneration by way of fee provided under sub-section (5) of section 197, reimbursement of expenses for participation in the Board and other meetings and profit related commission as may be approved by the members.” (75)

(Shri Sachin Pilot)

MR. CHAIRMAN : The question is:

“That clause 149, as amended, stand part of the Bill.”

The motion was adopted.

Clause 149, as amended, was added to the Bill.

Clause 150 and 151 were added to the Bill.

Clause 152 Appointment of Directors

Amendments made:

Page 93, line 18, *for* “attached”, *substitute* “annexed”. (76)

Page 94, *after* line 2, *insert*—

*‘Explanation.—*For the purposes of this sub-section “total number of directors” shall not include independent directors, whether appointed under this Act or any other law for the time being in force, on the Board of a company.’.

(77)

Page 94, line 18, *for* “In this section”, *substitute* “For the purposes of this section and section 160”.

(78)

(Shri Sachin Pilot)

MR. CHAIRMAN: The question is:

“That clause 152, as amended, stand part of the Bill.”

The motion was adopted.

Clause 152, as amended, was added to the Bill.

Clauses 153 to 156 were added to the Bill.

Clause 157

Company to inform Director Indentificaion Number to Registrar

Amendments made:

Page 95, line 5, *omit* “with imprisonment for a term which may extend to six months or”.

(79)

Page 95, line 7, *omit* “, or with both”.

(80)

(Shri Sachin Pilot)

MR. CHAIRMAN: The question is:

“That clause 157, as amended, stand part of the Bill.”

The motion was adopted.

Clause 157, as amended, was added to the Bill.

Clauses 158 and 159 were added to the Bill.

**Clause 160 Right of persons other than Retiring
Directors to stand for Directorship**

Amendment made:

Page 95, line 18, *after* “retiring director”, *insert* “in terms of section 152”.

(81)

(Shri Sachin Pilot)

MR. CHAIRMAN: The question is:

“That clause 160, as amended, stand part of the Bill.”

The motion was adopted.

Clause 160, as amended, was added to the Bill.

Clauses 161 to 165 were added to the Bill.

Clause 166 Duties of Directors

Amendment made:

Page 98, line 34, *omit* “under sub-section (7)”. (82)

(Shri Sachin Pilot)

MR. CHAIRMAN: The question is:

“That clause 166, as amended, stand part of the Bill.”

The motion was adopted.

Clause 166, as amended, was added to the Bill.

Clause 167 Vacation of office of Directors

Amendment made:

Page 99, *omit* lines 30 to 32. (83)

(Shri Sachin Pilot)

MR. CHAIRMAN: The question is:

“That clause 167, as amended, stand part of the Bill.”

The motion was adopted.

Clause 167, as amended, was added to the Bill.

Clause 168 was added to the Bill.

Clause 169

Removal of Directors

Amendment made:

Page 100, *omit* lines 23 to 28.

(84)



(Shri Sachin Pilot)

MR. CHAIRMAN : The question is:

“That clause 169, as amended, stand part of the Bill.”

The motion was adopted.

Clause 169, as amended, was added to the Bill.

Clauses 170 to 177 were added to the Bill.

Clause 178**Nomination and Remuneration Committee
and Stakeholders relationship Committee**

Amendment made:

Page 105, *after* line 12, *insert*—

“Provided that the chairperson of the company (whether executive or non-executive) may be appointed as a member of the Nomination or Remuneration Committee but shall not chair such Committee.”. (85)

(Shri Sachin Pilot)

MR. CHAIRMAN: The question is:

“That clause 178, as amended, stand part of the Bill.”

The motion was adopted.

Clause 178, as amended, was added to the Bill.

Clauses 179 to 185 were added to the Bill.

Clause 186**Loan and Investment by Company**

Amendment made:

Page 112, *for* lines 29 and 30, *substitute* —

“prevailing yield of one year, three year, five year or ten year Government Security closest to the tenor of the loan.”. (86)

(Shri Sachin Pilot)

MR. CHAIRMAN: The question is:

“That clause 186, as amended, stand part of the Bill.”

The motion was adopted.

Clause 186, as amended, was added to the Bill.

Clauses 187 and 188 were added to the Bill.

Clause 189 **Register of Contracts or arrangements
in which Directors are interested**

Amendments made:

Page 116, line 12, *after* “sub-section”, *insert* “or such other information relating to himself as may be prescribed”. (87)

Page 116, *omit* lines 13 to 15. (88)

(Shri Sachin Pilot)

MR. CHAIRMAN: The question is:

“That clause 189, as amended, stand part of the Bill.”

The motion was adopted.

Clause 189, as amended, was added to the Bill.

Clauses 190 to 195 were added to the Bill.

Clause 196 **Appointment of Managing Director,
whole-time Director or Manager**

Amendments made:

Page 120, line 5, *for* “one month”, *substitute* “six months”. (89)

Page 120, line 9, *omit* “special”. (90)

(Shri Sachin Pilot)

MR. CHAIRMAN: The question is:

“That clause 196, as amended, stand part of the Bill.”

The motion was adopted.

Clause 196, as amended, was added to the Bill.

Clause 197 **Overall maximum managerial remuneration
in case of absence or inadequacy of Profits**

Amendments made:

Page 121, *for* lines 24 and 25, *substitute*—

“Option and may receive remuneration by way of fees provided under sub-section (5), reimbursement of expenses

for participation in the Board and other meetings and profit related commission as may be approved by the members.”.

(91)

Page 122, *omit* lines 10 to 17.

(92)

(Shri Sachin Pilot)

MR. CHAIRMAN: The question is:

“That clause 197, as amended, stand part of the Bill.”

The motion was adopted.

Clause 197, as amended, was added to the Bill.

Clause 198 was added to the Bill.

Clause 199

Power of Central Government or Tribunal to accord approval etc. subject to Conditions and to prescribe fees on application

Amendment made:

Page 124, *for* lines 1 to 24, *substitute*—



“Recovery of remuneration in certain cases 199. Without prejudice to any liability incurred under the provisions of this Act or any other law for the time being in force, where a company is required to re-state its financial statements due to fraud or non-compliance with any requirement under this Act and the rules made thereunder, the company shall recover from any past or present managing director of whole-time director or manager or Chief Executive (by whatever name called) who, during the period for which the financial statements are required to be re-stated, received the remuneration (including stock option) in excess of what would have been payable to him as per restatement of financial statements.”.

(93)

(Shri Sachin Pilot)

MR. CHAIRMAN : The question is:

“That clause 199, as amended, stand part of the Bill.”

The motion was adopted.

*Clause 199, as amended was added to the Bill.
Clauses 200 to 202 were added to the Bill.*

Clause 203 Appointment of Key Managerial Personnel

Amendments made:

Page 125, line 39, *omit* “and”. (94)

Page 125 *for* line 40, *substitute*—

“(ii) Company Secretary; and

(iii) Chief Financial Officer:”. (95)

Page 125, *for* lines 41 to 43, *substitute*—

“Provided that an individual shall not be appointed or reappointed as the chairperson of the company, in pursuance of the articles of the company, as well as the managing director or Chief Executive Officer of the company at the same time after the date of commencement of this Act unless,—

(a) the articles of such company provide otherwise; or

(b) company does not carry multiple business:

Provided further that nothing contained in the first proviso shall apply to such class of companies engaged in multiple businesses and which has appointed one or more Chief Executive Officers for each such business as may be notified by the Central Government.”. (96)

(Shri Sachin Pilot)

MR. CHAIRMAN: The question is:

“That clause 203, as amended, stand part of the Bill.”

*The motion was adopted.
Clause 203, as amended, was added to the Bill.
Clause 204 was added to the Bill.*

Clause 205**Functions of Company Secretary**

Amendment made:

Page 126, line 49, *for* “chairperson”, *substitute* “chairperson of the company”. (97)

(Shri Sachin Pilot)

MR. CHAIRMAN: The question is:

“That clause 205, as amended, stand part of the Bill.”

The motion was adopted.

Clause 205, as amended, was added to the Bill.

Clauses 206 to 211 were added to the Bill.

Clause 212**Investigation into affairs of Company by
Serious Fraud Investigation office**

Amendments made:

Page 130, line 37, *for* “sub-section (5) and (6) of section 46”, *substitute* “sub-section (5) of section 46, sub-section (7) of section 56”. (98)

Page 130, lines 38 and 39, *omit* “proviso to sub-section (2) and sub-section (4) of section 147”. (99)

(Shri Sachin Pilot)

MR. CHAIRMAN: The question is:

“That clause 212, as amended, stand part of the Bill.”

The motion was adopted.

Clause 212, as amended, was added to the Bill.

Clauses 213 to 234 were added to the Bill.

Clause 235**Power to acquire shares of shareholders dissenting
from scheme or Contract approved by majority**

Amendments made:

Page 148, line 10, *for* “transferee”, *substitute* “transferor”. (100)

Page 148, line 11, *for* “transferor”, *substitute* “transferee” (101)

(Shri Sachin Pilot)

MR. CHAIRMAN: The question is:

“That clause 235, as amended, stand part of the Bill.”

*The motion was adopted.
Clause 235, as amended, was added to the Bill.*

Clause 236 Purchase of minority shareholding

Amendment made:

Page 149, line 17, *omit* “whether wholly or partially,”. (102)

(Shri Sachin Pilot)

MR. CHAIRMAN: The question is:


“That clause 236, as amended, stand part of the Bill.”

*The motion was adopted.
Clause 236, as amended, was added to the Bill.
Clauses 237 to 244 were added to the Bill.*

Clause 245 Class action

Amendment made:

Page 155, *after* line 12, *insert*—

“(1A) Where the members or depositors see ny damages or compensation or demand any other suitable action from or against and audit firm, the liability shall be of the firm as well as of each partner who was involved in making any improper or misleading statement of particulars in the audit report or who acted in a fraudulent, unlawful or wrongful manner.”. (103)

(Shri Sachin Pilot)

MR. CHAIRMAN : The question is:

“That clause 245, as amended, stand part of the Bill.”

*The motion was adopted.
Clause 245, as amended, was added to the Bill.*

Clause 246**Application of certain provisions to proceedings
under section 241 or Section 245**

Amendment made:

Page 156, line 23, *for* “a fraudulent”, *substitute* “an”. (104)

(Shri Sachin Pilot)

MR. CHAIRMAN: The question is:

“That clause 246, as amended, stand part of the Bill.”

The motion was adopted.

Clause 246, as amended, was added to the Bill.

Clauses 247 to 251 were added to the Bill.

Clause 252**Appeal to Tribunal**

Amendment made:

Page 158, *after* line 40, *insert*—

“Provided further that if the Registrar is satisfied, that the name of the company has been struck off from the register of companies either inadvertently or on the basis of incorrect information furnished by the company or its directors, which requires restoration in the register of companies, he may within a period of three years from the date of passing of the order dissolving the company under section 248, file an application before the Tribunal seeking restoration of name of such company.”. ” (105)

(Shri Sachin Pilot)

MR. CHAIRMAN: The question is:

“That clause 252, as amended, stand part of the Bill.”

The motion was adopted.

Clause 252, as amended, was added to the Bill.

Clauses 253 to 388 were added to the Bill.

Clause 389**Registration of Prospectus**

Amendment made:

Page 201, line 19, for “Chairman”, substitute “chairperson of the company”.
(106)

(Shri Sachin Pilot)

MR. CHAIRMAN: The question is:

“That clause 389, as amended, stand part of the Bill.”

The motion was adopted.

Clause 389, as amended, was added to the Bill.

Clauses 390 to 408 were added to the Bill.

Clause 409**Qualification of President and
Members of Tribunal**

Amendment made:

Page 215, after line 42, insert—

“Explanation.—For the purposes of clause (c), in computing the period during which a person has been an advocate of a court, there shall be included any period during which the person has held judicial office or the office of a member of a tribunal or any post, under the Union or a State, requiring special knowledge of law after he became an advocate.”.
(107)

(Shri Sachin Pilot)

MR. CHAIRMAN: The question is:

“That clause 409, as amended, stand part of the Bill.”

The motion was adopted.

Clause 409, as amended, was added to the Bill.

Clause 410 was added to the Bill.

Clause 411**Qualifications of Chair-person and
Member of Appellate Tribunal***Amendment made:*

Page 216, line 20, *for* “the Tribunal, for”, *substitute* “the Tribunal for”.
(108)

(Shri Sachin Pilot)

MR. CHAIRMAN: The question is:

“That clause 411, as amended, stand part of the Bill.”

The motion was adopted.

Clause 411, as amended, was added to the Bill.

Clauses 412 to 433 were added to the Bill.

Clause 434**Transfer of Certain pending proceedings***Amendments made:*

Page 222, *for* line 3, *substitute*—

“**434** (1) On such date as may be notified by the Central Government in this behalf,--”. (109)

Page 222, line 20, *omit* “either *de novo* or”. (110)

Page 222, *omit* lines 21 to 29. (111)

Page 222, *after* line 41, *insert*—

“(2) The Central Government may make rules consistent with the provisions of this Act to ensure timely transfer of all matters, proceedings or cases pending before the Company Law Board or the courts, to the Tribunal under this section.”. (112)

(Shri Sachin Pilot)

MR. CHAIRMAN: The question is:

“That clause 434, as amended, stand part of the Bill.”

The motion was adopted.

Clause 434, as amended, was added to the Bill.

Clauses 435 to 464 were added to the Bill.

Clause 465**Repeated of certain enactments and savings**

Amendments made:

Page 231, *for* line 39, *substitute*—

“Provided further that until a date is notified by the Central Government under sub-section (1) of section 434 for transfer of all matters, proceedings or cases to the Tribunal, ” (113)

Page 231, line 41, *for* “*Court*”, *substitute* “*court*”. (114)

“Page 232, line 4 and 5, *for* “*declaration made or any direction given or any proceeding taken or any penalty*”, *substitute* “*declaration made or any operation undertaken or any direction given or any proceeding taken or any penalty, punishment, forfeiture*”. (115)

Page 232, *after* line 14, *insert*—

“(ba) any principle or rule of law, or established jurisdiction, form or course of pleading, practice or procedure, or existing usage, custom, privilege, restriction or exemption shall not be affected, notwithstanding that the same respectively may have been in any manner affirmed or recognized or derived by, in, or from, the repealed enactments;”. (116)

Page 232, *after* line 17, *insert*—

“(ca) any jurisdiction, custom, liability, right, title, privilege, restriction, exemption, usage, practice, procedure or other matter or thing not in existence or in force shall not be revised or restored;”. (117)

(Shri Sachin Pilot)

MR. CHAIRMAN : The question is:

“That clause 465, as amended, stand part of the Bill.”

The motion was adopted.

Clause 465, as amended, was added to the Bill.

Clause 466**Dissolution of Company Law Board
and Consequential Provisions.***Amendment made:*

Page 233, line 1, *omit* “continue to” (118)
(Shri Sachin Pilot)

MR. CHAIRMAN: The question is:

“That clause 466, as amended, stand part of the Bill.”

The motion was adopted.

Clause 466, as amended, was added to the Bill.

Clauses 467 to 469 were added to the Bill.

Clause 470**Power to remove difficulties***Amendment made:*

Page 235, line 11, for “three years”, substitute “five years”. (119)

(Shri Sachin Pilot)

MR. CHAIRMAN: The question is:

“That clause 470, as amended, stand part of the Bill.”

The motion was adopted.

Clause 470, as amended, was added to the Bill.

Schedules I to IV were added to the Bill.

Schedule V*Amendments made:*

Page 287, *for* lines 44 to 46, *substitute—*

“(B) In the case of a managerial person who was not a security holder holding securities of the company of nominal value of rupees five lakh or more or an employee or a director of the company or not related to any director or promoter at any time during the two years prior to his appointment as a managerial person,—2.5% of the current relevant profit.”. (120)

Page 291, line 28, *for* “clause or clauses”, *substitute* “class or classes”. (121)

Page 291, line 29, *for* “form”, *substitute* “from”. (122)

(Shri Sachin Pilot)

MR. CHAIRMAN: The question is:

“That Schedule V, as amended, stand part of the Bill.”

The motion was adopted.

Schedule V, as amended, was added to the Bill.

Schedules VI and VII were added to the Bill.

Clause 1

Short title, extent, Commencement and application

Amendment made:

Page 1, line 4, *for* “2011”, *substitute* “2012”. (2)

(Shri Sachin Pilot)

MR. CHAIRMAN: The question is:

“That clause 1, as amended, stand part of the Bill.”

The motion was adopted.

Clause 1, as amended, was added to the Bill.

Enacting Formula

Amendment made:

“Page 1, line 1, *for* “Sixty-second, *substitute* “Sixty-third”. (1)

(Shri Sachin Pilot)

MR. CHAIRMAN: The question is:

“That the Enacting Formula, as amended, stand part of the Bill.

The motion was adopted.

The Enacting Formula, as amended, was added to the Bill.
The Long Title was added to the Bill.

MR. CHAIRMAN : The Minister may now move that the Bill, as amended, be passed.

SHRI SACHIN PILOT: Sir, I beg to move:

“That the Bill, as amended, be passed.”

MR. CHAIRMAN: The question is:



“That the Bill, as amended, be passed.”

The motion was adopted

... (*Interruptions*)

MR. CHAIRMAN: Hon. Members, do you want me to take up 'Zero Hour' matters?

... (*Interruptions*)

सभापति महोदय : मंत्री जी, कृपया आप बोलिए।

... (व्यवधान)

MR. CHAIRMAN: Nothing will go on record.

(*Interruptions*) * ...

श्री कमल नाथ: आप मेरी बात सुन लीजिए। ... (व्यवधान) मैं अनुरोध कर रहा हूँ कि जिनको आज ही बोलना आवश्यक है केवल वे बोलें और जो आज नहीं बोलना चाहते हैं उनके मुद्दे को हम कल कैरी फारवर्ड कर लेंगे। मैं यही कहना चाहता हूँ। अगर आप कहते हैं कि आज का ही मुद्दा है और आज ही बोलना जरूरी है तो अलग बात है, नहीं तो इसको कैरी फारवर्ड कर लेंगे।

MR. CHAIRMAN: The House stands adjourned to meet again tomorrow, the 19th December, 2012 at 11 a.m.

22.45 hrs

*The Lok Sabha then adjourned till Eleven of the Clock
on Wednesday, December 19, 2012/Agrahayana 28, 1934 (Saka).*

* Not recorded